

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTERN ZONE, BENCH PUNE
MEMORANDUM OF APPLICATION
UNDER SECTION 14, 15, 18, 20 & 23 OF NGT ACT, 2010
r/w RULE NO. 24 OF NGT (P&P) RULES, 2011
ORIGINAL APPLICATION NO. 107/2022 (WZ)**

In the matter between:

Mr. Irba Mashnaji Konapure & Anr. ... Applicants

Versus

Union of India & Ors. ... Respondents

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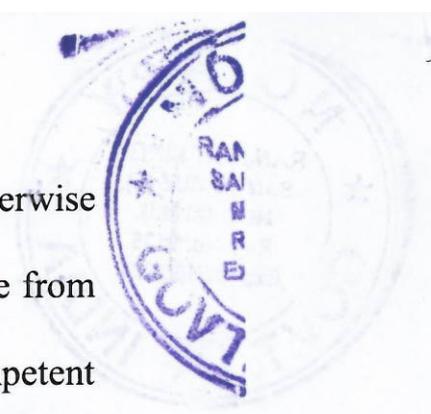
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**AFFIDAVIT IN REPLY ON BEHALF OF RESPONDENT
NO.11 TO THE ORIGINAL APPLICATION**

I, Vinit Barde, aged 40 years, the Authorised Signatory of the Respondent No.11, having office address at 75, old block factory, Sector I, Shristi Housing Complex, Village Penkarpada, Mira Road, District Thane, Maharashtra 401104, do hereby solemnly affirm and state as under:

1. I am the Authorized Signatory of the Respondent No.11, having my address as mentioned above and I am competent, authorized, and able to depose the present Affidavit. I have perused and made myself conversant with the contents and



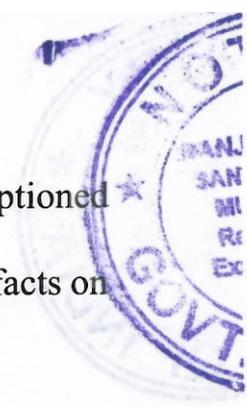
record pertaining to the present Application and I am otherwise aware of the facts and circumstances of the present case from personal knowledge as also office records and thus, competent to depose the same. I say that I am filing the present Affidavit in Reply for the limited purpose of opposing any ad-interim or interim reliefs as sought for by the Applicant in the original application and the present Respondent craves leave to file a further detailed affidavit/additional affidavit along with supporting documents at later stage if the circumstances so warrant.

2. At the outset, I deny each and every averment made in the present Application which is contrary to and/or inconsistent with that which is stated in the present Affidavit and humbly submit that nothing contained in the Original Application shall be deemed to have been admitted by or on behalf of the Respondent No.11, merely for want of specific traverse. I clarify and submit that the averments made herein are in the alternative and without prejudice to one another.
3. I state and submit that Respondent No.11 has raised issues regarding maintainability of the present Original Application by filing an Interlocutory Application No. 16 of 2023 ("IA").



The Respondent No.11 has raised the following objections with regards maintainability of the captioned Original Application:

- A) Limitation with regards to filing of the captioned Original Application;
 - B) Lack of locus standi of the Original Applicants;
 - C) Non-Joinder of necessary parties;
 - D) Plural remedies;
4. The Respondent No.11 adopts the stand taken in the said IA and submits that the present reply is made without prejudice to the contentions raised in the IA. However, the issues of maintainability raised in the IA have not been reproduced in the present reply to prevent repetition and for the sake of brevity, the IA maybe read as a part and parcel of the present reply. In light of the facts and law stated herein-above, the Respondent No.11 states that this Hon'ble Court ought to first decide the issue of maintainability and dismiss the captioned Original Application at the threshold without going into the merits of the Application, as the same is not maintainable as per the extant applicable law and judicial pronouncements.
5. Without prejudice to the aforesaid preliminary objections, the Respondent No.11 prefers the present Affidavit in Reply to



address the issues that have been raised in the captioned Original Application on merits and to place the correct facts on record.

Overview of the Alleged Violations

6. The Respondent No.11 states that on reading the captioned Original Application in its entirety, it is clear that the Original Applicants have raised the following allegations qua the said project;
 - a) The Respondent No.11 has carried out the construction without prior Environment Clearance;
 - b) The Respondent No.11 has carried out construction in violation of terms and conditions of Consent to Establish;
 - c) Allegations with respect to illegal felling to trees and mangroves, no transplantation and no compensatory plantation;
 - d) Allegations with respect to construction being carried out in violation of CRZ Notification, 1991 and terms and conditions of CRZ clearance;
 - e) Allegations with respect to illegal ground water extraction from bore wells without obtaining prior



- permission from CGWA and have caused substantial damage to the ground water table at project site;
- f) Non-submission of revised CRZ NOC from MCZMA as per the latest revised planning of the project;
- g) Remaining absent in 247th and 252nd meeting of SEIAA despite request for the listing of proposal for assessment;
- h) Allegations with respect to substantial excavation and no preservation of top fertile soil
- i) Concept of ex-post facto EC being alien to the Environmental Jurisprudence developed in India;
- j) Non-preservation of topsoil as per his own EIA, top soil excavation quantity being 68057 M²;
- k) Carrying out illegal excavation for basements for footing without obtaining prior EC, CTE and permission for mining of minor minerals from the competent authority for a large excavation of 135770 M³;
- l) Non-obtaining permission for high rise building having height more than 100 mtrs from Airport Authority as well as Air Force – MoD and the project being within the range of Airport.



Brief background of the Respondent No.11:

7. The Respondent No.11, M/s. Eversmile Properties Pvt. Ltd. is involved in the business of Real Estate for over 43 years and has developed several projects in and around Thane District.

Brief background of the said Project:

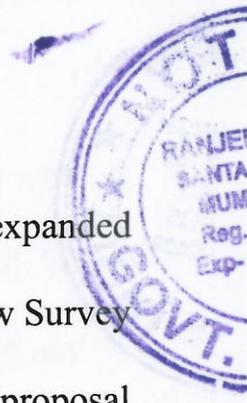
8. The Respondent No. 11 had envisaged the construction and development of the property at Sector II A, Village Penkarpada, Dist. Thane (more particularly mentioned herein below) under the name of “Srishti Namaah”.
9. The Respondent No. 11 decided to develop survey No. 233 (new survey No. 66) along with the adjoining land i.e. old Survey No.235 (new survey No.68), and old survey No.256 (new survey No.69) as a Township Project admeasuring approximately 37,880.43 square meters. On the aforesaid subject property, the Respondent No. 11 has envisaged to develop a project named as “Srishti Namaah” (“said Project”) in terms of the necessary permission(s).

Necessary Permissions / Approvals obtained by Respondent No. 11 in respect of the said Project.



10. The Respondent No. 11 earlier proposed to develop a portion of the old survey No.235 (new survey no.68) and old survey No.256 (new survey No.69) admeasuring 4,730.48 sq. mtrs. and accordingly submitted the building plans to planning authority i.e., Mira Bhayander Municipal Corporation (“MBMC”) on 01.02.2018. Since the aforesaid two survey nos. were partially falling in CRZ – II, Respondent No. 11 submitted the proposal to Maharashtra Coastal Zone Management Authority (“MCZMA”), seeking a NOC for development as per the CRZ Notification 2011. The said proposal was deliberated in 132nd meeting of MCZMA on 24th April 2019 wherein MCZMA duly granted NOC dated 7th June 2019 on terms and conditions as mentioned therein. The copy of the MCZMA NOC dated 7th June 2019 is annexed herewith as **Exhibit - A**.

11. Thereafter, the Respondent decided to develop survey No. 233 (new survey No. 66) along with the adjoining land i.e., old Survey No.235 (new survey No.68), and old survey No.256 (new survey No.69) as a Township Project on land admeasuring approximately 37,880.43 square meters (hereinafter referred to as “**subject property**”).



12. Since the development of the subject property got expanded due to inclusion of portion of Survey No. 233 (New Survey No. 66), the Respondent No. 11 submitted new proposal with fresh building plans to MBMC (as mentioned above).

13. As per EIA Notification, 2006 since the proposed construction is expected to be more than 1,50,000 sq. mtrs. which is under B-1 category and at serial No. 8 (b) of the Schedule to EIA Notification, 2006, Respondent No. 11 submitted an application dated 01.10.2020 to Expert Appraisal Committee ("EAC") for issuance of Terms of Reference ("ToR") in accordance with the prevailing norms. the details of which are as below: -

- | | | |
|----------------------|---|-----------------------|
| a) Net Plot Area | – | 37,880.24 sq. mtrs. |
| b) Proposed FSI Area | – | 2,18,090.22 sq. mtrs. |
| c) Non FSI Area | – | 1,07,131.59 sq. mtrs. |
| d) Total BUA | – | 3,25,221.92 sq. mtrs. |
| e) Nos. of Building | – | 10 |

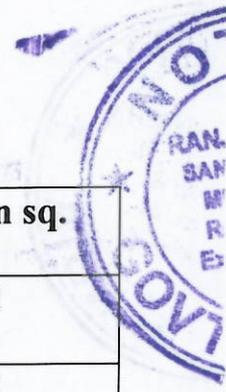
14. Accordingly, the ToR Application was deliberated in the 56th Minutes of EAC (Infra-2) held on 21st – 23rd October 2020, wherein it was recommended that the ToR should be considered for preparation of EIA / EMP report by Respondent No. 11 in respect of the said project. Accordingly, MOEF & CC vide its letter dated 28th



December 2020 granted ToR on such terms and conditions including submitting of EIA / EMP report by Respondent No. 11.

15. The Respondent No. 11 submitted amended layout and building plans for the said project, which was duly approved by MBMC, and the Commencement Certificate dated 10th March 2021 was granted by MBMC. A copy of the Commencement Certificate dated 10th March 2021 is annexed herewith as **Exhibit - B**.

16. Further, the Respondent No. 11 submits that since the plans underwent further revision, the Respondent No. 11 accordingly submitted revised plans, which were sanctioned by MBMC and accordingly granted revised Commencement Certificate dated 26th August 2021. A copy of the revised Commencement Certificate dated 26th August 2021 is annexed herewith as **Exhibit - C** alongwith translation. Upon a bare perusal of the Commencement Certificate, it is evident that the construction work was restricted to 4,602.41 sq. mts (which is below 20,000 sq. mts.) of construction area as mentioned in the Commencement Certificate and reproduced herein below:



Sr. No.	Wing	Commencement Certificate dated 26.08.2021	Area (in sq. mtrs.)
1	A	2 Basement + Stilt + 2-part podium + 1	1376.42
2	B	2 Basement + Stilt + 2-part podium + 1	1293.28
3	C	2 Basement + Stilt/commercial + 2 podium	635.37
4	G	2 Basement + Stilt+ 1 part podium	930.08
5	H	2 Basement + Stilt+ 1 part podium	367.26
6	A & B (podium)	(podium)	----
		TOTAL	4602.41

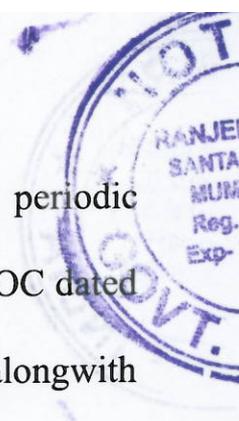
17. In the meanwhile, Respondent No. 11 submitted a proposal before Maharashtra Pollution Control Board (“MPCB”) for grant of Consent to Establish in respect of said project. The proposal of Respondent No. 11 was considered by the Consent Appraisal Committee on 20.12.2021 and accordingly MPCB granted Consent to Establish dated 02.02.2022 subject to terms and conditions as mentioned therein. Hereto marked and annexed as **Exhibit- D** is the copy of the Consent to Establish dated 02.02.2022.

18. The Additional Collector, Thane, in exercise of powers conferred under Rule 59 (1) of the Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 has



duly permitted excavation of soil on Survey Nos. 66, 68 and 69 vide Order dated 30.09.2021 and the same has been timely extended by Orders dated 24.04.2022 and 24.11.2022. Hereto marked and annexed as **Exhibit-E Colly** are copies of Orders dated 30.09.2021, 24.04.2022 and 24.11.2022 passed by the Ld. Collector, Thane District permitting excavation of soil. The Respondent No. 11 states that it is complete compliance of the terms and conditions mentioned in the said Orders and has undertaken excavations only to the extent of the area and details mentioned therein.

19. There were 197 trees situated on the said project, out of which 167 trees were required to be cut for carrying out construction and 30 trees to be transplanted in the said property, Respondent No.11 submitted an application dated 12th March 2021 to the Tree Authority of MBMC for felling of trees. The Tree Authority of MBMC granted NOC dated 6th January 2022, allowing felling of 167 trees and required 30 trees to be transplanted at the project Site. The Authority also directed the Respondent No. 11 to carry out compensatory plantation of 835 trees along with Geo-tagging and submit periodic reports. Thus, the Respondent No. 11 have complied with the Tree



Authority NOC and are also duly submitting periodic compliance reports. A copy of the Tree Authority NOC dated 6th January 2022 is annexed herewith as **Exhibit -F** alongwith translation and the periodic compliance report submitted to the Tree Authority is annexed herewith as **Exhibit - G Colly**.

20. In compliance of the aforesaid issuance of ToR dated 28th December 2020, the Respondent No. 11 submitted the EIA report on 03.05.2021 and accordingly made an application for grant of Environmental Clearance before SEIAA. The said EC application was taken up in 154th Minutes of SEAC – II on 4th & 5th October 2021, wherein the Committee deliberated that the ToR issued by MOEF was for 10 residential buildings and 2 Towers of Multi Level Car Parking, however the Respondent No. 11 has submitted the EIA report for 12 residential buildings for appraisal and the same is not in terms of ToR and CC and thus directed Respondent No. 11 to obtain the amended ToR. Accordingly, the Respondent No. 11 made an application for amendment of the ToR before SEAC II on 14.11.2021 with the details as mentioned hereinbelow:

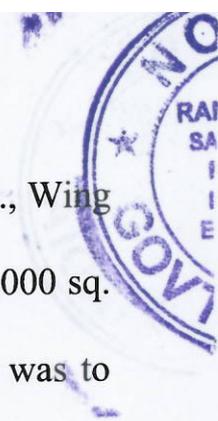
1. Net Plot Area	–	37,880.24 sq. mtrs.
2. Proposed FSI Area	–	2,44,659 sq. mtrs.
3. Non FSI Area	–	1,41,049.276 sq. mtrs.
4. Total BUA	–	3,85,708.276 sq. mtrs.



5. Nos. of Building – 12

The said application for amended ToR was deliberated in 160th Meeting of SEAC – II held on 9th & 10th December 2021, wherein the proposal was recommended to SEIAA for grant of amendment to the ToR dated 28.12.2020. Thereafter, the ToR proposal was listed before SEIAA in its 238th Meeting held on 21.02.2022, wherein after deliberation SEIAA granted amendment to the ToR. The amended ToR was issued by SEIAA vide letter bearing number SIA/MH/23869/2021 signed by Member Secretary SEIAA on 23.03.2022.

22. Thereafter, Respondent No. 11 submitted the revised plans to MBMC which were approved and sanctioned by MBMC and accordingly issued a revised Commencement Certificate dated 31st March 2022 specifically mentioning that the construction of the building proposed shall be limited to the area as provided in table in the Commencement Certificate and that further construction permission would be granted with prior permission of the Corporation and after receiving NOC from the Environment Department. MBMC while granting the revised Commencement Certificate 31st March 2022 imposed a condition No. 26, wherein Respondent No. 11 was allowed



to construct upto 20,000 sq. mtrs for four buildings i.e., Wing A, B, C and H and for further constructions above 20,000 sq. mtrs. i.e., remaining 8 buildings, Respondent No. 11 was to obtain Environment Clearance and thereafter to seek further permissions from MBMC. The copy of the third revised commencement certificate dated 31st March 2022 is annexed herewith as **Exhibit – H** alongwith translation.

23. Thus, pursuant to the permissions granted by the MBMC,

Respondent No. 11 have carried out the below construction:

Sr. No.	Wing	Commencement Certificate dated 31.03.2022	Construction Carried out by Respondent No. 11
1	A	2 Basement + Stilt + 2 part podium + 5 floors	2 Basement + Ground + 2 part podium + 1st to 5 th Slab above second podium
2	B	2 Basement + Stilt + 2 part podium + 5 floors	2 Basement + Ground + 1 st and 2 nd podium part + First to Second Slab above 2 nd Podium
3	C	2 Basement + Stilt/commercial + 1 part podium / commercial	2 Basement + top of Ground Floor (podium 1 slab part)
4	H	2 Basement + Stilt	2 Basement + top of first basement i.e floor of ground floor
5		Part podium connecting building A, B and STP	Not started

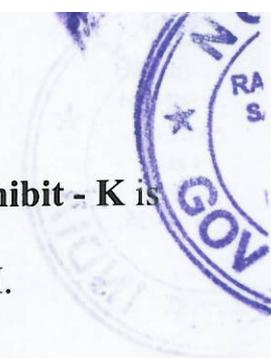
In view of the aforesaid table, it is apparent that the

Respondent No. 11 has undertaken construction of 16,733



sq.mt. which is within the permissible scope of the aforesaid permissions. The same is also certified by the Project Architect vide certificate dated 20th January 2023. Hereto annexed and marked as **Exhibit – I** is the copy of the Architect Certificate dated 20th January 2023. Hereto annexed and marked as **Exhibit – J** are the photos of the actual construction carried out at the project site as on date.

24. Thereafter, as per law, the Respondent No. 11 submitted an application for EC to SEIAA on 6th April 2022 for total construction Area of 3,23,656.18 sq. mtrs which includes FSI area of 1,85,303.99 sq. mtrs. for 12 Residential Buildings with shops, which falls under 8 (b) B-1 category of the EIA Notification 2006. The proposal for consideration of the EC application was listed in the 178th Meeting of SEAC –II on 30th June 2022 & 1st July 2022. In the said Meeting, after deliberation, SEAC-II recommended the proposal of Respondent No. 11 to SEIAA for grant of EC with certain terms and conditions. It is pertinent to note at this juncture that the construction at the project site was being carried out by the Respondent No. 11 as per the relevant revised Commencement Certificate which was below the threshold limit of below



20,000 sq. mtrs. Hereto marked and annexed as **Exhibit - K** is a copy of 178th Minutes of Meeting held by SEAC –II.

25. Thereafter, the proposal of Respondent No. 11 was listed before SEIAA in its 249th Meeting on 26th August 2022, wherein the proposal was deliberated and during the meeting, direction was given to provide certain information/documents. Accordingly, the proposal was deferred. In compliance of the directions issued by SEIAA, the Respondent No. 11 uploaded the approved plans and accordingly vide letter dated 6th September 2022 requested SEIAA to list the project for appraisal in their forthcoming meeting. The Respondent craves leave to refer and rely upon the 6th September 2022 letter as and when necessary. Hereto marked and annexed **Exhibit - L** is a copy of the 249th Minutes of Meeting of SEIAA held on 26th August 2022.

26. The proposal of Respondent No. 11 was listed during the 252nd & 253rd meetings of SEIAA. However, the proposal could not be taken up/deliberated.

27. The Respondent No. 11 states that the cost of construction for the said project as on 12th January 2023 is ₹57.54 crores and



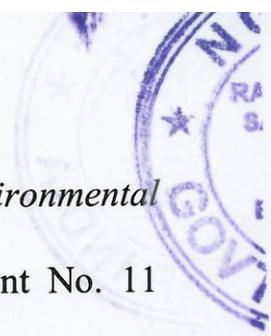
that till date substantial third-party rights have been created in the said project.

Response to the Alleged Violations

28.I shall now deal with the violations alleged by the Applicant on the part of Respondent No. 11:

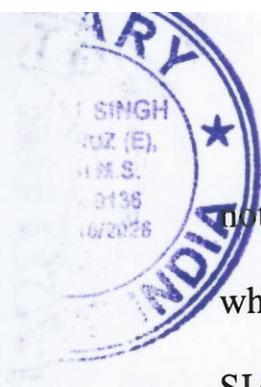
A. NO PRIOR ENVIROMENAL CLEARANCE

(a) The averments made in the paragraph under reply are totally baseless, misleading, misconceived and devoid of any merits. It is submitted that the Applicants have incorrectly and mischievously stated the status of actual work at site. Just to illustrate that the table 1 provided in para 7(a)(i) is based on totally incorrect figures as in Building A it is projected the construction is done upto 2B + G + 2P + 9 floors, however, the actual construction at site on the date is 2B + G + 2P + 5 Floors. The figures mentioned in the table 1 are also false and incorrect. The Respondent No. 11 has constructed as per the relevant revised CC dated 31st March 2022 issued by MBMC, which allows construction upto 20,000 sq. mtrs by categorically directing *that further construction permissions [beyond 20,000 sq.mtrs] shall be*



granted only after submission of NOC from Environmental Department i.e. EC to MBMC. The Respondent No. 11 hereinabove, submits that the actual work undertaken at site is below 20,000 sq. mtrs. It is well settled position of law that construction upto 20,000 sq. mtrs without EC is considered to be legally valid and permissible as held by the Hon'ble Bombay High Court in its Orders dated 24th March 2014 and 18th December 2014 (passed in WP (L) No. 655/2014) specifically holding that EC for constructions less than 20,000 sq. mtrs. is not required. Infact, the Hon'ble Bombay High Court has passed several orders in other cases holding that EC for construction less than 20,000 sq.mtrs. is not required. Annexed herewith as **Exhibit - M** are the Order of the Hon'ble Bombay High Court passed in Writ Petitions holding that construction upto 20,000 sq. mtrs, prior EC is not required.

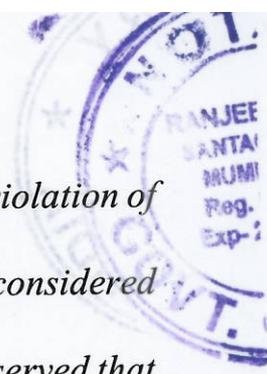
- (b) Accordingly, on the basis of aforesaid orders, the Environment Department of State of Maharashtra issued a Circular No. ENV/2013/CR39/TC-1 dated 21st April 2015 *inter alia* holding that proposed construction below 20,000 sq. mtrs. may not be considered as violation of EIA



notification 2006. Even SEIAA has considered the circular while deliberating the proposal No. SIA/MH/MIS/134882/2020 submitted by another developer in its project have accepted the Circular dated 21st April 2015 and observed that construction upto 20,000 sq. mtrs. cannot be considered as violation of EIA 2006 and accordingly granted EC. Hereto marked and annexed as **Exhibit - N** is copy of the Circular dated 21st April 2015. The relevant extract of the said 222nd Minutes of the Meeting dated 14th & 15th June 2021 are reproduced herein below:

“SEAC Deliberation -

PP submitted that the proposal was appraised in 133rd SEAC-2 meeting wherein committee noticed that PP had already started construction activity on site and had already constructed around 17,000 plus Sq. Mtrs.; without obtaining prior EC though the potential construction of the project is more than 20,000 Sq. Mtrs.; thus there being prima facie violation of EIA notification. Therefore, then SEAC-2 committee had referred the proposal to SEIAA for



further necessary action as it seems to be violation of notification. Thereafter, the proposal was considered in 203rd SEIAA meeting wherein SEIAA observed that as per Government of Maharashtra circular dated 21.04.2015, the total constructed area is below 20,000 Sq. Mtrs.; this does not come under violation. Hence, SEIAA after deliberation decided to refer back the proposal to SEAC-2. Now, as per the directions received from SEIAA, Committee decided to appraise the proposal.”

SEIAA in its 222nd Meeting have accordingly deliberated the aforesaid proposal and granted the Environmental Clearance. The copy of the 222nd Minutes of Meeting of SEIAA is annexed herewith as **Exhibit - O**.

(c) Thus, it is an admitted position that the Applicants have wrongly portrayed that the Respondent No. 11 have constructed the said project without prior EC or that the said construction is beyond 20,000 sq. mtrs. Infact, the Respondent No. 11 have applied for EC to SEIAA, duly considered by SEAC II as per law and recommended to SEIAA for issuance



of EC. Thus, the Application of Respondent No. 11 for EC is currently pending before SEIAA for its deliberation and grant.

- (d) The Respondent No. 11 submits that a bare perusal of the EIA Notification dated 14.09.2006 would reveal that the requirement of Environment Clearance is if the construction exceeds 20,000 sq. mtrs of built-up area. The legislature in its wisdom has chosen to bring construction above 20,000 sq. mtrs within the ambit of EC. In the present case, admittedly, the construction at site is well below 20,000 sq. mtrs. as more elaborately mentioned above and thus the question of any violation as alleged by the Applicant, does not arise.

**B. CONSTRUCTION CARRIED OUT IN VIOLATION OF
CONSENT TO ESTABLISH ("CTE")**

- (a) The Respondent No. 11 submits that the construction carried out is below threshold limit of 20,000 sq. mtrs. which is permissible as per the aforesaid Circular and Orders of Hon'ble Bombay High Court. Respondent No. 11 has already taken steps for obtaining of EC which is pending before the SEIAA for deliberation and grant. As per the procedure, CTE is obtained post grant of EC, however, in

the present matter the same is obtained well in advance. Thus, the grant of Consent to Establish (CTE) is not an ex post facto consent as alleged or portrayed by the Applicants. Hence, the allegations of Applicants are totally vague, baseless and devoid of any merit. The aforesaid submissions are without prejudice to our rights and contentions that as per the Delhi High Court judgment dated 23.01.2012 in Letters Patent Appeal No. 895 of 2010 (*Delhi Pollution Control Committee V/s. Splendor Land Base Ltd. and Ors.*) for residential projects no CTE and/or CTO is required, as provisions of Air Act and Water Act are applicable only to industry, operations and processes and none of it happens in residential buildings. A copy of the Delhi High Court judgment dated is hereto annexed and marked as **Exhibit - P.**

C. ILLEGAL FELLING OF TREES & MANGROVES, NO TRANSPLANTATION AND NO COMPENSATORY PLANTATION

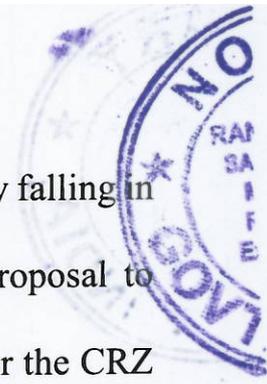
- (a) The Respondent No.11 states that the allegation of the Original Applicants that the Respondent No.11 has not carried out compensatory plantation of trees as per law is completely false, frivolous and baseless. The Applicants on



their own admission, have stated that the Tree Authority of MBMC has granted permission on 6th January 2022 for felling of 167 trees and 30 trees to be transplanted at site. It is submitted that as per the Application of Respondent No. 11 and site inspection carried out by the Tree Authority, NOC was granted for felling of 167 trees and 30 trees to be transplanted. As per the conditions of the said NOC, Respondent No. 11 has carried out compensatory plantation of 835 trees along with geo-tagging as per Tree NOC. The Respondent No. 11 is also periodically complying with the condition by submitting a report in every 3 months to the Tree Authority of MBMC. Thus, there is no violation of NOC dated 6th January 2022 and Environment Act.

D. CONSTRUCTION BEING CARRIED IN VIOLATION OF CRZ NOTIFICATION, 1991 AND TERMS AND CONDITIONS OF CRZ CLEARANCE

(a) The Respondent No. 11 earlier proposed to develop a portion of the old survey No.235 (new survey no.68) and old survey No.256 (new survey No.69) admeasuring 4,730.48 sq. mtrs. and accordingly submitted the building plans to planning authority i.e. MBMC on 01.02.2018.



Since the aforesaid two survey nos. were partially falling in CRZ – II, Respondent No. 11 submitted the proposal to MCZMA, seeking a NOC for development as per the CRZ Notification 2011. The said proposal was deliberated in 132nd meeting of MCZMA on 24th April 2019 wherein MCZMA duly granted NOC dated 7th June 2019 on terms and conditions as mentioned therein. As regards Survey No. 233 (New Survey No. 66), the same neither falls in nor is impacted under CRZ-II and thus NOC of MCZMA is not required and the said fact is being apprised to SEIAA by Respondent No. 11. Despite the aforesaid NOC, as of now, no construction work is undertaken in CRZ - II area.

- (b) The Applicant has incorrectly stated that the building L of the said project is affected by CRZ-I which is totally false and unsubstantiated. Infact, the entire subject property is not impacted by CRZ-I.
- (c) At the further outset, Respondent No. 11 submits that the averment that constructions is being carried out in violation of CRZ 1991, itself is misdirected and out of context. It is reiterated that the small portion of Survey No. 68(pt) and 69(pt.) is being impacted by CRZ-II as per CZMP (which is



on the landward side of existing road) based on CRZ Notification 2011 for which appropriate approvals/NOC have been obtained.

(d) The table shown in para (d) (i) is allegedly based on a Report/Executive Summary Survey carried out from March 2013 and submitted in March 2014 to MBMC.

(e) The Applicants on the basis of Executive Summary of CZMP of MBMC of Centre for Earth Science Studies, Thiruvanthpuram have tried to mislead the Hon'ble NGT by mentioning that Survey Nos. 68 & 69 are affected by CRZ-1, CRZ-1B, CRZ-II and Mangroves Buffer Zone. By the aforesaid table, the Respondent No. 11 has tried to purposely misdirect by stating that both the survey numbers i.e., 68 & 69 are affected by CRZ. While misconstruing the factual position and making the aforesaid averments, the Applicants have deliberately suppressed the true facts that Respondent No. 11 is only constructing a small portion of Survey No. 68 & 69, out of which 1721.41 sq. mtrs. area is only affected by CRZ-II on the landwards side of the existing road.

(f) With respect to para (d) (ii), the Respondent No. 11 denies that CRZ map or CZMP is prepared under CRZ notification 1991, in fact as matter of record the CZMP is prepared based on CRZ notification 2011 (which is applicable in the present case) and CRZ NOC dated 07.06.2019 is issued under the CRZ notification 2011. The Respondent No. 11 denies that the special condition No. 1 of the said NOC refers to any terms of ESZ area for mangroves as alleged.

(g) The Respondent No. 11 states that just as it is the state government-controlled Development Authorities that primarily undertake the task of urban planning in major cities, similarly, the Coastal Zone Management Plans (CZMP) are prepared by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management of MoEF and in consultation with the concerned stakeholders.

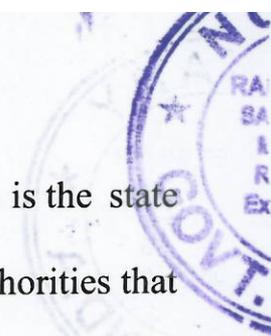
(h) The Clause 5 (x) of the CRZ Notification 2011 specifically states that *“all developmental activities listed in this notification shall be regulated by the State Government, Union Territory Administration, the local authority or the*



concerned CZMA within the framework of such approved CZMPs as the case may be in accordance with provisions of this notification". Therefore, on a plain reading of the aforesaid provision it is clear that the concerned authorities shall consider only such approved CZMP as has been duly considered and prepared by the concerned CZMA. The CZMP is approved only after the State Government or Union territory CZMA submits the draft CZMPs to MoEF along with its recommendations on the CZMP within a period of six months after incorporating the suggestions and objections received from the stakeholders. The MoEF thereafter considers and approves the CZMPs within a period of four months from the date of receipt of the CZMPs. Thus, the reliance of the Applicant on Executive Summary of CZMP prepared by the Centre for Earth Science Studies, Thiruvanthpuram prepared in the year 2014 for MBMC is completely misplaced and devoid of any merits. It is pertinent to mention here that as per new draft CZMP based on CRZ Notification 2019 (prepared and published), the subject property under development is completely out of the scope of the CRZ.

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(i) The Respondent No. 11 states that just as it is the state government-controlled Development Authorities that primarily undertake the task of urban planning in major cities, similarly, the Coastal Zone Management Plans (CZMP) are prepared by the coastal State Government or Union territory by engaging reputed and experienced scientific institution(s) or the agencies including the National Centre for Sustainable Coastal Management of MoEF and in consultation with the concerned stakeholders. The clause 5 of the CRZ Notification 2011 categorically mentions the preparation of Coastal Zone Management Plans. Therefore, it is only the coastal State Government or Union territory which has the authority to prepare CZMPs. In the present case, only a small portion out of the survey no. 235 (pt) & 256 (pt) [new survey no. 68(pt) & 69(pt)] is impacted by CRZ – II for which the Respondent No. 11 has already obtained requisite NOC dated 07.06.2019 from MCZMA as per CRZ notification 2011.

E. PP EXTRACTING GROUND WATER BOREWELL WITHOUT OBTAINING PERMISSION FROM CGWA.



The Respondent No.11 states that the allegation of the Original Applicants that the Respondent No.11 has illegally extracted ground water from bore well is false and baseless. The Respondent No. 11 submits that there are no bore wells in the subject property and thus the question of extracting ground water from bore well does not arise. However, the Respondent No.11 has sourced water from private water tankers for the purpose of construction at the project site. The Respondent No. 11 craves leave to refer and rely upon the receipts of the water tanker as and when produced.

F. PP CARRIED SUBSTANTIAL EXCAVATION AND THERE IS NO PRESERVATION OF THE TOP FERTILE SOIL.

The Respondent No. 11 states that the Applicants have incorrectly stated that the Respondent No. 11 has carried substantial excavation without preservation of the top fertile soil. The Respondent No. 11 submits that the excavated topsoil is duly preserved at site. Furthermore, Respondent No. 11 is in compliance of best standard practices that is called green building certification governed by IGBC – International Green

Building Council. The Photographs of preservation of top fertile soil at the project site is hereto annexed **Exhibit – Q.**

G. PP CARRIED OUT ILLEGAL EXCAVATION FOR BASEMENT FOR FOOTING ETC. WITHOUT OBTAINING EC, CTE AND PERMISSION FOR MINING OF MINOR MINERALS FROM THE COMPETENT AUTHORITY FOR LARGE EXCAVATION OF 137550 SQ. MTRS.

The Respondent No. 11 states that the said allegation of the Applicants is vague and unsubstantiated and that nothing in support has been annexed by the Applicants to their Application and hence denied in toto. Infact, as stated in Paragraph No. 14 hereinabove, the Additional Collector, Thane, in exercise of powers conferred under Rule 59 (1) of the Maharashtra Minor Mineral Extraction (Development and Regulation) Rules, 2013 has duly permitted excavation of soil on Survey Nos. 66, 68 and 69 vide Order dated 30.09.2021 and the same has been timely extended by Orders dated 24.04.2022 and 24.11.2022. The Respondent No. 11 states that it is complete compliance of the terms and conditions mentioned in the said Orders and has undertaken excavations only to the extent of the area and details mentioned therein.

H. PP HAS NOT OBTAINED PERMISSION FROM AIRPORT AUTHORITY / MINISTRY OF DEFENCE (MoD) AS THE BUILDING HEIGHT IS MORE THAN 100 MRTS. AND WITHIN RANGE OF AIRPORT.



At the outset, the Respondent No. 11 states that the said allegation is beyond the scope of this Tribunal and hence denied and disputed.

However, the Respondent No. 11 submits that the said allegation is totally unfounded and baseless and without any substance. It is submitted that Respondent No. 11's project is not falling within the alleged range of airport, hence no such permission required.

29. Constitution of Three Member Joint Committee

The Respondent No. 11 submits that the constitution of the Three Member Joint Committee vide the Order dated 29th November 2022 without granting any opportunity of being heard to Respondent No. 11, that too, which consists of, *inter alia*, one representative from the SEIAA, one representative from the MPCB and one representative from the MCZMA, all of whom are arrayed as party Respondents in the captioned Original Application, is in breach of the well settled principles of the natural justice, as also the judgment of the Hon'ble Supreme Court in *Kanta Vibhag Yuva Koli Samaj Parivartan Trust and Ors. v. State of Gujarat & Ors.* reported in 2022 SCCOnline SC 120 and

Sanghar Zuber Ismail v. MoEF and CC & Ors. reported in
2021 SCC Online SC 669.



30. The Respondent No. 11 states that all the Applications have been applied in accordance with the law and the same have been duly granted. Also the Respondent No. 11 has carried out construction at subject project after following all the applicable environmental laws. In light of the facts stated hereinabove, the Respondent No.11 states that this Hon'ble Tribunal ought to dismiss the Original Application with heavy costs on the Original Applicants for not satisfying their a) credentials; (b) the prima facie correctness or nature of information given by Applicants; and (c) the information being not vague and indefinite and (d) making baseless and unsubstantiated allegation with an intent to causing huge financial losses to the Respondent No. 11. The information in the Original Application should have at least shown the gravity and seriousness involved. Nobody should be allowed to indulge in wild and reckless allegations besmirching the character of others; and/or harass any citizen under the garb of Petition filed in the interest of Environment; and/or be permitted to pursue mischievous petitions seeking to assail, for oblique motives,

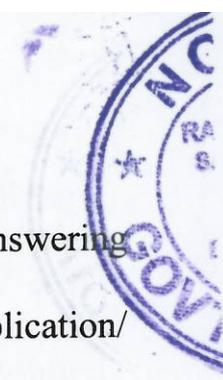


justifiable actions carried out as per extant law. In such cases the Tribunal ought to be extremely careful to see that under the guise of redressing a public grievance, a party is not abusing the process of law as sought to be done in the instant case. The baseless case as the present one is causing not only huge financial losses, but also tarnishing the well-built goodwill and reputation of the Respondent No. 11.

31. The Respondent No.11 states that the Respondent will not be dealing with the Original Application in seriatim more particularly since the entire bogey of allegations and contentions raised in the Original Application have been dealt with and answered in terms of the above. The Respondent No.11, however, expressly craves leave to file an additional Affidavit dealing with the Memo of Application in a paragraph-wise manner, if the circumstances so warrant.
32. The Respondent No.11 states that the issues and grievances raised by the Original Applicants stand fully answered in terms of all that is stated hereinabove and thus, the Original Applicants have failed to make out a cogent and compelling case for grant of any reliefs/Interim/Ad-Interim by this Hon'ble Tribunal.

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33. The Respondent No.11 further submits that the answering Respondent has filed a Miscellaneous Application/ Interlocutory Application seeking dismissal of the Original Application challenging the maintainability of the same. Respondent No.11 states and submits that this Hon'ble Tribunal be pleased to decide such Application at the outset prior to proceeding further in the Original Application.
34. The Respondent No.11 submits that the Original Applicants have presented a case, replete with bald allegations, surmises and conjectures and have failed to make out a cogent and compelling case for grant of reliefs by this Hon'ble Tribunal.
35. In the premises therefore, the answering Respondent submits that the Original Application be dismissed by this Hon'ble Tribunal with the imposition of costs.

Solemnly affirmed at)

Dated this 21st day of January 2023.)

V.D. Baede



Respondent No.11

Advocates for Respondent No.11



VERIFICATION

I, Vinit Barde, aged 40 years, the Authorised Signatory of the Respondent No.11, having office address at 75-old block factory, Sector I, Shristi Housing Complex, Village Penkarpada, Mira Road, District Thane, Maharashtra 401104, do hereby state and declare that whatever is stated in the foregoing paragraphs of the Affidavit in Reply is true and correct to the best of my knowledge and belief.

Solemnly affirmed at Mumbai)

This 21st day of January 2023)

[Handwritten signature]

Advocates for the Respondent No. 11

Place: Mumbai

V.D. Barde



Respondent No. 11

BEFORE ME

Before me, *[Signature]*

RANJEET SINGH
M.Sc LL.B.

**NOTARY
MAHARASHTRA
GOVT OF INDIA**



RANJEET SINGH (Notary Govt. of India)	
Register No	91
Dated	21 JAN 2023



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BEFORE ME

RANJEET SINGH

NOTARY

MAHARASHTRA
GOVT OF INDIA



RANJEET SINGH (Notary Govt of India) Registration No. Date 21 JAN 2023
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**EVERSMILE PROPERTIES
PRIVATE LIMITED**



TO WHOM SO EVER IT MAY CONCERN

Subject: Authority to act in the matter of Original Application No. 107 of 2022 filed by Irba Mashnaji Konapure & Ors.

Pursuant to the authority granted vide resolution passed at the meeting of the Board of Directors of the Company held on 16th September, 2022, I, Imtiaz I. Kanga, Director of the Company, hereby authorize the following persons [whose specimen signatures appended below] to finalize and sign necessary papers/ documents as specified in first para of the resolution in the matter of the Original Application No. 107 of 2022 filed before National Green Tribunal, Western Zone, Pune by Irba Mashnaji Konapure & Ors ("Application") and to do all such acts, deeds, matters and things necessary, desirable and expedient in connection with the aforesaid Matter that may be required to be filed for and/or to be defended by the Company from time to time.

Sr. No.	Name of the Authorized Representative	Specimen Signature
1.	Mr. Vinit Barde	<i>V.D. Barde</i>
2.	Abhay Wade	<i>Abhay Wade</i>

A copy of the aforesaid Board Resolution is enclosed herewith.

Thank You,

FOR EVERSMILE PROPERTIES PRIVATE LIMITED

Imtiaz I. Kanga
IMTIAZ I. KANGA
DIRECTOR
DIN: 00136272



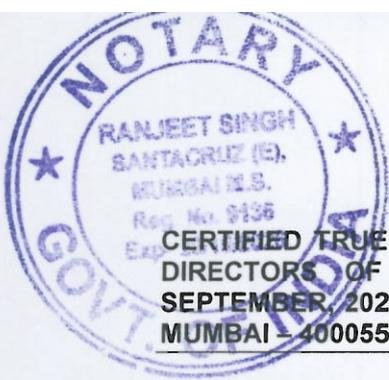
Date: 12th January, 2023

Encl: A/a

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**EVERSMILE PROPERTIES
PRIVATE LIMITED**

CERTIFIED TRUE COPY OF THE RESOLUTION PASSED AT THE MEETING OF THE BOARD OF DIRECTORS OF EVERSMILE PROPERTIES PRIVATE LIMITED HELD ON FRIDAY, 16TH SEPTEMBER, 2022, AT 101, KALPATARU SYNERGY, OPP. GRAND HYATT, SANTACRUZ (EAST), MUMBAI - 400055.

AUTHORITY FOR LEGAL MATTERS:

“**RESOLVED THAT** in supersession of the earlier board resolution dated 26th November, 2019 (without prejudice to any action undertaken pursuant thereto), Mr. Mofatraj P. Munot, Mr. Suresh A. Gandhi, Mr. Imtiaz I. Kanga and Mr. Shравan Kumar Bali, Directors of the Company and Mr. Shivkumar Dalmia, Authorised Representative of the Company (hereinafter Directors and the Authorised Representative are collectively referred to as ‘Authorised Signatories’) be and are hereby severally authorized to finalize, sign, verify, submit, affirm, execute and/or file necessary vakalatnamas, pleadings, notices, affidavits, replies, rejoinders, applications, complaints, plaints, written statements, suit(s), leave to defend, petitions, appeals, revisions, statement(s) of claim(s), statement(s) of defense, counter claim(s), writ petitions, special leave petitions, lis pendens and/or any other legal proceedings (including but not limited to, arbitration), as may be required, from time to time, and to receive and acknowledge documents, notices, summons, warrants, and/or engage Advocates and Solicitors and/or also to prosecute, appear, defend, oppose and represent for hearings before any Court/ Forum/ National Company Law Tribunal or any other tribunal(s)/ National Company Law Appellate Tribunal or any other appellate tribunal(s)/ competent authorities/ arbitral tribunal(s)/ statutory bodies or authorities/ State Government(s)/ Central Government (hereinafter referred to as ‘Authorities’) against any person(s), entity(s), company(s), authority(s), government(s), etc.

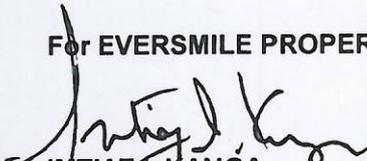
RESOLVED FURTHER THAT the Authorised Signatories be and are hereby severally authorized to finalize, deal, sign, execute, file and/or submit any relevant documents with any person as may be required, from time to time, in the interest of the Company and to sign, verify, submit, affirm, execute and/or file the said relevant documents before any of the aforesaid Authorities and also to appear and attend on behalf of the Company, in any proceedings before them that may be required and to appoint advocate(s), pleader(s), counsel(s) to represent the Company and to change such advocate(s), pleader(s), from time to time, and to execute such affidavits, deeds and documents, as may be required for the purpose and to do all such acts, deeds, matters and things, as may be deemed necessary and/or in the interest of the Company, so as to give effect to this resolution.

RESOLVED FURTHER THAT the Authorised Signatories be and are hereby severally authorized to nominate and appoint suitable person(s) (hereinafter referred to as ‘Delegate(s)'), as they may deem fit, from time to time, to exercise all or any of the aforesaid powers, for and on behalf of the Company, by issuing authorization letter/ deed in this regard in favour of the said Delegate(s) and are further authorized to amend and/ or revoke the aforesaid authorization, as may be required, from time to time, in the best interest of the Company.

RESOLVED FURTHER THAT a certified true copy of the aforesaid resolution duly signed by any one of the Directors of the Company, be forwarded to any authority/ person(s) requiring the same and such authority/ person(s) be requested to rely and act thereupon.”

//Valid and subsisting as on date//

For EVERSMILE PROPERTIES PRIVATE LIMITED


IMTIAZ I. KANGA
DIRECTOR
DIN: 00136272



Date: 12th January, 2023

CIN No.: U70100MH1979PTC021291

Plot No. 75, Old Block Factory, Sector - I, Srishti Housing Complex,
Penkarpada, Mira Road, Dist. Thane - 401 104.

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MAHARASHTRA COASTAL ZONE MANAGEMENT AUTHORITY

Tel. No. : 22029388
 E-mail : dir1.mev-mh@nic.in
 Website: <https://mczma.gov.in/>

No. CRZ - 2018 / CR - 273 / TC - 4
 Office of the -
 Maharashtra Coastal Zone Management Authority,
 Environment Department, 15th floor,
 New Administrative Building, Mantralaya,
 Mumbai- 400 032.
 Date: 07th June 2019



To,
 ✓ M/s. Eversmile Properties Pvt. Ltd,
 75, Old Block Factory, Sector-I,
 Shrishti Housing Complex,
 Penkar pada, Mira Road (East),
 Thane - 401 104

Subject: Proposed development of residential building known as Srishti Sector II - A plot bearing S. No. 235(pt) & 256 (pt) (New S. No. 68 (pt) & 69 (pt), village Penkarpada, Mira Road (E), Dist. Thane by M/s Eversmile Properties Pvt. Ltd.

The proposal of development of residential building known as Srishti Sector II - A plot bearing S. No. 235(pt) & 256 (pt) (New S. No. 68 (pt) & 69 (pt), village Penkarpada, Mira Road (E), Dist. Thane by M/s Eversmile Properties Pvt. Ltd. was deliberated in the 132nd meeting of Maharashtra Coastal Zone Management Authority (MCZMA) held on 24th April, 2019.

2. The Authority noted that, the Mira Bhayandar Municipal Corporation vide letter dated 03.09.2018 (received on 14.09.2018) forwarded the proposal for development of residential building known as Srishti Sector II - A plot bearing S. No. 235(pt) & 256 (pt) (New S. No. 68 (pt) & 69 (pt), village Penkarpada, Mira Road (E), Dist. Thane. The proposal is for construction of residential building with shop line consist of 2 basement for parking + ground floor for shops, parking + 1st to 20th Upper floor for residential purpose. The plot is vacant. Total area of plot: 4,730.48sqm, Built up area: 8,016.90sqm and Total Construction area: 16,522.87sqm

3. The PP presented that the plot under reference falls partially in CRZ II and partially in Non CRZ. area and it is situated on the landward side of existing DP road prior to 1991. As per the Development Plan of MBMC, the site falls in residential zone. The PP has submitted the CRZ map in 1:4000 scale as per which, the plot under reference is partly in CRZ area and partly situated in Non CRZ area. The PP presented that FSI has been computed based on the FSI potential of the part of the plot in CRZ, as per DCR existing as on 19.2.1991. Current town & country planning regulations were considered for the FSI potential of the part of the plot which is Non CRZ. The Authority noted that the construction of the building is permissible in CRZ II areas and on landward side of the existing road or existing authorized structure subject to DCR existing as on 19.2.1991, in accordance with para 8.II. CRZ II of the CRZ Notification, 2011.

4. The Authority after discussion decided to recommend the proposal to concerned planning Authority from CRZ point of view under CRZ Notification, 2011 subject to compliance of following conditions:

Specific conditions:

- The proposed reconstruction should be carried out strictly as per the provisions of CRZ Notification, 2011 (as amended from time to time) and guidelines/ clarifications given by MoEF from time to time.

- ii. Buildings permitted on the landward side of the existing and proposed roads or existing authorized structures shall be subject to the existing local town and country planning regulations including the 'existing' norms of Floor Space Index or Floor Area Ratio: Provided that no permission for construction of buildings shall be given on landward side of any new roads which are constructed on the seaward side of an existing road.
- iii. The concerned planning Authority should strictly ensure that the FSI of CRZ II portion of the plot should be restricted to permissible FSI as per DCR existing as on 19.2.1991.
- iv. All other required permission from different statutory authorities should be obtained prior to commencement of work.

General Conditions:

- i. The MCZMA reserves the right to revoke this recommendation, if the conditions stipulated are not complied with to the satisfaction of the MCZMA or Environment Department.
- ii. The MCZMA or any other competent authority, may stipulate any additional conditions subsequently, if deemed necessary, for environmental protection, which shall be complied with.
- iii. A copy of the recommendation letter shall be marked to the concerned local body/ local NGO, if any, from whom any suggestion/ representation has been received while processing the proposal.
- iv. The environmental safeguard measures should be implemented in letter and spirit.
- v. The recommendation from CRZ point of view is being issued without prejudice to the action initiated under EP Act or any court case pending in the court of law and it does not mean that project proponent has not violated any environmental laws in the past and whatever decision under EP Act or of the Hon'ble court will be binding on the project proponent. Hence this recommendation does not give immunity to the project proponent in the case filed against him, if any or action initiated under EP Act.

5. The agenda item and minutes are also available on the website of MCZMA i.e. <http://mczma.gov.in>.

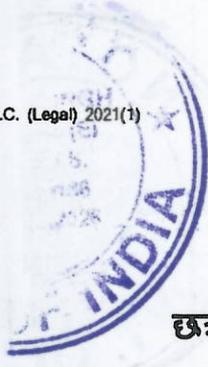

(S. K. Nikam)

Director, Environment
& Member Secretary, MCZMA

Copy for information to:

1. Principal Secretary, Environment & Chairman, MCZMA, Environment Dept, Room No. 217, Annexe Building, Mantralaya, Mumbai.
2. Director (IA-III), Coastal Zone Regulation, Government of India, Ministry of Environment, Forests & Climate Change, Indira Paryavaran Bhavan, Jor Bagh Road, New Delhi - 110 003.
3. Member Secretary, Maharashtra Pollution Control Board (MPCB), 3rd and 4th Floor, Kalpataru Point, Sion, Mumbai
4. Municipal Commissioner, Mira Bhayandar Municipal Corporation, Indira Gandhi Bhavan, Chhatrapati Shivaji Maharaj Marg, Bhaindar West, Mira Bhaindar, Thane - 401 101
5. District Collector Thane, Court Naka, Thane (West) - 400601
6. Select File- TC 4

C.C. (Legal) 2021(1)



मिरा भाईंदर महानगरपालिका
मुख्य कार्यालय, भाईंदर (फ.)

छत्रपती शिवाजी महाराज मार्ग, ता. जि. ठाणे - 401 101

जा.क्र. मिभा / मनपा / नर / 3208/2020-29 दिनांक 90/3/2029

प्रति,

अधिकार पत्रधारक - मे. एव्हरस्माईल प्रॉपर्टीज प्रा. लि., (विकासक)

द्वारा - सल्लागार अभियंता - मे. दिशा डिझाईन कन्सल्टंट (वास्तुविशारद)

विषय :- मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - पेणकरपाडा

सर्वे क्र./ हिस्सा क्र. 63(231), 65(232), 66(233), 67(234), 68(235), 64/2(240/2),
39(207), 49(217), 50(218), 51(219), 52(220), 60/1 व 2(228/1 व 2), 61(229),
62/1, 2(230/1 व 2), 4(175), 79(187), 71(236), 74(238), 76(239), 77(244),
78(255), 69(256), 70(257), 75(258) या जागेत नियोजित बांधकामास बांधकाम
प्रारंभपत्र मिळणेबाबत.

संदर्भ :- 1) आपला दि. 16/06/2020, दि. 29/07/2020, दि. 05/02/2021 व
दि. 08/03/2021 चा अर्ज.

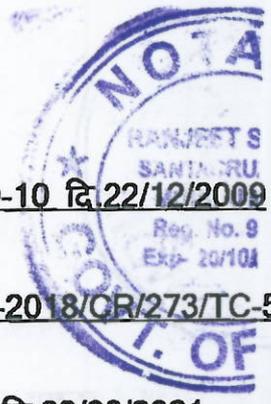
- 2) मे. सक्षम प्राधिकारी नागरी संकुलन ठाणे यांचेकडील आदेश क्र. युएलसी/टीए/
एफ-62/एसआर/142, 143 & 144 दिनांक-10/08/1994 अन्वये [शुद्धीपत्रक]
कलम 21 खालील योजनेची मंजूरी व दि. 31/08/2004 अन्वयेची मुदतवाढ
व क्र. नाजक 2018/प्र.क्र. 29/नाजकधा-1 दि. 05/12/2018 शासन परिपत्रक
तसेच क्र. युएलसी/टीए/ एफ-62/कलम
21/एसआर/142+143+144/02/2019/133 दि. 20/02/2019 अन्वयेचे पत्र.
- 3) तहसिलदार, ठाणे यांचेकडील पत्र क्र. रेव्हेन्हू/डेस्क - I/एनएपी/VIII/ एसआर/
221 दिनांक 20/03/1985, एसआर/222 दिनांक 02.07.1985 व एसआर/
223 दिनांक 28.02.1985 अन्वये आदेश व अपर तहसिलदार मिरा भाईंदर
यांचे पत्र क्र. महसुल/क-1/टे-2/जमिनबाब/कावि-335/2020 दि. 10/11/2020
अन्वये रुपांतरित कर भरणा दाखला.
- 4) महापालिकेच्या अग्निशमन विभागाकडील पत्र क्र. मनपा/अग्नि/103/20-21
दि. 25/06/20 अन्वये प्राथमिक नाहरकत दाखला.
- 5) दि इस्टेट इन्व्हेस्टमेंट कंपनी प्रा. लि. यांचेकडील पत्र क्र. ईआय/एनओसी/
ईआय/280 दि. 25/02/2009, ईआय/278 दि. 25/02/2009, क्र. ईआय/279
दि. 25/02/2009 अन्वये नाहरकत दाखला.

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- 6) या कार्यालयाचे पत्र क्र. मिभा/मनपा/नर/3424/2009-10 दि.22/12/2009 अन्वये बांधकाम परवानगी.
- 7) शासनाचे MCZMA प्राधिकरणाकडील पत्र क्र. CRZ-2018/CR/273/TC-5 दि.07/06/2019 रोजीचा दाखला.
- 8) शासनाचे पत्र क्र. नाजक-2019/प्र.क्र.53/नाजकधा-2 दि.03/03/2021
- 9) जिल्हाधिकारी तथा सक्षम प्राधिकारी यांचे पत्र क्र. युएलसी/कक्ष-1/टे-1/एसआर 142+143+144/152/2021 दि.08/03/2021
- 10) शासनाचे पर्यावरण विभागाकडील पत्र क्र.F.NO 21-69/2020-IN-III दि.28/12/2020



-: बांधकाम प्रारंभपत्र :- (नकाशे मंजूरीसह)
(फक्त जोत्यापर्यंत)

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 च्या कलम 44, 45 अन्वये व मुंबई प्रांतिक महानगरपालिका अधिनियम 1949 चे कलम 253 ते 269 विकास कार्य करण्यासाठी / बांधकाम प्रारंभपत्र मिळण्यासाठी आपण विनंती केले नुसार मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - पेणकरपाडा, सि.स.नं./सर्वे क्र./हिस्सा क्र. वरीलप्रमाणे या जागेतील रेखांकन, इमारतीचे बांधकाम नकाशांस खालील अटी व शर्तीचे अनुपालन आपणाकडून होण्याच्या अधीन राहून ही मंजूरी देण्यात येत आहे.



1) मिरा भाईंदर मुख्यालय भाईंदर आहे.

2) सदरच्या बांधकाम परवानगीने आपणास आपल्या हक्कात नसलेल्या जागेवर कोणतेही बांधकाम करता येणार नाही.

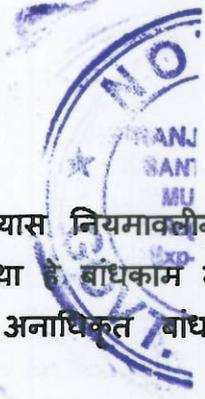
3) या जागेच्या आजुबाजुला जे पुर्वीचे नकाशे मंजूर झाले आहेत त्याचे रस्ते हे सदर नकाशातील रस्त्याशी प्रत्यक्ष मोजणीचे व सिमांकनाचे वेळी सुसंगत जुळणे आवश्यक आहे. तसेच या जागेवरील प्रस्तावीत होणा-या बांधकामास रस्ते संलग्नित ठेवणे व सार्वजनिक वापरासाठी खुले ठेवणेची जबाबदारी विकासक / वास्तुविशारद / धारक यांची राहिल. रस्त्याबाबत व वापराबाबत आपली / धारकांची कोणताही हरकत असणार नाही.

4) नागरी जमीन धारणा कायदा 1976 चे तरतुदीना व महाराष्ट्र जमीन महसूल अधिनियमाच्या तरतुदीस कोणत्याही प्रकारची बाधा येता कामा नये व या दोन्ही कायद्यान्वये पारित झालेल्या व यापुढे वेळोवेळी होणा-या सर्व आदेशाची अंमलबजावणी करण्याची जबाबदारी विकासक व वास्तुविशारद इतर धारक यांची राहिल.

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- 5) रेखांकनात / बांधकाम नकाशात इमारतीचे समोर दर्शविण्यात / प्रस्तावित करण्यात आलेली सामाजिक अंतराची जागा ही सार्वजनिक असून महानगरपालिकेच्या मालकीची राहिल व या जागेचा वापर सार्वजनिक रस्त्यासाठी / रस्ता रुंदीकरणासाठी करण्यात येईल. याबाबत अर्जदार व विकासक व इतर धारकांचा कोणताही कायदेशीर हक्क असणार नाही.
- 6) मंजूर रेखांकनातील रस्ते, ड्रेनेज, गटारे व खुली जागा (आर.जी.) अर्जदाराने / विकासकाने महानगरपालिकेच्या नियमाप्रमाणे पूर्ण करून सुविधा सार्वजनिक वापरासाठी कायम स्वरूपी खुली ठेवणे बंधनकारक राहिल.
- 7) अग्निशमन तरतूद, पाण्याची जमिनीवरील व इमारतीवरील अशा दोन टाक्या, दोन इलेक्ट्रीक पंपसेटसह तरतूद केलेली असली पाहिजे.
- 8) शासन निर्णय क्र. टिपीएस-१८१८/प्रक्र.२३६/१८/वियो.व प्रायो./कलम ३७(१कक)(ग) व कलम २०(४)/नवि-१३ दि.०२/१२/२०२० अन्वये च्या नियमावलीतील विनियम क्र. २.२.३ नुसार मालकी हक्काबाबतची जबाबदारी अर्जदार / मालक / विकासक यांची राहिल.
- 9) महानगरपालिका आपणास बांधकामासाठी व पिण्यासाठी व इतर कारणासाठी पाणीपुरवठा करण्याची हमी घेत नाही. याबाबतची सर्व जबाबदारी विकासक / धारक यांची राहिल. तसेच सांडपाण्याची सोय व मलविसर्जनाची व्यवस्था करण्याची जबाबदारी विकासकाची / धारकाची राहिल. तसेच बांधकाम सुरु करतेवेळी बांधकाम संपेपर्यंत तेथील बांधकाम कामगारांसाठी आवश्यकतेप्रमाणे पुरेशा शौचालयाची व पाळणाघराची व्यवस्था करणे आपणावर बंधनकारक राहिल.
- 10) अर्जदाराने स.क्र. / हि.क्र. मौजे, महानगरपालिका मंजूरी, बिल्डरचे नाव, आर्किटेक्टचे नाव, अकृषिक मंजूरी व इतर मंजूरीचा तपशील दर्शविणारा फलक प्रत्यक्ष जागेवर लावण्यात आल्यानंतरच इतर विकास कामास सुरुवात करणे बंधनकारक राहिल. तसेच सर्व मंजूरीचे मुळ कागदपत्र तपासणीसाठी / निरीक्षणासाठी जागेवर सर्व कालावधीसाठी उपलब्ध करून ठेवणे ही वास्तुविशारद व विकासक यांची संयुक्त जबाबदारी आहे. अशी कागदपत्रे जागेवर प्राप्त न झाल्यास तातडीने काम बंद करण्यात येईल.
- 11) मंजूर रेखांकनातील इमारतीचे बांधकाम करण्यापुर्वी मातीची चाचणी (Soil Test) घेऊन व बांधकामाची जागा भूकंप प्रवण क्षेत्राचे अनुषंगाने सर्व तांत्रिक बाबी विचारात घेऊन (Specifically earthquake of highest intensity in seismic zone should be considered) आर.सी.सी. डिझाईन तयार करून संबंधीत सक्षम अधिका-यांची मंजूरी घेणे. तसेच इमारतीचे आयुष्यमान, वापर, बांधकाम चालू साहित्याचा दर्जा व गुणवत्ता व अग्नि क्षमण व्यवस्था याबाबत नॅशनल बिल्डींग कोड प्रमाणे तरतुदी करून कार्यान्वीत करणे तसेच बांधकाम चालू असतांना तांत्रिक व अतांत्रिक कार्यवाही पूर्ण करून त्याची पालन करण्याची जबाबदारी अर्जदार, विकासक, स्ट्रक्चरल अभियंता, वास्तुविशारद, बांधकाम पर्यवेक्षक, धारक संयुक्तपणे राहिल.
- 12) रेखांकनातील जागेत विद्यमान झाडे असल्यास तोडण्यासाठी महानगरपालिकेची व इतर विभागांची पूर्व मंजूरी प्राप्त करणे बंधनकारक आहे. तसेच खुल्या जागेत वृक्षारोपण करण्यात यावे.



- 13) मंजूर बांधकाम नकाशे व जागेवरील बांधकाम यामध्ये तफावत असल्यास नियमावलीनुसार त्वरीत सुधारीत बांधकाम नकाशांना मंजूरी घेणे बंधनकारक आहे अन्यथा बांधकाम मंजूर विकास नियंत्रण नियमावलीनुसार अनाधिकृत ठरते त्यानुसार उक्त अनाधिकृत बांधकाम तोडण्याची कार्यवाही करण्यात येईल.
- 14) बांधकाम साहित्य रस्त्यावर व सार्वजनिक ठिकाणी ठेवता येणार नाही. याबाबतचे उल्लंघन झाल्यास महानगरपालिकेकडून आपणाविरुद्ध दंडात्मक कार्यवाही करण्यात येईल.
- 15) महानगरपालिकेने मंजूर केलेले बांधकाम नकाशे व बांधकाम प्रारंभपत्र रद्द करण्याची कार्यवाही खालील बाबतीत करण्यात येईल व मुंबई प्रांतिक महानगरपालिका अधिनियम 1949 व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 च्या तरतूदीनुसार संबंधिताविरुद्ध विहित कार्यवाही करण्यात येईल.

- 1) मंजूर बांधकाम नकाशाप्रमाणे बांधकाम न केल्यास.
- 2) मंजूर बांधकाम नकाशे व प्रारंभपत्रातील नमुद सर्व अटी व शर्तीचे पालन होत नसल्याचे निदर्शनास आल्यास.
- 3) प्रस्तावित जागेचे वापरात महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 व इतर अधिनियमान्वये प्रस्तावाखालील जागेच्या वापरात बदल होत असल्यास अथवा वापरात बदल करण्याचे नियोजित केल्यास.



महानगरपालिकेकडे सादर केलेल्या प्रस्तावात चुकीची माहिती व विधी ग्राह्यता नसलेली कागदपत्रे सादर केल्यास व प्रस्तावाच्या अनुषंगाने महानगरपालिकेची दिशाभूल केल्याचे निदर्शनास आल्यास या अधिनियमाचे कलम 258 अन्वये कार्यवाही करण्यात येईल.

16) मंजूर विकास योजनेत विकास योजना रस्त्याने / रस्ता रुंदीकरणाने बाधित होणारे क्षेत्र 63392.40 चौ.मी. महानगरपालिकेकडे हस्तांतर केले असल्याने व ह्या हस्तांतर केलेल्या जागेच्या मोबदल्यात आपणास अतिरिक्त चटईक्षेत्रांचा लाभ / मंजूरी देण्यात आली असल्याने सदरचे क्षेत्र कायमस्वरूपाची खुले, मोकळे, अतिक्रमणविरहीत ठेवण्याची जबाबदारी विकासकाची राहिल. तसेच या जागेचा मालकीहक्क इतरांकडे केणत्याही परिस्थितीत व केव्हाही वर्ग करता येणार नाही. तसेच या क्षेत्राचा इतरांकडून मोबदला आपणास इतर संबंधि तास व धारकास स्विकारता येणार नाही.

- 17) या मंजूरीची मुदत एक वर्षापर्यंत राहिल. तदनंतर महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 चे तरतूदीनुसार विहित कालावाधीसाठी नुतनीकरण करण्यात येईल अन्यथा सदरची मंजूरी कायदेशीररित्या आपोआप रद्द होईल.
- 18) सदरच्या आदेशातील अटी व शर्तीचे पालन करणेची जबाबदारी अधिकारपत्रधारक, बांधकाम पर्यवेक्षक, वास्तुविशारद, स्ट्रक्चरल अभियंता व धारक यांची राहिल.
- 19) सदर जागेच्या मालकीबाबत व न्यायालयात दावा प्रलंबित नसल्याबाबत आपण प्रतिज्ञापत्र दि.22/12/2020 रोजी दिलेले आहे. याबाबत काहीही विसंगती आढळून आल्यास दिलेली परवानगी रद्द करण्यात येईल.

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- 20) सदर जागेच्या मालकीहक्काबाबत जागेच्या हद्दीबाबत मा. न्यायालयीन दाव्याबाबत व पोहोच रस्त्याबाबत सर्वस्वी जबाबदारी विकासकांची राहणार असून त्याबाबत महानगपालिका जबाबदार राहणार नाही. तसेच याबाबत कोणत्याही प्रकारची विसंगती आढळल्यास सदर परवानगी रद्द समजणत येईल.

अ.क्र.	इमारतीचे नांव / प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र (चौ.मी.)
1	अे	1	2 बेसमेंट + स्टील्ट + 1 ते 23	10100.57
2	बी	1	2 बेसमेंट + स्टील्ट + 1 ते 23	10206.41
3	सी	1	2 बेसमेंट + स्टील्ट + 1 ते 15	6223.87
4	डी	1	2 बेसमेंट + स्टील्ट + 1 ते 15	6671.52
5	ई	1	2 बेसमेंट + स्टील्ट + 1 ते 15	6800.51
6	एफ	1	2 बेसमेंट + स्टील्ट + 1 ते 15	6599.61
7	जी	1	2 बेसमेंट + स्टील्ट + 1 ते 15	6684.89
8	एच	1	2 बेसमेंट + स्टील्ट + 1 ते 16	9641.44
9	आय	1	2 बेसमेंट + स्टील्ट + 1 ते 16	5288.08
10	क्लब हाऊस	1	तळ (Free of FSI)	—
11	MLCP (वाहनतळ इमारत)	1	2 बेसमेंट + स्टील्ट + 2 मजले (Free of FSI)	—
			एकूण बांधकाम क्षेत्र	68,216.90

- 21) संदर्भिय पत्र क्र.10 अन्वये आपण केंद्र शासनाचे पर्यावरण विभागाकडील T.O.R. सादर केलेले आहे. तदनुषंगाने प्रस्तावित इमारतीच्या जोत्याचा दाखल्यापूर्वी शासनाचे पर्यावरण विभागाकडील अंतिम दाखला सादर करणे विकासकावर बंधकारक राहिल.
- 22) भोगवटा दाखल्यापूर्वी सदर वृक्ष प्राधिकरणाच्या सल्ल्याप्रमाणे भूखंडामध्ये प्रती 100 चौ.मी. करिता दोन झाडे याप्रमाणे तसेच आर.जी. च्या भूखंडामध्ये प्रती 100 चौ.मी. करिता पाच झाडांची लागवड करून त्याबाबत वृक्ष प्राधिकरण विभागाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.
- 23) भोगवटा दाखल्यापूर्वी अग्निशमन विभागाकडील तात्पूरता नाहरकत दाखल्यामधील अटीशर्तीची पूर्तता करून अंतिम नाहरकत दाखला सादर करणे बंधनकारक राहिल.
- 24) विषयांकित जागेसाठी रुपांतरीत कराचा भरणा करणेसह सदर जागेसाठीची सनद सादर करणे व सदर सनद मधील अटीशर्तीची व अकृषिक परवानगीच्या आदेशामधील अटीशर्तीची पूर्तता करणे आपणावर बंधनकारक राहिल.

- 25) विकासकास जागेवरील 7/12 उताऱ्यावरील कलम 21 खालील युएलसी विभागाकडील नोंद कमी करून त्याप्रमाणेचे निर्विवाद 7/12 उतारे सादर करणे बंधनकारक राहिल.
- 26) शासन निर्देश क्र. TPS-1816/CR-443/16/RP Directives/UD-13, dt.13/04/2017 मधील अटीशर्तीचे पालन करणे बंधनकारक राहिल.
- 27) महाराष्ट्र प्रांतिक महानगरपालिका अधिनियम 1949 चे कलम 263 अन्वये भोगवटा दाखला घेणे आपणावर बंधनकारक राहिल.
- 28) सदरच्या जागेवर बांधकामासाठी 200 पेक्षा जास्त बांधकाम कामगार असल्यास काम करणा-या बांधकाम कामगारांसाठी महाराष्ट्र इमारत व इतर बांधकाम कामगार कल्याणकारी मंडळ यांचेमार्फत राबविण्यात येणा-या योजना, त्यासाठीचे अर्ज, त्यासंबंधी इतर आवश्यक माहिती तसेच पात्र बांधकाम कामगारांची नोंदणी करिता आवश्यक प्रक्रिया नोंदणी, नुतनीकरण, बांधकाम कामगारांचे बँक खाते उघडणे इत्यादी सर्व प्रकारची संबंधित कामे करणेसाठी Facilitation Centre उभारणे बंधनकारक राहिल.
- 29) सदर जागेमध्ये इमारतीचे बांधकाम सुरु करतांना बांधकामाच्या अनुषंगीक कामामुळे सभोवतालच्या इमारतींना / बांधकामांना / रहिवाश्यांना त्रास होणार नाही किंवा जिवीत वा वित्त हानी होणार नाही याची खबरदारी घेणेची सर्वस्वी जबाबदारी विकासक / वास्तुविशारद, स्ट्रक्चरल इंजिनिअर / साईट सुपरव्हाईजर यांची राहणार असून त्यासाठी महानगरपालिका जबाबदार राहणार नाही
- 30) सदर जागेमध्ये माती भरणी किंवा खोदकाम करणेसाठी संबंधित महसूल प्राधिकरणाकडून परवानगी घेणे व त्याअनुषंगीक आवश्यक शुल्काचा भरणा करणे बंधनकारक राहिल.
- 31) सदर जागेबाबत शासन निर्देशाप्रमाणे आवश्यक असणा-या परवानग्या / नाहरकत दाखले प्राप्त करून घेणेची जबाबदारी विकासकाची राहिल.
- 32) मोकळ्या जागेच्या कराचा भरणा प्रत्येक वर्षाच्या आर्थिक वर्षामध्ये भोगवटा दाखला प्राप्त दिनांकापर्यंत भरणा करणे आपणावर बंधनकारक राहिल. कराचा भरणा न केल्यास आपणावर पुढील कायदेशीर कार्यवाही करण्यात येईल.
- 33) भोगवटा दाखल्यापुर्वी शासन अधिसूचना क्र. टिपीएस-1218/2710/प्र.क्र.117/18, नवि-12, दि.06/10/2018 प्रमाणे सदर जागेमध्ये आवश्यक क्षमतेचा सांडपाणी प्रक्रिया व पुर्नवापरासाठीचा प्रकल्प उभारून कार्यान्वीत करणे बंधनकारक राहिल.

जा.क्र. मनपा / नर / 3208 / 2020 - 29

दि. 90/3/2029

आयुक्त

मिरा भाईंदर महानगरपालिका

प्रत - माहितीस्तव व पुढील कार्यवाहीस्तव

1) विभाग प्रमुख

अतिक्रमण तथा अनाधिकृत बांधकाम नियंत्रण विभाग

2) कर निर्धारक व संकलक अधिकारी, कर विभाग





मिरा भाईंदर महानगरपालिका

नगररचना विभाग

सुभाषी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कमाकिस मिनागे (ए)

ज. ठाणे - 401 107. दूरध्वनी : 022-28121455, • E-mail id : subhasi@mirambdr.gov.in



जा.क्र :- मनपा/नर/ 94ee/2029 - 2022

प्रति,

अधिकार पत्रधारक - मे. एव्हरस्माईल प्रॉपर्टीज प्रा.लि.,

द्वारा - सल्लागार अभियंता - मे. तेजस कन्सल्टंट

विषय :- मिरा भाईंदर महानगरपालिका क्षेत्रातील मोजे - पेणकरपाडा

सर्वे क्र./ हिस्सा क्र. 63(231), 65(232), 66(233), 67(234), 68(235), 69(240/2),
39(207), 49(217), 50(218), 51(219), 52(220), 60/1 व 2(228/1 व 2), 61(229),
62/1, 2(230/1 व 2), 4(175), 79(187), 71(236), 74(238), 76(239), 77(244),
78(255), 69(256), 70(257), 75(258) या जागेत नियोजित बांधकामास बांधकाम
प्रारंभपत्र मिळणेबाबत.

संदर्भ :-

- 1) आपला दि. 16/07/2021 व दि. 24/08/2021 रोजीचा अर्ज.
- 2) मे. सक्षम प्राधिकारी नागरी संकुलन ठाणे यांचेकडील आदेश क्र. युएलसी/टीए/ एफ-62/एसआर/142, 143 & 144 दिनांक-10/08/1994 अन्वये [शुद्धीपत्रक] कलम 21 खालील योजनेची मंजूरी व दि. 31/08/2004 अन्वयेची मुदतवाद व क्र. नाजक 2018/प्र.क्र. 29/नाजकधा-1 दि. 05/12/2018 शासन परिपत्रक तसेच क्र. युएलसी/टीए/ एफ-62/कलम 21/एसआर/142+143+144/ 02/2019/133 दि. 20/02/2019 अन्वयेचे पत्र.
- 3) मा. जिल्हाधिकारी, ठाणे यांचेकडील पत्र क्र. रेव्हेन््यू/डेस्क - I/एनएपी/VIII/ एसआर/221 दिनांक 20/03/1985, एसआर/222 दिनांक 02.07.1985 व एसआर/223 दिनांक 28.02.1985 अन्वये आदेश व अपर तहसीलदार मिरा भाईंदर यांचे पत्र क्र. महसूल/क-1/टे-2/जमिनबाब/कावि-335/2020 दि. 10/11/2020 अन्वये रूपांतरित कर भरणा दाखला.
- 4) महापालिकेच्या अग्निशमन विभागाकडील पत्र क्र. मनपा/अग्नि/404/2021-22 दि. 24/06/2021 अन्वये प्राथमिक नाहरकत दाखला.
- 5) दि इस्टेट इन्व्हेस्टमेंट कंपनी प्रा. लि. यांचेकडील पत्र क्र. ईआय/एनओसी/ ईआय/280 दि. 25/02/2009, ईआय/278 दि. 25/02/2009, क्र. ईआय/279 दि. 25/02/2009 अन्वये नाहरकत दाखला.
- 6) या कार्यालयाचे पत्र क्र. मिभा/मनपा/नर/3904/2020-21 दि. 10/03/2021 अन्वये बांधकाम परवानगी.



मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया मिरारोड (पु.)

जि. ठणे - 401 107. दूरध्वनी : 022-28121455, • E-mail Id : mbmc.tp@gmail.com



जा.क्रं :- मनपा/नर/१५२२/२०२१ - २०२२

दिनांक :- २६/११/२०२१

- 5) या जागेच्या आजुबाजुला जे पुर्वीचे नकाशे मंजूर झाले आहेत त्याचे रस्ते हे सदर नकाशातील रस्त्याशी प्रत्यक्ष मोजणीचे व सिमांकनाचे वेळी सुसंगत जुळणे आवश्यक आहे. तसेच या जागेवरील प्रस्तावीत होणा-या बांधकामास रस्ते संलग्नित ठेवणे व सार्वजनिक वापरासाठी खुले ठेवणेची जबाबदारी विकासक / वास्तुविशारद / धारक यांची राहिल. रस्त्याबाबत व वापराबाबत आपली / धारकांची कोणताही हरकत असणार नाही.
- 6) नागरी जमीन धारणा कायदा 1976 चे तरतुदीना व महाराष्ट्र जमीन महसूल अधिनियमाच्या तरतुदीस कोणत्याही प्रकारची बाधा येता कामा नये व या दोन्ही कायद्यान्वये पारित झालेल्या व यापुढे वेळोवेळी होणा-या सर्व आदेशाची अंमलबजावणी करण्याची जबाबदारी विकासक व वास्तुविशारद इतर धारक यांची राहिल.
- 7) रेखांकनात / बांधकाम नकाशात इमारतीचे समोर दर्शविण्यात / प्रस्तावित करण्यात आलेली सामासिक अंतराची जागा ही सार्वजनिक असून महानगरपालिकेच्या मालकीची राहिल व या जागेवर वापर सार्वजनिक रस्त्यासाठी / रस्ता रुंदीकरणासाठी करण्यात येईल. याबाबत अर्जदार व विक्रीकरक व इतर धारकांचा कोणताही कायदेशीर हक्क असणार नाही.
- 8) मालकीहक्काबाबतचा वाद उत्पन्न झाल्यास त्यास अर्जदार, विकासक, वास्तुविशारद, धारक व संपेपर्यंत जबाबदार राहतील. तसेच वरील जागेस पांच मार्ग उपलब्ध असल्याची व जागेवर हद्दी जागेवर प्रत्यक्षपणे जुळविण्याची जबाबदारी अर्जदार, विकासक, वास्तुविशारद यांचा राहिल. यामध्ये तफावत निर्माण झाल्या झाल्यास सुधारीत मंजूरी घेणे क्रमप्राप्त आहे.
- 9) मंजूर रेखांकनातील रस्ते, ड्रेनेज, गटारे व खुली जागा (आर.जी.) अर्जदाराने / विकासकाने महानगरपालिकेच्या नियमाप्रमाणे पूर्ण करून सुविधा सार्वजनिक वापरासाठी कायम स्वरुपी खुली ठेवणे बंधनकारक राहिल.
- 10) इमारतीचे उद्वाहन, अग्निशमन तरतुद, पाण्याची जमिनीवरील व इमारतीवरील अशा दोन टाक्या, दोन इलेक्ट्रीक पंपसेटसह तरतुद केलेली असली पाहिजे.
- 11) महानगरपालिका आपणास बांधकामासाठी व पिण्यासाठी व इतर कारणासाठी पाणीपुरवठा करण्याची हमी घेत नाही. याबाबतची सर्व जबाबदारी विकासक / धारक यांची राहिल. तसेच सांडपाण्याची सोय व मलविसर्जनाची व्यवस्था करण्याची जबाबदारी विकासकाची / धारकाची राहिल. तसेच बांधकाम सुरु करतेवेळी बांधकाम संपेपर्यंत तेथील बांधकाम कामगारांसाठी आवश्यकतेप्रमाणे पुरेशा शौचालयाची व पाळणाघराची व्यवस्था करणे आपणावर बंधनकारक राहिल.



SUP
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C.C. (Legal) 20207



मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया मिराराड (पु.)

जि. ठाणे - 401 107. दूरध्वनी : 022-28121455, • E-mail Id : mhmc.tp@gmail.com

दिनांक :- 28/11/2029

जा.क्र :- मनपा/नर/ 944/2029-2022

- 12) अर्जदाराने स.क्र. / हि.क्र. मॉजे, महानगरपालिका मंजूरी, बिल्डरचे नाव, आर्किटेक्टचे नाव, अकृषिक मंजूरी व इतर मंजूरीचा तपशील दर्शविणारा फलक प्रत्यक्ष जागेवर लावण्यात आल्यानंतरच इतर विकास कामास सुरुवात करणे बंधनकारक राहिल. तसेच सर्व मंजूरीचे मुळ कागदपत्र तपासणीसाठी / निरीक्षणासाठी जागेवर सर्व कालावधीसाठी उपलब्ध करून ठेवणे ही वास्तुविशारद व विकासक यांची संयुक्त जबाबदारी आहे. अशी कागदपत्रे जागेवर प्राप्त न झाल्यास तातडीने काम बंद करण्यात येईल.
- 13) मंजूर रेखांकनातील इमारतीचे बांधकाम करण्यापूर्वी मातीची चाचणी (Soil Test) घेऊन व बांधकामाची जागा भूकंप प्रवण क्षेत्राचे अनुषंगाने सर्व तांत्रिक बाबी विचारात घेऊन (Specifically earthquake of highest intensity in seismic zone should be considered) आर.सी.सी. डिझाईन तयार करून संबंधित सक्षम अधिका-यांची मंजूरी घेणे. तसेच इमारतीचे आयुष्यमान, वापर, बांधकाम चालू साहित्याचा दर्जा व गुणवत्ता व अग्नि क्षमण व्यवस्था याबाबत नॅशनल बिल्डींग कोड प्रमाणे तरतुदी करून कार्यान्वीत करणे तसेच बांधकाम चालू असतांना तांत्रिक व अतांत्रिक कार्यवाही पूर्ण करून त्याची पालन करण्याची जबाबदारी अर्जदार, विकासक, स्ट्रक्चरल अभियंता, वास्तुविशारद, बांधकाम पर्यवेक्षक, धारक संयुक्तपणे राहिल.
- 14) रेखांकनातील जागेत विद्यमान झाडे असल्यास तोडण्यासाठी महानगरपालिकेची व इतर विभागांची पूर्व मंजूरी प्राप्त करणे बंधनकारक आहे. तसेच खुल्या जागेत वृक्षारोपण करण्यात यावे.
- 15) मंजूर बांधकाम नकाशे व जागेवरील बांधकाम यामध्ये तफावत असल्यास नियमावलीनुसार त्वरीत सुधारीत बांधकाम नकाशांना मंजूरी घेणे बंधनकारक आहे अन्यथा हे बांधकाम मंजूर विकास नियंत्रण नियमावलीनुसार अनाधिकृत ठरते त्यानुसार उक्त अनाधिकृत बांधकाम तोडण्याची कार्यवाही करण्यात येईल.
- 16) बांधकाम साहित्य रस्त्यावर व सार्वजनिक ठिकाणी ठेवता येणार नाही. याबाबतचे उल्लंघन झाल्यास महानगरपालिकेकडून आपणाविरुद्ध दंडात्मक कार्यवाही करण्यात येईल.
- 17) महानगरपालिकेने मंजूर केलेले बांधकाम नकाशे व बांधकाम प्रारंभपत्र रद्द करण्याची कार्यवाही खालील बाबतीत करण्यात येईल व महाराष्ट्र महानगरपालिका अधिनियम 1949 व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 च्या तरतूदीनुसार संबंधिताविरुद्ध विहित कार्यवाही करण्यात येईल.
 - 1) मंजूर बांधकाम नकाशाप्रमाणे बांधकाम न केल्यास.
 - 2) मंजूर बांधकाम नकाशे व प्रारंभपत्रातील नमुद सर्व अटी व शर्तीचे पालन होत नसल्याचे निदर्शनास आल्यास.
 - 3) प्रस्तावित जागेचे वापरात महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 व इतर अधिनियमान्वये प्रस्तावाखालील जागेच्या वापरात बदल होत असल्यास अथवा वापरात बदल करण्याचे नियोजित केल्यास.
 - 4) महानगरपालिकेकडे सादर केलेल्या प्रस्तावात चुकीची माहिती व विधी ग्राह्यता नसलेली कागदपत्रे सादर केल्यास व प्रस्तावाच्या अनुषंगाने महानगरपालिकेची दिशाभूल केल्याचे निदर्शनास आल्यास या अधिनियमाचे कलम 24C अन्वये कार्यवाही करण्यात येईल.

(Signature)



मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया मिरारोड (पु.)

जि. ठाणे - 401 107. दूरध्वनी : 022-28121455, • E-mail Id : mbmc.tp@gmail.com



जा.क्र :- मनपा/नर/ 94ee/ 2029 - 2022

दिनांक :- 2-11-2029

- 18) प्रस्तावित इमारतीमध्ये तळ मजल्यावर स्टिल्ट (Stilt) प्रस्तावित केले असल्यास स्टिल्टची उंची मंजूर बांधकाम नकाशाप्रमाणे ठेवण्यात यावी व या जागेचा वापर वाहनतळासाठीच करण्यात यावा.
- 19) मंजूर विकास योजनेत विकास योजना रस्त्याने / रस्ता रुंदीकरणाने बाधित होणारे क्षेत्र 63392.40 चौ.मी. महानगरपालिकेकडे हस्तांतर केले असल्याने व ह्या हस्तांतर केलेल्या जागेच्या मोबदल्यात आपणास अतिरिक्त चटईक्षेत्रांचा लाभ / मंजूरी देण्यात आली असल्याने सदरचे क्षेत्र कायमस्वरुपाची खुले, मोकळे, अतिक्रमणविरहीत ठेवण्याची जबाबदारी विकासकाची राहिल. तसेच या जागेचा मालकीहक्क इतरांकडे केणत्याही परिस्थितीत व केव्हाही वर्ग करता येणार नाही. तसेच या क्षेत्राचा इतरांकडून मोबदला आपणास इतर संबंधितास व धारकास स्विकारता येणार नाही.
- 20) मंजूर रेखांकनाच्या जागेत विद्यमान इमारत तोडण्याचे प्रस्तावित केले असल्यास विद्यमान बांधकाम क्षेत्र महानगरपालिकेकडून प्रमाणीत करून घेतल्यानंतर विद्यमान इमारत तोडून नूविन बांधकामास प्रारंभ करणे बंधनकारक आहे.
- 21) प्रस्तावित इमारतीचे बांधकाम पूर्ण झाल्यानंतर नियमाप्रमाणे पूर्ण झालेल्या इमारतीस प्रथम संपूर्ण परवाना प्राप्त करून घेणे व तदनंतरच इमारतीचा वापरसाठी वापर करणे अनिवार्य आहे. महानगरपालिकेकडून वापर परवाना न घेता इमारतीचा वापर चालू असल्याचे निदर्शनास आल्यास वास्तुविशारद, विकासक व धारक यांच्यावर व्यक्तिशः कायदेशीर कार्यवाही करण्यात येईल. 19/06/2021
- 22) या मंजूरीची मुदत चार वर्षांपर्यंत राहिल. तथापि एका वर्षात काम सुरु न केल्यास UDCPR मधील विनियम 2.71 नुसार परवानगी नुतनीकरण करण्याची जबाबदारी विकासकाची राहिल. अन्यथा सदरची मंजूरी कायदेशीररित्या आपोआप रद्द होईल.
- 23) सदरच्या आदेशातील अटी व शर्तीचे पालन करणेची जबाबदारी अधिकारपत्रधारक, बांधकाम पर्यवेक्षक, वास्तुविशारद, स्ट्रक्चरल अभियंता व धारक यांची राहिल.
- 24) सदर जागेच्या मालकीबाबत व न्यायालयात दावा प्रलंबित नसल्याबाबत आपण प्रतिज्ञापत्र दि.15/06/2021 रोजी दिलेले आहे. याबाबत काहीही विसंगती आढळून आल्यास दिलेली परवानगी रद्द करण्यात येईल.
- 25) सदर जागेच्या मालकीहक्काबाबत जागेच्या हद्दीबाबत मा. न्यायालयीन दाव्याबाबत व पोहोंच रस्त्याबाबत सर्वस्वी जबाबदारी विकासकांची राहणार असून त्याबाबत महानगरपालिका जबाबदार राहणार नाही. तसेच याबाबत कोणत्याही प्रकारची विसंगती आढळल्यास सदर परवानगी रद्द समजणेत येईल.

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C.C. (Legal) 20207



मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया मिरारोड (पु.)
जि. ठाणे - 401 107. दूरध्वनी : 022-28121455, • E-mail Id : mpmc.1p@gmail.com



जा.क्र. :- मनपा/नर/ 946/ 2029 - 2022

दिनांक :- 28/11/2029

- 26) यासोबतच्या मंजूर रेखांकनात प्रस्तावित केलेल्या इमारतीचे बांधकाम खालीलप्रमाणे मर्यादीत ठेवून त्यानुसार कार्यान्वीत करणे बंधनकारक राहिल.

अ.क्र.	इमारतीचे नांव / प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र (चौ.मी.)
1	अे	1	2 बेसमेंट + स्टिल्ट + 2 पार्ट पॉडिअम + 1	1376.42
2	बी	1	2 बेसमेंट + स्टिल्ट + 2 पार्ट पॉडिअम + 1	1293.28
3	सी	1	2 बेसमेंट + पार्ट स्टिल्ट + 2 पॉडिअम	635.37
4	जी	1	2 बेसमेंट + स्टिल्ट + 2 पार्ट पॉडिअम	930.08
5	एच	1	2 बेसमेंट + स्टिल्ट + 1 पार्ट पॉडिअम	367.26
6	अे व बी (पॉडिअम)	1	(पॉडिअम)	---
			एकूण	4602.41

- 27) यापूर्वी पुत्र क्र.मिभा/मनपा/नर/3904/2020-21 दि.10/03/2021 अन्वये देण्यात आलेली मंजूरी रद्द करण्यात येत आहे.
- 28) जागेवर रेन वॉटर हार्वेस्टिंगची व्यवस्था करणे तसेच त्याबाबतची यंत्रणा स्वतंत्र ओव्हरटॅक व प्लंबिंग लाईनसह कार्यान्वीत ठेवणे व त्याबाबत पाणीपुरवठा विभागाकडील प्रमाणपत्र सादर करणे बंधनकारक राहिल.
- 29) रेखांकनातील जागेत सेप्टिक टॅकचे बांधकाम IS-2470 च्या मानकानुसार बांधणे आवश्यक राहिल.
- 30) प्रस्तावित इमारतीसाठी भोगवटा दाखल्यापूर्वी प्रती सदनिका 100 लिटर या क्षमतेची सौर उर्जा वरिल पाणी गरम करण्याची व्यवस्था (सोलार वॉटर हीटिंग सिस्टीम) किंवा UDCPR Regulation No. 13.2 अन्वये Roof Top Photovoltaic (RTPV) System बसवून कार्यान्वीत करणे व त्याबाबत सार्वजनिक बांधकाम विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.



मिरा भाईंदर महानगरपालिका

नगररचना विभाग



स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया मिरारोड (पु.)
जि. ठाणे - 401 107. दूरध्वनी : 022-28121455, • E-mail Id : mbmc.tp@gmail.com

जा.क्र :- मनपा/नरा/ १५९९/ २०२१ - २०२२ दिनांक :- २६/११/२०२१

- 31) भोगवटा दाखल्यापुर्वी सदर वृक्ष प्राधिकरणाच्या सल्ल्याप्रमाणे खुल्या भूखंडामध्ये प्रती 100 चौ.मी. करिता दोन झाडे याप्रमाणे तसेच आर.जी. च्या भूखंडामध्ये प्रती 100 चौ.मी. करिता पाच झाडांची लागवड करून त्याबाबत वृक्ष प्राधिकरण विभागाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.
- 32) भोगवटा दाखल्यापूर्वी अग्निशमन विभागाकडील तात्पुरता नाहरकत दाखल्यामधील अटीशर्तीची पूर्तता करून अंतिम नाहरकत दाखला सादर करणे बंधनकारक राहिल.
- 33) विषयांकित जागेसाठी रुपांतरित कराचा भरणा करणेसह सदर जागेसाठीची सनद सादर करणे व सदर सनद मधील अटीशर्तीची व अकृषिक परवानगीच्या आदेशामधील अटीशर्तीची पूर्तता करणे आपणावर बंधनकारक राहिल.
- 34) महाराष्ट्र महानगरपालिका अधिनियम 1949 चे कलम 263 अन्वये भोगवटा दाखला घेणे आपणावर बंधनकारक राहिल.
- 35) सदरच्या जागेवर बांधकामासाठी 200 पेक्षा जास्त बांधकाम कामगार असल्यास काम करणा-या बांधकाम कामगारांसाठी महाराष्ट्र इमारत व इतर बांधकाम कामगार कल्याणकारी मंडळ (मिर्मासोफेस) राबविण्यात येणा-या योजना, त्यासाठीचे अर्ज, त्यासंबंधी इतर आवश्यक माहिती तसेच बांधकाम कामगारांची नोंदणी करिता आवश्यक प्रक्रिया नोंदणी, नुतनीकरण, बांधकाम कामगारांचे बँक खाते उघडणे इत्यादी सर्व प्रकारची संबंधित कामे करणेसाठी Facilitation Centre उभारणे बंधनकारक राहिल.
- 36) इमारत पूर्ण झाल्यानंतर बांधकाम परवानगी मधील नमुद अटी व शर्तीचे पालन केल्याशिवाय बांधकाम पूर्णत्वाचे प्रमाणपत्र व भोगवटा दाखला देण्यात येणार नाही. अटीची पूर्तता न केल्यास महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 व महाराष्ट्र महानगरपालिका अधिनियम 1949 अन्वये विकासकावर गुन्हा नोंद करून पुढील कार्यवाही करण्यात येईल.
- 37) सदर जागेमध्ये इमारतीचे बांधकाम सुरु करतांना बांधकामाच्या अनुषंगीक कामामुळे सभोवतालच्या इमारतींना / बांधकामांना / रहिवाश्यांना त्रास होणार नाही किंवा जिवीत वा वित्त हानी होणार नाही याची खबरदारी घेणेची सर्वस्वी जबाबदारी विकासक / वास्तुविशारद, स्ट्रक्चरल इंजिनिअर / साईट सुपरव्हाईजर यांची राहणार असून त्यासाठी महानगरपालिका जबाबदार राहणार नाही.
- 38) दि.24/08/2021 रोजीच्या प्रतिज्ञापत्राचे पालन करणे प्रस्तावाचे विकासक व सल्लागार अभियंता यांचेवर बंधनकारक राहिल.

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C.C. (Legal) 20207



मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कमाकिया मिरासाई (पु.)
जि. ठाणे - 401 107. दूरध्वनी : 022-28121455. • E-mail Id : mbmc.lp@gmail.com



महानगरपालिका इतरका कोडिडो
Right to Public Service Act
अध्याय: सेवा आगरी कायदा

जा.क्र. :- मनपा/नर/ 9488/2029 - 2022

दिनांक :- 28/11/2029

- 39) सदर गृहसंकुलातील रहिवाश्यांसाठी आवश्यक क्षमतेचा जैविक खत निर्मिती प्रकल्प उभारून कार्यान्वीत करणे आपणावर बंधनकारक राहिल.
- 40) शासनास हस्तांतरीत करावयाच्या सदनिका शासनास हस्तांतरीत करून त्याबाबतच्या नाहरकत दाखल्यासह शासनाच्या इतर विभागाकडील आवश्यक नाहरकत दाखले / परवानग्या प्राप्त करून घेणेची सर्वस्वी जबाबदारी विकासक व वास्तुविशारद यांची राहिल.
- 41) सदर जागेमध्ये माती भरणी किंवा खोदकाम करणेसाठी संबंधित महसूल प्राधिकरणाकडून परवानगी घेणे व त्याअनुषंगीक आवश्यक शुल्काचा भरणा करणे बंधनकारक राहिल.
- 42) सदर जागेबाबत शासन निर्देशाप्रमाणे आवश्यक असणा-या परवानग्या / नाहरकत दाखले प्राप्त करून घेणेची जबाबदारी विकासकाची राहिल.
- 43) मोकळ्या जागेच्या कराचा भरणा प्रत्येक वर्षाच्या आर्थिक वर्षामध्ये भोगवटा दाखला प्राप्त दिनांकापर्यंत भरणा करणे आपणावर बंधनकारक राहिल. कराचा भरणा न केल्यास आपणावर पुढील कायदेशीर कार्यवाही करण्यात येईल.
- 44) भोगवटा दाखल्यापूर्वी शासन अधिसूचना क्र. टिपीएस-1218/2710/प्र.क्र.117/18, नवि-12, दि.06/10/2018 प्रमाणे सदर जागेमध्ये आवश्यक क्षमतेचा सांडपाणी प्रक्रिया व पुर्नवापरासाठीचा प्रकल्प उभारून कार्यान्वीत करणे बंधनकारक राहिल.

जा.क्र. मनपा / नर / 9488 / 2029 - 2022

दि. 28/11/2029

(मा. आयुक्त सौ., यांच्या मंजूरीने)

(हे. रा. ठाकूर)

सहा. संचालक, नगररचना
मिरा भाईंदर महानगरपालिका

प्रत - माहितीस्तव व पुढील कार्यवाहीस्तव

- 1) विभाग प्रमुख
अतिक्रमण तथा अनाधिकृत बांधकाम नियंत्रण विभाग
- 2) कर निर्धारक व संकलक अधिकारी
कर विभाग



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MIRA BHAYANDER MUNICIPAL CORPORATION

Town Planning Department

Swami Vivekananda Bhavan R.B.K. Next to the school, Kanakiya, Miraroad (East)

District Thane - 401 107

Tel: 022-28121455 E-mail ID- ty@mbmc.gov.in

O/w. No. MNP/TP/1599/2021-22

Date : 26/08/2021

To,

Authority Holder – M/s. Eversmile Properties Pvt. Ltd.

through - Consultant Engineer – M/s. Tejas Consultant.

Sub.: For construction permission for the proposed construction on the land bearing Survey No. / Part No. at Penkarpada. 63(231), 65(232), 66(233), 67(234), 68(235), 64/2(240/2), 39(207), 49(217), 50(218), 51(219), 52(220), 60/1 and 2(228/1 and 2) 61(229), 62/1, 2(230/1,2), and 4(175), 79(187), 71(236), 74(238), 76(239), 77(244), 78(255), 69(256), 70(257),

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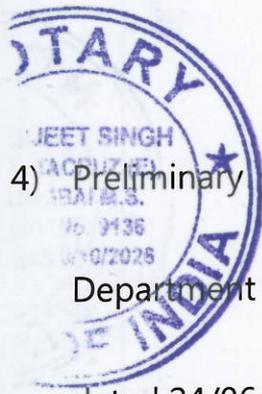
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75(258) within the limits of Mira Bhayander Municipal Corporation area.

Ref.: 1) Your application dated 16/07/2021, and dated 24/08/2021

- 2) Approval of the scheme under Section 21 (Corrigendum) as per order No. ULC / TA / F-62 / SR / 142, 143 and 144 dated 10/08/1994 from Hon. Competent Authority Urban Agglomeration Thane and extension dated 31/08/2004 and Government Circular No. ULC 2018 / CR.No.29/ULC-1 dated 05/12/2018 as well as Letter under No. ULC/ TA/ F-62 / Section21 / SR / 142 + 143 + 144 / 02 / 2019 / 133 dated 20/02/2019.
- 3) Non-Agricultural Permission Order of Hon'ble Collector Thane bearing No. Revenue / Desk-1 / NAP / VII / SR / 221 dated 20/03/1985 and No. Revenue / Desk-1 / NAP / VII / SR / 222 dated 02.07.1985 and No. Revenue / Desk-1 / NAP / VII / SR / 223 dated 28/02/85 and Conversion Tax Demand letter vide letter of Additional Tehsildar Mira Bhayander No. Revenue / C-2 / T-2 /landmatters/ Desk-335/2020 dated 10/11/2020.



- 4) Preliminary No Objection Certificate vide Letter from the Fire Department of the Municipal Corporation No. MNC/Fire/404/2021-22 dated 24/06/2021.

- 5) No Objection Certificate vide Letter from the Estate Investment Company Pvt. Ltd. No. EI /NOC/EI/280 dated 25/02/2009, No. EI/278 dated 25/02/2009, No. EI/279 dated 25/02/2009.

- 6) Construction Permission vide letter of this Office No. MiBhy/MNC/TP/3904/2020-21 dated 10/03/2021.

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MIRA BHAYANDER MUNICIPAL CORPORATION

Town Planning Department

Swami Vivekananda Bhavan R.B.K. Next to the school, Kanakiya, Miraroad (East)

District Thane - 401 107

Tel: 022-28121455 E-mail ID- ty@mbmc.gov.in



O/w. No. MNP/TP/ 1599/2021-22

Date : 26/08/2021

- 7) Certificate vide MCZMA Authority of Government letter No. CRZ-2018 / CR / 273 / TC-4 dated 07/06/2019.
- 8) Certificate vide letter from Environment Department of Government No. F.NO 21-69/2020-IN-III dated 28/12/2020.

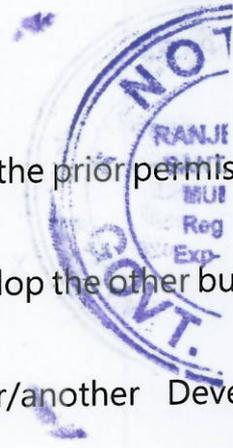
Revised Construction Permission :- (with revised Plan approval)

Pursuant to your request for development work / construction Permission under Sections 44 and 45 of the Maharashtra Regional and Town Planning Act, 1966 and Sections 253 to 269 of the Maharashtra Municipal Corporation Act, 1949, this



permission is being granted to the Layout and construction plans of the building on Survey No. / Part No. 63 (231), 65(232), 66(233), 67(234), 68(235), 64/2(240/2), 39(207), 49(217), 50(218), 51(219), 52(220), 60/1 and 2(228/1 and 2), 61(229), 62/1,2(230/1 and 2), 4(175), 79(187), 71(236), 74(238), 76(239), 77(244), 78(255), 69(256), 70(257), 75(258) at village Penkarpada within the limits of Mira-Bhyandar Municipal Corporation subject to your compliance with the following terms and conditions.

- 1) This plot is to be used only for the residential+ commercial use as shown in the construction Plan.
- 2) With this Construction Permission you shall not be able to do any construction on the land which is not in your possession.
- 3) Actual survey is to be carried on the site as per the approved Plan and a copy of the said Plan certified by their Deputy Superintendent of Land Records, Thane is to be sent in two copies for the records of this office and it is necessary to obtain approval for the same.

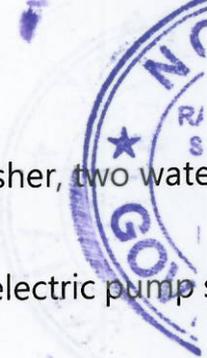


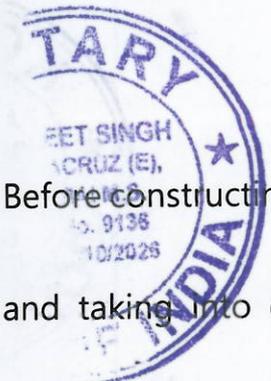
- 4) The subdivision of this plot cannot be done without the prior permission of the Municipal Corporation. Also, if the rights to develop the other buildings in the approved layout are granted to other/another Developer/ authorized for development, and if the Secondary/other Developer committed a breach / does not comply with the approved construction plans and FSI and the terms and conditions mentioned in the Permission then the Original Developer and the Architect shall be responsible for all these acts.
- 5) The roads around this plot for which the Plans that have been approved earlier shall be consistent with the road in this Plan at the time of actual measurement and demarcation. Similarly, it shall also be the responsibility of the Developer / Architect / holder to keep the adjacent roads to the construction proposed on this site and keep it open for public use and you / the holder shall have no objection to the road and the use.
- 6) The provisions of the Urban Land Ceiling Act, 1976 and the provisions of the Maharashtra Land Revenue Act shall not be interfered with in any way and Developer and Architect, other Holders shall have the responsibility of



implementation of all the Orders passed under these Acts from time to time.

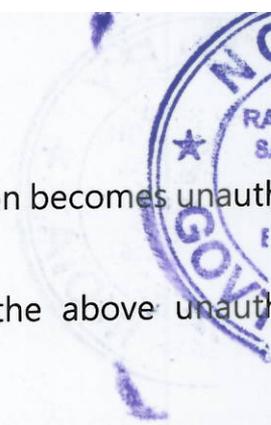
- 7) The common open spaces in the Layout / construction Plan, shown / proposed in front of the building is public and shall be owned by the Municipal Corporation and this space shall be used for public road / road widening. The Applicant, Developer and other holders shall not have any legal right in this regard.
- 8) The Applicant, the Developer, the Architect, the holder and the concerned persons shall be responsible in case of dispute arises regarding the ownership right. Also, the Applicant, Developer and Architect shall have the responsibility to ensure that the access road is available to the above site and to match with the boundaries of the site actually. In case of any discrepancy, it is necessary to obtain the revised approval.
- 9) It shall be mandatory for the Applicant / Developer to complete the roads, drainage, gutters and open space (RG) in the approved layout as per the Rules of the Municipal Corporation and keep the amenities permanently open for public use.

- 
- 10) There shall be provision for building lift, fire extinguisher, two water tanks one is on the land and another on building with two electric pump sets.
- 11) Municipal Corporation does not guarantee to supply water for construction and drinking and other purposes. The Developer / holder shall have the entire responsibility for the same. The Developer / holder shall also have the responsibility to provide sewerage and drainage. It is binding on you to provide adequate toilets and crèches for the construction workers as required at the time of commencing the construction and till the completion of construction.
- 12) It shall be on binding on the Applicant to commence the other development work only after putting a board on site displaying the S.No./H.No., Municipal approval, Builder's name, Architect's name, Non-agricultural approval and other approval details. It is also the joint responsibility of the Architect and the Developer to make the original documents of all the approvals available on site for inspection / scrutiny at all times. If such documents are not received on the spot, the work shall be stopped immediately.

- 
- 13) Before constructing the building in the approved Layout, by taking soil test and taking into consideration all the technical aspects related to the construction site earthquake prone area (specifically earthquake of highest intensity in seismic zone should be considered) prepare RCC design and obtain the approval of the concerned Competent Authorities. Also, the Applicant, Developer, Structural Engineer, Architect, Construction Supervisor shall jointly responsible for the implementation of the National Building Code by providing provisions regarding the life of the, use, quality and standard of construction materials and fire extinguishing system and during the construction work technical and non-technical process shall be completed and comply it.
- 14) In case of existing trees in the Layout, prior approval of Municipal Corporation and other departments is mandatory for cutting it. Also plantation to be done in the open space.
- 15) If there is a discrepancy between the approved construction plans and the construction on the site, then as per Rules, obtaining approval for the revised construction plans immediately otherwise, as [er Sanctioned

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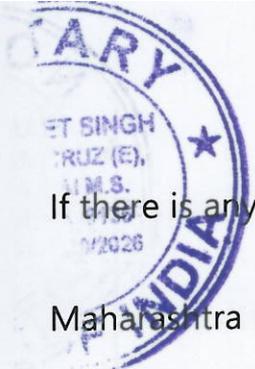


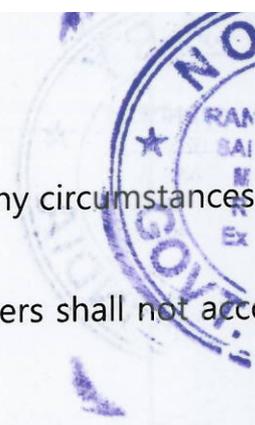
Development Control Regulation this construction becomes unauthorized and accordingly, the action for demolishing the above unauthorized construction shall be done.

16) Construction materials cannot be kept on the road or in public places. In case of violation of this, the Municipal Corporation shall take punitive action against you.

17) In the following cases, the cancellation of the approved construction plans and Construction Commence permission by the Municipal Corporation shall be done and prescribed action shall be taken against the concerned as per the provisions of Maharashtra Municipal Corporation Act 1949 and Maharashtra Regional and Town Planning Act 1966.

1. If construction is not done as per approved construction plan.
2. If it is observed that all the terms and conditions mentioned in the approved Construction plan and Commencement Letter are not being complied with.

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3. If there is any change in the use of the land under proposal under the Maharashtra Regional Land and Town Planning Act, 1966 and other Acts, or if it is proposed to change the use.
4. Action shall be taken under section 258 of this Act, in case of submission of incorrect information and non-legal documents in the proposal submitted to the Municipal Corporation and if it is observed that the Municipal Corporation has been misled in accordance with the proposal.
- 18) If stilt is proposed on the ground floor of the proposed building, the height of stilt shall be kept as per the approved construction plan and this space shall be used for parking only.
- 19) In the approved development plan, the (Set-back) area adm. 63392.40 sq.mtr affected by Development Planning Road / road widening has been transferred to the Municipal Corporation therefore, the benefit of additional FSI/approval in lieu of this transferred land has been given to you hence, the Developer shall have the responsibility to keep the area permanently open, vacant, free from encroachment. Also, the ownership of



this land cannot be transferred to others under any circumstances and at any time. Also, you or other concerned and holders shall not accept the consideration for this area from others.

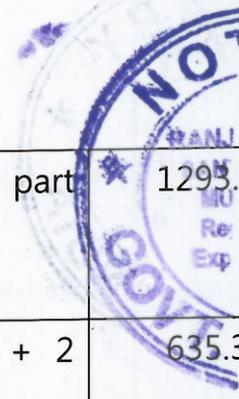
- 20) If it is proposed to demolish the existing building in the approved Layout, then it is mandatory to demolish the existing building and start the construction of the new building after getting the existing construction area certified by the Municipal Corporation.
- 21) After the completion of the construction of the proposed building, it is mandatory to obtain the User Permission for the completed building first and thereafter use the building for use. If it is observed that the use of the building is going on without obtaining the User Permission from the Municipal Corporation then legal action shall be taken against the Architects, Developers and holders personally.
- 22) This Approval shall be valid for four years. However, if the work does not start within one year, the Developer shall be responsible for renewing the Permission as per Regulation 2.71 of the UDCPR. Otherwise, legally the approval shall be revoked automatically.

- 23) The responsibility of compliance of the terms and conditions of the said order shall be of the Authority holder, Construction Supervisor, Architect, Structural Engineer and holder.
- 24) You have given affidavit dated 15/06/2021 regarding ownership of the said land and no suit is pending in the Court. The Permission granted shall be revoked if any discrepancies are found in this regard.
- 25) The Developer shall have the sole responsibility for the case in the Hon'ble court regarding the ownership of the land, the boundaries of the land and the access road and the Municipal Corporation shall not be responsible for the same. Also, if there is any discrepancy in this regard, the permission shall be considered as revoked.
- 26) The construction of the building proposed in the accompanying approved Layout shall be limited to the following and shall be binding accordingly.

S.No.	Name / type of building	Number	Ground + Floors	Proposed construction area (sq.m.)
1	A	1	2 basements + Stilt + 2 part Podium + 1	1376.42

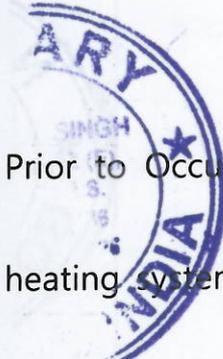
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2	B	1	2 basements + Stilt + 2 part Podium + 1	1293.28
3	C	1	2 basements + Part Stilt + 2 Podium	635.37
4	G	1	2 basements + Part Stilt + 2 Podium	930.08
5	H	1	2 basements + Part Stilt + 1 Part Podium	367.26
6	A and B (Podium)		(Podium)	-----
			Total	4602.41

- 27) The approval granted earlier under Letter No. MiBhya/MNC / TP /3904 / 2021-22 dated 10/03/2021 is being cancelled.
- 28) It shall be binding to make arrangement of rainwater harvesting on site and also to operate the system with separate over tank and plumbing line and to submit a certificate for the same from Water Supply Department.
- 29) Construction of septic tank in the Layout space shall be required as per IS-2470 standards.

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- 30) Prior to Occupancy Certificate for the proposed building, solar water heating system of 100 liter capacity per flat or Roof Top Photovoltaic System as per UDCPR Regulation No. 13.2, you shall be required to install and operate a Roof Top Photovoltaic (RTPV) System and it shall be binding on you to submit a No objection Certificate for the same from the Public Works Department.
- 31) Before the Occupancy Certificate, it shall be binding on you to submit No Objection of Tree Authority regarding two trees for per 100 sq. mtrs. in the plot as well as planting five trees for per 100 sq. mtrs in R.G. as advised by the said Tree Authority.
- 32) It shall be binding to submit a final No Objection Certificate of Fire Extinguisher Department by complying the terms and conditions of the temporary No Objection Certificate.
- 33) It shall be binding on you to pay the conversion tax for the land under subject, submit the Sanad for the said land and comply the terms and conditions of the Non-agriculture Permission Order.

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- 34) It shall be binding on you to obtain Occupancy Certificate under Section 263 of the Maharashtra Municipal Corporation Act, 1949.
- 35) It shall be binding on you to open a Facilitation Center to do all the work related to the Schemes to be implemented by Maharashtra Building and Other Construction Workers Welfare Board for the construction workers, applications for the same, other necessary information in that regards as well as necessary registration process for registration of eligible construction workers, renewal, opening Bank account for the construction workers etc if there are more than 200 construction workers for construction on the site.
- 36) After completion of the building, Occupancy Certificate shall not be issued without complying the terms and condition in the Construction Permission. In case of non-fulfillment of conditions, offence shall be recorded against the Developer under Maharashtra Regional and Town Planning Act 1966 and Maharashtra Municipal Corporation Act 1949 and further action shall be taken.

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- 37) The Developer / Architect, Structural Engineer / Site Supervisor shall be solely responsible for ensuring that the adjacent buildings / constructions / occupants shall not be disturbed or life or financial loss shall be incurred due to ancillary work while constructing the building in this place.
- 38) Compliance of the Affidavit dated 24/08/2021 shall be binding on the Developer of the Proposal and Consultant Engineer.
- 39) It shall be binding on you to set up and operate a bio fertilizer production plant of the required capacity for the residents of this housing complex.
- 40) The Developer and Architect shall be entirely responsible for transferring the flats to be handed over to the Government and to obtain No Objection Certificate for the same and to obtain the necessary no-objection certificates/permissions from other departments of the Government.
- 41) It shall be mandatory to get permission from the concerned Revenue Authority for filling or excavation of soil on the said plot and to pay the necessary fee accordingly.
- 42) The Developer shall be responsible for obtaining the necessary Permissions / No Objection Certificates, in future, in case of any instructions

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/ orders are received from the Government / Central Government regarding this land.

43) It shall be binding on you to pay the tax in each financial year for the vacant plot tax till the date of receipt of Occupancy Certificate. Failure to pay the tax shall result in further legal action on you.

44) It shall be binding on you to set up and implement the required capacity wastewater treatment and reuse project as per Government Notification No. TPS-1218/2710 /CR.No.117 / 18, UD-12, dated 06/10/2018, on this site

O.No. Sr. No. MNS /TP/ 1599 / 2021-2022,

dated – 26/8/2021

Sd/-

(H. R. Thakur)

Assistant Director, Town Planning

Mira Bhayander Municipal Corporation

(With the approval of Hon'ble Commissioner)

Copy - for information and further action

1) Head of Department

Department of Encroachment and Unauthorized Construction Control

2) Tax Assessor and Collecting Officer

Tax department

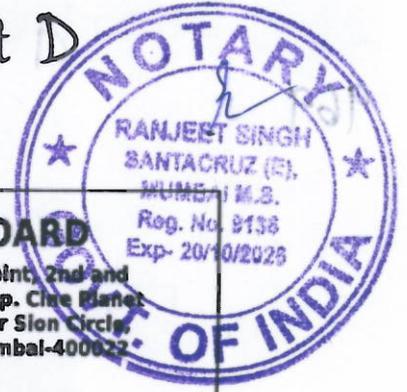
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Exhibit D



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 24010706/24010437
Fax: 24023516
Website: <http://mpcb.gov.in>
Email: cac-cell@mpcb.gov.in



Kalpataru Point, 2nd and 4th floor, Opp. Cine Planet Cinema, Near Sion Circle, Sion (E), Mumbai-400022

Infrastructure/RED/

No:- Format1.0/CC/UAN No.0000117063/CE - 2202000150

Date: 2/02/2022

To,
M/s Eversmile Properties Pvt. Ltd., Old Survey Nos. 233 (Pt.), 235 (Pt.) & 256 (Pt.), New Survey Nos. 66 (Pt.), 68 (Pt.) & 69 (Pt.) At Village Penkarpada, Mira Road (East), Thane.



Sub: Grant of Consent to Establish.

Ref: Minutes of Consent Appraisal Committee meeting held on 20.12.2021.

Your application NO. MPCB-CONSENT-0000117063

For: grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I,II,III & IV annexed to this order:

- The Consent to Establish is granted for a period upto commissioning of project or upto 31-12-2026 whichever is earlier..
- The capital investment of the project is Rs.1084.26 Cr. (As per undertaking submitted by pp).
- The Consent to Establish is valid for Residential & Commercial Building construction project of M/s Eversmile Properties Pvt. Ltd. at plot bearing Old Survey Nos. 233 (Pt.), 235 (Pt.) & 256 (Pt.) & New Survey Nos. 66 (Pt.), 68 (Pt.) & 69 (Pt.), At Village Penkarpada, Mira Road (East), Thane on total plot area 37,880.24 sq. mtrs. for total construction BUA 3,04,576.76 sq. mtrs. as per Environmental Clearance and construction permission issued by Local Body including utilities and services.
- Conditions under Water (P&CP), 1974 Act for discharge of effluent:

Sr No	Description	Permitted (in CMD)	Standards to	Disposal
1.	Trade effluent	Nil	NA	NA
2.	Domestic effluent	1538	As per Schedule - I	60% recycle for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.



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5. Conditions under Air (P& CP) Act, 1981 for air emissions:

Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
S-1 to S-3	DG Sets (3 x 910 KVA)	3	As per Schedule -II

6. Conditions under Solid Waste Rules, 2016:

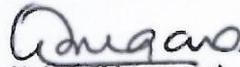
Sr No	Type Of Waste	Quantity & UoM	Treatment	Disposal
1	Bio-degradable waste	2616 Kg/Day	OWC followed by Composting	Used as a manure
2	Non-Biodegradable waste	3925 Kg/Day	Segregation	will be handed over to local authority
3	STP Sludge	150 Kg/Day	Drying	Used as a manure

7. Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:

Sr No	Category No.	Quantity	UoM	Treatment	Disposal
1	5.1 Used or spent oil	100	Ltr/A	Recycle	Sale to Auth. Party/ Recycler

- This Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
- This consent should not be construed as exemption from obtaining necessary NOC/permission from any other Government agencies.
- PP shall not take effective steps towards construction unless Environment Clearance is obtained.
- PP shall provide STP of adequate capacity to achieve the treated domestic effluent standard for the parameter BOD-10 mg/lit including disinfection facility.
- The treated sewage shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.
- PP shall provide organic waste digester along with composting facility/ bio-digester (biogas) for the treatment of wet garbage.
- PP shall make provision of charging ports for electric vehicles at least 30% of total available parking slots.
- PP shall submit Bank Guarantee of Rs. 25 Lakh towards compliance of Environment Clearance and Consent to Establish conditions.
- The project proponent shall take adequate measures to control dust emission and noise level during construction phase.
- This Consent is issued pursuant to the decision of 8th Consent Appraisal Committee meeting held on 20.12.2021.

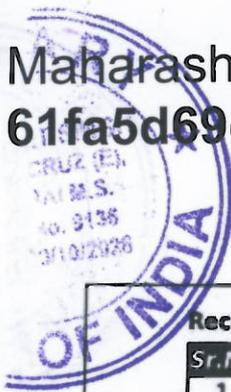
For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS),
Member Secretary



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Maharashtra Pollution Control Board
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Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	2168520.00	MPCB-DR-6998	18/07/2021	RTGS

Copy to:

1. Regional Officer, MPCB, Thane and Sub-Regional Officer, MPCB, Thane II
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Slon, Mumbai
3. CAC-Cell, M.P.C. Board, Slon, Mumbai.





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SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

- 1) A) As per your application, you have proposed to provide Sewage Treatment Plants (STPs) of designed capacity 1540 CMD for the treatment of 1538 CMD domestic effluent.
- B) The Applicant shall operate the sewage treatment plant (STP) to treat the sewage so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

Sr.No	Parameters	Limiting concentration not to exceed in mg/l, except for pH
1	pH	5.5-9.0
2	BOD	10
3	COD	50
4	TSS	20
5	NH4 N	5
6	N-total	10
7	Fecal Coliform	less than 100

C) The treated domestic effluent shall be 60% recycled for secondary purposes such as toilet flushing, air-conditioning, cooling tower make up, firefighting etc. and remaining shall be utilized on land for gardening and/ or connected to local body sewer line with water metering system.

- 2) The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or and extension or addition thereto.
- 3) The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
- 4) The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	1733.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00

- 5) The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time.



SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

- 1) As per your application, you have proposed to provide the Air pollution control (APC) system and also proposed to erect following stack (s) and to observe the following fuel pattern-

Stack No.	Stack Attached To	APC System	Height in Mtrs.	Type of Fuel	Quantity & UoM
S-1 to S-3	DG Set (3 x 910 KVA)	Acoustic Enclosure/ Stack	6	HSD	660 Kg/Hr

- 2) The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards.

Total Particular matter	Not to exceed	150 mg/Nm ³
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- 3) The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- 4) The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
- 5) **Conditions for utilities like Kitchen, Eating Places, Canteens:-**
- The kitchen shall be provided with exhaust system chimney with oil catcher connected to chimney through ducting.
 - The toilet shall be provided with exhaust system connected to chimney through ducting.
 - The air conditioner shall be vibration proof and the noise shall not exceed 68 dB(A).
 - The exhaust hot air from A.C. shall be attached to Chimney at least 5 mtrs. higher than the nearest tallest building through ducting and shall discharge into open air in such a way that no nuisance is caused to neighbors.

SCHEDULE-III

Details of Bank Guarantees:

Sr. No.	Consent (C2E/ C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	C2E	2500000	Within 15 days	Towards compliance of Environment Clearance & Consent to Establish conditions	31.12.2026	30.04.2027

** The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days of the date of issue of Consent.
Existing BG obtained for above purpose if any may be extended for period of validity as above.



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BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

Conditions during construction phase

A	During construction phase, applicant shall provide temporary sewage and MSW treatment and disposal facility for the staff and worker quarters.
B	During construction phase, the ambient air and noise quality shall be maintained and should be closely monitored through MoEF approved laboratory.
C	Noise should be controlled to ensure that it does not exceed the prescribed standards. During night time the noise levels measured at the boundary of the building shall be restricted to the permissible levels to comply with the prevalent regulations.

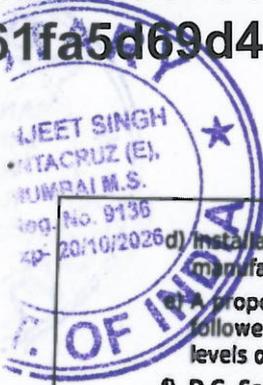
General Conditions:

- 1 The applicant shall provide facility for collection of samples of sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- 2 The firm shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act 1986 and Solid Waste Management Rule 2016, Noise (Pollution and Control) Rules, 2000 and E-Waste (Management & Handling Rule 2011.
- 3 Drainage system shall be provided for collection of sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No sewage shall be admitted in the pipes/sewers downstream of the terminal manholes. No sewage shall find its way other than in designed and provided collection system.
- 4 Vehicles hired for bringing construction material to the site should be in good condition and should conform to applicable air and noise emission standards and should be operated only during non-peak hours.
- 5 Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.



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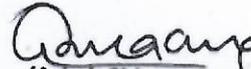
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- d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
- f) D.G. Set shall be operated only in case of power failure.
- g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
- h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
- 6 Solid Waste - The applicant shall provide onsite municipal solid waste processing system & shall comply with Solid Waste Management Rule 2016 & E-Waste (M & H) Rule 2011.
- 7 Affidavit undertaking in respect of no change in the status of consent conditions and compliance of the consent conditions the draft can be downloaded from the official web site of the MPCB.
- 8 Applicant shall submit official e-mail address and any change will be duly informed to the MPCB.
- 9 The treated sewage shall be disinfected using suitable disinfection method.
- 10 The firm shall submit to this office, the 30th day of September every year, the environment statement report for the financial year ending 31st march in the prescribed Form-V as per the provision of rule 14 of the Environmental (Protection) Second Amended rule 1992.
- 11 The applicant shall obtain Consent to Operate from Maharashtra Pollution Control Board before commissioning of the project.



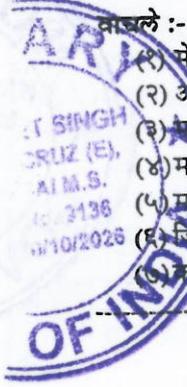
For and on behalf of the
Maharashtra Pollution Control Board.


(Ashok Shingare IAS). -
Member Secretary



Maharashtra Pollution Control Board
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वाचले :-

- (१) मे. विश्वजीत सूद अँड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांचा अर्ज दि. ०७/०९/२०२१
- (२) अयुक्त मिरा भाईंदर महानगरपालिकेकडील जा. क्र.मिभा/मनपा/नर/३९०४/२०२०-२१, दि. १०/०३/२०२१
- (३) महाराष्ट्र गौण खनिज उत्खनन व (विकास विनियमन) नियम, २०१३
- (४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) (सुधारणा) नियम, २०१५
- (५) महापाल व वनविभाग यांचेकडील पत्र क्रमांक : गौखनि-१०/०८१२/प्र.क्र.६१३/ख, दि. २२/१२/२०१३
- (६) जिल्हा खनिकर्म अधिकारी, ठाणे यांचेकडील स्थळपाहणी अहवाल दिनांक १३/०९/२०२१
- (७) कार्यालयीन मंजूर टिपणी दिनांक २१/०९/२०२१

क्र./रेतीगट/गौख/टे-२/ठाणे/एसआर- ३०/२०२१
जिल्हाधिकारी कार्यालय, ठाणे
दिनांक - ३०/०९/२०२१

आदेश :-

ज्याअर्थी उपोद्घातील क्र. ०१ अन्वये, मे. विश्वजीत सूद अँड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांनी मौजे पेणकरपाडा, ता. ठाणे येथील स. नं. ६६, ६८, ६९ या जागेत एकूण क्षेत्र ७१,६८० चौ. मी. पैकी मागणी क्षेत्र ७१,६८० चौ. मी. या जागेत १०,००० ब्रास दगड, साधी माती, मुरूम या गौणखनिज उत्खनन परवानगी मिळावी याकरीता या कार्यालयात अर्ज दाखल केलेला आहे;

जागेचा तपशिल

तालुका	गावाचे नाव	स.नं. / हिस्सा नंबर	क्षेत्र
ठाणे	पेणकरपाडा	६६, ६८, ६९	खाणकामांतर्गत क्षेत्र ७१,६८० चौ. मी.

आणि ज्याअर्थी, मे. विश्वजीत सूद अँड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांनी दिलेल्या अर्जाच्या अनुषंगाने जिल्हा खनिकर्म अधिकारी यांनी उपोद्घातील क्र. ०६ अन्वये स्थळपाहणी अहवाल सादर केला

आणि ज्याअर्थी, उपरोक्त नमूद जागेत १०,००० ब्रास दगड, साधी माती, मुरूम या गौण खनिजाचे उत्खनन व वाहतुकीकरीता उपोद्घातील क्र. ४ अन्वये अन्वये निश्चित केलेल्या दराप्रमाणे स्वामित्वधन शासनजमा करण्यास तयार आहेत. असेच आवश्यक असलेली शासकीय फी खालीलप्रमाणे अर्जदार यांनी शासनजमा केलेली आहे;

क्र.	तपशिल	शासन जमा करावयाची रक्कम	चलन / TCS क्रमांक	रक्कम चलनाने बँकेत भरणा दिनांक
१	अर्ज फी	५०००	३३२	
२	स्वामित्वधन (१०००० ब्रास x ₹ ६०० प्रति ब्रास स्वामित्वधन)	६०,००,०००	३३२	
३	भूपृष्ठ भाडे (Area x N.A. Rate ₹ 1.27 x 5)	४,५५,१६८	३३२	
४	जिल्हा खनिज प्रतिष्ठान निधी (स्वामित्वधनाच्या १०%)	६,००,०००	-	२४/०९/२०२१
५	Shaurya Technosoft Pvt. Ltd. Pune (रु. १४ प्रति ब्रास + १८% GST)	१,६५,२००	-	
६	Tax Collected at Source (स्वामित्वधनाच्या २.०६%)	१,२३,६००	२४१	
एकूण एकंदर रक्कम ₹		७३,४८,९८६		

आणि ज्याअर्थी, अर्जदार यांनी १०,००० ब्रास गौण खनिज वाहतुकीसाठी वाहनांची माहिती पुढीलप्रमाणे सादर केलेली आहे;

अ. क्र.	ट्रक क्रमांक	वाहतुक करणाऱ्या गौणखनिजाचे परिमाण ब्रास	दिवसभरात ट्रकने केलेल्या फेऱ्यांची संख्या	दिवसभरात गौण खनिजांची केलेली एकूण वाहतूक	१०,००० ब्रास वाहतुकीस आवश्यक कालावधी
१	MH ०४ JU ९०२०	२	४	८	७ महिने (२१० दिवस)
२	MH ०४ GR ११३५	२	४	८	
३	MH ०४ HY ६८९९	२	४	८	
४	MH ०४ JU ९२००	२	४	८	
५	MH ०४ GR ३०७०	२	४	८	
६	MH ०४ HD २६७०	२	४	८	
७	MH ०४ HD २६७१	२	४	८	
दिवसभरातील एकूण ब्रास वाहतूक				५६	

त्याअर्थी मी, श्रीम. वैदेही रानडे, अपर जिल्हाधिकारी ठाणे महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम ५९ (एक) अन्वये प्रदान करण्यात आलेल्या अधिकाराचा वापर करून या आदेशाद्वारे

अर्जदार मे. विश्वजीत सूद अॅन्ड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांना मौजे पेणकरपाडा, ता. ठाणे येथील स. नं. ६६, ६८, ६९ या जागेत एकूण क्षेत्र ७१,६८० चौ. मी. पैकी मागणी क्षेत्र ७१,६८० चौ. मी. या जागेत १०,००० ब्रास दगड, साधी माती, मुरूम या गौणखनिजासाठी महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील नियम ६६ व ६७ मधील अटी व शर्ती व इतर अटी व शर्तींना अधिन राहून मंजूर करण्यात येत आहे.

ज्या शर्तीवर खाण परवाना देण्यात येईल त्या शर्ती :-

१) अर्जदार यांनी लेखी कळविलेनुसार सदरच्या जागेवर उत्खनन केलेल्या गौणखनिजाची वाहतुक ही मौजे पेणकरपाडा, ता. ठाणे ते WDFCC Channel No. 70 to 74 दरम्यान करणार आहेत. याव्यतिरीक्त इतर ठिकाणाहून उत्खनन अथवा इतर ठिकाणी वाहतूक केल्यास ती अनधिकृत धरली जाऊन त्यावर दंडात्मक कारवाई केली जाईल. सदर बाब प्रत्येक परवान्यावर नमूद करणे आवश्यक राहिल.

२) नियम ५९ व ६० अन्वये देण्यात आलेल्या प्रत्येक खाण परवान्यात अशी शर्त असेल की, कोणत्याही वेळी खड्याची पृष्ठभागापासूनची खोली सहा मीटरपेक्षा अधिक असणार नाही.

३) नियम ५९ व ६० अन्वये देण्यात आलेल्या कोणत्याही खाण परवान्यात, परवाना देणा-या सक्षम अधिकाऱ्याला पुढील बाबीच्या संबंधात आवश्यकता वाटेल अशा इतर शर्तींचा अंतर्भाव करता येईल :-

भाडे व स्वामित्वधनाच्या रकमेची मर्यादा आणि ते भरण्याची पध्दत व ठिकाण

- परवान्यात समाविष्ट असलेल्या जमिनीच्या नुकसानीबद्दलची नुकसान भरपाई
- वृक्षतोड
- कोणत्याही प्राधिकरणाने विनिर्दिष्ट केलेल्या कोणत्याही क्षेत्राच्या पृष्ठभागावरील कामास निर्बंध
- कोणत्याही राखीव क्षेत्रात प्रवेश करणे व काम करणे
- अपघाताची माहिती देणे.
- त्रयस्थ पक्षकाराच्या दाव्यांकरता शासनाकडे करावयाची क्षतिपूर्ती.
- ज्या कालावधीत गौणखनिजाचे उत्खनन करण्यात येईल व ते काढून नेण्यात येईल तो कालावधी.
- परवाना संपुष्टात आल्यावर किंवा रद्द झाल्यावर उरलेल्या मालमत्तेचे समपहरण.

४) ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे सक्षम अधिका-याकडून योग्य ती मंजूरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा ते काढून नेता येणार नाही.

५) ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरीक्त कोणतेही गौणखनिज किंवा मुख्य खनिज खाणकाम करताना आढळून आल्यास, ही बाब आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिका-याला कळवण्यात येईल.

६) परवानाधारक, परवाना क्षेत्रातून उत्खनन केलेले गौणखनिज, काढून नेलेल्या गौणखनिजांचे प्रमाण, विक्री प्रमाणके, कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन व इतर आकार यांचे संपूर्ण अचूक लेखे ठेविले.

७) परवानाधारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि ज्या जिल्ह्यात ते क्षेत्र असेल, त्या जिल्ह्याचे जिल्हादंडाधिकारी व जिल्हा पोलीस अधिक्षक यांना तात्काळ दिली पाहिजे.

८) परवान्याची मुदत संपल्यानंतर परवाना क्षेत्रात पडून राहिलेल्या खाणीतील खनिज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही हक्क असणार नाही.

९) विभागीय वन अधिकाऱ्याने किंवा त्याबाबतीत त्याने प्राधिकृत केलेल्या अशा अधिकाऱ्याने निश्चित केलेली नुकसानभरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पुर्वमान्यतेशिवाय, परवानाधारक कोणतेही झाड तोडणार नाही किंवा त्याला इजा पोचवणार नाही.

१०) परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदिरे, नद्या, नाले, जलाशय, दफनभूमी, रेल्वेमार्ग इत्यादीपासून पन्नास मीटरच्या अंतरावर आत खाणकाम करणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमत्तेला हानी पोचवणार नाही.

११) परवानाधारक हा भूविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिका-याला आणि खाणीची जमीन ज्यांच्या अधिकार क्षेत्रात येते त्या स्थानिक महसूल किंवा वन प्राधिकाऱ्याला परवान्याखालील खाणक्षेत्रात किंवा त्यालगत प्रवेश करण्यास आणि कोणत्याही वेळी खाणकामांची तपासणी करण्यास आणि वरील शर्त (५) अनुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकांतील लेखांची तपासणी करण्यास आणि माल पाठविणे, विक्री इत्यादींच्या तपशिलांची पडताळणी करण्यास परवानगी देईल.

१२) परवाना दिलेल्या मर्यादपेक्षा अधिक प्रमाणात कोणताही माल काढून नेल्याचे आढळून आल्यास, तो माल सरकारजमा करण्यात येईल आणि महाराष्ट्र जमीन महसूल अधिनियम, १९६६ आणि खाण व खनिजे (विनियमन व विकास) अधिनियम, १९५७ यांखालील तरतुदीनुसार परवानाधारक शिक्षेस पात्र असेल.

१३) या शर्तीचा भंग केल्याचे दिसून आल्यास, परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेल्या खनिजमाल सरकारजमा करण्यात येईल.

१४) परवान्यात मंजूर केलेला खनिज माल काढून संपल्यावर, परवानाधारक परवाना सक्षम अधिका-याला परत करील आणि काढून घेण्यात आलेल्या खनिज मालाचे प्रमाण, वाहतुकीचे व ज्यांना हा माल विकण्यात आला त्या पक्षकारांचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशील दर्शविणारे संपूर्ण विवरणपत्र सक्षम अधिका-याला सादर करील



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आणि सक्षम अधिकाऱ्याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशील, पुस्तके इत्यादी त्याच्याकडे सादर करील.

१५) परवानाधारक हा परवान्यात मंजूरी दिलेल्या क्षेत्राबाहेर वाहतुकीच्या कोणत्याही साधनाने पाठवण्यात येणाऱ्या प्रत्येक वाहनासोबत वाहतूक पास देईल.

१६) प्रत्येक पासवर वाहनाचा क्रमांक, दिनांक, निघण्याची वेळ, गौण खनिजाचा प्रकार, कुटुन कुठे वाहतूक करीत आहे. त्याचा तपशील नमूद करणे आवश्यक राहिल.

१७) प्रत्येक परवानाधारक पुढील महिन्याच्या १० तारखेच्या आत खाणीच्या ठिकाणाहून काढण्यात आलेल्या मालाचे प्रमाण परवानाधारकाचे नाव, खाणीच्या ठिकाणावरील विक्री किंमत यांचे मासिक विवरणपत्र नमुना - ड मध्ये संबंधित महसूल प्राधिकारी किंवा खाणकाम अधिकारी याच्याकडे सादर करील.

सर्वसाधारण शर्ती :-

१) खाणकाम सुरु करण्यापूर्वी आवश्यक ती सर्व सांविधिक परवानगी घेण्यात येईल.

२) खाणकाम केवळ दिवसा करण्यात येईल.

३) कोणत्याही पुलाच्या आणि / किंवा बंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.

४) पुरातत्त्वशास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानवनिर्मित ठिकाणांच्या सानिध्यात खाणकाम करण्यात येणार नाही.

५) प्रकल्पासाठी पाण्याची जरूरी असल्यास खाणपट्टाधारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (भुपृष्ठावरील पाणी किंवा भूजल) सक्षम प्राधिकरणांची आवश्यक ती पूर्वपरवानगी घेईल.

६) जर काही सांडपाणी असेल तर, पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकांनुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रीया करण्यात येईल.

७) कोणत्याही वन्यजीवनाचे उल्लंघन करण्यात येणार नाही.

८) कोणतेही खनिज सांडू नये किंवा त्याची धूळ उडू नये यासाठी, ट्रक किंवा ट्रॅक्टरस ताडपत्रीने किंवा योग्य अशा इतर साधनेने झाकून खनिज मालाची वाहतूक केली जाईल.

९) केंद्रीय प्रदूषण नियंत्रण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदूषण नियंत्रित राहण्यासाठी उपाययोजना करण्यात येईल.

इतर अटी व शर्ती :-

१) परवानाधारकास गौण खनिज वाहतुकीकरीता सदर आदेशात नमूद वाहनांव्यतिरिक्त वाहन वापरायचे असल्यास त्याबाबत या कार्यालयाची पूर्व परवानगी घेणे बंधनकारक राहिल.

२) परवानाधारकाने सदर आदेशात नमूद केलेल्या वाहनांच्या व्यतिरिक्त इतर वाहनाने गौण खनिज वाहतूक केल्याचे आढळून आल्यास सदरची गौण खनिज वाहतूक अनधिकृत समजून महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील नियम ४८ (७) नुसार परवानाधारक कारवाईस पात्र राहिल.

३) सदरचा अस्थायी परवाना हा प्रश्नाधीन स. नं. / ग. नं. चा समावेश जिल्हा खाणकाम आराखडयामध्ये जिल्हा खनिकर्म अधिकारी यांनी समाविष्ट करणेचे अटीवर देण्यात येत आहे.

४) उत्खननाच्या ठिकाणी व भरावाच्या ठिकाणी तपासणीसाठी जिल्हा खनिकर्म अधिकारी, महसूल अधिकारी आल्यास यांना संबंधित हिशेबाची नोंदवही उपलब्ध करून दयावी.

५) परवानाधारक यांना स्फोटकाद्वारे उत्खननाची आवश्यकता असल्यास सक्षम प्राधिकारी यांचेकडून परवानगी घेऊनच उत्खनन करावे.

६) विषयांकीत ठिकाणी उत्खननाबाबत कोणतीही हरकत उपस्थित झाल्यास चौकशीअंती सदर परवाना रद्द करण्याचा अधिकार अपर जिल्हाधिकारी यांनी राखून ठेवला आहे.

७) परवानाधारक संस्थेस परवानगी क्षेत्राव्यतिरिक्त इतर क्षेत्रातुन कोणत्याही प्रकारचे गौणखनिज अथवा डेब्रीज बाहेरून आणुन भराव करता येणार नाही.

८) परवानाधारक उत्खनन केलेले गौण खनिज वन खात्याच्या जागेवर किंवा कांदळवन असलेल्या जागेत टाकण्यात येऊ नये. असे केल्यास नियमानुसार परवानाधारक यांचेवर कायदेशीर कारवाई करण्यात येईल.

९) शासनमार्फत GST अंतर्गत निश्चित केलेली कराची रक्कम नियमाप्रमाणे शासन जमा करणे परवानाधारकावर बंधनकारक राहिल. त्याबाबत परवानाधारक यांनी शपथपत्र सादर करणे बंधनकारक राहिल.

१०) उत्खननाच्या परवानगीबाबत राज्य शासनाने वेळोवेळी दिलेले निर्देश परवानाधारकास बंधनकारक राहतील. शासन निर्देशानुसार जर परवाना कोणत्याही कारणास्तव रद्द केल्यास परवानाधारक मा. न्यायालयात दाद मागणार नाही अथवा अपील करणार नाही.

११) शासनमार्फत सध्या अस्तित्वात असलेल्या स्वामित्वधनाच्या दरात वाढ झाल्यास होणारी स्वामित्वधनाची फरकाची रक्कम भरणे परवानाधारक यांच्यावर बंधनकारक राहिल.

१२) अर्जदार यांनी वनविभाग यांचेकडून आवश्यकता असल्यास ना-हरकत दाखला घेणे बंधनकारक राहिल.

१३) सदरच्या आदेशान्वये परवानाधारक यांना खालीलप्रमाणे निर्गत परवाना पुस्तके देणेत येत आहे.

तपशिल	परवाना पुस्तक क्रमांक पासून	परवाना पुस्तक क्रमांक पर्यंत	एकूण परवाना पुस्तक
माती निर्गत परवाना पुस्तक			
दगड निर्गत परवाना पुस्तक			
	एकूण		

- १४) सदर परवान्याची मुदत दि. ३०/०९/२०२१ ते दि. २८/०४/२०२२ पर्यंत वैध राहिल. त्यानंतर कोणत्याही कारणास्तव सदर परवान्यास मुदतवाढ देता येणार नाही.
- १५) वरीलप्रमाणे परवानाधारकाने सर्व अटी / शर्तीचे पालन करणे बंधनकारक आहे.
- १६) उपरोक्त अटीचे व शर्तीचा भंग झाल्यास सदरची परवानगी रद्द समजणेत येईल.

स्वाक्षरीत /-
(वैदेही रानडे)
अपर जिल्हाधिकारी ठाणे



प्रति,

१) मे. विश्वजीत सूद अॅन्ड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी

२) उपविभागीय अधिकारी ठाणे / तहसीलदार ठाणे / दक्षता पथक ठाणे

उपरोक्त परवान्यानुसार गौणखनिजाची वाहतूक नियमानुसार होते आहे काय ? याची नियमित तपासणी करावी व अनधिकृत वाहतूक होत असल्यास आढळून आल्यास चौकशी करून अहवाल सादर करावा.

३) जिल्हा खनिकर्म अधिकारी, ठाणे

उपरोक्त परवान्यानुसार गौणखनिजाची वाहतूक नियमानुसार होते आहे काय ? याची नियमित तपासणी करावी व अनधिकृत वाहतूक होत असल्यास अहवाल सादर करावा. अर्जदार संस्था यांना देण्यात आलेल्या उत्खनन दिलेल्या परवानगीमधील अटी व शर्तीचा भंग झाला किंवा कसे ? याबाबत खात्री करावी. सदर परवान्यामधील अटी व शर्तीचा भंग झाला असलेचे आढळून आल्यास याबाबत अहवाल सादर करणेत यावा. प्रश्नाधीन स. नं. / ग. नं. जिल्हा खाणकाम आराखडयामध्ये समाविष्ट करणेची जबाबदारी आपली राहिल.

स्थळ प्रतीवर मा. अपर जिल्हाधिकारी ठाणे
यांची स्वाक्षरी असे.



(विहल अ. सारंग)
तहसीलदार (रेतीगट) ठाणे

वाचले :-

1284

- १) मे. विश्वजीत सूद अॅन्ड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांचा अर्ज दि. १६/०२/२०२२ व १७/०३/२०२२
- २) आयुक्त मिरा भाईदर महानगरपालिकेकडील जा. क्र.मिभा/मनपा/नर/३९०४/२०२०-२१, दि. १०/०३/२०२२
- ३) महाराष्ट्र गौण खनिज उत्खनन व (विकास विनियमन) नियम, २०१३
- ४) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) (सुधारणा) नियम, २०१५
- ५) महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) (सुधारणा) नियम, २०२१
- ६) महसूल व वनविभाग यांचेकडील पत्र क्रमांक : गौखनि-१०/०८१२/प्र.क्र.६१३/ख, दि. १२/१२/२०२३
- ७) जिल्हा खनिकर्म अधिकारी, ठाणे यांचेकडील स्थळपहाणी अहवाल दिनांक १३/०९/२०२१
- ८) या कार्यालयाचे आदेश दि. ३०/०९/२०२१
- ९) कार्यालयीन मंजूर टिपणी दिनांक ०६/०४/२०२२



क्र./रेतीगट/गौख/टे-२/ठाणे/एसआर/०६/२०२२
जिल्हाधिकारी कार्यालय, ठाणे
दिनांक २५/०४/२०२२

ज्याअर्थी उपोद्घातील क्र. ०१ अन्वये, अर्जदार कंपनी - मे. विश्वजीत सूद अॅन्ड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांनी मौजे पेणकरपाडा, ता. ठाणे येथील स. नं. ६६, ६८, ६९ या जागेत एकूण क्षेत्र ७१,६८० चौ. मी. पैकी लागणी क्षेत्र ७१,६८० चौ. मी. या जागेत ४००० ब्रास दगड, साथी माती, मुरूम या गौणखनिज उत्खनन परवानगी मिळवावी याकरीता या कार्यालयात अर्ज दाखल केलेला आहे;

जागेचा तपशिल

तालुका	गावाचे नाव	स.नं. / हिस्सा नंबर	क्षेत्र
ठाणे	पेणकरपाडा	६६, ६८, ६९	खाणकामांतर्गत क्षेत्र ७१,६८० चौ. मी.

आणि ज्याअर्थी, प्रकरणी जिल्हा खनिकर्म अधिकारी यांनी उपोद्घातील क्र. ०६ अन्वये स्थळपहाणी अहवाल सादर केला आहे;

आणि ज्याअर्थी, अर्जदार कंपनीला उपोद्घातील क्र. ८ अन्वये उक्त नमूद जागेवर १०,००० ब्रास गौणखनिज उत्खननास अस्थायी परवानगी देण्यात आली आहे;

आणि ज्याअर्थी, उपरोक्त नमूद जागेत ४००० ब्रास दगड, साथी माती, मुरूम या गौण खनिजाचे उत्खनन व वाहतूकीकरीता उपोद्घातील क्र. ४ व ५ अन्वये अन्वये निश्चित केलेल्या दराप्रमाणे स्वामित्वधन शासनजमा करण्यास तयार आहेत. तसेच आवश्यक असलेली शासकीय फी खालीलप्रमाणे अर्जदार यांनी शासनजमा केलेली आहे;

अ. क्र.	तपशिल	रक्कम ₹	चलन क्रमांक	रक्कम भरणा दिनांक
१	अर्ज फी	५०००		
२	स्वामित्वधन (४००० ब्रास × ₹ ६०० प्रति ब्रास स्वामित्वधन)	२४,००,०००	१२	०५/०४
३	भूपृष्ठ भाडे	०		२०२२
४	जिल्हा खनिज प्रतिष्ठान निधी (स्वामित्वधनाच्या १०%)	२,४०,०००	१२	
५	वाहतूक पासस छपाई ₹ १४ प्रति ब्रास + १८% GST	६६,०८०	१२	
६	Tax Collected at Source (स्वामित्वधनाच्या २%)	४८,०००	१२	१८/०४/२०२२
एकूण एकंदर रक्कम ₹		२७,५९,०८०		

त्याअर्थी मी, श्रीम. वैदेही रानडे, अपर जिल्हाधिकारी ठाणे महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम ५९ (एक) अन्वये प्रदान करण्यात आलेल्या अधिकाराचा वापर करून या आदेशाद्वारे अर्जदार मे. विश्वजीत सूद अॅन्ड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांना मौजे पेणकरपाडा, ता. ठाणे येथील स. नं. ६६, ६८, ६९ या जागेत एकूण क्षेत्र ७१,६८० चौ. मी. पैकी लागणी क्षेत्र ७१,६८० चौ. मी. या जागेत ४००० ब्रास दगड, साथी माती, मुरूम या गौणखनिजासाठी महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील नियम ६६ व ६७ मधील अटी व शर्ती व इतर अटी व शर्तींना अधिन राहून मंजूर करण्यात येत आहे.

ज्या शर्तीवर खाण परवाना देण्यात येईल त्या शर्ती :-

१) अर्जदार यांनी लेखी कळविलेनुसार सदरच्या जागेवर उत्खनन केलेल्या गौणखनिजाची वाहतूक ही मौजे पेणकरपाडा, ता. ठाणे ते WDFCC Channel No. 70 to 74 दरम्यान करणार आहेत. याव्यतिरीक्त इतर ठिकाणाहून उत्खनन अथवा इतर ठिकाणी वाहतूक केल्यास ती अनधिकृत धरली जाऊन त्यावर दंडात्मक कारवाई केली जाईल. सदर बाब प्रत्येक परवान्यावर नमूद करणे आवश्यक राहिल.

२) नियम ५९ व ६० अन्वये देण्यात आलेल्या प्रत्येक खाण परवान्यात अशी शर्त असेल की, कोणत्याही वेळी खड्याची पृष्ठभागापासूनची खोली सहा मीटरपेक्षा अधिक असणार नाही.

३) नियम ५९ व ६० अन्वये देण्यात आलेल्या कोणत्याही खाण परवान्यात, परवाना देणा-या सक्षम अधिकाऱ्याला पुढील बाबीच्या संबंधात आवश्यकता घाटेल अशा इतर शर्तीचा अंतर्भाव करता येईल :-

भाडे व स्वामित्वधनाच्या रकमेची मर्यादा आणि ते भरण्याची पध्दत व ठिकाण

क) परवान्यात भाडे व स्वामित्वधनाच्या रकमेची मर्यादा आणि ते भरण्याची पध्दत व ठिकाण

ख) परवान्यात समाविष्ट असलेल्या जमिनीच्या नुकसानीबद्दलची नुकसान भरपाई

- घ) कोणत्याही प्राधिकरणाने विनिर्दिष्ट केलेल्या कोणत्याही शिवाय पृष्ठभागावरील कामास निबंध
 ड) कोणत्याही राखीव क्षेत्रात प्रवेश करणे व काम करणे
 च) अपघाताची माहिती देणे.
 छ) त्रयस्थ पक्षकाराच्या दाव्यांकरता शासनाकडे करावयाची क्षतिपूर्ती.
 ज) ज्या कालावधीत गौणखनिजाचे उत्खनन करण्यात येईल व ते काढून नेण्यात येईल तो कालावधी.
 झ) परवाना संपुष्टात आल्यावर किंवा रद्द झाल्यावर उरलेल्या मालमत्तेचे समपहरण.

४) ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे सक्षम अधिका-याकडून याच मंजूरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा ते काढून नेता येणार नाही.

५) ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणतेही गौणखनिज किंवा मुख्य खनिज खाणकाम करता येणारे आढळून आल्यास, ही बाब आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिका-याला कळवण्यात येईल.

६) परवानाधारक, परवाना क्षेत्रातून उत्खनन केलेले गौणखनिज, काढून नेलेल्या गौणखनिजांचे प्रमाण, विक्री प्रमाणके, कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन व इतर आकार यांचे संपूर्ण अचूक लेखे ठेवील.

७) परवानाधारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि ज्या जिल्ह्यात ते क्षेत्र असेल, त्या जिल्ह्याचे जिल्हादंडाधिकारी व जिल्हा पोलीस अधिक्षक यांना तात्काळ दिली पाहिजे.

८) परवान्याची मुदत संपल्यानंतर परवाना क्षेत्रात पडून राहिलेल्या खाणीतील खनिज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही हक्क असणार नाही.

९) विभागीय वन अधिकाऱ्याने किंवा त्याबाबतीत त्याने प्राधिकृत केलेल्या अशा अधिकाऱ्याने निश्चित केलेली नुकसानभरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पूर्वमान्यतेशिवाय, परवानाधारक कोणतेही झाड तोडणार नाही किंवा त्याला इजा पोचवणार नाही.

१०) परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदिरे, नद्या, नाले, जलाशय, दफनभूमी, रेल्वेमार्ग इत्यादीपासून पन्नास मीटर्सच्या अंतरावर आत खाणकाम करणार नाही आणि कोणत्याही सार्वजनिक किंवा खाणीच्या मालमत्तेला हानी पोचवणार नाही.

११) परवानाधारक हा भूविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिका-याला आणि खाणीची जमीन ज्यांच्या अधिकार क्षेत्रात येते त्या स्थानिक महसूल किंवा वन प्राधिकाऱ्याला परवान्याखालील खाणक्षेत्रात किंवा त्यालगत प्रवेश करण्यास आणि कोणत्याही वेळी खाणकामांची तपासणी करण्यास आणि वरील शर्त (५) अनुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकांतील लेखांची तपासणी करण्यास आणि माल पाठविणे, विक्री इत्यादीच्या जिल्हा तपशिलांची पडताळणी करण्यास परवानगी देईल.

१२) परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणताही माल काढून नेल्याचे आढळून आल्यास, तो माल सरकारजमा करण्यात येईल आणि महाराष्ट्र जमीन महसूल अधिनियम, १९६६ आणि खाण व खनिजे (विनियमन व विकास) अधिनियम, १९५७ यांखालील तरतुदीनुसार परवानाधारक शिक्षेस पात्र असेल.

१३) या शर्तीचा भंग केल्याचे दिसून आल्यास, परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेल्या खनिजमाल सरकारजमा करण्यात येईल.

१४) परवान्यात मंजूर केलेला खनिज माल काढून संपल्यावर, परवानाधारकपरवाना सक्षम अधिका-याला परत करील आणि काढून घेण्यात आलेल्या खनिज मालाचे प्रमाण, वाहतुकीचे व ज्यांना हा माल विकण्यात आला त्या पक्षकारांचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशील दर्शविणारे संपूर्ण विवरणपत्र सक्षम अधिका-याला सादर करील आणि सक्षम अधिकाऱ्याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशील, पुस्तके इत्यादी त्याच्याकडे सादर करील.

१५) परवानाधारक हा परवान्यात मंजुरी दिलेल्या क्षेत्राबाहेर वाहतुकीच्या कोणत्याही साधनाने पाठवण्यात येणाऱ्या प्रत्येक वाहनासोबत वाहतूक पास देईल.

१६) प्रत्येक पासवर वाहनाचा क्रमांक, दिनांक, निघण्याची वेळ, गौण खनिजाचा प्रकार, कुठून कुठे वाहतूक करीत आहे. त्याचा तपशील नमूद करणे आवश्यक राहिल.

१७) प्रत्येक परवानाधारक पुढील महिन्याच्या १० तारखेच्या आत खाणीच्या ठिकाणाहून काढण्यात आलेल्या मालाचे प्रमाण परवानाधारकाचे नाव, खाणीच्या ठिकाणावरील विक्री किंमत यांचे मासिक विवरणपत्र नमुना - ड मध्ये संबंधित महसूल प्राधिकारी किंवा खाणकाम अधिकारी याच्याकडे सादर करील.

सर्वसाधारण शर्ती :-

१) खाणकाम सुरु करण्यापूर्वी आवश्यक ती सर्व सांविधिक परवानगी घेण्यात येईल.

२) खाणकाम केवळ दिवसा करण्यात येईल.

३) कोणत्याही पुलाच्या आणि / किंवा बंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.

४) पुरातत्त्वशास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक किंवा मानवनिर्मित ठिकाणांच्या सानिध्यात खाणकाम करण्यात येणार नाही.

५) प्रकल्पासाठी पाण्याची जरूरी असल्यास खाणपट्टाधारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (भूपृष्ठावरील पाणी किंवा भूजल) सक्षम प्राधिकरणांची आवश्यक ती पूर्वपरवानगी घेईल.

६) जर काही सांडपाणी असेल तर, पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकांनुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रीया करण्यात येईल.

७) कोणत्याही वन्यजीवनाचे उल्लंघन करण्यात येणार नाही.

८) कोणतेही खनिज सांडू नये किंवा त्याची धूळ उडू नये यासाठी, ट्रक किंवा ट्रॅक्टरसं ताडपत्रीने किंवा योग्य अशा इतर साधनांने झाकून खनिज मालाची वाहतूक केली जाईल.

25/4

इतर अटी व शर्ती :-

- १) परवानाधारकास गौण खनिज वाहतुकीकरिता सदर आदेशात नमूद वाहनांव्यतिरिक्त वाहन वापरायचे असल्यास त्याबाबत या कायद्यालयाची पूर्व परवानगी घेणे बंधनकारक राहिल.
- २) परवानाधारकाने सदर आदेशात नमूद केलेल्या वाहनांच्या व्यतिरिक्त इतर वाहनाने गौण खनिज वाहतूक केल्याचे आढळून आल्यास सदरची गौण खनिज वाहतूक अनधिकृत समजून महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील नियम ४४(७) नुसार परवानाधारक कारवाईस पात्र राहिल.
- ३) सदरचा अर्थायी परवाना हा प्रश्नाधीन स. नं. / ग. नं. चा समावेश जिल्हा खाणकाम आराखडयानध्ये जिल्हा खनिकर्म अधिकारी यांनी समाविष्ट करणेचे अटीवर देण्यात येत आहे.
- ४) उत्खननाच्या ठिकाणी व भरावाच्या ठिकाणी तपासणीसाठी जिल्हा खनिकर्म अधिकारी, महसूल अधिकारी आल्यास यांना संबंधित हिशेबाची नोंदवही उपलब्ध करून द्यावी.
- ५) परवानाधारक यांना स्फोटकाद्वारे उत्खननाची आवश्यकता असल्यास सक्षम प्राधिकारी यांचेकडून परवानगी घेऊनच उत्खनन करावे.
- ६) विषयांकीत ठिकाणी उत्खननाबाबत कोणतीही हरकत उपस्थित झाल्यास चौकशीअंती सदर परवाना रद्द करण्याचा अधिकार अपर जिल्हाधिकारी यांनी राखून ठेवला आहे.
- ७) परवानाधारक संस्थेस परवानगी क्षेत्राव्यतिरीक्त इतर क्षेत्रातून कोणत्याही प्रकारचे गौणखनिज अथवा डेब्रॉज वाहेलून आणून भराव करता येणार नाही.
- ८) परवानाधारक उत्खनन केलेले गौण खनिज वन खात्याच्या जागेवर किंवा कांदळवन असलेल्या जागेत टाकण्यात येऊ नये. असे केल्यास नियमानुसार परवानाधारक यांचेवर कायदेशीर कारवाई करण्यात येईल.
- ९) शासनामार्फत GST अंतर्गत निश्चित केलेली कराची रक्कम नियमाप्रमाणे शासन जमा करणे परवानाधारकावर बंधनकारक राहिल. त्याबाबत परवानाधारक यांनी शपथपत्र सादर करणे बंधनकारक राहिल.
- १०) उत्खननाच्या परवानगीबाबत राज्य शासनाने वेळोवेळी दिलेले निर्देश परवानाधारकास बंधनकारक राहतील. शासन निर्देशानुसार जर परवाना कोणत्याही कारणास्तव रद्द केल्यास परवानाधारक मा. न्यायालयात दाद मागणार नाही अथवा खालील करणार नाही.
- ११) शासनामार्फत सध्या अस्तित्वात असलेल्या स्वामित्वधनाच्या दरात वाढ झाल्यास होणारी स्वामित्वधनाची फरकाची रक्कम भरणे परवानाधारक यांच्यावर बंधनकारक राहिल.
- १२) अर्जदार यांनी वनविभाग यांचेकडून आवश्यकता असल्यास ना-हरकत दाखला घेणे बंधनकारक राहिल.
- १३) सदरच्या आदेशान्वये परवानाधारक यांना खालीलप्रमाणे निर्गत परवाना पुस्तके देणेत येत आहे.

तपशिल	परवाना पुस्तक क्रमांक पासून	परवाना पुस्तक क्रमांक पर्यंत	एकूण परवाना पुस्तक
माती निर्गत परवाना पुस्तक			
दगड निर्गत परवाना पुस्तक			
एकूण			

१४) स्वामित्वधन भरणे केलेल्या रक्कमेचे ग्रास प्रणालीतील चलन BANK DEFACED झाल्याचे दिनांकापासून म्हणजेच सदर परवान्याची मुदत दि. २५/०४/२०२२ ते १७/०७/२०२२ पर्यंत वैध राहिल. त्यानंतर कोणत्याही कारणास्तव सदर परवान्यास मुदतवाढ देता येणार नाही.

- १५) वरीलप्रमाणे परवानाधारकाने सर्व अटी / शर्तीचे पालन करणे बंधनकारक आहे.
- १६) उपरोक्त अटीचे व शर्तीचा भंग झाल्यास सदरची परवानगी रद्द समजणेत येईल.

स्वाक्षरीत /-

(वैदेही रानडे)

अपर जिल्हाधिकारी ठाणे

प्रति,

- १) मे. विश्वजीत सूद अँड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी
- २) उपविभागीय अधिकारी ठाणे / तहसीलदार ठाणे / दक्षता पथक ठाणे
उपरोक्त परवान्यानुसार गौणखनिजाचे उत्खनन व वाहतूक नियमानुसार होते आहे काय ? याची नियमोत तपासणी करावी व अनधिकृत वाहतूक होत असल्यास आढळून आल्यास चौकशी करून अहवाल सादर करावा.
- ३) जिल्हा खनिकर्म अधिकारी, ठाणे
उपरोक्त परवान्यानुसार गौणखनिजाचे उत्खनन व नियमानुसार होते आहे काय ? याची नियमोत तपासणी करावी व अनधिकृत वाहतूक होत असल्यास अहवाल सादर करावा. अर्जदार संस्था यांना देण्यात आलेल्या उत्खनन दिलेल्या परवानगीमधील अटी व शर्तीचा भंग झाला किंवा कसे ? याबाबत खात्री करावी. सदर परवान्यामधील अटी व शर्तीचा भंग झाला असलेचे आढळून आल्यास याबाबत अहवाल सादर करणेत यावा. प्रश्नाधीन स. नं. / ग. नं. जिल्हा खाणकाम आराखडयानध्ये समाविष्ट करणेची जबाबदारी आपली राहिल.

स्थळ प्रतीवर मा. अपर जिल्हाधिकारी वने
बांधी स्वाक्षरी असे.



(राहुल अ. सारंग) २३/०७/२२
तहसीलदार (रेतीगट), ठाणे

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1287



वाचल :-

- मे. विश्वजीत सूद अॅन्ड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांचा मसुदा/निर्णय अर्ज क्र. MK/TPP/२०२२११०-६२, दि. १०/११/२०२२
- आयुक्त मिरा भाईदर महानगरपालिकेकडील जा. क्र.मिभा/मनपा/नर/३९०४/२०२०-२१, दि. १०/०३/२०२१
- महाराष्ट्र गौण खनिज उत्खनन व (विकास विनियमन) नियम, २०१३
- महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) (सुधारणा) नियम, २०१५
- महाराष्ट्र गौण खनिज उत्खनन (विकास व विनियमन) (सुधारणा) नियम, २०२१
- महाराष्ट्र शासन, महसूल व वन विभाग पत्र क्रमांक : गौखनि-१०/०८१२/प्र.क्र.६२३/अ, दि. १२/११/२०२३ व क्र.गोखनी-१०/१२२१/प्र.क्र.३२०/ख-२, दि. २०/१०/२०२२
- जिल्हा खनिकर्म अधिकारी, ठाणे यांचेकडील स्थळपहाणी अहवाल दिनांक १३/०९/२०२२
- या कार्यालयाचे आदेश दि. ३०/०९/२०२१ व २५/०४/२०२२
- कार्यालयीन मंजूर टिपणी दिनांक - १७/११/२०२२



क्र.रैतीगट/गोख/टे-२/ठाणे/एसआर-०४(B)/२०२२-२३
जिल्हाधिकारी कार्यालय, ठाणे
दिनांक - २४/११/२०२२

आवेष्टा :
ज्याअर्थी उपोद्घातील क्र. ०१ अन्वये, अर्जदार कंपनी - मे. विश्वजीत सूद अॅन्ड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांनी मौजे पेणकरपाडा, ता. ठाणे येथील स. नं. ६६, ६८, ६९ या जागेत एकूण क्षेत्र ७१,६८० चौ. मी. पैकी मागणी क्षेत्र ७१,६८० चौ. मी. या जागेत १०,००० ब्रास दगड, साधी माती, मुरूम या गौणखनिज उत्खनन परवानगी मिळावी याकरिता या कार्यालयात अर्ज दाखल केलेला आहे;

जागेचा तपशिल

तालुका	गावाचे नाव	स.नं. / हिस्सा नंबर	क्षेत्र
ठाणे	पेणकरपाडा	६६, ६८, ६९	खाणकामांतर्गत क्षेत्र ७१,६८० चौ. मी.

आणि ज्याअर्थी, प्रकरणी जिल्हा खनिकर्म अधिकारी यांनी उपोद्घातील क्र. ०७ अन्वये स्थळपहाणी अहवाल सादर केला आहे;

आणि ज्याअर्थी, अर्जदार कंपनीला उपोद्घातील क्र. ८ अन्वये उक्त नमूद जागेवर यापूर्वी १४,००० ब्रास गौणखनिज उत्खनन व वाहतूकीस अस्थायी परवानगी देण्यात आली आहे;

आणि ज्याअर्थी, उपरोक्त नमूद जागेत १०,००० ब्रास दगड, साधी माती, मुरूम या गौण खनिजाचे उत्खनन व वाहतूकीकरिता उपोद्घातील क्र. ४ व ५ अन्वये अन्वये निश्चित केलेल्या दराप्रमाणे स्वामित्वधन शासनजमा करण्यास तयार आहेत. तसेच आवश्यक असलेली शासकीय फी खालीलप्रमाणे अर्जदार यांनी शासनजमा केलेली आहे;

अ. क्र.	तपशिल	रक्कम ₹	चलन क्र.	भरणा दिनांक
१	अर्ज फी	५०००		२१/११/२०२२
२	स्वामित्वधन (१०,००० ब्रास x ₹ ६०० प्रति ब्रास)	६०,००,०००	५५३	२१/११/२०२२
३	भूपट भाडे	०		२१/११/२०२२
४	जिल्हा खनिज प्रतिष्ठान निधी (स्वामित्वधनाच्या १०%)	६,००,०००	४८०	२१/११/२०२२
५	Tax Collected at Source (स्वामित्वधनाच्या २%)	१,२०,०००		२४/११/२०२२
६	वाहतूक पासेस छपाई ₹ १४ प्रति ब्रास + १८% GST	१,६५,२००	-----	२१/११/२०२२
	एकूण एकंदर रक्कम ₹	६८,९०,२००	-----	-----

ज्याअर्थी मी, श्रीम. मनिषा जायभाये, अपर जिल्हाधिकारी ठाणे महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम २०१३ मधील नियम ५९ (एक) अन्वये प्रदान करण्यात आलेल्या अधिकाराचा वापर करून या आदेशाद्वारे अर्जदार मे. विश्वजीत सूद अॅन्ड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी यांना मौजे पेणकरपाडा, ता. ठाणे येथील स. नं. ६६, ६८, ६९ या जागेत एकूण क्षेत्र ७१,६८० चौ. मी. पैकी मागणी क्षेत्र ७१,६८० चौ. मी. या जागेत १०,००० ब्रास दगड, साधी माती, मुरूम या गौणखनिजासाठी महाराष्ट्र गौणखनिज उत्खनन (विकास व विनियमन) नियम, २०१३ मधील नियम ६६ व ६७ मधील अटी व शर्ती व इतर अटी व शर्तींना अधिन राहून मंजूर करण्यात येत आहे.

ज्या शर्तीवर खाण परवाना देण्यात येईल त्या शर्ती :-

१) अर्जदार यांनी लेखी कळविलेनुसार सदरच्या जागेवर उत्खनन केलेल्या गौणखनिजाची वाहतूक ही मौजे पेणकरपाडा, ता. ठाणे ते WDFCC Channel No. 70 to 74 दरम्यान करणार आहेत. याव्यतिरीक्त इतर ठिकाणाहून उत्खनन अथवा इतर ठिकाणी वाहतूक केल्यास ती अनधिकृत धरती जाऊन त्यावर दंडात्मक कारवाई केली जाईल. सदर बाब प्रत्येक परवान्यावर नमूद करणे आवश्यक राहिल.

24/11

- २) नियम ५९ व ६० अन्वये देण्यात आलेल्या प्रत्येक खाण परवान्यात अशी शर्त असेल की, कोणत्याही वेळी खड्याची पृष्ठभागापासूनची खोली सहा मीटरपेक्षा अधिक असणार नाही.
- ३) नियम ५९ व ६० अन्वये देण्यात आलेल्या कोणत्याही खाण परवान्यात, परवाना देणा-या सक्षम अधिका-याला पुढील बाबींच्या संबंधात आवश्यकता वाटेल अशा इतर शर्तीचा अंतर्भाव करता येईल :-
- भाडे व स्वामित्वधनाच्या रकमेची मर्यादा आणि ते भरण्याची पध्दत व ठिकाण
- क) परवान्यात भाडे व स्वामित्वधनाच्या रकमेची मर्यादा आणि ते भरण्याची पध्दत व ठिकाण
- ख) परवान्यात समाविष्ट असलेल्या जमिनीच्या नुकसानोपहत्येची नुकसान भरपाई
- ग) वृक्षतोड
- घ) कोणत्याही प्राधिकरणाने विनिर्दिष्ट केलेल्या कोणत्याही क्षेत्राच्या पृष्ठभागावरील कामास निबंध
- ड) कोणत्याही राखीव क्षेत्रात प्रवेश करणे व काम करणे
- च) अपघाताची माहिती देणे.
- छ) त्रयस्थ पक्षकाराच्या दाव्यांकरता शासनाकडे करावयाची क्षतिपूर्ती.
- ज) ज्या कालावधीत गौणखनिजाचे उत्खनन करण्यात येईल व ते काढून नेण्यात येईल तो कालावधी.
- झ) परवाना संपुष्टात आल्यावर किंवा रद्द झाल्यावर उरलेल्या मालमत्तेचे समपहरण.
- ४) ज्यासाठी परवाना दिलेला असेल ते खनिज वगळता इतर कोणत्याही खनिजाचे सक्षम अधिका-याकडून योग्य ती मंजूरी मिळाल्याशिवाय उत्खनन करता येणार नाही किंवा ते काढून नेता येणार नाही.
- ५) ज्यासाठी परवाना देण्यात आला असेल, त्या व्यतिरिक्त कोणतेही गौणखनिज किंवा मुख्य खनिज खाणकाम करताना आढळून आल्यास, ही बाब आढळून आल्यानंतर एका आठवड्याच्या कालावधीत सक्षम अधिका-याला कळवण्यात येईल.
- ६) परवानाधारक, परवाना क्षेत्रातून उत्खनन केलेले गौणखनिज, काढून नेलेल्या गौणखनिजांचे प्रमाण, विक्री प्रमाणके, कामासाठी नेमलेल्या कामगारांची व त्यांना दिलेल्या पगाराची नोंदवही, या प्रयोजनासाठी आकारणी योग्य असलेले स्वामित्वधन व इतर आकार यांचे संपूर्ण अचूक लेखे ठेवील.
- ७) परवानाधारकाने सर्व अपघातांची माहिती सक्षम अधिकारी आणि ज्या जिल्ह्यात ते क्षेत्र असेल, त्या जिल्ह्याचे जिल्हादंडाधिकारी व जिल्हा पोलीस अधिक्षक यांना तात्काळ दिली पाहिजे.
- ८) परवान्याची मुदत संपल्यानंतर परवाना क्षेत्रात पडून राहिलेल्या खाणीतील खनिज मालावर व इतर मालमत्तेवर परवानाधारकाचा कोणताही हक्क असणार नाही.
- ९) विभागीय वन अधिका-याने किंवा त्यावावटीत त्याने प्राधिकृत केलेल्या अशा अधिका-याने निश्चित केलेली नुकसानभरपाईची रक्कम भरल्याशिवाय किंवा त्यांच्या पुर्वमान्यतेशिवाय, परवानाधारक कोणतेही झाड तोडणार नाही किंवा त्याला इजा पोचवणार नाही.
- १०) परवानाधारक कोणतेही सार्वजनिक रस्ते, सार्वजनिक इमारती किंवा मंदीरे, नद्या, नाले, जलाशय, दफनभूमी, रेल्वेमार्ग इत्यादीपासून पन्नास मीटरसंख्या अंतरावर आत खाणकाम करणार नाही आणि कोणत्याही सार्वजनिक किंवा खाजगी मालमत्तेला हानी पोचवणार नाही.
- ११) परवानाधारक हा भूविज्ञान आणि खनिकर्म संचालक यांनी प्राधिकृत केलेल्या कोणत्याही अधिका-याला आणि खाणीची जमीन ज्यांच्या अधिकार क्षेत्रात येते त्या स्थानिक महसूल किंवा वन प्राधिका-याला परवान्याखालील खाणक्षेत्रात किंवा त्यालगत प्रवेश करण्यास आणि कोणत्याही वेळी खाणकामांची तपासणी करण्यास आणि वरील शर्त (५) अनुसार परवानाधारकाने ठेवलेल्या लेखा पुस्तकांतील लेखांची तपासणी करण्यास आणि माल पाठविणे, विक्री इत्यादींच्या तपशिलांची पडताळणी करण्यास परवानगी देईल.
- १२) परवाना दिलेल्या मर्यादेपेक्षा अधिक प्रमाणात कोणताही माल काढून नेल्याचे आढळून आल्यास, तो माल सरकारजमा करण्यात येईल आणि महाराष्ट्र जमीन महसूल अधिनियम, १९६६ आणि खाण व खनिजे (विनियमन व विकास) अधिनियम, १९५७ यांखालील तरतुदीनुसार परवानाधारक शिर्सेस पात्र असेल.
- १३) या शर्तीचा भंग केल्याचे दिसून आल्यास, परवाना रद्द करण्यात येईल आणि त्या ठिकाणी पडून राहिलेल्या खनिजमाल सरकारजमा करण्यात येईल.
- १४) परवान्यात मंजूर केलेला खनिज माल काढून संपल्यावर, परवानाधारकपरवाना सक्षम अधिका-याला परत करील आणि काढून घेण्यात आलेल्या खनिज मालाचे प्रमाण, वाहतुकीचे व ज्यांना हा माल विकण्यात आला त्या पक्षकारांचे नाव आणि त्यासाठी मिळालेली किंमत यांचे तपशील दर्शविणारे संपूर्ण विवरणपत्र सक्षम अधिका-याला सादर करील आणि सक्षम अधिका-याने छाननी करण्यासाठी मागणी केल्यानुसार कोणतेही तपशील, पुस्तके इत्यादी त्याच्याकडे सादर करील.
- १५) परवानाधारक हा परवान्यात मंजूरी दिलेल्या क्षेत्रावाहेर वाहतुकीच्या कोणत्याही साधनाने पाठवण्यात येणाऱ्या प्रत्येक वाहनासोबत वाहतूक पास देईल.
- १६) प्रत्येक पासवर वाहनाचा क्रमांक, दिनांक, निघण्याची वेळ, गौण खनिजाचा प्रकार, कुठून कुठे वाहतूक करीत आहे. त्याचा तपशील नमूद करणे आवश्यक राहिल.
- १७) प्रत्येक परवानाधारक पुढील महिन्याच्या १० तारखेच्या आत खाणीच्या ठिकाणाहून काढण्यात आलेल्या मालाचे प्रमाण परवानाधारकाचे नाव, खाणीच्या ठिकाणावरील विक्री किंमत यांचे मासिक विवरणपत्र नमुना - ड मध्ये संबंधित महसूल प्राधिकारी किंवा खाणकाम अधिकारी याच्याकडे सादर करील.

सर्वसाधारण शर्ती :-

- १) खाणकाम सुरु करण्यापूर्वी आवश्यक ती सर्व सांविधिक परवानगी घेण्यात येईल.
- २) खाणकाम केंवळ दिवसा करण्यात येईल.
- ३) कोणत्याही पुलाच्या आणि / किंवा वंधान्याच्या सुरक्षा क्षेत्रात कोणतेही खाणकाम करण्यात येणार नाही.



- ४) पुरीतत्वशास्त्राच्या दृष्टीने महत्वाच्या नैसर्गिक वननिर्मित ठिकाणांच्या सानिध्यात खाणकाम करण्यात येणार नाही.
- ५) प्रकल्पासाठी पाण्याची जरूरी असल्यास खाणपट्टाधारक आवश्यक त्या प्रमाणात पाणी काढण्यासाठी (भूपृष्ठावरील पाणी किंवा भूजल) सक्षम प्राधिकरणांची आवश्यक ती पूर्वपरवानगी घेईल.
- ६) जर काही सांडपाणी असेल तर, पर्यावरण व वन मंत्रालय किंवा केंद्रीय प्रदूषण नियंत्रण मंडळ यांनी विहित केलेल्या मानकानुसार योग्य प्रकारे साठविण्यात येईल व त्यावर योग्य ती प्रक्रीया करण्यात येईल.
- ७) कोणत्याही वन्यजीवनाचे उल्लंघन करण्यात येणार नाही.
- ८) कोणत्याही खनिज सांडू नये किंवा त्याची धूळ उडू नये यासाठी, ट्रक किंवा ट्रॅक्टर्स ताडपत्रीने किंवा योग्य अशा इतर साधनांने झाकून खनिज मालाची वाहतूक केली जाईल.
- ९) केंद्रीय प्रदूषण नियंत्रण मंडळाने विहित केलेल्या मर्यादेत ध्वनी प्रदूषण नियंत्रित राहण्यासाठी उपाययोजना करण्यात येतील.

इतर अटी व शर्ती :-

- १) परवानाधारकास गौण खनिज वाहतुकीकरीता सदर आदेशात नमूद वाहनांव्यतिरिक्त वाहन वापरायचे असल्यास त्याबाबत या कार्यालयाची पूर्व परवानगी घेणे बंधनकारक राहिल.
- २) परवानाधारकाने सदर आदेशात नमूद केलेल्या वाहनांच्या व्यतिरिक्त इतर वाहनाने गौण खनिज वाहतूक केल्याचे आढळून आल्यास सदरची गौण खनिज वाहतूक अनधिकृत समजून महाराष्ट्र जमिन महसूल अधिनियम १९६६ मधील नियम ४८ (७) नुसार परवानाधारक कारवाईस पात्र राहिल.
- ३) सदरचा अस्थायी परवाना हा प्रश्नाधीन स. नं. / ग. नं. चा समावेश जिल्हा खाणकाम आराखडयामध्ये जिल्हा खनिकर्म अधिकारी यांनी समाविष्ट करणेचे अटीवर देण्यात येत आहे.
- ४) उत्खननाच्या ठिकाणी व भरावाच्या ठिकाणी तपासणीसाठी जिल्हा खनिकर्म अधिकारी, महसूल अधिकारी आल्यास यांना संबंधित हिशेबाची नोंदवही उपलब्ध करून द्यावी.
- ५) परवानाधारक यांना स्फोटकाद्वारे उत्खननाची आवश्यकता असल्यास सक्षम प्राधिकारी यांचेकडून परवानगी घेऊनच उत्खनन करावे.
- ६) खनिकांती ठिकाणी उत्खननाबाबत कोणतीही हरकत उपस्थित झाल्यास चौकशीअंती सदर परवाना रद्द करण्याचा अधिकार अपर जिल्हाधिकारी यांनी राखून ठेवला आहे.
- ७) परवानाधारक संस्थेस परवानगी क्षेत्राव्यतिरिक्त इतर क्षेत्रातून कोणत्याही प्रकारचे गौणखनिज अथवा डेब्रीज वाहेरून जाणून भराव करता येणार नाही.
- ८) परवानाधारक उत्खनन केलेले गौण खनिज वन खात्याच्या जागेवर किंवा कांदळवन असलेल्या जागेत टाकण्यात येऊ नये. असे केल्यास नियमानुसार परवानाधारक यांचेवर फायदेशीर कारवाई करण्यात येईल.
- ९) शासनामार्फत GST अंतर्गत निश्चित केलेली कराची रक्कम नियमाप्रमाणे शासन जमा करणे परवानाधारकावर बंधनकारक राहिल. त्याबाबत परवानाधारक यांनी शपथपत्र सादर करणे बंधनकारक राहिल.
- १०) उत्खननाच्या परवानगीबाबत राज्य शासनाने वेळोवेळी दिलेले निर्देश परवानाधारकास बंधनकारक राहतील. शासन निर्देशानुसार जर परवाना कोणत्याही कारणास्तव रद्द केल्यास परवानाधारक मा. न्यायालयात दाद मागणार नाही अथवा अपील करणार नाही.
- ११) शासनामार्फत सध्या अस्तित्वात असलेल्या स्वामित्वधनाच्या दरात वाढ झाल्यास होणारी स्वामित्वधनाची फरकाची रक्कम भरणे परवानाधारक यांच्यावर बंधनकारक राहिल.
- १२) अर्जदार यांनी वनविभाग यांचेकडून आवश्यकता असल्यास ना-हरकत दाखला घेणे बंधनकारक राहिल.
- १३) सदरच्या आदेशान्वये परवानाधारक यांना खालीलप्रमाणे निर्गत परवाना पुस्तके देणेत येत आहे.

तपशिल	परवाना पुस्तक क्रमांक पासून	परवाना पुस्तक क्रमांक पर्यंत	एकूण परवाना पुस्तक
माती निर्गत परवाना पुस्तक			
दगड निर्गत परवाना पुस्तक			
एकूण			

- १४) स्वामित्वधन भरणा केलेल्या रक्कमेचे ग्रास प्रणालीतील चलन BANK DEFACED झाल्याचे दिनांकापासून म्हणजेच सदर परवान्याची मुदत दि. २४/११/२०२२ ते २३/०९/२०२३ पर्यंत राहिल. त्यानंतर कोणत्याही कारणास्तव सदर परवान्यास मुदतवाढ देता येणार नाही.
- १५) महसूल व वन विभाग शासन निर्णय दि. २३/०२/२०२२ अन्वये अवैध गौणखनिज वाहतूकीच्या घटनांना प्रतिबंध व्हावा यासाठी गौणखनिज वाहतूक करणाऱ्या वाहनांसाठी ARAI द्वारे प्रमाणित Automotive Industry Standard १४० IRNSS (AIS-१४० IRNSS) GPS Device बसविणे व महाखनिज प्रणालीसोबत संलग्न करणे अनिवार्य आहे.
- १६) वरीलप्रमाणे परवानाधारकाने सर्व अटी / शर्तीचे पालन करणे बंधनकारक आहे. उपरोक्त अटी व शर्तीचा भंग झाल्यास सदरची परवानगी रद्द समजणेत येईल.

स्वाहारीत /-
(मनिषा जायभाये)
अपर जिल्हाधिकारी ठाणे

(कृ. मा. प.)

प्रति,

१. अर्जदार कंपनी - मे. विश्वजीत सूद अँड कंपनी मन इन्फ्रा प्रोजेक्टस् तर्फे नूर अली अन्सारी
२. उपविभागीय अधिकारी ठाणे /तहसीलदार ठाणे / दक्षता पथक ठाणे

उपरोक्त परवान्यानुसार गौणखनिजाचे उत्खनन व वाहतूक नियमानुसार होते आहे काय ? याची नियमित तपासणी करावी व अनधिकृत वाहतूक होत असल्यास आढळून आल्यास चौकशी करून अहवाल सादर करावा.

३. जिल्हा खनिकर्म अधिकारी, ठाणे

उपरोक्त परवान्यानुसार गौणखनिजाची उत्खनन व वाहतूक नियमानुसार होते आहे काय ? याची नियमित तपासणी करावी व अनधिकृत वाहतूक होत असल्यास अहवाल सादर करावा. अर्जदार सस्था यांना देण्यात आलेल्या उत्खनन दिलेल्या परवानगामधील अटी व शर्तीचा भंग झाला किंवा कसे ? याबाबत खात्री करावी. सदर परवान्यामधील अटी व शर्तीचा भंग झाला असलेचे आढळून आल्यास याबाबत अहवाल सादर करणेत यावा. प्रश्नाधीन स. नं. / ग. नं. जिल्हा खाणकाम आराखडयामध्ये समाविष्ट करणेची जबाबदारी आपली राहिल.

स्थळ प्रतीवर मा. अप्पर जिल्हाधिकारी वरने यांची स्वाक्षरी असे.



(सिद्धल अ. सारंग) 24/11/22
तहसीलदार (रेतीगट), ठाणे



1292 Exhibit F

986

मिरा भाईंदर महानगरपालिका

उद्यान व वृक्ष प्राधिकरण विभाग

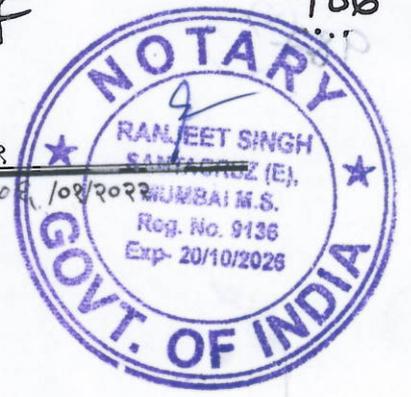
तळ मजला, प्रभाग समिती क्र.4, कै. विलासराव देशमुख भवन,

जांगिड इन्व्हेस्ट, कनकिया, मिरारोड (पूर्व), ता.जि.ठाणे-४०१ १०७, दूरध्वनी क्र. २८१०३४०९

जा.क्र. मनपा/वृ.प्रा./मिरारोड/ ७०७ /२०२१-२२

दिनांक : ०९/०१/२०२२

प्रति,
मे. एव्हरस्माईल प्रॉपर्टीस प्रा.लि.
प्लॉट नं. ७५, जाल्ड ब्लॉक,
सेक्टर नं.-१, सृष्टी हौसिंग कॉम्प्लेक्स,
मिरारोड (पु.)



विषय :- विकास कामातील बाधित झाडे मुळासहित काढणे / मुळासहित काढून पुर्न:रोपण करणेबाबत.

- संदर्भ - १) मे. एव्हरस्माईल प्रॉपर्टीस प्रा.लि. यांचे दि. १२/०३/२०२१ रोजीचे पत्र.
२) जा.क्र. मनपा/ नर/ ३९०४/ २०२०-२१ दि. १०/०३/२०२१ रोजीचे बांधकाम प्रारंभपत्र. (नेकशे मंजूरीसह) (फक्त जोत्यापर्यंत)
३) मा. आयुक्त सो. यांची दि. २०/०९/२०२१ रोजीची मान्यता.
४) मा. वृक्ष प्राधिकरण समिती सभा ठराव क्र. ०१ दि.२७/१२/२०२१ अन्वये मंजूरी.
५) जा.क्र. मनपा/ वृ.प्रा./६९०/२०२१-२२ दि. २९/१२/२०२१ रोजीचे अनामत रक्कम भरणेकामी दिलेले पत्र.
६) दि.०५/०१/२०२२ रोजीची पावती क्र.१८९२ व पुस्तक क्र.१८९१९९, पुस्तक क्र. १३ पावती क्र. १२७५
७) मा. आयुक्त सो. यांची दि.०६/०१/२०२२ रोजीची मान्यता.

मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे पेणकरपाडा सर्वे क्र. / हिस्सा क्र. ६३(२३१), ६५(२३२), ६६(२३३), ६७(२३४), ६८(२३५), ६४/२(२४०/२), ३९(२६०), ४९(२१७), ५०(२१८), ५१(२१९), ५२(२२०), ६०/१ व २ (२२८/१ व २), ६१(२१९), ६२/१, २(२३०/१ व २), ४(१७५), ७९(१८७), ७९(२३६), ७४(२३८), ७६(२३९), ७७(२४४), ७८(२५५), ६९(२५६), ७०(२५७), ७५(२५८) या जागेत इमारत बांधकामामध्ये बाधित होणारी १६७ झाडे मुळासहित काढणे व ३० झाडे पुर्न:रोपण करणेकामी संदर्भ क्र. ०१ अन्वयेचा आपल्या पत्रान्वये व संदर्भ क्र. ०४ अन्वये महाराष्ट्र (नागरी क्षेत्र) झाडांचे संरक्षण व जतन अधिनियम १९७५ चे कलम ८(३) नुसार मा. वृक्ष प्राधिकरण समिती सभा ठराव क्र. ०१ दि.२७/१२/२०२१ अन्वयेचा मंजूरीनुसार खालील झाडे मुळासहित काढणे व पुर्न:रोपण करणेकामी अटीशर्तीच्या अधिन राहून परवानगी देण्यात येत आहे.

अ) वृक्ष तोडणे			
अ.क्र.	झाडांचे प्रकार	झाडांची संख्या	शेरा
१.	सप्तपर्णी (सातविन)	१	मुळासहित काढणे.
२.	सुरु	१	
३.	फायकस	१	
४.	उंबर	१	
५.	शेमट	१	
६.	पापडी	१	
७.	सुबाभुळ	४४	
८.	कळम	१	
९.	जंगली चेंरी	१६	
१०.	पेल्ट्रोफारम (सोनमोहर)	५०	
११.	विलायती चिंच	२	
१२.	शामी	३	
१३.	रेंद्री	१९	
१४.	स्पेथोडीया	९	
१५.	करवटी (स्टेरेटीलीया अल्टा)	२	
१६.	जांभुळ	१	
१७.	भेंड	४	
१८.	बोर	१०	
एकुण		१६७	

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987

1293



ब) वृक्ष पुनःरोपण करणे.			
अ.क्र.	झाडांचे प्रकार	झाडांची संख्या	शेरा
१.	आकाशिया	२	पुनःरोपण करणे.
२.	काशीद (कशीया)	१	
३.	गुलमोहर	१२	
४.	काळा उंबर	३	
५.	उंबर	७	
६.	पिंपळ	२	
७.	जांभूळ	१	
८.	आंबा	१	
९.	पुत्रंजीवा	१	
	एकुण	३०	
	एकुण तक्ता अ+ब	१९७	

अटीशर्ती :

- मुळासहित काढावयाची १६७ नग झाडांच्या बदल्यात प्रती झाड ५ नग झाडे याप्रमाणे ८३५ नग रोपांची लागवड करणे. त्याबाबतचा अहवाल प्रत्येकी तीन (०३) महिन्यांनी उद्यान व वृक्ष प्राधिकरण विभागास सादर करणे बंधनकारक राहिल.
- नव्याने वृक्ष लागवडीकरीता ०८ ते १० फुट उंचीची रोपे, Polybag Size २१ X २१ inch, Trunk Size ३० ते ३५ mm, Canopy Branch १ Meter Length या स्पेसिफिकेशन नुसार रोपांची लागवड करणे त्यास संरक्षण जाळी बसविणे, रोपांना पाणी देणे याकरीताचा सर्व खर्च स्वखर्चाने करावा.
- मुळासहित झाडे काढणे / पुनःरोपण करणे / नव्याने झाडे लावणे इत्यादी कामे उप.मुख्य उद्यान अधीक्षक / वृक्ष अधिकारी यांच्या समक्ष किंवा अवगत करून करणे आपल्यावर बंधनकारक राहिल.
- सदरची झाडे स्वखर्चाने व स्वनिर्णयाने तांत्रिक / तज्ञ मनुष्यबळ उपलब्ध करून तोडणे / पुनःरोपण करून घेणेकामी महानगरपालिका कोणत्याही प्रकारची साधन सामग्री पुरवणार नाही. झाडाच्या फांद्या, लाकडे रस्त्यावर फेकण्यात येऊ नये.
- पुनःरोपण करण्यात येणारी झाडे काढण्याच्या वेळी व पुनःरोपण करतेवेळी फोटोग्राफी व व्हिडीओ चित्रीकरण करण्यात यावे.
- झाडांचे पुनःरोपण व वृक्षारोपण केल्यानंतर जिओ टॅगींग करण्यात यावे.
- वृक्षारोपण/पुनःरोपण केल्यानंतर जिओ टॅग फोटो विभागाकडे यादीसह सादर करण्यात यावेत.
- सदर कामी भरण्यात आलेली पाहणी फी रक्कम परत केली जाणार नाही.
- सदर पुनःरोपण केलेली झाडे ३ वर्षे सुस्थितीत ठेवणे बंधनकारक राहिल. जर तीन वर्षांच्या आत सदरची झाडे मृत पावल्यास प्रती झाड रू.५,०००/- याप्रमाणे अनामत रक्कम कपात करण्यात येईल.
- सदर झाडे काढणे / पुनःरोपण करणेकामी परवानगी ०६ महिने वैध राहिल. त्यानंतर ही परवानगी आपोआपच रद्द होईल.
- झाडे काढणे / पुनःरोपण करणेकामी काही अपघात झाल्यास त्याची संपुर्ण जबाबदारी आपली राहिल. (उदा.जिवित हानी, वित्तहानी वाहनाचे अपघात)
- जागसंबंधी काही वाद उद्भवल्यास व प्रकरण न्यायप्रविष्ट झाल्यास ते सोडवण्याची जबाबदारी आपली राहिल. महानगरपालिका कोणत्याही प्रकारचा हस्तक्षेप करणार नाही.
- झाडे काढणे / पुनःरोपण करणेकामी कोणत्याही नागरीकानी परवानगीची विचारणा केल्यास सदर परवानगीची माहिती देणे बंधनकारक आहे.
- सदर झाडे काढण्याच्या बदल्यात नविन झाडे न लावल्यास आपणांवर महाराष्ट्र (नागरी क्षेत्र) झाडांचे संरक्षण आणि संवर्धन नियम २००९ नुसार कायदेशीर दंडात्मक कारवाई करण्यात येईल.

मा. वृक्ष प्राधिकरण समितीचा मान्यतेने

(Handwritten Signature)
6.1.2022

(कां.ध.त. गायकवाड)

सहाय्यक आयुक्त

तथा वृक्ष अधिकारी

मिरा भाईंदर महानगरपालिका



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10/10

MIRA BHAYANDAR MUNICIPAL CORPORATION

Garden and Trees Authority Department

Ground Floor, Ward Committee Number 4, Late Vilasrao Deshmukh Bhavan,

Jangid Enclave, Kanakia, Mira Road (East) Tal. Dist. Thane - 401 107 Tel No.

28103409

O.No. MNC/TA/Miraroad/707/2021-22

Dated 06/01/2022

To,

Eversmile Properties Pvt Ltd

Plot No 75, Old Block,

Sector No-1, Srishti Housing Complex,

Mira Road (E).

Subject – For removal of trees from roots (uprooting)/ removal of trees from roots (uprooting) and transplanting of affected trees in development works



- Reference: 1) Letter of M/s. Eversmile Properties Pvt. Ltd. dated 12/03/2021
- 2) Construction Permission bearing MNC/TP/3904/2020-21 dated 10/03/2021 (along with Approved plan) (Upto Plinth only)
- 3) Approval of Hon. Commissioner dated 20/09/2021
- 4) Approval under Hon. Tree Authority Committee Meeting Resolution No. 01 dated 27/12/2021
- 5) Letter O.No. MNC/TA/690/2021-22 dated 29/12/2021 given for depositing the Security Deposit
- 6) Receipt No. 1892 dated 05/01/2022 and Book No. 189199, Book No. 13, Receipt No. 1275
- 7) Approval of Hon. Commissioner dated 06/01/2022

According to your Letter at Reference No.1 for removal of 167 trees from roots obstructing in building construction and transplanting of 30 trees on the land bearing Survey No. / Part No. at Penkarpada. 63(231), 65(232), 66(233), 67(234), 68(235), 64/2(240/2), 39(207), 49(217), 50(218), 51(219), 52(220), 60/1

and 2(228/1 and 2) 61(229), 62/1, 2(230/1,2), and 4(175), 79(187), 71(236), 74(238), 76(239), 77(244), 78(255), 69(256), 70(257), 75(258) within the limits of Mira Bhayander Municipal Corporation area and under Reference No.04 as per Section 8(3) of the Maharashtra (Urban Areas) Protection and. Preservation of Trees Act, 1975 and as per approval of Tree Authority Committee Meeting Resolution No. 01 dated 27/12/2021 the permission is being granted for uprooting and transplanting following trees is permitted subject to conditions

A) Tree cutting			
Sr. No.	Type of Trees	Number of Trees	Remarks
1	Saptaparni (Saatvin) Blackboard tree	1	Removal from roots
2	Suru (Casuarina equisetifolia)	1	
3	Fykas (Weeping fig)	1	
4	Umbar (Cluster fig)	1	
5	Shemat (Bombax)	1	

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6	Papdi (pongamia pinnata)	1
7	Subabhul (River tamarind)	44
8	Kamal (Lotus)	1
9	Wild Cherry (Prunus avium)	16
10	Peltophorum (Sonmohar)	50
11	Foreign tamarind (Madras Thorn)	2
12	Shami (Jand)	3
13	Rain tree	19
14	Spathodea	9
15	Karvati (Sterculiaceae alta)	2
16	Jambhul (Java Plum)	1
17	Bhend Thespesia populnea	4
18	Ber (Indian jujube)	10

	Total	167	
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A) Tree transplanting

Sr. No.	Type of Trees	Number of Trees	Remarks
1	Acacia tree	2	Transplanting
2	Kashid (Cassieae)	1	
3	Gulmohar (Royal poinciana)	12	
4	Black Fig (Ficus hispida)	3	
5	Fig (Cluster fig)	7	
6	Pipal (Ficus religiosa)	2	
7	Jambhul (java Plum)	1	
8	Mango	1	
9	Putranjiva	1	
	Total	30	
	Total Chart A + B	197	

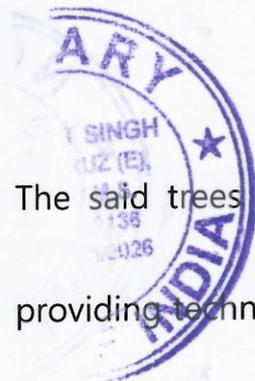
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Terms Conditions:

1. Planting of 835 saplings at the rate of 5 saplings per tree in lieu of 167 saplings to be removed along with roots. It will be mandatory to submit the report in this regard to the Department of Garden and Trees Authority every three (03) months.
2. In case of new tree planting, tree shall be planted as per specification as 08 to 10 feet tall seedlings, polybag size 21 x 21 inch, Trunk size 30 to 35 mm, Canopy Branch 1 Meter Length, to install a protective nets, watering the seedlings at their own cost.
3. It shall be binding on you to remove trees along with roots/transplanting/planting of new trees, etc., to be done in the presence of the Deputy Chief Garden Superintendent / Tree Officer or after being informed.

- 
4. The said trees to be cut/transplant at own cost and at own decision providing technical/expert manpower and the Municipal Corporation will not provide any kind of equipment. Branches of trees and wood shall not be thrown on the road.
 5. Photography and video recording shall be done at the time of removal of trees to be transplanted and during transplantation.
 6. Geo tagging shall be done after tree plantation and transplantation.
 7. Geo-tagging photos shall be submitted to the Department after plantation/transplantation.
 8. The inspection fee amount paid for the said work will not be refunded.
 9. It shall be compulsory to keep the said transplanted trees in good condition for 3 years. If the said trees die within three years, the deposit amount will be deducted by Rs.5000 per tree.

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10. The permission for removal/transplantation of the said trees shall be valid for 06 months. Thereafter this permission shall be revoked automatically.

11. It shall be your entire responsibility for any accidents during removal of trees/transplanting (eg. loss of life, financial loss, and vehicular accidents).

12. If a dispute arises regarding the land and the matter is sub-judice then it will be your responsibility to resolve it. The Municipal Corporation will not interfere in any way.

13. For tree removal/transplantation purpose if any citizen asks for the permission then it shall be binding to provide information about the said permission.

14. If you fail to plant new trees in lieu of removal of the said trees, you will be liable to legal penal action under Maharashtra (Urban Areas) Protection and Preservation of Trees Rules, 2009.

With the approval of the Hon. Tree Authority Committee

Sd/-



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(Kanchan Gaikwad)

Assistant Commissioner and Tree Officer

Mira Bhayandar Municipal Corporation

299

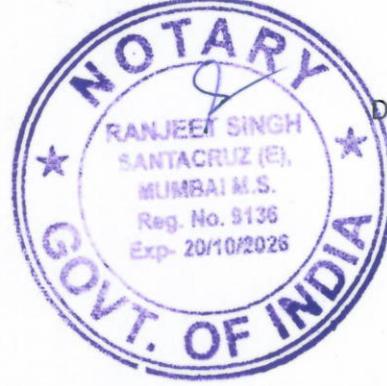
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Exhibit 9 Colly

997

EVERSMILE PROPERTIES
PRIVATE LIMITED

Date: 28 July 2022

To,

Chief Garden Superintendent,
Mira Bhayander Municipal Corporation,
Dist. Thane.

Sub: Trees transplantation and New trees plantation at Village – Penkar Pada,
Srishti Hsg. Complex, Mira Road (East), Dist. Thane

Ref: your letter No. मनपा / वृ. प्रा. / मीरारोड / ७०७ / २०२१-२२ दिनांक - ०६/०१/२०२२

Dear Sir,

Pursuant to the letter referred above, we have attached the following documents

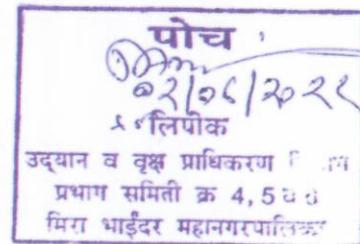
- Photos of trees transplantation
- Videography and presentation of trees transplantation
- Geo tag report of transplanted trees
- Geo tag photos of transplanted trees
- Geo tag report of newly planted trees
- Summary of newly planted trees
- Geo tag photos of newly planted trees

Thanking you.

Yours Sincerely,
For EVERSMILE PROPERTIES PVT. LTD.,

Authorized Signatory.

Encl: As above.



CIN No. : U70100MH1929PTC021291

Plot No. 75, Old Block Factory, Sector - 1, Srishti Housing Complex,
Penkarpada, Mira Road, Dist. Thane - 401 104

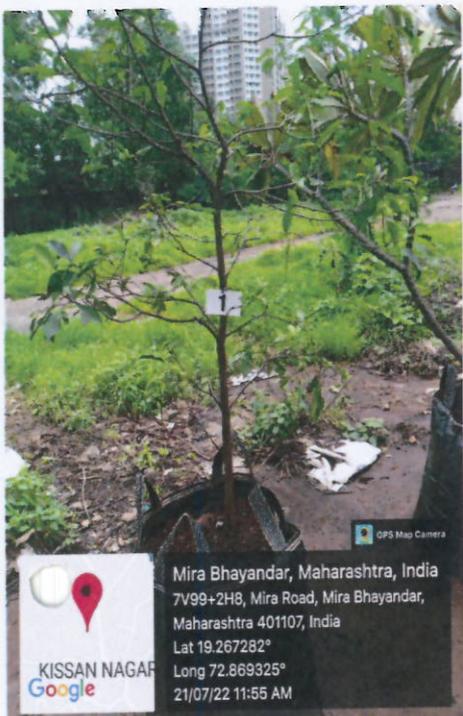
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खिलाफत पत्रिका 1305





New tree Plantation



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1307



New Tree Plantation





New Tree Plantation



0001
1001

1309



New Tree Plantation





New Tree Planation

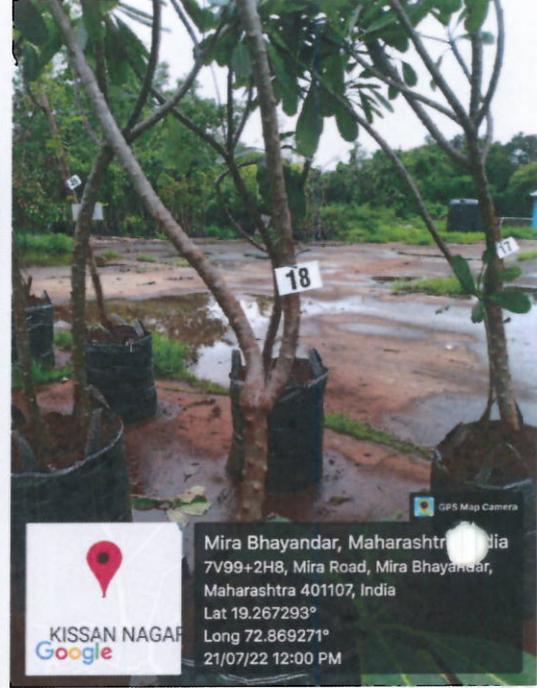


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New Tree Plantation





New Tree Plantation



1005
1005

1313



New Tree Plantation





1314

1006
K001

New Tree Plantation



Mira Bhayandar, Maharashtra, India
7V99+2H8, Mira Road, Mira Bhayandar,
Maharashtra 401107, India
Lat 19.267294°
Long 72.869257°
21/07/22 12:01 PM



Mira Bhayandar, Maharashtra, India
7V99+2H8, Mira Road, Mira Bhayandar,
Maharashtra 401107, India
Lat 19.267292°
Long 72.86926°
21/07/22 12:01 PM



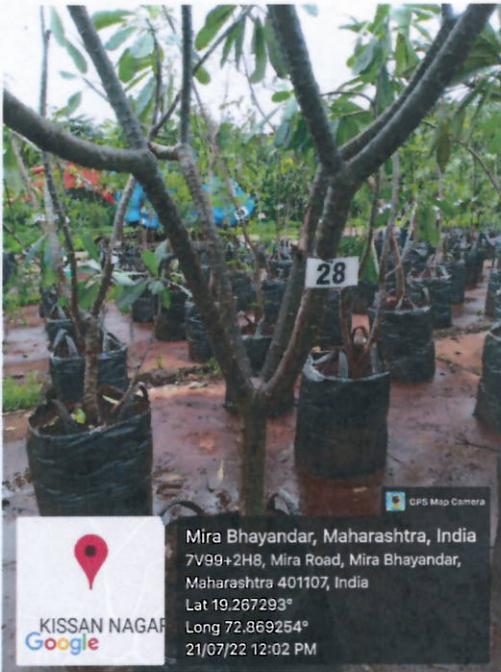
Mira Bhayandar, Maharashtra, India
7V99+2H8, Mira Road, Mira Bhayandar,
Maharashtra 401107, India
Lat 19.26729°
Long 72.869254°
21/07/22 12:02 PM

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New Tree Plantation





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New Tree Plantation Inventory

Date :- 23.07.2022

Sr. No.	Tree No.	Tree Name	Trees common name	App. Height	App. Girth	Latitude	Longitude	Date	Time	Remark
1	1	Mimusops elengi	Bakul	8-10'	2-3"	19.267282	72.869325	21.07.2022	11:55 AM	Planted In HDPE Bag
2	2	Mimusops elengi	Bakul	8-10'	2-3"	19.267282	72.869326	21.07.2022	11:55 PM	Planted In HDPE Bag
3	3	Mimusops elengi	Bakul	8-10'	2-3"	19.267285	72.869331	21.07.2022	11:56 PM	Planted In HDPE Bag
4	4	Mimusops elengi	Bakul	8-10'	2-3"	19.267282	72.869332	21.07.2022	11	Planted In HDPE Bag
5	5	Mimusops elengi	Bakul	8-10'	2-3"	19.267287	72.869334	21.07.2022	11:56 PM	Planted In HDPE Bag
6	6	Mimusops elengi	Bakul	8-10'	2-3"	19.267287	72.869336	21.07.2022	11:57 PM	Planted In HDPE Bag
7	7	Mimusops elengi	Bakul	8-10'	2-3"	19.267289	72.869334	21.07.2022	11:57 PM	Planted In HDPE Bag
8	8	Mimusops elengi	Bakul	8-10'	2-3"	19.267291	72.869338	21.07.2022	11:57 PM	Planted In HDPE Bag
9	9	Mimusops elengi	Bakul	8-10'	2-3"	19.267289	72.869335	21.07.2022	11:57 PM	Planted In HDPE Bag
10	10	Mimusops elengi	Bakul	8-10'	2-3"	19.267291	72.869334	21.07.2022	11:58 PM	Planted In HDPE Bag
11	11	Mimusops elengi	Bakul	8-10'	2-3"	19.267275	72.869309	21.07.2022	11:58 PM	Planted In HDPE Bag
12	12	Mimusops elengi	Bakul	8-10'	2-3"	19.267277	72.869304	21.07.2022	11:58 PM	Planted In HDPE Bag
13	13	Mimusops elengi	Bakul	8-10'	2-3"	19.26728	72.869293	21.07.2022	11:58 PM	Planted In HDPE Bag
14	14	Mimusops elengi	Bakul	8-10'	2-3"	19.26729	72.869271	21.07.2022	11:59 PM	Planted In HDPE Bag
15	15	Mimusops elengi	Bakul	8-10'	2-3"	19.26729	72.869268	21.07.2022	11:59 PM	Planted In HDPE Bag
16	16	Mimusops elengi	Bakul	8-10'	2-3"	19.267294	72.869268	21.07.2022	11:59 PM	Planted In HDPE Bag
17	17	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869268	21.07.2022	12:00 PM	Planted In HDPE Bag
18	18	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267293	72.869271	21.07.2022	12:00 PM	Planted In HDPE Bag
19	19	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267286	72.869265	21.07.2022	12:00 PM	Planted In HDPE Bag
20	20	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869261	21.07.2022	12:00 PM	Planted In HDPE Bag
21	21	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869262	21.07.2022	12:00 PM	Planted In HDPE Bag
22	22	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267297	72.869256	21.07.2022	12:01 PM	Planted In HDPE Bag
23	23	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267297	72.869254	21.07.2022	12:01 PM	Planted In HDPE Bag
24	24	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869256	21.07.2022	12:01 PM	Planted In HDPE Bag
25	25	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267294	72.869257	21.07.2022	12:01 PM	Planted In HDPE Bag
26	26	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.86926	21.07.2022	12:01 PM	Planted In HDPE Bag
27	27	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.26729	72.869254	21.07.2022	12:02 PM	Planted In HDPE Bag
28	28	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267293	72.869254	21.07.2022	12:02 PM	Planted In HDPE Bag
29	29	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267295	72.869254	21.07.2022	12:02 PM	Planted In HDPE Bag
30	30	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267293	72.869253	21.07.2022	12:02 PM	Planted In HDPE Bag
31	31	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267291	72.869254	21.07.2022	12:02 PM	Planted In HDPE Bag
32	32	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267282	72.869258	24.07.2022	2:28 PM	Planted In HDPE Bag
33	33	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267266	72.869321	21.07.2022	12:02 PM	Planted In HDPE Bag
34	34	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267267	72.869323	21.07.2022	12:03 PM	Planted In HDPE Bag
35	35	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267268	72.86932	21.07.2022	12:03 PM	Planted In HDPE Bag
36	36	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267269	72.869319	21.07.2022	12:04 PM	Planted In HDPE Bag
37	37	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267227	72.86931	21.07.2022	12:04 PM	Planted In HDPE Bag
38	38	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.26729	72.869278	21.07.2022	12:04 PM	Planted In HDPE Bag
39	39	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267287	72.869261	21.07.2022	12:04 PM	Planted In HDPE Bag
40	40	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267286	72.869257	21.07.2022	12:05 PM	Planted In HDPE Bag
41	41	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267285	72.869249	21.07.2022	12:05 PM	Planted In HDPE Bag
42	42	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267288	72.869232	21.07.2022	12:05 PM	Planted In HDPE Bag
43	43	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267287	72.869222	21.07.2022	12:05 PM	Planted In HDPE Bag
44	44	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267292	72.869197	21.07.2022	12:05 PM	Planted In HDPE Bag
45	45	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267293	72.869179	21.07.2022	12:05 PM	Planted In HDPE Bag
46	46	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267284	72.869166	21.07.2022	12:05 PM	Planted In HDPE Bag

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47	47	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267284	72.869146	21.07.2022	12:05 PM	Planted In HDPE Bag
48	48	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267286	72.869106	21.07.2022	12:06 PM	Planted In HDPE Bag
49	49	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267301	72.869133	21.07.2022	12:06 PM	Planted In HDPE Bag
50	50	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267292	72.869125	21.07.2022	12:07 PM	Planted In HDPE Bag
51	51	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267292	72.869117	21.07.2022	12:07 PM	Planted In HDPE Bag
52	52	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267281	72.869122	21.07.2022	12:07 PM	Planted In HDPE Bag
53	53	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267287	72.869127	21.07.2022	12:07 PM	Planted In HDPE Bag
54	54	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267286	72.869128	21.07.2022	12:07 PM	Planted In HDPE Bag
55	55	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26729	72.869137	21.07.2022	12:08 PM	Planted In HDPE Bag
56	56	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267288	72.869145	21.07.2022	12:08 PM	Planted In HDPE Bag
57	57	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267285	72.869165	21.07.2022	12:08 PM	Planted In HDPE Bag
58	58	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267288	72.869181	21.07.2022	12:08 PM	Planted In HDPE Bag
59	59	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267295	72.869201	21.07.2022	12:09 PM	Planted In HDPE Bag
60	60	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267287	72.869232	21.07.2022	12:09 PM	Planted In HDPE Bag
61	61	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267301	72.86924	21.07.2022	12:09 PM	Planted In HDPE Bag
62	62	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267305	72.86924	21.07.2022	12:09 PM	Planted In HDPE Bag
63	63	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267304	72.869271	21.07.2022	12:10 PM	Planted In HDPE Bag
64	64	Delonix Regia	Gulmohar	8-10'	2-3"	19.2673	72.869282	21.07.2022	12:10 PM	Planted In HDPE Bag
65	65	Delonix Regia	Gulmohar	8-10'	2-3"	19.267277	72.869297	21.07.2022	12:10 PM	Planted In HDPE Bag
66	66	Delonix Regia	Gulmohar	8-10'	2-3"	19.267271	72.869302	21.07.2022	12:10 PM	Planted In HDPE Bag
67	67	Delonix Regia	Gulmohar	8-10'	2-3"	19.267263	72.869299	21.07.2022	12:10 PM	Planted In HDPE Bag
68	68	Delonix Regia	Gulmohar	8-10'	2-3"	19.267257	72.869289	21.07.2022	12:11 PM	Planted In HDPE Bag
69	69	Delonix Regia	Gulmohar	8-10'	2-3"	19.267257	72.86926	21.07.2022	12:11 PM	Planted In HDPE Bag
70	70	Delonix Regia	Gulmohar	8-10'	2-3"	19.2672566	72.869248	21.07.2022	12:11 PM	Planted In HDPE Bag
71	71	Delonix Regia	Gulmohar	8-10'	2-3"	19.267268	72.869241	21.07.2022	12:11 PM	Planted In HDPE Bag
72	72	Delonix Regia	Gulmohar	8-10'	2-3"	19.267264	72.869232	21.07.2022	12:11 PM	Planted In HDPE Bag
73	73	Delonix Regia	Gulmohar	8-10'	2-3"	19.267271	72.869236	21.07.2022	12:12 PM	Planted In HDPE Bag
74	74	Delonix Regia	Gulmohar	8-10'	2-3"	19.267276	72.869227	21.07.2022	12:12 PM	Planted In HDPE Bag
75	75	Delonix Regia	Gulmohar	8-10'	2-3"	19.267271	72.869208	21.07.2022	12:12 PM	Planted In HDPE Bag
76	76	Delonix Regia	Gulmohar	8-10'	2-3"	19.267276	72.869198	21.07.2022	12:12 PM	Planted In HDPE Bag
77	77	Delonix Regia	Gulmohar	8-10'	2-3"	19.267278	72.86919	21.07.2022	12:12 PM	Planted In HDPE Bag
78	78	Delonix Regia	Gulmohar	8-10'	2-3"	19.26728	72.869175	21.07.2022	12:13 PM	Planted In HDPE Bag
79	79	Delonix Regia	Gulmohar	8-10'	2-3"	19.267283	72.869174	21.07.2022	12:13 PM	Planted In HDPE Bag
80	80	Delonix Regia	Gulmohar	8-10'	2-3"	19.267287	72.869177	21.07.2022	12:13 PM	Planted In HDPE Bag
81	81	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267269	72.869119	21.07.2022	12:13 PM	Planted In HDPE Bag
82	82	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267269	72.869118	21.07.2022	12:14 PM	Planted In HDPE Bag
83	83	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267271	72.869117	21.07.2022	12:14 PM	Planted In HDPE Bag
84	84	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267269	72.86912	21.07.2022	12:14 PM	Planted In HDPE Bag
85	85	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267262	72.869122	21.07.2022	12:14 PM	Planted In HDPE Bag
86	86	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26726	72.869138	21.07.2022	12:14 PM	Planted In HDPE Bag
87	87	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267261	72.869162	21.07.2022	12:14 PM	Planted In HDPE Bag
88	88	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26726	72.869171	21.07.2022	12:14 PM	Planted In HDPE Bag
89	89	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267251	72.869179	21.07.2022	12:15 PM	Planted In HDPE Bag
90	90	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267251	72.869192	21.07.2022	12:15 PM	Planted In HDPE Bag
91	91	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267255	72.869195	21.07.2022	12:15 PM	Planted In HDPE Bag
92	92	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267265	72.869228	21.07.2022	12:15 PM	Planted In HDPE Bag
93	93	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267264	72.869246	21.07.2022	12:15 PM	Planted In HDPE Bag
94	94	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267262	72.869261	21.07.2022	12:16 PM	Planted In HDPE Bag
95	95	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267262	72.869261	21.07.2022	12:16 PM	Planted In HDPE Bag
96	96	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26725	72.869274	21.07.2022	12:16 PM	Planted In HDPE Bag



97	97	Cassia Fistula	Bahava	8-10'	2-3"	19.267247	72.869283	21.07.2022	12:16 PM	Planted In HDPE Bag
98	98	Cassia Fistula	Bahava	8-10'	2-3"	19.267242	72.869229	21.07.2022	12:16 PM	Planted In HDPE Bag
99	99	Cassia Fistula	Bahava	8-10'	2-3"	19.267238	72.869291	21.07.2022	12:16 PM	Planted In HDPE Bag
100	100	Cassia Fistula	Bahava	8-10'	2-3"	19.267233	72.869288	21.07.2022	12:17 PM	Planted In HDPE Bag
101	101	Cassia Fistula	Bahava	8-10'	2-3"	19.267223	72.869277	21.07.2022	12:17 PM	Planted In HDPE Bag
102	102	Cassia Fistula	Bahava	8-10'	2-3"	19.267228	72.86926	21.07.2022	12:17 PM	Planted In HDPE Bag
103	103	Cassia Fistula	Bahava	8-10'	2-3"	19.267218	72.869254	21.07.2022	12:17 PM	Planted In HDPE Bag
104	104	Cassia Fistula	Bahava	8-10'	2-3"	19.267216	72.869238	21.07.2022	12:17 PM	Planted In HDPE Bag
105	105	Cassia Fistula	Bahava	8-10'	2-3"	19.267214	72.869229	21.07.2022	12:17 PM	Planted In HDPE Bag
106	106	Cassia Fistula	Bahava	8-10'	2-3"	19.267231	72.869202	21.07.2022	12:18 PM	Planted In HDPE Bag
107	107	Cassia Fistula	Bahava	8-10'	2-3"	19.267235	72.869183	21.07.2022	12:18 PM	Planted In HDPE Bag
108	108	Cassia Fistula	Bahava	8-10'	2-3"	19.267241	72.869173	21.07.2022	12:18 PM	Planted In HDPE Bag
109	109	Cassia Fistula	Bahava	8-10'	2-3"	19.267251	72.869166	21.07.2022	12:18 PM	Planted In HDPE Bag
110	110	Cassia Fistula	Bahava	8-10'	2-3"	19.267253	72.869155	21.07.2022	12:18 PM	Planted In HDPE Bag
111	111	Cassia Fistula	Bahava	8-10'	2-3"	19.267248	72.869145	21.07.2022	12:18 PM	Planted In HDPE Bag
112	112	Cassia Fistula	Bahava	8-10'	2-3"	19.267244	72.869139	21.07.2022	12:19 PM	Planted In HDPE Bag
113	113	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267252	72.869145	24.07.2022	11:22 PM	Planted In HDPE Bag
114	114	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267239	72.869145	21.07.2022	12:19 PM	Planted In HDPE Bag
115	115	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267276	72.86915	21.07.2022	12:19 PM	Planted In HDPE Bag
116	116	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267276	72.86915	21.07.2022	12:19 PM	Planted In HDPE Bag
117	117	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267272	72.869154	21.07.2022	12:19 PM	Planted In HDPE Bag
118	118	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267259	72.869164	21.07.2022	12:20 PM	Planted In HDPE Bag
119	119	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267252	72.869177	21.07.2022	12:20 PM	Planted In HDPE Bag
120	120	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267251	72.869183	21.07.2022	12:20 PM	Planted In HDPE Bag
121	121	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267251	72.869186	21.07.2022	12:20 PM	Planted In HDPE Bag
122	122	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267246	72.869185	21.07.2022	12:20 PM	Planted In HDPE Bag
123	123	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267244	72.869184	21.07.2022	12:20 PM	Planted In HDPE Bag
124	124	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267243	72.869186	21.07.2022	12:20 PM	Planted In HDPE Bag
125	125	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267238	72.869188	21.07.2022	12:21 PM	Planted In HDPE Bag
126	126	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267235	72.869194	21.07.2022	12:21 PM	Planted In HDPE Bag
127	127	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267236	72.869204	21.07.2022	12:21 PM	Planted In HDPE Bag
128	128	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267242	72.869219	21.07.2022	12:21 PM	Planted In HDPE Bag
129	129	Saraca indica	Sita Ashok	8-10'	2-3"	19.267249	72.869227	21.07.2022	12:21 PM	Planted In HDPE Bag
130	130	Saraca indica	Sita Ashok	8-10'	2-3"	19.267215	72.869248	21.07.2022	12:21 PM	Planted In HDPE Bag
131	131	Saraca indica	Sita Ashok	8-10'	2-3"	19.267214	72.869254	21.07.2022	12:22 PM	Planted In HDPE Bag
132	132	Saraca indica	Sita Ashok	8-10'	2-3"	19.267209	72.869266	21.07.2022	12:22 PM	Planted In HDPE Bag
133	133	Saraca indica	Sita Ashok	8-10'	2-3"	19.267216	72.869278	21.07.2022	12:22 PM	Planted In HDPE Bag
134	134	Saraca indica	Sita Ashok	8-10'	2-3"	19.267215	72.86928	21.07.2022	12:22 PM	Planted In HDPE Bag
135	135	Saraca indica	Sita Ashok	8-10'	2-3"	19.267211	72.869271	21.07.2022	12:23 PM	Planted In HDPE Bag
136	136	Saraca indica	Sita Ashok	8-10'	2-3"	19.26721	72.869258	21.07.2022	12:23 PM	Planted In HDPE Bag
137	137	Saraca indica	Sita Ashok	8-10'	2-3"	19.267216	72.869234	21.07.2022	12:23 PM	Planted In HDPE Bag
138	138	Saraca indica	Sita Ashok	8-10'	2-3"	19.267214	72.869233	21.07.2022	12:23 PM	Planted In HDPE Bag
139	139	Saraca indica	Sita Ashok	8-10'	2-3"	19.267206	72.869236	21.07.2022	12:24 PM	Planted In HDPE Bag
140	140	Saraca indica	Sita Ashok	8-10'	2-3"	19.267215	72.869194	21.07.2022	12:24 PM	Planted In HDPE Bag
141	141	Saraca indica	Sita Ashok	8-10'	2-3"	19.267225	72.869182	21.07.2022	12:24 PM	Planted In HDPE Bag
142	142	Saraca indica	Sita Ashok	8-10'	2-3"	19.267229	72.869177	21.07.2022	12:24 PM	Planted In HDPE Bag
143	143	Saraca indica	Sita Ashok	8-10'	2-3"	19.267231	72.869188	21.07.2022	12:25 PM	Planted In HDPE Bag
144	144	Saraca indica	Sita Ashok	8-10'	2-3"	19.267237	72.869168	21.07.2022	12:25 PM	Planted In HDPE Bag
145	145	Ficus benghalensis	Vad	8-10'	2-3"	19.267242	72.869169	21.07.2022	12:25 PM	Planted In HDPE Bag
146	146	Ficus benghalensis	Vad	8-10'	2-3"	19.267232	72.869164	21.07.2022	12:26 PM	Planted In HDPE Bag

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147	147	Ficus benghalensis	Vad	8-10'	2-3"	19.267231	72.869162	21.07.2022	12:26 PM	Planted In HDPE Bag
148	148	Ficus benghalensis	Vad	8-10'	2-3"	19.267222	72.86916	21.07.2022	12:26 PM	Planted In HDPE Bag
149	149	Ficus benghalensis	Vad	8-10'	2-3"	19.267214	72.869173	21.07.2022	12:26 PM	Planted In HDPE Bag
150	150	Ficus benghalensis	Vad	8-10'	2-3"	19.267197	72.869181	21.07.2022	12:26 PM	Planted In HDPE Bag
151	151	Ficus benghalensis	Vad	8-10'	2-3"	19.267195	72.869192	21.07.2022	12:27 PM	Planted In HDPE Bag
152	152	Ficus benghalensis	Vad	8-10'	2-3"	19.267195	72.869192	21.07.2022	12:27 PM	Planted In HDPE Bag
153	153	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267212	72.869238	21.07.2022	12:27 PM	Planted In HDPE Bag
154	154	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267204	72.869235	21.07.2022	12:27 PM	Planted In HDPE Bag
155	155	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267204	72.869235	21.07.2022	12:27 PM	Planted In HDPE Bag
156	156	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267206	72.869227	21.07.2022	12:27 PM	Planted In HDPE Bag
157	157	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267205	72.86923	21.07.2022	12:28 PM	Planted In HDPE Bag
158	158	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267208	72.869243	21.07.2022	12:28 PM	Planted In HDPE Bag
159	159	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267196	72.869243	21.07.2022	12:28 PM	Planted In HDPE Bag
160	160	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267188	72.869252	21.07.2022	12:28 PM	Planted In HDPE Bag
161	161	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267191	72.869259	21.07.2022	12:29 PM	Planted In HDPE Bag
162	162	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267184	72.869269	21.07.2022	12:29 PM	Planted In HDPE Bag
163	163	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267184	72.869268	21.07.2022	12:29 PM	Planted In HDPE Bag
164	164	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267186	72.869254	21.07.2022	12:29 PM	Planted In HDPE Bag
165	165	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267187	72.869258	21.07.2022	12:29 PM	Planted In HDPE Bag
166	166	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267188	72.86924	21.07.2022	12:29 PM	Planted In HDPE Bag
167	167	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267189	72.869239	21.07.2022	12:30 PM	Planted In HDPE Bag
168	168	Terminalia catappa	Desi Badam	8-10'	2-3"	19.26719	72.869239	21.07.2022	12:30 PM	Planted In HDPE Bag
169	169	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267191	72.869241	21.07.2022	12:30 PM	Planted In HDPE Bag
170	170	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267191	72.869241	21.07.2022	12:30 PM	Planted In HDPE Bag
171	171	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267195	72.869241	21.07.2022	12:30 PM	Planted In HDPE Bag
172	172	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267196	72.869237	21.07.2022	12:30 PM	Planted In HDPE Bag
173	173	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267198	72.869227	21.07.2022	12:31 PM	Planted In HDPE Bag
174	174	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267194	72.869175	21.07.2022	12:31 PM	Planted In HDPE Bag
175	175	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267207	72.869168	21.07.2022	12:31 PM	Planted In HDPE Bag
176	176	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267209	72.869158	21.07.2022	12:31 PM	Planted In HDPE Bag
177	177	Spathodea Complanata	African Tulip tree	8-10'	2-3"	19.267203	72.869159	21.07.2022	12:31 PM	Planted In HDPE Bag
178	178	Spathodea Complanata	African Tulip tree	8-10'	2-3"	19.267203	72.869159	21.07.2022	12:32 PM	Planted In HDPE Bag
179	179	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.26721	72.869151	21.07.2022	12:32 PM	Planted In HDPE Bag
180	180	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267211	72.869158	21.07.2022	12:32 PM	Planted In HDPE Bag
181	181	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267206	72.869156	21.07.2022	12:32 PM	Planted In HDPE Bag
182	182	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267204	72.869156	21.07.2022	12:33 PM	Planted In HDPE Bag
183	183	Mimusops elengi	Bakul	8-10'	2-3"	19.267212	72.869168	21.07.2022	12:33 PM	Planted In HDPE Bag
184	184	Mimusops elengi	Bakul	8-10'	2-3"	19.267228	72.869181	21.07.2022	1:33 PM	Planted In HDPE Bag
185	185	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267231	72.869183	21.07.2022	2:33 PM	Planted In HDPE Bag
186	186	Khaya senegalensis	African mahogany	8-10'	2-3"	19.26723	72.869179	21.07.2022	2:33 PM	Planted In HDPE Bag
187	187	Cassia Fistula	Bahava	8-10'	2-3"	19.267226	72.869179	21.07.2022	2:34 PM	Planted In HDPE Bag
188	188	Cassia Fistula	Bahava	8-10'	2-3"	19.267226	72.869188	21.07.2022	2:34 PM	Planted In HDPE Bag
189	189	Saraca indica	Sita Ashok	8-10'	2-3"	19.26722	72.869188	21.07.2022	2:34 PM	Planted In HDPE Bag
190	190	Saraca indica	Sita Ashok	8-10'	2-3"	19.267196	72.869201	21.07.2022	2:34 PM	Planted In HDPE Bag
191	191	Saraca indica	Sita Ashok	8-10'	2-3"	19.267196	72.869201	21.07.2022	2:34 PM	Planted In HDPE Bag
192	192	Saraca indica	Sita Ashok	8-10'	2-3"	19.267177	72.869259	21.07.2022	2:35 PM	Planted In HDPE Bag
193	193	Ficus glomerata	Umber	8-10'	2-3"	19.267172	72.869259	21.07.2022	2:35 PM	Planted In HDPE Bag
194	194	Ficus glomerata	Umber	8-10'	2-3"	19.26717	72.86927	21.07.2022	2:35 PM	Planted In HDPE Bag
195	195	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267159	72.869272	21.07.2022	2:35 PM	Planted In HDPE Bag
196	196	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26717	72.869267	21.07.2022	2:35 PM	Planted In HDPE Bag



197	197	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267164	72.869274	21.07.2022	2:35 PM	Planted In HDPE Bag
198	198	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267158	72.869278	21.07.2022	2:36 PM	Planted In HDPE Bag
199	199	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267154	72.86928	21.07.2022	2:36 PM	Planted In HDPE Bag
200	200	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267153	72.86928	21.07.2022	2:36 PM	Planted In HDPE Bag
201	201	Cassia Fistula	Bahava	8-10'	2-3"	19.267151	72.869279	21.07.2022	2:36 PM	Planted In HDPE Bag
202	202	Cassia Fistula	Bahava	8-10'	2-3"	19.267149	72.869273	21.07.2022	2:36 PM	Planted In HDPE Bag
203	203	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267146	72.869269	21.07.2022	2:37 PM	Planted In HDPE Bag
204	204	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267143	72.869268	21.07.2022	2:37 PM	Planted In HDPE Bag
205	205	Saraca indica	Sita Ashok	8-10'	2-3"	19.267147	72.869265	21.07.2022	2:37 PM	Planted In HDPE Bag
206	206	Saraca indica	Sita Ashok	8-10'	2-3"	19.267147	72.869265	21.07.2022	2:37 PM	Planted In HDPE Bag
207	207	Cassia Fistula	Bahava	8-10'	2-3"	19.267132	72.869064	21.07.2022	3:13 PM	Planted In HDPE Bag
208	208	Cassia Fistula	Bahava	8-10'	2-3"	19.267332	72.869064	21.07.2022	3:13 PM	Planted In HDPE Bag
209	209	Cassia Fistula	Bahava	8-10'	2-3"	19.26733	72.869098	21.07.2022	3:14 PM	Planted In HDPE Bag
210	210	Cassia Fistula	Bahava	8-10'	2-3"	19.267338	72.869098	21.07.2022	3:14 PM	Planted In HDPE Bag
211	211	Cassia Fistula	Bahava	8-10'	2-3"	19.267325	72.869106	21.07.2022	3:15 PM	Planted In HDPE Bag
212	212	Cassia Fistula	Bahava	8-10'	2-3"	19.267441	72.869418	21.07.2022	3:30 PM	Planted In HDPE Bag
213	213	Cassia Fistula	Bahava	8-10'	2-3"	19.267344	72.86909	21.07.2022	3:30 PM	Planted In HDPE Bag
214	214	Cassia Fistula	Bahava	8-10'	2-3"	19.267335	72.869064	21.07.2022	3:30 PM	Planted In HDPE Bag
215	215	Cassia Fistula	Bahava	8-10'	2-3"	19.267326	72.869134	24.07.2022	11:56 PM	Planted In HDPE Bag
216	216	Cassia Fistula	Bahava	8-10'	2-3"	19.26733	72.869035	21.07.2022	3:30 PM	Planted In HDPE Bag
217	217	Cassia Fistula	Bahava	8-10'	2-3"	19.267285	72.869155	24.07.2022	11:57 PM	Planted In HDPE Bag
218	218	Cassia Fistula	Bahava	8-10'	2-3"	19.267285	72.869155	24.07.2022	11:57 PM	Planted In HDPE Bag
219	219	Cassia Fistula	Bahava	8-10'	2-3"	19.267273	72.8689937	21.07.2022	3:43 PM	Planted In HDPE Bag
220	220	Cassia Fistula	Bahava	8-10'	2-3"	19.267306	72.868948	21.07.2022	3:43 PM	Planted In HDPE Bag
221	221	Cassia Fistula	Bahava	8-10'	2-3"	19.267314	72.868967	21.07.2022	3:43 PM	Planted In HDPE Bag
222	222	Cassia Fistula	Bahava	8-10'	2-3"	19.267314	72.868967	21.07.2022	3:43 PM	Planted In HDPE Bag
223	223	Ficus glomerata	Umber	8-10'	2-3"	19.267226	72.869176	21.07.2022	3:15 PM	Planted In HDPE Bag
224	224	Ficus glomerata	Umber	8-10'	2-3"	19.267279	72.869193	21.07.2022	3:15 PM	Planted In HDPE Bag
225	225	Ficus glomerata	Umber	8-10'	2-3"	19.2673	72.869122	21.07.2022	3:15 PM	Planted In HDPE Bag
226	226	Ficus glomerata	Umber	8-10'	2-3"	19.267295	72.86917	24.07.2022	11:57 PM	Planted In HDPE Bag
227	227	Ficus glomerata	Umber	8-10'	2-3"	19.267269	72.86904	21.07.2022	3:16 PM	Planted In HDPE Bag
228	228	Ficus glomerata	Umber	8-10'	2-3"	19.267336	72.86904	21.07.2022	3:30 PM	Planted In HDPE Bag
229	229	Ficus glomerata	Umber	8-10'	2-3"	19.267286	72.869016	21.07.2022	3:31 PM	Planted In HDPE Bag
230	230	Ficus glomerata	Umber	8-10'	2-3"	19.267296	72.869046	21.07.2022	3:31 PM	Planted In HDPE Bag
231	231	Ficus glomerata	Umber	8-10'	2-3"	19.267317	72.869028	21.07.2022	3:31 PM	Planted In HDPE Bag
232	232	Ficus glomerata	Umber	8-10'	2-3"	19.267294	72.869021	21.07.2022	3:32 PM	Planted In HDPE Bag
233	233	Saraca indica	Sita Ashok	8-10'	2-3"	19.267294	72.869029	21.07.2022	3:16 PM	Planted In HDPE Bag
234	234	Saraca indica	Sita Ashok	8-10'	2-3"	19.267269	72.869042	21.07.2022	3:16 PM	Planted In HDPE Bag
235	235	Saraca indica	Sita Ashok	8-10'	2-3"	19.267262	72.869041	21.07.2022	3:17 PM	Planted In HDPE Bag
236	236	Saraca indica	Sita Ashok	8-10'	2-3"	19.267314	72.869132	24.07.2022	11:59 PM	Planted In HDPE Bag
237	237	Saraca indica	Sita Ashok	8-10'	2-3"	19.267315	72.86903	21.07.2022	3:32 PM	Planted In HDPE Bag
238	238	Saraca indica	Sita Ashok	8-10'	2-3"	19.267222	72.869163	24.07.2022	11:59 PM	Planted In HDPE Bag
239	239	Saraca indica	Sita Ashok	8-10'	2-3"	19.267286	72.869028	21.07.2022	3:32 PM	Planted In HDPE Bag
240	240	Saraca indica	Sita Ashok	8-10'	2-3"	19.267201	72.86949	21.07.2022	3:32 PM	Planted In HDPE Bag
241	241	Saraca indica	Sita Ashok	8-10'	2-3"	19.267207	72.86917	24.07.2022	11:59 PM	Planted In HDPE Bag
242	242	Saraca indica	Sita Ashok	8-10'	2-3"	19.267315	72.86941	21.07.2022	3:48 PM	Planted In HDPE Bag
243	243	Saraca indica	Sita Ashok	8-10'	2-3"	19.26731	72.868941	21.07.2022	3:48 PM	Planted In HDPE Bag
244	244	Saraca indica	Sita Ashok	8-10'	2-3"	19.267319	72.8689456	21.07.2022	3:49 PM	Planted In HDPE Bag
245	245	Saraca indica	Sita Ashok	8-10'	2-3"	19.266612	72.868798	21.07.2022	3:51 PM	Planted In HDPE Bag
246	246	Saraca indica	Sita Ashok	8-10'	2-3"	19.267226	72.868863	21.07.2022	3:53 PM	Planted In HDPE Bag

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247	247	Saraca indica	Sita Ashok	8-10'	2-3"	19.26733	72.869011	21.07.2022	3:54 PM	Planted In HDPE Bag
248	248	Saraca indica	Sita Ashok	8-10'	2-3"	19.267321	72.868979	21.07.2022	3:55 PM	Planted In HDPE Bag
249	249	Cassia Fistula	Bahava	8-10'	2-3"	19.26731	72.86906	22.07.2022	10:54 PM	Planted In HDPE Bag
250	250	Cassia Fistula	Bahava	8-10'	2-3"	19.267319	72.869039	22.07.2022	10:54 PM	Planted In HDPE Bag
251	251	Cassia Fistula	Bahava	8-10'	2-3"	19.267315	72.86904	22.07.2022	10:54 PM	Planted In HDPE Bag
252	252	Cassia Fistula	Bahava	8-10'	2-3"	19.26731	72.869036	22.07.2022	10:54 PM	Planted In HDPE Bag
253	253	Cassia Fistula	Bahava	8-10'	2-3"	19.267298	72.869016	22.07.2022	10:54 PM	Planted In HDPE Bag
254	254	Cassia Fistula	Bahava	8-10'	2-3"	19.267297	72.869005	22.07.2022	10:55 PM	Planted In HDPE Bag
255	255	Cassia Fistula	Bahava	8-10'	2-3"	19.267302	72.868989	22.07.2022	10:55 PM	Planted In HDPE Bag
256	256	Cassia Fistula	Bahava	8-10'	2-3"	19.267309	72.868983	22.07.2022	10:55 PM	Planted In HDPE Bag
257	257	Cassia Fistula	Bahava	8-10'	2-3"	19.267316	72.868962	22.07.2022	10:55 PM	Planted In HDPE Bag
258	258	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.2673	72.869051	21.07.2022	3:17 PM	Planted In HDPE Bag
259	259	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.267315	72.868934	22.07.2022	10:56 PM	Planted In HDPE Bag
260	260	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.267314	72.868941	22.07.2022	10:56 PM	Planted In HDPE Bag
261	261	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.267575	72.868972	22.07.2022	11:00 PM	Planted In HDPE Bag
262	262	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.267262	72.8689195	22.07.2022	11:42 PM	Planted In HDPE Bag
263	263	Saraca indica	Sita Ashok	8-10'	2-3"	19.267281	72.869001	22.07.2022	11:00 PM	Planted In HDPE Bag
264	264	Saraca indica	Sita Ashok	8-10'	2-3"	19.267291	72.8698971	22.07.2022	11:00 PM	Planted In HDPE Bag
265	265	Saraca indica	Sita Ashok	8-10'	2-3"	19.267229	72.868972	22.07.2022	11:01 PM	Planted In HDPE Bag
266	266	Saraca indica	Sita Ashok	8-10'	2-3"	19.267288	72.868972	22.07.2022	11:01 PM	Planted In HDPE Bag
267	267	Saraca indica	Sita Ashok	8-10'	2-3"	19.267288	72.868971	22.07.2022	11:01 PM	Planted In HDPE Bag
268	268	Saraca indica	Sita Ashok	8-10'	2-3"	19.267255	72.869189	24.07.2022	11:42 PM	Planted In HDPE Bag
269	269	Saraca indica	Sita Ashok	8-10'	2-3"	19.267272	72.869259	24.07.2022	11:43 PM	Planted In HDPE Bag
270	270	Saraca indica	Sita Ashok	8-10'	2-3"	19.26727	72.86882	22.07.2022	11:05 PM	Planted In HDPE Bag
271	271	Saraca indica	Sita Ashok	8-10'	2-3"	19.267285	72.868855	22.07.2022	11:05 PM	Planted In HDPE Bag
272	272	Saraca indica	Sita Ashok	8-10'	2-3"	19.267293	72.868864	22.07.2022	11:06 PM	Planted In HDPE Bag
273	273	Michelia champaca	Son chafha	8-10'	2-3"	19.267319	72.869049	22.07.2022	12:12 PM	Planted In HDPE Bag
274	274	Michelia champaca	Son chafha	8-10'	2-3"	19.267317	72.869034	22.07.2022	12:12 PM	Planted In HDPE Bag
275	275	Michelia champaca	Son chafha	8-10'	2-3"	19.267316	72.869033	22.07.2022	12:12 PM	Planted In HDPE Bag
276	276	Michelia champaca	Son chafha	8-10'	2-3"	19.267319	72.869029	22.07.2022	11:12 PM	Planted In HDPE Bag
277	277	Michelia champaca	Son chafha	8-10'	2-3"	19.267319	72.869026	22.07.2022	12:13 PM	Planted In HDPE Bag
278	278	Michelia champaca	Son chafha	8-10'	2-3"	19.267109	72.868983	22.07.2022	12:15 PM	Planted In HDPE Bag
279	279	Michelia champaca	Son chafha	8-10'	2-3"	19.267125	72.869031	22.07.2022	12:15 PM	Planted In HDPE Bag
280	280	Michelia champaca	Son chafha	8-10'	2-3"	19.267125	72.869031	22.07.2022	12:15 PM	Planted In HDPE Bag
281	281	Michelia champaca	Son chafha	8-10'	2-3"	19.267121	72.869067	22.07.2022	12:16 PM	Planted In HDPE Bag
282	282	Michelia champaca	Son chafha	8-10'	2-3"	19.267121	72.869067	22.07.2022	12:16 PM	Planted In HDPE Bag
283	283	Michelia champaca	Son chafha	8-10'	2-3"	19.267111	72.869088	22.07.2022	12:16 PM	Planted In HDPE Bag
284	284	Michelia champaca	Son chafha	8-10'	2-3"	19.26711	72.869088	22.07.2022	12:16 PM	Planted In HDPE Bag
285	285	Michelia champaca	Son chafha	8-10'	2-3"	19.267103	72.869095	22.07.2022	12:16 PM	Planted In HDPE Bag
286	286	Michelia champaca	Son chafha	8-10'	2-3"	19.267102	72.869096	22.07.2022	12:16 PM	Planted In HDPE Bag
287	287	Michelia champaca	Son chafha	8-10'	2-3"	19.267061	72.869069	22.07.2022	12:17 PM	Planted In HDPE Bag
288	288	Michelia champaca	Son chafha	8-10'	2-3"	19.267248	72.869041	22.07.2022	12:18 PM	Planted In HDPE Bag
289	289	Michelia champaca	Son chafha	8-10'	2-3"	19.267263	72.869048	22.07.2022	12:18 PM	Planted In HDPE Bag
290	290	Michelia champaca	Son chafha	8-10'	2-3"	19.267282	72.869058	22.07.2022	12:18 PM	Planted In HDPE Bag
291	291	Michelia champaca	Son chafha	8-10'	2-3"	19.267284	72.869064	22.07.2022	12:18 PM	Planted In HDPE Bag
292	292	Michelia champaca	Son chafha	8-10'	2-3"	19.267284	72.869063	22.07.2022	12:18 PM	Planted In HDPE Bag
293	293	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267259	72.869246	22.07.2022	11:26 AM	Planted In HDPE Bag
294	294	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267272	72.869259	24.07.2022	11:45 AM	Planted In HDPE Bag
295	295	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267259	72.869246	22.07.2022	11:26 AM	Planted In HDPE Bag
296	296	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267238	72.869016	22.07.2022	11:27 AM	Planted In HDPE Bag



297	297	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267246	72.86902	22.07.2022	11:27 AM	Planted In HDPE Bag
298	298	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267244	72.869008	22.07.2022	11:28 AM	Planted In HDPE Bag
299	299	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267246	72.869002	22.07.2022	11:28 AM	Planted In HDPE Bag
300	300	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267245	72.869004	22.07.2022	11:28 AM	Planted In HDPE Bag
301	301	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267245	72.869004	22.07.2022	11:28 AM	Planted In HDPE Bag
302	302	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267275	72.869121	23.07.2022	5:28 AM	Planted In HDPE Bag
303	303	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267245	72.869007	22.07.2022	11:30 AM	Planted In HDPE Bag
304	304	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267246	72.869005	22.07.2022	11:30 AM	Planted In HDPE Bag
305	305	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267276	72.869121	23.07.2022	5:28 PM	Planted In HDPE Bag
306	306	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267245	72.869006	22.07.2022	11:31 AM	Planted In HDPE Bag
307	307	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267246	72.869014	22.07.2022	11:31 AM	Planted In HDPE Bag
308	308	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267244	72.869007	22.07.2022	11:35 AM	Planted In HDPE Bag
309	309	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267246	72.869007	22.07.2022	11:35 AM	Planted In HDPE Bag
310	310	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267272	72.86913	23.07.2022	5:29 PM	Planted In HDPE Bag
311	311	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267244	72.869008	22.07.2022	11:36 AM	Planted In HDPE Bag
312	312	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267244	72.869008	22.07.2022	11:36 AM	Planted In HDPE Bag
313	313	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267299	72.869198	23.07.2022	5:22 PM	Planted In HDPE Bag
314	314	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267246	72.869006	22.07.2022	11:40 AM	Planted In HDPE Bag
315	315	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267181	72.86922	23.07.2022	5:23 PM	Planted In HDPE Bag
316	316	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267266	72.869146	23.07.2022	5:15 PM	Planted In HDPE Bag
317	317	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267247	72.868994	22.07.2022	11:41 AM	Planted In HDPE Bag
318	318	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267273	72.8689155	23.07.2022	5:15 PM	Planted In HDPE Bag
319	319	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267279	72.8689176	23.07.2022	5:16 PM	Planted In HDPE Bag
320	320	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267276	72.869161	23.07.2022	5:15 PM	Planted In HDPE Bag
321	321	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267278	72.869163	23.07.2022	5:16 PM	Planted In HDPE Bag
322	322	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267279	72.869176	23.07.2022	5:16 PM	Planted In HDPE Bag
323	323	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267241	72.868963	22.07.2022	11:47 AM	Planted In HDPE Bag
324	324	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267285	72.869199	23.07.2022	5:17 PM	Planted In HDPE Bag
325	325	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267285	72.869199	23.07.2022	5:17 PM	Planted In HDPE Bag
326	326	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267285	72.869199	23.07.2022	5:18 PM	Planted In HDPE Bag
327	327	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267285	72.869202	23.07.2022	5:18 PM	Planted In HDPE Bag
328	328	Michelia champaca	Son chafha	8-10'	2-3"	19.266734	72.869212	22.07.2022	5:28 PM	Planted In HDPE Bag
329	329	Michelia champaca	Son chafha	8-10'	2-3"	19.267985	72.869087	22.07.2022	5:28 PM	Planted In HDPE Bag
330	330	Michelia champaca	Son chafha	8-10'	2-3"	19.267003	72.869072	22.07.2022	12:28 PM	Planted In HDPE Bag
331	331	Michelia champaca	Son chafha	8-10'	2-3"	19.267023	72.869063	22.07.2022	12:28 PM	Planted In HDPE Bag
332	332	Michelia champaca	Son chafha	8-10'	2-3"	19.267012	72.869068	22.07.2022	12:28 PM	Planted In HDPE Bag
333	333	Michelia champaca	Son chafha	8-10'	2-3"	19.267034	72.869055	22.07.2022	12:28 PM	Planted In HDPE Bag
334	334	Michelia champaca	Son chafha	8-10'	2-3"	19.267038	72.869051	22.07.2022	12:28 PM	Planted In HDPE Bag
335	335	Michelia champaca	Son chafha	8-10'	2-3"	19.267029	72.86906	22.07.2022	12:28 PM	Planted In HDPE Bag
336	336	Michelia champaca	Son chafha	8-10'	2-3"	19.267266	72.869127	23.07.2022	5:33 PM	Planted In HDPE Bag
337	337	Michelia champaca	Son chafha	8-10'	2-3"	19.26703	72.869061	22.07.2022	12:29 PM	Planted In HDPE Bag
338	338	Michelia champaca	Son chafha	8-10'	2-3"	19.267264	72.86912	23.07.2022	5:36 PM	Planted In HDPE Bag
339	339	Michelia champaca	Son chafha	8-10'	2-3"	19.267269	72.869117	23.07.2022	5:36 PM	Planted In HDPE Bag
340	340	Michelia champaca	Son chafha	8-10'	2-3"	19.267273	72.869122	23.07.2022	5:36 PM	Planted In HDPE Bag
341	341	Michelia champaca	Son chafha	8-10'	2-3"	19.267264	72.869125	23.07.2022	5:37 PM	Planted In HDPE Bag
342	342	Michelia champaca	Son chafha	8-10'	2-3"	19.267241	72.869019	22.07.2022	12:30 PM	Planted In HDPE Bag
343	343	Michelia champaca	Son chafha	8-10'	2-3"	19.26707	72.869074	22.07.2022	12:31 PM	Planted In HDPE Bag
344	344	Michelia champaca	Son chafha	8-10'	2-3"	19.267044	72.869068	22.07.2022	12:32 PM	Planted In HDPE Bag
345	345	Michelia champaca	Son chafha	8-10'	2-3"	19.267038	72.869071	22.07.2022	12:32 PM	Planted In HDPE Bag
346	346	Michelia champaca	Son chafha	8-10'	2-3"	19.267042	72.869073	22.07.2022	12:32 PM	Planted In HDPE Bag

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347	347	Michelia champaca	Son chafna	8-10'	2-3"	19.267046	72.869072	22.07.2022	12:32 PM	Planted In HDPE Bag
348	348	Mimusops elengi	Bakul	8-10'	2-3"	19.267252	72.869045	22.07.2022	12:38 PM	Planted In HDPE Bag
349	349	Mimusops elengi	Bakul	8-10'	2-3"	19.267305	72.869106	22.07.2022	12:38 PM	Planted In HDPE Bag
350	350	Mimusops elengi	Bakul	8-10'	2-3"	19.267313	72.869141	22.07.2022	12:38 PM	Planted In HDPE Bag
351	351	Mimusops elengi	Bakul	8-10'	2-3"	19.267318	72.869158	22.07.2022	12:38 PM	Planted In HDPE Bag
352	352	Mimusops elengi	Bakul	8-10'	2-3"	19.267315	72.869171	22.07.2022	12:39 PM	Planted In HDPE Bag
353	353	Mimusops elengi	Bakul	8-10'	2-3"	19.267312	72.869181	22.07.2022	12:39 PM	Planted In HDPE Bag
354	354	Mimusops elengi	Bakul	8-10'	2-3"	19.267314	72.869187	22.07.2022	12:39 PM	Planted In HDPE Bag
355	355	Mimusops elengi	Bakul	8-10'	2-3"	19.26732	72.869194	22.07.2022	12:39 PM	Planted In HDPE Bag
356	356	Mimusops elengi	Bakul	8-10'	2-3"	19.267315	72.869214	22.07.2022	12:39 PM	Planted In HDPE Bag
357	357	Mimusops elengi	Bakul	8-10'	2-3"	19.26732	72.869221	22.07.2022	12:40 PM	Planted In HDPE Bag
358	358	Mimusops elengi	Bakul	8-10'	2-3"	19.267324	72.869232	22.07.2022	12:40 PM	Planted In HDPE Bag
359	359	Mimusops elengi	Bakul	8-10'	2-3"	19.267325	72.869232	22.07.2022	12:40 PM	Planted In HDPE Bag
360	360	Mimusops elengi	Bakul	8-10'	2-3"	19.267322	72.869246	22.07.2022	12:40 PM	Planted In HDPE Bag
361	361	Mimusops elengi	Bakul	8-10'	2-3"	19.267315	72.869258	22.07.2022	12:40 PM	Planted In HDPE Bag
362	362	Mimusops elengi	Bakul	8-10'	2-3"	19.2673	72.869282	22.07.2022	12:40 PM	Planted In HDPE Bag
363	363	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267244	72.868911	22.07.2022	12:57 PM	Planted In HDPE Bag
364	364	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267248	72.868906	22.07.2022	12:57 PM	Planted In HDPE Bag
365	365	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26726	72.868904	22.07.2022	12:57 PM	Planted In HDPE Bag
366	366	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267267	72.868903	22.07.2022	12:57 PM	Planted In HDPE Bag
367	367	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267267	72.8689	22.07.2022	12:57 PM	Planted In HDPE Bag
368	368	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267264	72.868897	22.07.2022	12:57 PM	Planted In HDPE Bag
369	369	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26732	72.869102	24.07.2022	12:20 PM	Planted In HDPE Bag
370	370	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267253	72.869086	24.07.2022	12:20 PM	Planted In HDPE Bag
371	371	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267275	72.869109	24.07.2022	12:21 PM	Planted In HDPE Bag
372	372	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26727	72.869089	24.07.2022	12:21 PM	Planted In HDPE Bag
373	373	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267261	72.869074	24.07.2022	12:21 PM	Planted In HDPE Bag
374	374	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267253	72.869075	24.07.2022	12:22 PM	Planted In HDPE Bag
375	375	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267253	72.869031	24.07.2022	12:24 PM	Planted In HDPE Bag
376	376	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26726	72.869053	22.07.2022	12:24 PM	Planted In HDPE Bag
377	377	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267266	72.868904	24.07.2022	12:59 PM	Planted In HDPE Bag
378	378	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267618	72.868031	24.07.2022	4:28 PM	Planted In HDPE Bag
379	379	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267618	72.868031	24.07.2022	4:28 PM	Planted In HDPE Bag
380	380	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267011	72.869087	24.07.2022	1:50 PM	Planted In HDPE Bag
381	381	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:28 PM	Planted In HDPE Bag
382	382	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:28 PM	Planted In HDPE Bag
383	383	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267177	72.869394	22.07.2022	4:47 PM	Planted In HDPE Bag
384	384	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267172	72.869383	22.07.2022	4:47 PM	Planted In HDPE Bag
385	385	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267172	72.869384	22.07.2022	4:47 PM	Planted In HDPE Bag
386	386	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.26717	72.869383	22.07.2022	4:47 PM	Planted In HDPE Bag
387	387	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267163	72.869375	22.07.2022	4:47 PM	Planted In HDPE Bag
388	388	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267128	72.869214	24.07.2022	1:52 PM	Planted In HDPE Bag
389	389	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267169	72.869376	22.07.2022	4:47 PM	Planted In HDPE Bag
390	390	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267171	72.869378	22.07.2022	4:48 PM	Planted In HDPE Bag
391	391	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267167	72.869387	22.07.2022	4:48 PM	Planted In HDPE Bag
392	392	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267125	72.8694	22.07.2022	4:48 PM	Planted In HDPE Bag
393	393	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267117	72.869382	22.07.2022	4:48 PM	Planted In HDPE Bag
394	394	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:33 PM	Planted In HDPE Bag
395	395	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:33 PM	Planted In HDPE Bag
396	396	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:33 PM	Planted In HDPE Bag



397	397	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:34 PM	Planted In HDPE Bag
398	398	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:34 PM	Planted In HDPE Bag
399	399	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:34 PM	Planted In HDPE Bag
400	400	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:34 PM	Planted In HDPE Bag
401	401	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267231	72.869268	22.07.2022	4:49 PM	Planted In HDPE Bag
402	402	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267249	72.869119	22.07.2022	4:51 PM	Planted In HDPE Bag
403	403	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267248	72.869101	22.07.2022	4:51 PM	Planted In HDPE Bag
404	404	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267247	72.869106	22.07.2022	4:52 PM	Planted In HDPE Bag
405	405	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267248	72.869107	22.07.2022	4:52 PM	Planted In HDPE Bag
406	406	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267249	72.869107	22.07.2022	4:52 PM	Planted In HDPE Bag
407	407	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267246	72.869107	22.07.2022	4:52 PM	Planted In HDPE Bag
408	408	Kananga odolata	Kawati chafha	8-10'	2-3"	19.26725	72.86911	22.07.2022	4:53 PM	Planted In HDPE Bag
409	409	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267291	72.869082	24.07.2022	12:04 PM	Planted In HDPE Bag
410	410	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267128	72.869336	22.07.2022	5:00 PM	Planted In HDPE Bag
411	411	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.26717	72.869304	22.07.2022	5:01 PM	Planted In HDPE Bag
412	412	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267214	72.869186	24.07.2022	12:04 PM	Planted In HDPE Bag
413	413	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267192	72.869208	26.07.2022	10:42 AM	Planted In HDPE Bag
414	414	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.2671	72.869299	22.07.2022	12:01 PM	Planted In HDPE Bag
415	415	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267197	72.8692	24.07.2022	12:06 PM	Planted In HDPE Bag
416	416	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267214		26.07.2022		Planted In HDPE Bag
417	417	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267202	72.869298	22.07.2022	5:02 PM	Planted In HDPE Bag
418	418	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267105	72.869304	22.07.2022	5:02 PM	Planted In HDPE Bag
419	419	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267107	72.869304	22.07.2022	5:02 PM	Planted In HDPE Bag
420	420	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267099	72.869299	22.07.2022	5:02 PM	Planted In HDPE Bag
421	421	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267097	72.869298	22.07.2022	5:03 PM	Planted In HDPE Bag
422	422	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267101	72.869301	22.07.2022	5:03 PM	Planted In HDPE Bag
423	423	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267106	72.869305	22.07.2022	5:03 PM	Planted In HDPE Bag
424	424	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267108	72.869309	22.07.2022	5:03 PM	Planted In HDPE Bag
425	425	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267109	72.869313	22.07.2022	5:08 PM	Planted In HDPE Bag
426	426	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267114	72.869312	22.07.2022	5:08 PM	Planted In HDPE Bag
427	427	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267117	72.86931	22.07.2022	5:08 PM	Planted In HDPE Bag
428	428	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267118	72.86931	22.07.2022	5:09 PM	Planted In HDPE Bag
429	429	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267118	72.869311	22.07.2022	5:09 PM	Planted In HDPE Bag
430	430	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267119	72.869311	22.07.2022	5:09 PM	Planted In HDPE Bag
431	431	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267121	72.869312	22.07.2022	5:09 PM	Planted In HDPE Bag
432	432	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267121	72.869312	22.07.2022	5:09 PM	Planted In HDPE Bag
433	433	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267125	72.869316	22.07.2022	5:11 PM	Planted In HDPE Bag
434	434	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267126	72.869311	22.07.2022	5:11 PM	Planted In HDPE Bag
435	435	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267126	72.869312	22.07.2022	5:11 PM	Planted In HDPE Bag
436	436	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267126	72.869312	22.07.2022	5:11 PM	Planted In HDPE Bag
437	437	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267117	72.869301	22.07.2022	5:18 PM	Planted In HDPE Bag
438	438	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267096	72.869296	22.07.2022	5:18 PM	Planted In HDPE Bag
439	439	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267077	72.86929	22.07.2022	5:18 PM	Planted In HDPE Bag
440	440	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267072	72.869286	22.07.2022	5:18 PM	Planted In HDPE Bag
441	441	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267073	72.869288	22.07.2022	5:18 PM	Planted In HDPE Bag
442	442	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267072	72.869289	22.07.2022	5:18 PM	Planted In HDPE Bag
443	443	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267185	72.869211	26.07.2022	10:36 AM	Planted In HDPE Bag
444	444	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267042	72.86931	22.07.2022	5:19 PM	Planted In HDPE Bag
445	445	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267052	72.869317	22.07.2022	5:19 PM	Planted In HDPE Bag
446	446	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267062	72.869286	22.07.2022	5:19 PM	Planted In HDPE Bag

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447	447	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267064	72.869291	22.07.2022	5:19 PM	Planted In HDPE Bag
448	448	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267131	72.869198	24.07.2022	12:08 PM	Planted In HDPE Bag
449	449	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267054	72.869319	22.07.2022	5:19 PM	Planted In HDPE Bag
450	450	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267184	72.869157	24.07.2022	12:09 PM	Planted In HDPE Bag
451	451	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267214	72.869102	24.07.2022	12:09 PM	Planted In HDPE Bag
452	452	Wodyetia bifurcata	Fox tail Palm	8-10'	2-3"	19.267051	72.869067	22.07.2022	5:29 PM	Planted In HDPE Bag
453	453	Wodyetia bifurcata	Fox tail Palm	8-10'	2-3"	19.267048	72.86906	22.07.2022	5:29 PM	Planted In HDPE Bag
454	454	Wodyetia bifurcata	Fox tail Palm	8-10'	2-3"	19.267083	72.869015	22.07.2022	5:29 PM	Planted In HDPE Bag
455	455	Wodyetia bifurcata	Fox tail Palm	8-10'	2-3"	19.267086	72.869024	22.07.2022	5:30 PM	Planted In HDPE Bag
456	456	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267263	72.869078	24.07.2022	12:12 PM	Planted In HDPE Bag
457	457	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267248	72.869062	24.07.2022	12:12 PM	Planted In HDPE Bag
458	458	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267254	72.869144	22.07.2022	5:38 PM	Planted In HDPE Bag
459	459	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267255	72.869069	24.07.2022	12:12 PM	Planted In HDPE Bag
460	460	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.26727	72.869077	24.07.2022	12:12 PM	Planted In HDPE Bag
461	461	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267267	72.869073	24.07.2022	12:12 PM	Planted In HDPE Bag
462	462	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267262	72.869073	24.07.2022	12:13 PM	Planted In HDPE Bag
463	463	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267262	72.86906	24.07.2022	12:13 PM	Planted In HDPE Bag
464	464	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.86908	24.07.2022	12:13 PM	Planted In HDPE Bag
465	465	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.86908	24.07.2022	12:13 PM	Planted In HDPE Bag
466	466	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.869085	24.07.2022	12:13 PM	Planted In HDPE Bag
467	467	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.869085	24.07.2022	12:13 PM	Planted In HDPE Bag
468	468	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.869085	24.07.2022	5:40 PM	Planted In HDPE Bag
469	469	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267218	72.869121	22.07.2022	5:40 PM	Planted In HDPE Bag
470	470	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267218	72.869122	22.07.2022	5:40 PM	Planted In HDPE Bag
471	471	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267802	72.870174	24.07.2022	2:13 PM	Planted In HDPE Bag
472	472	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.266876	72.868932	24.07.2022	2:13 PM	Planted In HDPE Bag
473	473	Mangifera Indica	Mango	8-10'	2-3"	19.26725	72.869039	23.07.2022	11:12 AM	Planted In HDPE Bag
474	474	Mangifera Indica	Mango	8-10'	2-3"	19.267282	72.86887	23.07.2022	11:12 AM	Planted In HDPE Bag
475	475	Mangifera Indica	Mango	8-10'	2-3"	19.267279	72.868871	23.07.2022	11:13 AM	Planted In HDPE Bag
476	476	Mangifera Indica	Mango	8-10'	2-3"	19.267282	72.868866	23.07.2022	11:13 AM	Planted In HDPE Bag
477	477	Mangifera Indica	Mango	8-10'	2-3"	19.26728	72.868868	23.07.2022	11:13 AM	Planted In HDPE Bag
478	478	Mangifera Indica	Mango	8-10'	2-3"	19.267278	72.868873	23.07.2022	11:13 AM	Planted In HDPE Bag
479	479	Mangifera Indica	Mango	8-10'	2-3"	19.267274	72.868873	23.07.2022	11:13 AM	Planted In HDPE Bag
480	480	Mangifera Indica	Mango	8-10'	2-3"	19.267243	72.868872	23.07.2022	11:14 AM	Planted In HDPE Bag
481	481	Mangifera Indica	Mango	8-10'	2-3"	19.267223	72.868876	23.07.2022	11:15 AM	Planted In HDPE Bag
482	482	Mangifera Indica	Mango	8-10'	2-3"	19.267224	72.868874	23.07.2022	11:16 AM	Planted In HDPE Bag
483	483	Mangifera Indica	Mango	8-10'	2-3"	19.267203	72.868887	23.07.2022	11:19 AM	Planted In HDPE Bag
484	484	Mangifera Indica	Mango	8-10'	2-3"	19.267206	72.868888	23.07.2022	11:19 AM	Planted In HDPE Bag
485	485	Mangifera Indica	Mango	8-10'	2-3"	19.267208	72.868887	23.07.2022	11:19 AM	Planted In HDPE Bag
486	486	Mangifera Indica	Mango	8-10'	2-3"	19.267208	72.868891	23.07.2022	11:19 AM	Planted In HDPE Bag
487	487	Mangifera Indica	Mango	8-10'	2-3"	19.267202	72.868891	23.07.2022	11:19 AM	Planted In HDPE Bag
488	488	Mangifera Indica	Mango	8-10'	2-3"	19.2672	72.868878	23.07.2022	11:20 AM	Planted In HDPE Bag
489	489	Mangifera Indica	Mango	8-10'	2-3"	19.267202	72.868877	23.07.2022	11:20 AM	Planted In HDPE Bag
490	490	Mangifera Indica	Mango	8-10'	2-3"	19.267202	72.868878	23.07.2022	11:20 AM	Planted In HDPE Bag
491	491	Mangifera Indica	Mango	8-10'	2-3"	19.267192	72.86881	23.07.2022	11:20 AM	Planted In HDPE Bag
492	492	Mangifera Indica	Mango	8-10'	2-3"	19.267193	72.868878	23.07.2022	11:20 AM	Planted In HDPE Bag
493	493	Millintonia hortensis	Booch	8-10'	2-3"	19.267196	72.868876	23.07.2022	11:21 AM	Planted In HDPE Bag
494	494	Millintonia hortensis	Booch	8-10'	2-3"	19.267196	72.868898	23.07.2022	11:21 AM	Planted In HDPE Bag
495	495	Millintonia hortensis	Booch	8-10'	2-3"	19.2672	72.868896	23.07.2022	11:21 AM	Planted In HDPE Bag
496	496	Millintonia hortensis	Booch	8-10'	2-3"	19.2672	72.868898	23.07.2022	11:21 AM	Planted In HDPE Bag



497	497	Millintonia hortensis	Booch	8-10'	2-3"	19.267196	72.868898	23.07.2022	11:21 AM	Planted In HDPE Bag
498	498	Millintonia hortensis	Booch	8-10'	2-3"	19.267196	72.868902	23.07.2022	11:22 AM	Planted In HDPE Bag
499	499	Millintonia hortensis	Booch	8-10'	2-3"	19.267196	72.868921	24.07.2022	2:09 PM	Planted In HDPE Bag
500	500	Millintonia hortensis	Booch	8-10'	2-3"	19.26717	72.868922	24.07.2022	2:10 PM	Planted In HDPE Bag
501	501	Millintonia hortensis	Booch	8-10'	2-3"	19.267195	72.868898	23.07.2022	11:24 AM	Planted In HDPE Bag
502	502	Millintonia hortensis	Booch	8-10'	2-3"	19.267193	72.868899	23.07.2022	11:24 AM	Planted In HDPE Bag
503	503	Millintonia hortensis	Booch	8-10'	2-3"	19.267194	72.868902	23.07.2022	11:25 AM	Planted In HDPE Bag
504	504	Millintonia hortensis	Booch	8-10'	2-3"	19.267196	72.868894	23.07.2022	11:25 AM	Planted In HDPE Bag
505	505	Millintonia hortensis	Booch	8-10'	2-3"	19.267195	72.868891	23.07.2022	11:25 AM	Planted In HDPE Bag
506	506	Millintonia hortensis	Booch	8-10'	2-3"	19.267195	72.868892	23.07.2022	11:25 AM	Planted In HDPE Bag
507	507	Millintonia hortensis	Booch	8-10'	2-3"	19.267192	72.868892	23.07.2022	11:26 AM	Planted In HDPE Bag
508	508	Delonix Regia	Gulmohar	8-10'	2-3"	19.26728	72.868968	23.07.2022	10:29 AM	Planted In HDPE Bag
509	509	Delonix Regia	Gulmohar	8-10'	2-3"	19.267277	72.869012	23.07.2022	10:29 AM	Planted In HDPE Bag
510	510	Delonix Regia	Gulmohar	8-10'	2-3"	19.267267	72.869027	23.07.2022	10:29 AM	Planted In HDPE Bag
511	511	Delonix Regia	Gulmohar	8-10'	2-3"	19.267265	72.869025	23.07.2022	10:29 AM	Planted In HDPE Bag
512	512	Delonix Regia	Gulmohar	8-10'	2-3"	19.267258	72.869036	23.07.2022	10:29 AM	Planted In HDPE Bag
513	513	Delonix Regia	Gulmohar	8-10'	2-3"	19.267255	72.869043	23.07.2022	10:29 AM	Planted In HDPE Bag
514	514	Delonix Regia	Gulmohar	8-10'	2-3"	19.267252	72.869047	23.07.2022	10:30 AM	Planted In HDPE Bag
515	515	Delonix Regia	Gulmohar	8-10'	2-3"	19.267252	72.869048	23.07.2022	10:30 AM	Planted In HDPE Bag
516	516	Delonix Regia	Gulmohar	8-10'	2-3"	19.267251	72.869048	23.07.2022	10:30 AM	Planted In HDPE Bag
517	517	Delonix Regia	Gulmohar	8-10'	2-3"	19.267247	72.869151	23.07.2022	10:30 AM	Planted In HDPE Bag
518	518	Delonix Regia	Gulmohar	8-10'	2-3"	19.267251	72.869161	23.07.2022	10:31 AM	Planted In HDPE Bag
519	519	Delonix Regia	Gulmohar	8-10'	2-3"	19.267253	72.869166	23.07.2022	10:31 AM	Planted In HDPE Bag
520	520	Delonix Regia	Gulmohar	8-10'	2-3"	19.267253	72.869168	23.07.2022	10:31 AM	Planted In HDPE Bag
521	521	Delonix Regia	Gulmohar	8-10'	2-3"	19.267244	72.869261	23.07.2022	10:32 AM	Planted In HDPE Bag
522	522	Delonix Regia	Gulmohar	8-10'	2-3"	19.267248	72.86926	23.07.2022	10:32 AM	Planted In HDPE Bag
523	523	Delonix Regia	Gulmohar	8-10'	2-3"	19.267255	72.869259	23.07.2022	10:32 AM	Planted In HDPE Bag
524	524	Delonix Regia	Gulmohar	8-10'	2-3"	19.267209	72.869096	24.07.2022	2:15 PM	Planted In HDPE Bag
525	525	Delonix Regia	Gulmohar	8-10'	2-3"	19.267238	72.869227	23.07.2022	10:33 AM	Planted In HDPE Bag
526	526	Delonix Regia	Gulmohar	8-10'	2-3"	19.267254	72.869254	23.07.2022	10:34 AM	Planted In HDPE Bag
527	527	Delonix Regia	Gulmohar	8-10'	2-3"	19.267253	72.869255	23.07.2022	10:34 AM	Planted In HDPE Bag
528	528	Ficus religiosa	Pimpal	8-10'	2-3"	19.267253	72.869255	23.07.2022	10:34 AM	Planted In HDPE Bag
529	529	Ficus religiosa	Pimpal	8-10'	2-3"	19.267191	72.868893	23.07.2022	11:26 AM	Planted In HDPE Bag
530	530	Ficus religiosa	Pimpal	8-10'	2-3"	19.267184	72.868894	23.07.2022	11:27 AM	Planted In HDPE Bag
531	531	Ficus religiosa	Pimpal	8-10'	2-3"	19.267185	72.868893	23.07.2022	11:27 AM	Planted In HDPE Bag
532	532	Ficus religiosa	Pimpal	8-10'	2-3"	19.26719	72.868887	23.07.2022	11:27 AM	Planted In HDPE Bag
533	533	Ficus religiosa	Pimpal	8-10'	2-3"	19.26719	72.868885	23.07.2022	11:28 AM	Planted In HDPE Bag
534	534	Ficus religiosa	Pimpal	8-10'	2-3"	19.267178	72.868886	23.07.2022	11:28 AM	Planted In HDPE Bag
535	535	Ficus religiosa	Pimpal	8-10'	2-3"	19.267183	72.868893	23.07.2022	11:31 AM	Planted In HDPE Bag
536	536	Ficus religiosa	Pimpal	8-10'	2-3"	19.267184	72.868893	23.07.2022	11:31 AM	Planted In HDPE Bag
537	537	Ficus religiosa	Pimpal	8-10'	2-3"	19.267184	72.868894	23.07.2022	11:31 AM	Planted In HDPE Bag
538	538	Ficus religiosa	Pimpal	8-10'	2-3"	19.267188	72.868889	23.07.2022	11:31 AM	Planted In HDPE Bag
539	539	Ficus religiosa	Pimpal	8-10'	2-3"	19.267185	72.868891	23.07.2022	11:33 AM	Planted In HDPE Bag
540	540	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.26723	72.869156	23.07.2022	11:37 AM	Planted In HDPE Bag
541	541	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.267252	72.869143	23.07.2022	11:36 AM	Planted In HDPE Bag
542	542	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.267237	72.869153	23.07.2022	11:36 AM	Planted In HDPE Bag
543	543	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.267234	72.869107	24.07.2022	2:26 PM	Planted In HDPE Bag
544	544	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.267201	72.86922	23.07.2022	11:40 AM	Planted In HDPE Bag
545	545	Ficus benghalensis	Vad	8-10'	2-3"	19.267251	72.869147	23.07.2022	11:36 AM	Planted In HDPE Bag
546	546	Ficus benghalensis	Vad	8-10'	2-3"	19.267298	72.868947	23.07.2022	11:42 AM	Planted In HDPE Bag

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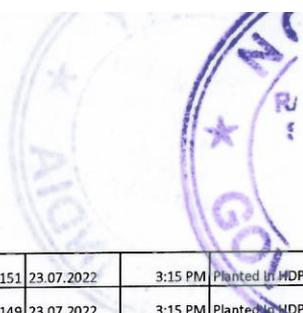


547	547	Ficus benghalensis	Vad	8-10'	2-3"	19.267197	72.868949	23.07.2022	11:43 AM	Planted In HDPE Bag
548	548	Ficus benghalensis	Vad	8-10'	2-3"	19.267203	72.868985	23.07.2022	11:43 AM	Planted In HDPE Bag
549	549	Ficus benghalensis	Vad	8-10'	2-3"	19.267205	72.869101	23.07.2022	11:43 AM	Planted In HDPE Bag
550	550	Delonix Regia	Gulmohar	8-10'	2-3"	19.2672308	72.869159	23.07.2022	11:48 AM	Planted In HDPE Bag
551	551	Delonix Regia	Gulmohar	8-10'	2-3"	19.267291	72.869171	23.07.2022	11:48 AM	Planted In HDPE Bag
552	552	Delonix Regia	Gulmohar	8-10'	2-3"	19.267284	72.86918	23.07.2022	11:49 AM	Planted In HDPE Bag
553	553	Delonix Regia	Gulmohar	8-10'	2-3"	19.267284	72.869184	23.07.2022	11:49 AM	Planted In HDPE Bag
554	554	Delonix Regia	Gulmohar	8-10'	2-3"	19.267282	72.869192	23.07.2022	11:49 AM	Planted In HDPE Bag
555	555	Delonix Regia	Gulmohar	8-10'	2-3"	19.267282	72.869197	23.07.2022	11:49 AM	Planted In HDPE Bag
556	556	Delonix Regia	Gulmohar	8-10'	2-3"	19.26728	72.869197	23.07.2022	11:49 AM	Planted In HDPE Bag
557	557	Delonix Regia	Gulmohar	8-10'	2-3"	19.267278	72.869201	23.07.2022	11:49 AM	Planted In HDPE Bag
558	558	Delonix Regia	Gulmohar	8-10'	2-3"	19.267279	72.86921	23.07.2022	11:50 AM	Planted In HDPE Bag
559	559	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267237	72.869226	23.07.2022	11:55 AM	Planted In HDPE Bag
560	560	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267227	72.869287	23.07.2022	11:55 AM	Planted In HDPE Bag
561	561	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267271	72.869288	23.07.2022	11:55 AM	Planted In HDPE Bag
562	562	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26727	72.869293	23.07.2022	11:56 AM	Planted In HDPE Bag
563	563	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267268	72.869291	23.07.2022	11:56 AM	Planted In HDPE Bag
564	564	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267269	72.869291	23.07.2022	11:56 AM	Planted In HDPE Bag
565	565	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26727	72.86929	23.07.2022	11:56 AM	Planted In HDPE Bag
566	566	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267272	72.86929	23.07.2022	11:56 AM	Planted In HDPE Bag
567	567	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267274	72.86929	23.07.2022	11:56 AM	Planted In HDPE Bag
568	568	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267274	72.869286	23.07.2022	11:57 AM	Planted In HDPE Bag
569	569	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26727	72.869282	23.07.2022	11:57 AM	Planted In HDPE Bag
570	570	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26727	72.869282	23.07.2022	11:57 AM	Planted In HDPE Bag
571	571	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267274	72.869281	23.07.2022	11:57 AM	Planted In HDPE Bag
572	572	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267276	72.869281	23.07.2022	11:57 AM	Planted In HDPE Bag
573	573	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267276	72.869281	23.07.2022	11:57 AM	Planted In HDPE Bag
574	574	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26728	72.869278	23.07.2022	11:57 AM	Planted In HDPE Bag
575	575	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267307	72.869191	23.07.2022	11:58 AM	Planted In HDPE Bag
576	576	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267301	72.869178	23.07.2022	11:58 AM	Planted In HDPE Bag
577	577	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267295	72.869173	23.07.2022	11:58 AM	Planted In HDPE Bag
578	578	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267291	72.869167	23.07.2022	11:58 AM	Planted In HDPE Bag
579	579	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267292	72.869166	23.07.2022	11:59 AM	Planted In HDPE Bag
580	580	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267207	72.869114	24.07.2022	2:20 PM	Planted In HDPE Bag
581	581	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26724	72.868929	23.07.2022	12:04 PM	Planted In HDPE Bag
582	582	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267241	72.868919	23.07.2022	12:04 PM	Planted In HDPE Bag
583	583	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267243	72.868921	23.07.2022	12:04 PM	Planted In HDPE Bag
584	584	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267249	72.868926	23.07.2022	12:04 PM	Planted In HDPE Bag
585	585	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267253	72.868932	23.07.2022	12:05 PM	Planted In HDPE Bag
586	586	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267235	72.868936	23.07.2022	12:05 PM	Planted In HDPE Bag
587	587	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267229	72.868934	23.07.2022	12:05 PM	Planted In HDPE Bag
588	588	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267223	72.868932	23.07.2022	12:05 PM	Planted In HDPE Bag
589	589	Khaya senegalensis	African mohogany	8-10'	2-3"	19.2672233	72.868926	23.07.2022	12:05 PM	Planted In HDPE Bag
590	590	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26724	72.868924	23.07.2022	12:06 PM	Planted In HDPE Bag
591	591	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267218	72.869087	24.07.2022	2:20 PM	Planted In HDPE Bag
592	592	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267216	72.869096	24.07.2022	2:20 PM	Planted In HDPE Bag
593	593	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267245	72.8698926	23.07.2022	12:07 PM	Planted In HDPE Bag
594	594	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267244	72.8698922	23.07.2022	12:07 PM	Planted In HDPE Bag
595	595	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267242	72.8698919	23.07.2022	12:07 PM	Planted In HDPE Bag
596	596	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267244	72.8698917	23.07.2022	12:07 PM	Planted In HDPE Bag



597	597	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267244	72.8698917	23.07.2022	12:07 PM	Planted In HDPE Bag
598	598	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267246	72.8698915	23.07.2022	12:08 PM	Planted In HDPE Bag
599	599	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267246	72.869892	23.07.2022	12:08 PM	Planted In HDPE Bag
600	600	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267243	72.869892	23.07.2022	12:08 PM	Planted In HDPE Bag
601	601	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267212	72.8699097	24.07.2022	2:29 PM	Planted In HDPE Bag
602	602	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267202	72.869106	24.07.2022	2:29 PM	Planted In HDPE Bag
603	603	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267188	72.869082	24.07.2022	2:29 PM	Planted In HDPE Bag
604	604	Largerstromia speciosa	Taman	8-10'	2-3"	19.267197	72.869205	23.07.2022	2:57 PM	Planted In HDPE Bag
605	605	Largerstromia speciosa	Taman	8-10'	2-3"	19.267197	72.869202	23.07.2022	2:57 PM	Planted In HDPE Bag
606	606	Largerstromia speciosa	Taman	8-10'	2-3"	19.267201	72.869199	23.07.2022	2:58 PM	Planted In HDPE Bag
607	607	Largerstromia speciosa	Taman	8-10'	2-3"	19.2672	72.869201	23.07.2022	2:58 PM	Planted In HDPE Bag
608	608	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869202	23.07.2022	2:58 PM	Planted In HDPE Bag
609	609	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869201	23.07.2022	2:58 PM	Planted In HDPE Bag
610	610	Largerstromia speciosa	Taman	8-10'	2-3"	19.267209	72.869187	23.07.2022	2:59 PM	Planted In HDPE Bag
611	611	Largerstromia speciosa	Taman	8-10'	2-3"	19.26721	72.869192	23.07.2022	2:59 PM	Planted In HDPE Bag
612	612	Largerstromia speciosa	Taman	8-10'	2-3"	19.267214	72.869195	23.07.2022	2:59 PM	Planted In HDPE Bag
613	613	Largerstromia speciosa	Taman	8-10'	2-3"	19.267213	72.869195	23.07.2022	2:59 PM	Planted In HDPE Bag
614	614	Largerstromia speciosa	Taman	8-10'	2-3"	19.267225	72.86918	23.07.2022	2:59 PM	Planted In HDPE Bag
615	615	Largerstromia speciosa	Taman	8-10'	2-3"	19.267217	72.869186	23.07.2022	3:00 PM	Planted In HDPE Bag
616	616	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267181	72.869247	23.07.2022	2:55 PM	Planted In HDPE Bag
617	617	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267181	72.869249	23.07.2022	2:55 PM	Planted In HDPE Bag
618	618	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267182	72.869251	23.07.2022	2:55 PM	Planted In HDPE Bag
619	619	Largerstromia speciosa	Taman	8-10'	2-3"	19.267221	72.869181	23.07.2022	3:00 PM	Planted In HDPE Bag
620	620	Largerstromia speciosa	Taman	8-10'	2-3"	19.267208	72.869183	23.07.2022	3:00 PM	Planted In HDPE Bag
621	621	Largerstromia speciosa	Taman	8-10'	2-3"	19.267206	72.869178	23.07.2022	3:01 PM	Planted In HDPE Bag
622	622	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.86917	23.07.2022	3:01 PM	Planted In HDPE Bag
623	623	Largerstromia speciosa	Taman	8-10'	2-3"	19.267203	72.869172	23.07.2022	3:01 PM	Planted In HDPE Bag
624	624	Largerstromia speciosa	Taman	8-10'	2-3"	19.267203	72.8691723	23.07.2022	3:02 PM	Planted In HDPE Bag
625	625	Largerstromia speciosa	Taman	8-10'	2-3"	19.267203	72.869173	23.07.2022	3:02 PM	Planted In HDPE Bag
626	626	Largerstromia speciosa	Taman	8-10'	2-3"	19.2672	72.869168	23.07.2022	3:03 PM	Planted In HDPE Bag
627	627	Largerstromia speciosa	Taman	8-10'	2-3"	19.267197	72.869171	23.07.2022	3:03 PM	Planted In HDPE Bag
628	628	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869173	23.07.2022	3:03 PM	Planted In HDPE Bag
629	629	Largerstromia speciosa	Taman	8-10'	2-3"	19.267197	72.869171	23.07.2022	3:03 PM	Planted In HDPE Bag
630	630	Largerstromia speciosa	Taman	8-10'	2-3"	19.267194	72.869174	23.07.2022	3:04 PM	Planted In HDPE Bag
631	631	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869172	23.07.2022	3:04 PM	Planted In HDPE Bag
632	632	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869178	23.07.2022	3:04 PM	Planted In HDPE Bag
633	633	Largerstromia speciosa	Taman	8-10'	2-3"	19.267189	72.869179	23.07.2022	3:04 PM	Planted In HDPE Bag
634	634	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267117	72.869214	23.07.2022	3:09 PM	Planted In HDPE Bag
635	635	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267096	72.869227	23.07.2022	3:09 PM	Planted In HDPE Bag
636	636	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267345	72.869052	23.07.2022	12:50 PM	Planted In HDPE Bag
637	637	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267086	72.869236	23.07.2022	3:10 PM	Planted In HDPE Bag
638	638	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.2671	72.869226	23.07.2022	3:10 PM	Planted In HDPE Bag
639	639	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267094	72.869232	23.07.2022	3:10 PM	Planted In HDPE Bag
640	640	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.26711	72.869226	23.07.2022	3:11 PM	Planted In HDPE Bag
641	641	Largerstromia speciosa	Taman	8-10'	2-3"	19.267079	72.869227	23.07.2022	3:14 PM	Planted In HDPE Bag
642	642	Largerstromia speciosa	Taman	8-10'	2-3"	19.267177	72.869127	23.07.2022	3:14 PM	Planted In HDPE Bag
643	643	Largerstromia speciosa	Taman	8-10'	2-3"	19.267178	72.869125	23.07.2022	3:14 PM	Planted In HDPE Bag
644	644	Largerstromia speciosa	Taman	8-10'	2-3"	19.267178	72.869125	23.07.2022	3:14 PM	Planted In HDPE Bag
645	645	Largerstromia speciosa	Taman	8-10'	2-3"	19.267181	72.869137	23.07.2022	3:14 PM	Planted In HDPE Bag
646	646	Largerstromia speciosa	Taman	8-10'	2-3"	19.267182	72.869144	23.07.2022	3:15 PM	Planted In HDPE Bag

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647	647	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267178	72.869151	23.07.2022	3:15 PM	Planted In HDPE Bag
648	648	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267175	72.869149	23.07.2022	3:15 PM	Planted In HDPE Bag
649	649	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267178	72.869143	23.07.2022	3:15 PM	Planted In HDPE Bag
650	650	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267182	72.86914	23.07.2022	3:15 PM	Planted In HDPE Bag
651	651	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267183	72.869136	23.07.2022	3:15 PM	Planted In HDPE Bag
652	652	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267179	72.869138	23.07.2022	3:16 PM	Planted In HDPE Bag
653	653	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267177	72.869141	23.07.2022	3:16 PM	Planted In HDPE Bag
654	654	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267176	72.869144	23.07.2022	3:16 PM	Planted In HDPE Bag
655	655	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267177	72.869149	23.07.2022	3:16 PM	Planted In HDPE Bag
656	656	Lagerstromia speciosa	Taman	8-10'	2-3"	19.267184	72.869147	23.07.2022	3:16 PM	Planted In HDPE Bag
657	657	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267191	72.869132	23.07.2022	3:25 PM	Planted In HDPE Bag
658	658	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869129	23.07.2022	3:25 PM	Planted In HDPE Bag
659	659	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869128	23.07.2022	3:25 PM	Planted In HDPE Bag
660	660	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869128	23.07.2022	3:26 PM	Planted In HDPE Bag
661	661	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869128	23.07.2022	3:26 PM	Planted In HDPE Bag
662	662	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869128	23.07.2022	3:26 PM	Planted In HDPE Bag
663	663	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267204	72.86913	23.07.2022	3:26 PM	Planted In HDPE Bag
664	664	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297202	72.869136	23.07.2022	3:26 PM	Planted In HDPE Bag
665	665	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297202	72.869136	23.07.2022	3:26 PM	Planted In HDPE Bag
666	666	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297203	72.869136	23.07.2022	3:26 PM	Planted In HDPE Bag
667	667	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297207	72.869144	23.07.2022	3:27 PM	Planted In HDPE Bag
668	668	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297207	72.869144	23.07.2022	3:27 PM	Planted In HDPE Bag
669	669	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297218	72.869211	23.07.2022	3:27 PM	Planted In HDPE Bag
670	670	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.26721	72.869248	23.07.2022	3:28 PM	Planted In HDPE Bag
671	671	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267191	72.869276	23.07.2022	3:28 PM	Planted In HDPE Bag
672	672	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267251	72.869224	23.07.2022	3:29 PM	Planted In HDPE Bag
673	673	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267254	72.86922	23.07.2022	3:30 PM	Planted In HDPE Bag
674	674	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267269	72.869204	23.07.2022	3:30 PM	Planted In HDPE Bag
675	675	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267269	72.869204	23.07.2022	3:30 PM	Planted In HDPE Bag
676	676	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869177	23.07.2022	3:30 PM	Planted In HDPE Bag
677	677	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267303	72.869173	23.07.2022	3:30 PM	Planted In HDPE Bag
678	678	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267294	72.869186	23.07.2022	3:30 PM	Planted In HDPE Bag
679	679	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267297	72.869186	23.07.2022	3:30 PM	Planted In HDPE Bag
680	680	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267303	72.869172	23.07.2022	3:30 PM	Planted In HDPE Bag
681	681	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267299	72.869169	23.07.2022	3:31 PM	Planted In HDPE Bag
682	682	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267273	72.869207	23.07.2022	3:31 PM	Planted In HDPE Bag
683	683	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267468	72.869561	24.07.2022	12:37 PM	Planted In HDPE Bag
684	684	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267224	72.869261	23.07.2022	3:32 PM	Planted In HDPE Bag
685	685	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267222	72.869261	23.07.2022	3:32 PM	Planted In HDPE Bag
686	686	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267221	72.869262	23.07.2022	3:33 PM	Planted In HDPE Bag
687	687	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267237	72.869268	23.07.2022	3:34 PM	Planted In HDPE Bag
688	688	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267222	72.869266	23.07.2022	3:34 PM	Planted In HDPE Bag
689	689	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267221	72.869265	23.07.2022	3:34 PM	Planted In HDPE Bag
690	690	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267224	72.869261	23.07.2022	3:34 PM	Planted In HDPE Bag
691	691	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267224	72.869258	23.07.2022	3:34 PM	Planted In HDPE Bag
692	692	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267222	72.869256	23.07.2022	3:34 PM	Planted In HDPE Bag
693	693	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267223	72.869244	23.07.2022	3:35 PM	Planted In HDPE Bag
694	694	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267231	72.869223	23.07.2022	3:52 PM	Planted In HDPE Bag
695	695	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.26724	72.869227	23.07.2022	3:52 PM	Planted In HDPE Bag
696	696	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267235	72.869223	23.07.2022	3:52 PM	Planted In HDPE Bag



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697	697	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267238	72.869233	23.07.2022	3:53 PM	Planted In HDPE Bag
698	698	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.26724	72.869232	23.07.2022	3:53 PM	Planted In HDPE Bag
699	699	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267239	72.869231	23.07.2022	3:53 PM	Planted In HDPE Bag
700	700	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267239	72.869232	23.07.2022	3:53 PM	Planted In HDPE Bag
701	701	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.26724	72.869226	23.07.2022	3:54 PM	Planted In HDPE Bag
702	702	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267238	72.869226	23.07.2022	3:54 PM	Planted In HDPE Bag
703	703	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267232	72.869224	23.07.2022	3:54 PM	Planted In HDPE Bag
704	704	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267238	72.869224	23.07.2022	3:55 PM	Planted In HDPE Bag
705	705	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267238	72.869223	23.07.2022	3:56 PM	Planted In HDPE Bag
706	706	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26724	72.869222	23.07.2022	3:56 PM	Planted In HDPE Bag
707	707	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267243	72.869218	23.07.2022	3:56 PM	Planted In HDPE Bag
708	708	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267241	72.86922	23.07.2022	3:56 PM	Planted In HDPE Bag
709	709	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267245	72.869218	23.07.2022	3:56 PM	Planted In HDPE Bag
710	710	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267245	72.869207	23.07.2022	3:57 PM	Planted In HDPE Bag
711	711	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267242	72.869207	23.07.2022	3:57 PM	Planted In HDPE Bag
712	712	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26724	72.869211	23.07.2022	3:57 PM	Planted In HDPE Bag
713	713	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267235	72.869216	23.07.2022	3:57 PM	Planted In HDPE Bag
714	714	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267239	72.869224	23.07.2022	3:58 PM	Planted In HDPE Bag
715	715	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267239	72.869226	23.07.2022	3:58 PM	Planted In HDPE Bag
716	716	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267239	72.869226	23.07.2022	3:58 PM	Planted In HDPE Bag
717	717	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267236	72.86922	23.07.2022	3:59 PM	Planted In HDPE Bag
718	718	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267237	72.86922	23.07.2022	3:59 PM	Planted In HDPE Bag
719	719	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267231	72.869224	23.07.2022	3:59 PM	Planted In HDPE Bag
720	720	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267232	72.869227	23.07.2022	3:59 PM	Planted In HDPE Bag
721	721	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267233	72.869229	23.07.2022	4:00 PM	Planted In HDPE Bag
722	722	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267234	72.869229	23.07.2022	4:00 PM	Planted In HDPE Bag
723	723	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267233	72.869231	23.07.2022	4:00 PM	Planted In HDPE Bag
724	724	Pongamina Pinnata	Karanj	8-10'	2-3"	19.26723	72.869228	23.07.2022	4:00 PM	Planted In HDPE Bag
725	725	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267235	72.869225	23.07.2022	4:01 PM	Planted In HDPE Bag
726	726	Pongamina Pinnata	Karanj	8-10'	2-3"	19.26723	72.869224	23.07.2022	4:01 PM	Planted In HDPE Bag
727	727	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267232	72.869226	23.07.2022	4:02 PM	Planted In HDPE Bag
728	728	Saraca indica	Sita Ashok	8-10'	2-3"	19.2672	72.869121	23.07.2022	4:05 PM	Planted In HDPE Bag
729	729	Saraca indica	Sita Ashok	8-10'	2-3"	19.2672	72.869121	23.07.2022	4:05 PM	Planted In HDPE Bag
730	730	Saraca indica	Sita Ashok	8-10'	2-3"	19.267202	72.869122	23.07.2022	4:05 PM	Planted In HDPE Bag
731	731	Saraca indica	Sita Ashok	8-10'	2-3"	19.267208	72.869125	23.07.2022	4:05 PM	Planted In HDPE Bag
732	732	Saraca indica	Sita Ashok	8-10'	2-3"	19.267211	72.869125	23.07.2022	4:05 PM	Planted In HDPE Bag
733	733	Saraca indica	Sita Ashok	8-10'	2-3"	19.26721	72.869128	23.07.2022	4:06 PM	Planted In HDPE Bag
734	734	Saraca indica	Sita Ashok	8-10'	2-3"	19.267211	72.869131	23.07.2022	4:06 PM	Planted In HDPE Bag
735	735	Saraca indica	Sita Ashok	8-10'	2-3"	19.26721	72.86913	23.07.2022	4:07 PM	Planted In HDPE Bag
736	736	Saraca indica	Sita Ashok	8-10'	2-3"	19.267198	72.869151	23.07.2022	4:07 PM	Planted In HDPE Bag
737	737	Saraca indica	Sita Ashok	8-10'	2-3"	19.267196	72.869168	23.07.2022	4:07 PM	Planted In HDPE Bag
738	738	Saraca indica	Sita Ashok	8-10'	2-3"	19.267194	72.8692	23.07.2022	4:07 PM	Planted In HDPE Bag
739	739	Saraca indica	Sita Ashok	8-10'	2-3"	19.26719	72.869213	23.07.2022	4:08 PM	Planted In HDPE Bag
740	740	Saraca indica	Sita Ashok	8-10'	2-3"	19.267191	72.869218	23.07.2022	4:08 PM	Planted In HDPE Bag
741	741	Saraca indica	Sita Ashok	8-10'	2-3"	19.267152	72.8692172	23.07.2022	4:08 PM	Planted In HDPE Bag
742	742	Saraca indica	Sita Ashok	8-10'	2-3"	19.267212	72.86925	23.07.2022	4:10 PM	Planted In HDPE Bag
743	743	Saraca indica	Sita Ashok	8-10'	2-3"	19.267206	72.869252	23.07.2022	4:11 PM	Planted In HDPE Bag
744	744	Saraca indica	Sita Ashok	8-10'	2-3"	19.267204	72.869261	23.07.2022	4:13 PM	Planted In HDPE Bag
745	745	Saraca indica	Sita Ashok	8-10'	2-3"	19.267204	72.869261	23.07.2022	4:13 PM	Planted In HDPE Bag
746	746	Saraca indica	Sita Ashok	8-10'	2-3"	19.267203	72.869266	23.07.2022	4:13 PM	Planted In HDPE Bag

747	747	Saraca indica	Sita Ashok	8-10'	2-3"	19.267204	72.869262	23.07.2022	4:13 PM	Planted In HDPE Bag
748	748	Saraca indica	Sita Ashok	8-10'	2-3"	19.267204	72.869262	23.07.2022	4:14 PM	Planted In HDPE Bag
749	749	Saraca indica	Sita Ashok	8-10'	2-3"	19.26721	72.869259	23.07.2022	4:14 PM	Planted In HDPE Bag
750	750	Saraca indica	Sita Ashok	8-10'	2-3"	19.267215	72.869259	23.07.2022	4:14 PM	Planted In HDPE Bag
751	751	Saraca indica	Sita Ashok	8-10'	2-3"	19.267218	72.869259	23.07.2022	4:14 PM	Planted In HDPE Bag
752	752	Saraca indica	Sita Ashok	8-10'	2-3"	19.267219	72.86926	23.07.2022	4:14 PM	Planted In HDPE Bag
753	753	Saraca indica	Sita Ashok	8-10'	2-3"	19.267201	72.86926	23.07.2022	4:14 PM	Planted In HDPE Bag
754	754	Saraca indica	Sita Ashok	8-10'	2-3"	19.267201	72.86926	23.07.2022	4:15 PM	Planted In HDPE Bag
755	755	Saraca indica	Sita Ashok	8-10'	2-3"	19.2672	72.869253	23.07.2022	4:15 PM	Planted In HDPE Bag
756	756	Saraca indica	Sita Ashok	8-10'	2-3"	19.267193	72.869254	23.07.2022	4:15 PM	Planted In HDPE Bag
757	757	Saraca indica	Sita Ashok	8-10'	2-3"	19.267161	72.869132	23.07.2022	4:16 PM	Planted In HDPE Bag
758	758	Michelia champaca	Son chafha	8-10'	2-3"	19.267325	72.869069	24.07.2022	12:47 PM	Planted In HDPE Bag
759	759	Michelia champaca	Son chafha	8-10'	2-3"	19.267047	72.86912	23.07.2022	4:21 PM	Planted In HDPE Bag
760	760	Michelia champaca	Son chafha	8-10'	2-3"	19.267341	72.869049	24.07.2022	12:47 PM	Planted In HDPE Bag
761	761	Michelia champaca	Son chafha	8-10'	2-3"	19.267345	72.869052	24.07.2022	12:48 PM	Planted In HDPE Bag
762	762	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267218	72.869167	23.07.2022	4:25 PM	Planted In HDPE Bag
763	763	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267204	72.869117	23.07.2022	4:25 PM	Planted In HDPE Bag
764	764	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267226	72.869107	23.07.2022	4:26 PM	Planted In HDPE Bag
765	765	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267223	72.869092	23.07.2022	4:26 PM	Planted In HDPE Bag
766	766	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267219	72.869091	23.07.2022	4:26 PM	Planted In HDPE Bag
767	767	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267213	72.86909	23.07.2022	4:26 PM	Planted In HDPE Bag
768	768	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267209	72.869094	23.07.2022	4:27 PM	Planted In HDPE Bag
769	769	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267215	72.869098	23.07.2022	4:30 PM	Planted In HDPE Bag
770	770	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267215	72.869106	23.07.2022	4:30 PM	Planted In HDPE Bag
771	771	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267212	72.869108	23.07.2022	4:31 PM	Planted In HDPE Bag
772	772	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267209	72.869107	23.07.2022	4:31 PM	Planted In HDPE Bag
773	773	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267209	72.869126	23.07.2022	4:31 PM	Planted In HDPE Bag
774	774	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267208	72.869164	23.07.2022	4:31 PM	Planted In HDPE Bag
775	775	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267208	72.869164	23.07.2022	4:31 PM	Planted In HDPE Bag
776	776	Mimusops elengi	Bakul	8-10'	2-3"	19.267338	72.869181	24.07.2022	10:47 AM	Planted In HDPE Bag
777	777	Mimusops elengi	Bakul	8-10'	2-3"	19.267358	72.869195	24.07.2022	10:47 AM	Planted In HDPE Bag
778	778	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.2672	72.869179	24.07.2022	10:49 AM	Planted In HDPE Bag
779	779	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267207	72.869174	24.07.2022	10:49 AM	Planted In HDPE Bag
780	780	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.26722	72.869174	24.07.2022	10:50 AM	Planted In HDPE Bag
781	781	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267215	72.869174	24.07.2022	10:50 AM	Planted In HDPE Bag
782	782	Delonix Regia	Gulmohar	8-10'	2-3"	19.267295	72.869214	24.07.2022	10:53 AM	Planted In HDPE Bag
783	783	Delonix Regia	Gulmohar	8-10'	2-3"	19.267288	72.869248	24.07.2022	10:53 AM	Planted In HDPE Bag
784	784	Delonix Regia	Gulmohar	8-10'	2-3"	19.267306	72.869231	24.07.2022	10:53 AM	Planted In HDPE Bag
785	785	Delonix Regia	Gulmohar	8-10'	2-3"	19.267308	72.86923	24.07.2022	10:53 AM	Planted In HDPE Bag
786	786	Delonix Regia	Gulmohar	8-10'	2-3"	19.267309	72.86923	24.07.2022	10:53 AM	Planted In HDPE Bag
787	787	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267183	72.869252	24.07.2022	10:55 AM	Planted In HDPE Bag
788	788	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267198	72.869246	24.07.2022	10:55 AM	Planted In HDPE Bag
789	789	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267212	72.869187	24.07.2022	10:56 AM	Planted In HDPE Bag
790	790	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267202	72.869168	24.07.2022	10:56 AM	Planted In HDPE Bag
791	791	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267216	72.869204	24.07.2022	10:57 AM	Planted In HDPE Bag
792	792	Millintonia hortensis	Booch	8-10'	2-3"	19.267138	72.868977	24.07.2022	2:39 PM	Planted In HDPE Bag
793	793	Millintonia hortensis	Booch	8-10'	2-3"	19.267217	72.868882	24.07.2022	11:02 AM	Planted In HDPE Bag
794	794	Millintonia hortensis	Booch	8-10'	2-3"	19.267157	72.868956	24.07.2022	2:40 PM	Planted In HDPE Bag
795	795	Millintonia hortensis	Booch	8-10'	2-3"	19.267155	72.868962	24.07.2022	2:40 PM	Planted In HDPE Bag
796	796	Millintonia hortensis	Booch	8-10'	2-3"	19.26714	72.868949	24.07.2022	2:40 PM	Planted In HDPE Bag



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797	797	Millintonia hortensis	Booch	8-10'	2-3"	19.267137	72.868948	24.07.2022	2:40 PM	Planted In HDPE Bag
798	798	Ficus religiosa	Pimpal	8-10'	2-3"	19.267137	72.868948	24.07.2022	2:40 PM	Planted In HDPE Bag
799	799	Ficus religiosa	Pimpal	8-10'	2-3"	19.267137	72.868948	24.07.2022	2:40 PM	Planted In HDPE Bag
800	800	Ficus religiosa	Pimpal	8-10'	2-3"	19.267217	72.868857	24.07.2022	11:07 AM	Planted In HDPE Bag
801	801	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267291	72.869234	24.07.2022	11:11 AM	Planted In HDPE Bag
802	802	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267245	72.868229	24.07.2022	11:11 AM	Planted In HDPE Bag
803	803	Pongamina Pinnata	Karanj	8-10'	2-3"	19.26725	72.868221	24.07.2022	11:11 AM	Planted In HDPE Bag
804	804	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267251	72.868221	24.07.2022	11:11 AM	Planted In HDPE Bag
805	805	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267266	72.868253	24.07.2022	11:11 AM	Planted In HDPE Bag
806	806	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267262	72.869252	24.07.2022	11:11 AM	Planted In HDPE Bag
807	807	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267255	72.869253	24.07.2022	11:12 AM	Planted In HDPE Bag
808	808	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267254	72.869258	24.07.2022	11:12 AM	Planted In HDPE Bag
809	809	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267191	72.869285	24.07.2022	11:15 AM	Planted In HDPE Bag
810	810	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267177	72.869234	24.07.2022	11:15 AM	Planted In HDPE Bag
811	811	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267193	72.869284	24.07.2022	11:15 AM	Planted In HDPE Bag
812	812	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267161	72.869261	24.07.2022	11:16 AM	Planted In HDPE Bag
813	813	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267166	72.86926	24.07.2022	11:16 AM	Planted In HDPE Bag
814	814	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267169	72.869261	24.07.2022	11:16 AM	Planted In HDPE Bag
815	815	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267169	72.869261	24.07.2022	11:16 AM	Planted In HDPE Bag
816	816	Pongamina Pinnata	Karanj	8-10'	2-3"	19.26717	72.869257	24.07.2022	11:16 AM	Planted In HDPE Bag
817	817	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267246	72.86904	24.07.2022	11:17 AM	Planted In HDPE Bag
818	818	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267161	72.869313	24.07.2022	11:17 AM	Planted In HDPE Bag
819	819	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267154	72.869303	24.07.2022	11:19 AM	Planted In HDPE Bag
820	820	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267218	72.869245	24.07.2022	11:19 AM	Planted In HDPE Bag
821	821	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267164	72.869315	24.07.2022	11:20 AM	Planted In HDPE Bag
822	822	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267167	72.869309	24.07.2022	11:21 AM	Planted In HDPE Bag
823	823	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267173	72.869302	24.07.2022	11:21 AM	Planted In HDPE Bag
824	824	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267173	72.869296	24.07.2022	11:21 AM	Planted In HDPE Bag
825	825	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267175	72.869288	24.07.2022	11:21 AM	Planted In HDPE Bag
826	826	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267175	72.869288	24.07.2022	11:21 AM	Planted In HDPE Bag
827	827	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267175	72.869288	24.07.2022	11:21 AM	Planted In HDPE Bag
828	828	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267177	72.869285	24.07.2022	11:22 AM	Planted In HDPE Bag
829	829	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267219	72.869285	24.07.2022	11:24 AM	Planted In HDPE Bag
830	830	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267198	72.869249	24.07.2022	11:24 AM	Planted In HDPE Bag
831	831	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267192	72.869245	24.07.2022	11:24 AM	Planted In HDPE Bag
832	832	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267273	72.869238	24.07.2022	11:25 AM	Planted In HDPE Bag
833	833	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267277	72.86924	24.07.2022	11:26 AM	Planted In HDPE Bag
834	834	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267275	72.869274	24.07.2022	11:26 AM	Planted In HDPE Bag
835	835	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267267	72.869197	24.07.2022	11:26 AM	Planted In HDPE Bag

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Transplanted Tree Inventory

Date 24.07.2022

Sr. No.	Tree No.	Tree Name	Trees common name	Latitude	longitude	Date	Time	Remark
1	16	Ficus religiosa	pimpal	19.27235	72.869812	24.07.2022	11:55 AM	Retained
2	17	Ficus glomerata	Umber	19.2676	72.867908	24.07.2022	2:53 PM	Transplanted at Penkar Pada plot
3	20	Ficus religiosa	pimpal	19.267703	72.86736	24.07.2022	2:59 PM	Transplanted at Penkar Pada plot
4	22	Ficus glomerata	Umber	19.271288	72.870102	24.07.2022	12:02 PM	Retained
5	39	Acacia auriculiformis	Acacia	19.26786	72.86735	24.07.2022	2:58 PM	Transplanted at Penkar Pada plot
6	40	Acacia auriculiformis	Acacia	19.267844	72.867347	24.07.2022	2:58 PM	Transplanted at Penkar Pada plot
7	45	Cassia siamea	Kasid	19.267679	72.867694	24.07.2022	2:55 PM	Transplanted at Penkar Pada plot
8	65	Ficus glomerata	Umber	19.267646	72.867762	24.07.2022	2:54 PM	Transplanted at Penkar Pada plot
9	66	Ficus glomerata	Umber	19.267646	72.867762	24.07.2022	2:54 PM	Transplanted at Penkar Pada plot
10	68	Ficus glomerata	Umber	19.267645	72.867715	24.07.2022	2:54 PM	Transplanted at Penkar Pada plot
11	72	Ficus coronata	Kala umber	19.267746	72.867388	24.07.2022	2:59 PM	Transplanted at Penkar Pada plot
12	77	Ficus coronata	Kala umber	19.267758	72.867436	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot
13	108	Syzygium cumini	Jambul	19.267631	72.8678	24.07.2022	2:53 PM	Transplanted at Penkar Pada plot
14	110	Mangifera indica	Mango	19.267683	72.867594	24.07.2022	2:55 PM	Transplanted at Penkar Pada plot
15	119	Ficus glomerata	Umber	19.267524	72.867024	24.07.2022	2:52 PM	Transplanted at Penkar Pada plot
16	127	Ficus glomerata	Umber	19.267572	72.867977	24.07.2022	2:52 PM	Transplanted at Penkar Pada plot
17	130	Ficus racemosa	Kala umber	19.267348	72.867692	24.07.2022	3:01 PM	Transplanted at Penkar Pada plot
18	140	Delonix regia	Gulmohar	19.267729	72.867485	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot
19	147	Delonix regia	Gulmohar	19.267719	72.867481	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot
20	152	Delonix regia	Gulmohar	19.267665	72.867571	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot
21	153	Delonix regia	Gulmohar	19.267688	72.867526	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot
22	155	Delonix regia	Gulmohar	19.267693	72.867649	24.07.2022	2:55 PM	Transplanted at Penkar Pada plot
23	156	Delonix regia	Gulmohar	19.267724	72.867431	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot
24	158	Delonix regia	Gulmohar	19.267835	72.867431	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot
25	160	Delonix regia	Gulmohar	19.267712	72.867431	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot
26	161	Delonix regia	Gulmohar	19.267782	72.867431	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot
27	165	Delonix regia	Gulmohar	19.26788	72.867346	24.07.2022	2:58 PM	Transplanted at Penkar Pada plot
28	166	Delonix regia	Gulmohar	19.267779	72.867396	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot
29	167	Delonix regia	Gulmohar	19.267775	72.86743	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot
30	180	Putranjiva	putranjiva	19.267898	72.867898	24.07.2022	2:53 PM	Transplanted at Penkar Pada plot

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Transplanted Tree

Tree No 17



Tree No 20



Tree No 39



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Transplanted Tree

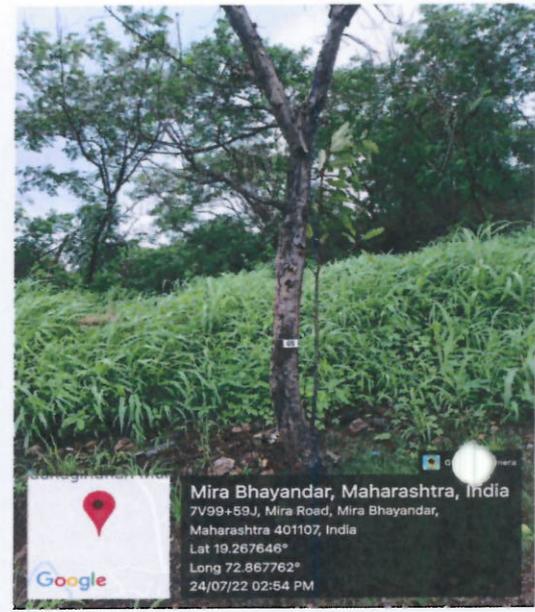
Tree No 40



Tree No 45



Tree No 65





Transplanted Tree

Tree No 66



Tree No 68



Tree No 72



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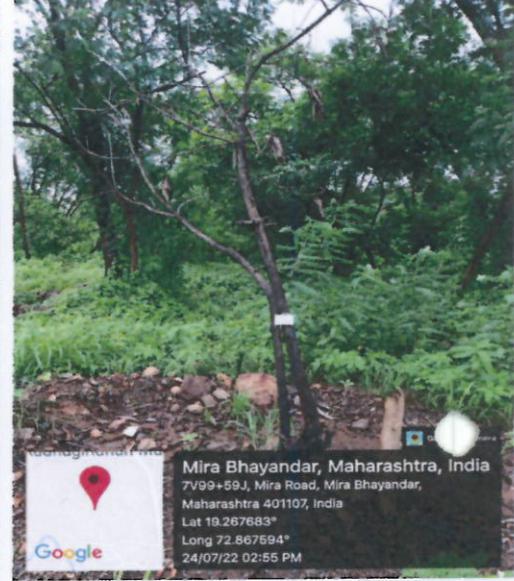
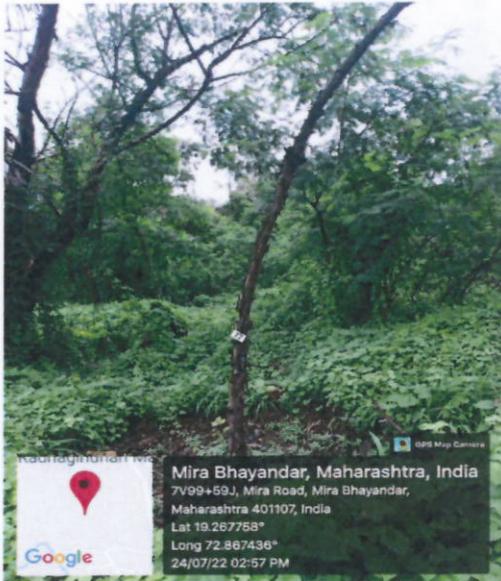


Transplanted Tree

Tree No 77

Tree 108

Tree no 110





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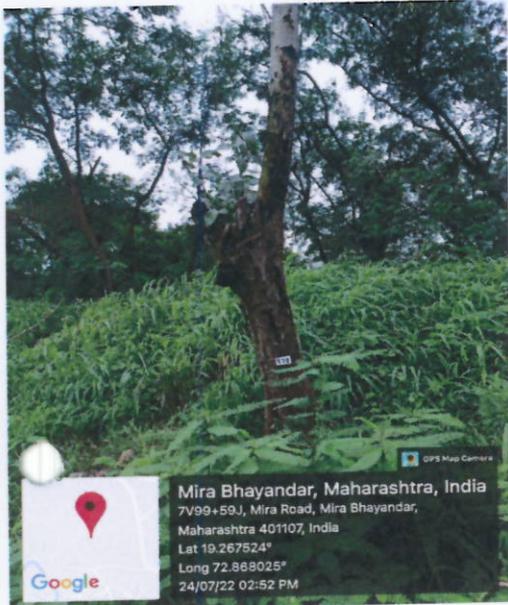
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Transplanted Tree

Tree No 119

Tree No 127

Tree No 130



1801
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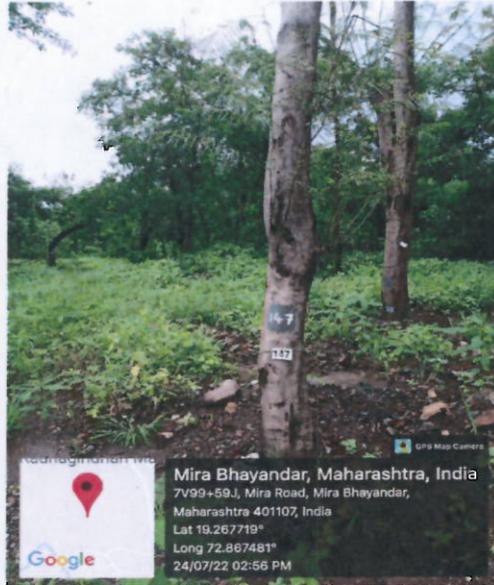
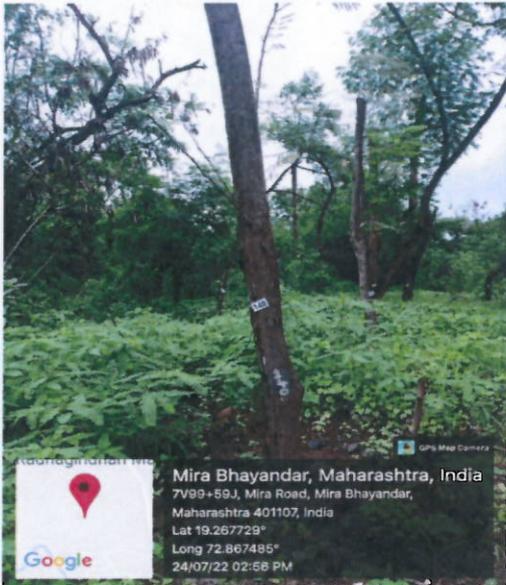


Transplanted Tree

Tree No 140

Tree No 147

Tree No 152





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Transplanted Tree

Tree No 153

Tree No 155

Tree No 156



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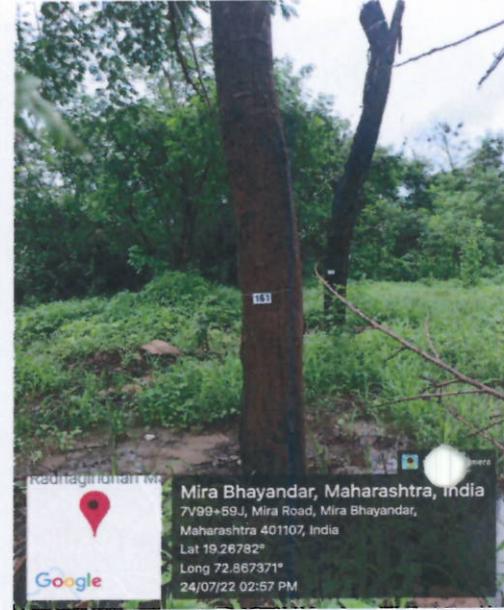


Transplanted Tree

Tree No 158

Tree No 160

Tree no 161





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Transplanted Tree

Tree No 165



Tree No 166



Tree No 167



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Transplanted Tree

Tree No 180



1348

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EVERSMILE PROPERTIES
PRIVATE LIMITED



Date: 8th November 2022

To,

Chief Garden Superintendent,
Mira Bhayander Municipal Corporation,
Dist. Thane.

Sub: Trees transplantation and New trees plantation at Village – Penkar Pada, Srishti Hsg. Complex, Mira Road (East), Dist. Thane

Ref: your letter No. मनपा / वृ. प्रा. / मीरारोड / ७०७ / २०२१-२२ दिनांक - ०६/०१/२०२२

Dear Sir,

We are submitting the quarterly report of newly planted trees and transplanted trees as mentioned in the subject letter.

The following documents are attached

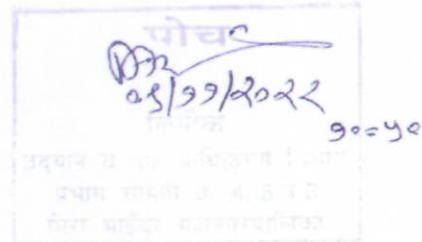
- Geo tag photos of newly planted & transplanted trees
- Inventory of newly planted trees
- Summary of Trees Inventory
- Inventory of transplanted trees

Thanking you.

Yours Sincerely,
For EVERSMILE PROPERTIES PVT. LTD.,

f V.D. Basde
Authorized Signatory.

Encl: As above.



CIN No.: UTO100AH1979PIC021291

Plot No 75, Old Block Factory, Sector - I, Srishti Housing Complex,
Penkarpada, Mira Road, Dist. Thane - 401 104.

10301

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Transplanted Tree Inventory

Date: 24.07.2022

Sr. No.	Tree No.	Tree Name	Trees common name	Latitude	Longitude	Date	Time	Remark	Status on Oct 2022
1	18	Ficus religiosa	pimpal	19.27235	72.869812	24.07.2022	11:55 AM	Retained	In
2	17	Ficus glomerata	Umber	19.2676	72.867908	24.07.2022	2:53 PM	Transplanted at Penkar Pada plot	Live
3	20	Ficus religiosa	pimpal	19.267703	72.86736	24.07.2022	2:59 PM	Transplanted at Penkar Pada plot	Live
4	22	Ficus glomerata	Umber	19.271288	72.870102	24.07.2022	12:02 PM	Retained	Live
5	39	Acacia auriculiformis	Acacia	19.26786	72.86735	24.07.2022	2:58 PM	Transplanted at Penkar Pada plot	Live
6	40	Acacia auriculiformis	Acacia	19.267844	72.867347	24.07.2022	2:58 PM	Transplanted at Penkar Pada plot	Live
7	45	Cassia siamea	Kasid	19.267679	72.867694	24.07.2022	2:55 PM	Transplanted at Penkar Pada plot	Live
8	65	Ficus glomerata	Umber	19.267646	72.867762	24.07.2022	2:54 PM	Transplanted at Penkar Pada plot	Live
9	66	Ficus glomerata	Umber	19.267646	72.867762	24.07.2022	2:54 PM	Transplanted at Penkar Pada plot	Live
10	68	Ficus glomerata	Umber	19.267645	72.867715	24.07.2022	2:54 PM	Transplanted at Penkar Pada plot	Live
11	72	Ficus coronata	Kala umber	19.267746	72.867388	24.07.2022	2:59 PM	Transplanted at Penkar Pada plot	Live
12	77	Ficus coronata	Kala umber	19.267758	72.867436	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot	Live
13	108	Syzygium cumini	Jambul	19.267631	72.8678	24.07.2022	2:53 PM	Transplanted at Penkar Pada plot	Live
14	110	Mangifera indica	Mango	19.267683	72.867594	24.07.2022	2:55 PM	Transplanted at Penkar Pada plot	Live
15	119	Ficus glomerata	Umber	19.267524	72.867024	24.07.2022	2:52 PM	Transplanted at Penkar Pada plot	Live
16	127	Ficus glomerata	Umber	19.267572	72.867977	24.07.2022	2:52 PM	Transplanted at Penkar Pada plot	Live
17	130	Ficus coronata	Kala umber	19.267348	72.867692	24.07.2022	3:01 PM	Transplanted at Penkar Pada plot	Live
18	140	Delonix regia	Gulmohar	19.267729	72.867485	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot	Live
19	147	Delonix regia	Gulmohar	19.267719	72.867481	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot	Live
20	152	Delonix regia	Gulmohar	19.267665	72.867571	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot	Live
21	153	Delonix regia	Gulmohar	19.267688	72.867526	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot	Live
22	155	Delonix regia	Gulmohar	19.267693	72.867649	24.07.2022	2:55 PM	Transplanted at Penkar Pada plot	Live
23	156	Delonix regia	Gulmohar	19.267724	72.867431	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot	Live
24	158	Delonix regia	Gulmohar	19.267835	72.867431	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot	Live
25	160	Delonix regia	Gulmohar	19.267712	72.867431	24.07.2022	2:56 PM	Transplanted at Penkar Pada plot	Live
26	161	Delonix regia	Gulmohar	19.267782	72.867431	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot	Live
27	165	Delonix regia	Gulmohar	19.26788	72.867346	24.07.2022	2:58 PM	Transplanted at Penkar Pada plot	Live
28	166	Delonix regia	Gulmohar	19.267779	72.867396	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot	Live
29	167	Delonix regia	Gulmohar	19.267775	72.86743	24.07.2022	2:57 PM	Transplanted at Penkar Pada plot	Live
30	180	Putranjiva	putranjiva	19.267898	72.867898	24.07.2022	2:53 PM	Transplanted at Penkar Pada plot	Live

Santosh Kambale
 (Santosh Kambale)
 Santosh Kambale
 Manager - Horticulture

Sanjay Potdar
 Sanjay Potdar
 AVP - Horticulture

Naresh Panwar
 Naresh Panwar
 DGM - Horticulture

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Muzungu, 10/11/1953

4/9 - 10/11/1953

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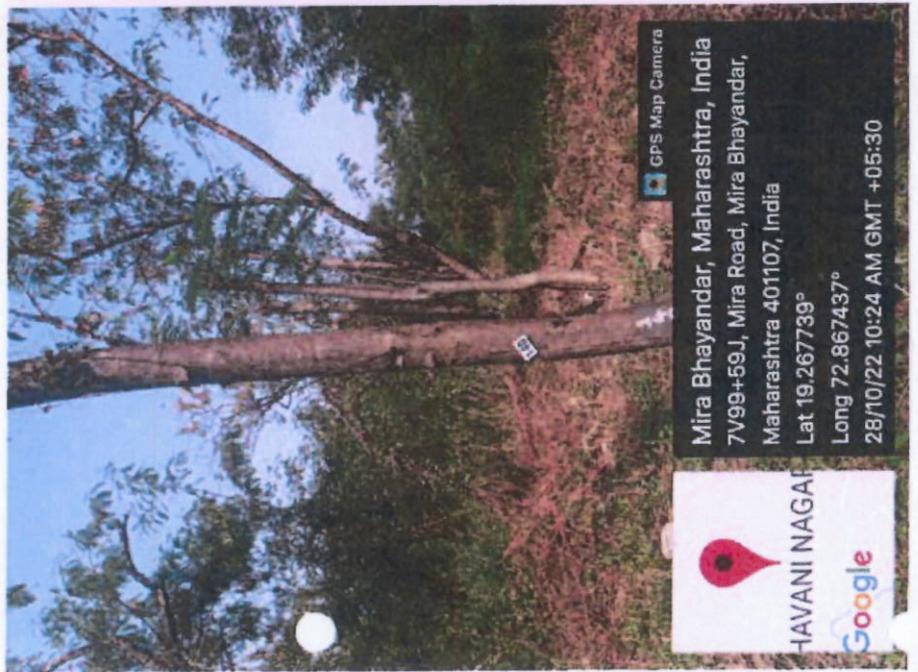
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Transplanted Tree Status

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Samay Potdar
Sanjay Potdar
Sanjay Panwar
Sanjay Kamble
Sanjay Kamble

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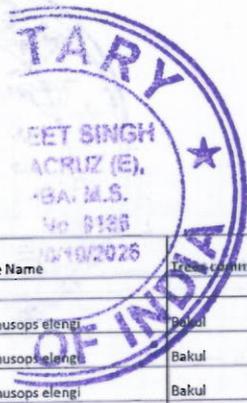
Handwritten text, possibly a signature or date, is visible on the left side of the page, oriented vertically. The text is faint and difficult to decipher but appears to include the word "Date" followed by some illegible characters.

SP01

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NO	DESCRIPTION	AMOUNT	DATE
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New Tree Plantation Inventory

Date :- 23.07.2022

Sr. No.	Tree No.	Tree Name	Tree Common name	App. Height	App. Girth	Latitude	Longitude	Date	Time	Remark	Status on Oct.2022
1	1	Mimusops elengi	Bakul	8-10'	2-3"	19.267282	72.869325	21.07.2022	11:55 AM	Planted In HDPE Bag	Live
2	2	Mimusops elengi	Bakul	8-10'	2-3"	19.267282	72.869326	21.07.2022	11:55 PM	Planted In HDPE Bag	Live
3	3	Mimusops elengi	Bakul	8-10'	2-3"	19.267285	72.869331	21.07.2022	11:56 PM	Planted In HDPE Bag	Live
4	4	Mimusops elengi	Bakul	8-10'	2-3"	19.267282	72.869332	21.07.2022	11	Planted In HDPE Bag	Live
5	5	Mimusops elengi	Bakul	8-10'	2-3"	19.267287	72.869334	21.07.2022	11:56 PM	Planted In HDPE Bag	Live
6	6	Mimusops elengi	Bakul	8-10'	2-3"	19.267287	72.869336	21.07.2022	11:57 PM	Planted In HDPE Bag	Live
7	7	Mimusops elengi	Bakul	8-10'	2-3"	19.267289	72.869334	21.07.2022	11:57 PM	Planted In HDPE Bag	Live
8	8	Mimusops elengi	Bakul	8-10'	2-3"	19.267291	72.869338	21.07.2022	11:57 PM	Planted In HDPE Bag	Live
9	9	Mimusops elengi	Bakul	8-10'	2-3"	19.267289	72.869335	21.07.2022	11:57 PM	Planted In HDPE Bag	Live
10	10	Mimusops elengi	Bakul	8-10'	2-3"	19.267291	72.869334	21.07.2022	11:58 PM	Planted In HDPE Bag	Live
11	11	Mimusops elengi	Bakul	8-10'	2-3"	19.267275	72.869309	21.07.2022	11:58 PM	Planted In HDPE Bag	Live
12	12	Mimusops elengi	Bakul	8-10'	2-3"	19.267277	72.869304	21.07.2022	11:58 PM	Planted In HDPE Bag	Live
13	13	Mimusops elengi	Bakul	8-10'	2-3"	19.26728	72.869293	21.07.2022	11:58 PM	Planted In HDPE Bag	Live
14	14	Mimusops elengi	Bakul	8-10'	2-3"	19.26729	72.869271	21.07.2022	11:59 PM	Planted In HDPE Bag	Live
15	15	Mimusops elengi	Bakul	8-10'	2-3"	19.26729	72.869268	21.07.2022	11:59 PM	Planted In HDPE Bag	Live
16	16	Mimusops elengi	Bakul	8-10'	2-3"	19.267294	72.869268	21.07.2022	11:59 PM	Planted In HDPE Bag	Live
17	17	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869268	21.07.2022	12:00 PM	Planted In HDPE Bag	Live
18	18	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267293	72.869271	21.07.2022	12:00 PM	Planted In HDPE Bag	Live
19	19	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267286	72.869265	21.07.2022	12:00 PM	Planted In HDPE Bag	Live
20	20	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869261	21.07.2022	12:00 PM	Planted In HDPE Bag	Live
21	21	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869262	21.07.2022	12:00 PM	Planted In HDPE Bag	Live
22	22	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267297	72.869256	21.07.2022	12:01 PM	Planted In HDPE Bag	Live
23	23	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267297	72.869254	21.07.2022	12:01 PM	Planted In HDPE Bag	Live
24	24	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869256	21.07.2022	12:01 PM	Planted In HDPE Bag	Live
25	25	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267294	72.869257	21.07.2022	12:01 PM	Planted In HDPE Bag	Live
26	26	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.86926	21.07.2022	12:01 PM	Planted In HDPE Bag	Live
27	27	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.26729	72.869254	21.07.2022	12:02 PM	Planted In HDPE Bag	Live
28	28	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267293	72.869254	21.07.2022	12:02 PM	Planted In HDPE Bag	Live
29	29	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267295	72.869254	21.07.2022	12:02 PM	Planted In HDPE Bag	Live
30	30	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267293	72.869253	21.07.2022	12:02 PM	Planted In HDPE Bag	Live
31	31	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267291	72.869254	21.07.2022	12:02 PM	Planted In HDPE Bag	Live
32	32	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267282	72.869258	24.07.2022	2:28 PM	Planted In HDPE Bag	Live
33	33	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267266	72.869321	21.07.2022	12:02 PM	Planted In HDPE Bag	Live
34	34	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267267	72.869323	21.07.2022	12:03 PM	Planted In HDPE Bag	Live
35	35	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267268	72.86932	21.07.2022	12:03 PM	Planted In HDPE Bag	Live
36	36	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267269	72.869319	21.07.2022	12:04 PM	Planted In HDPE Bag	Live
37	37	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267227	72.86931	21.07.2022	12:04 PM	Planted In HDPE Bag	Live
38	38	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.26729	72.869278	21.07.2022	12:04 PM	Planted In HDPE Bag	Live
39	39	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267287	72.869261	21.07.2022	12:04 PM	Planted In HDPE Bag	Live
40	40	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267286	72.869257	21.07.2022	12:05 PM	Planted In HDPE Bag	Live
41	41	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267285	72.869249	21.07.2022	12:05 PM	Planted In HDPE Bag	Live
42	42	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267288	72.869232	21.07.2022	12:05 PM	Planted In HDPE Bag	Live
43	43	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267287	72.869222	21.07.2022	12:05 PM	Planted In HDPE Bag	Live
44	44	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267292	72.869197	21.07.2022	12:05 PM	Planted In HDPE Bag	Live
45	45	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267293	72.869179	21.07.2022	12:05 PM	Planted In HDPE Bag	Live
46	46	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267284	72.869166	21.07.2022	12:05 PM	Planted In HDPE Bag	Live
47	47	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267284	72.869146	21.07.2022	12:05 PM	Planted In HDPE Bag	Live
48	48	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267286	72.869106	21.07.2022	12:06 PM	Planted In HDPE Bag	Live
49	49	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267301	72.869135	21.07.2022	12:06 PM	Planted In HDPE Bag	Live
50	50	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267292	72.869125	21.07.2022	12:07 PM	Planted In HDPE Bag	Live

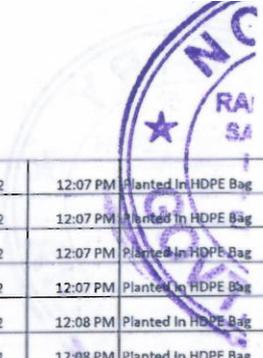
Santosh Kamble
Manager - Horticulture

Prashant Panwar
BGM - Horticulture

Sanjay Kulkarni
AVP - Horticulture

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51	51	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267292	72.869117	21.07.2022	12:07 PM	Planted In HDPE Bag	Live
52	52	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267281	72.869122	21.07.2022	12:07 PM	Planted In HDPE Bag	Live
53	53	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267287	72.869127	21.07.2022	12:07 PM	Planted In HDPE Bag	Live
54	54	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267286	72.869128	21.07.2022	12:07 PM	Planted In HDPE Bag	Live
55	55	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267279	72.869137	21.07.2022	12:08 PM	Planted In HDPE Bag	Live
56	56	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267288	72.869145	21.07.2022	12:08 PM	Planted In HDPE Bag	Live
57	57	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267285	72.869165	21.07.2022	12:08 PM	Planted In HDPE Bag	Live
58	58	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267288	72.869181	21.07.2022	12:08 PM	Planted In HDPE Bag	Live
59	59	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267295	72.869201	21.07.2022	12:09 PM	Planted In HDPE Bag	Live
60	60	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267287	72.869232	21.07.2022	12:09 PM	Planted In HDPE Bag	Live
61	61	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267301	72.86924	21.07.2022	12:09 PM	Planted In HDPE Bag	Live
62	62	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267305	72.86924	21.07.2022	12:09 PM	Planted In HDPE Bag	Live
63	63	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267304	72.869271	21.07.2022	12:10 PM	Planted In HDPE Bag	Live
64	64	Delonix Regia	Gulmohar	8-10'	2-3"	19.2673	72.869282	21.07.2022	12:10 PM	Planted In HDPE Bag	Live
65	65	Delonix Regia	Gulmohar	8-10'	2-3"	19.267277	72.869297	21.07.2022	12:10 PM	Planted In HDPE Bag	Live
66	66	Delonix Regia	Gulmohar	8-10'	2-3"	19.267271	72.869302	21.07.2022	12:10 PM	Planted In HDPE Bag	Live
67	67	Delonix Regia	Gulmohar	8-10'	2-3"	19.267263	72.869299	21.07.2022	12:10 PM	Planted In HDPE Bag	Live
68	68	Delonix Regia	Gulmohar	8-10'	2-3"	19.267257	72.869289	21.07.2022	12:11 PM	Planted In HDPE Bag	Live
69	69	Delonix Regia	Gulmohar	8-10'	2-3"	19.267257	72.86926	21.07.2022	12:11 PM	Planted In HDPE Bag	Live
70	70	Delonix Regia	Gulmohar	8-10'	2-3"	19.2672566	72.869248	21.07.2022	12:11 PM	Planted In HDPE Bag	Live
71	71	Delonix Regia	Gulmohar	8-10'	2-3"	19.267268	72.869241	21.07.2022	12:11 PM	Planted In HDPE Bag	Live
72	72	Delonix Regia	Gulmohar	8-10'	2-3"	19.267264	72.869232	21.07.2022	12:11 PM	Planted In HDPE Bag	Live
73	73	Delonix Regia	Gulmohar	8-10'	2-3"	19.267271	72.869236	21.07.2022	12:12 PM	Planted In HDPE Bag	Live
74	74	Delonix Regia	Gulmohar	8-10'	2-3"	19.267276	72.869227	21.07.2022	12:12 PM	Planted In HDPE Bag	Live
75	75	Delonix Regia	Gulmohar	8-10'	2-3"	19.267271	72.869208	21.07.2022	12:12 PM	Planted In HDPE Bag	Live
76	76	Delonix Regia	Gulmohar	8-10'	2-3"	19.267276	72.869198	21.07.2022	12:12 PM	Planted In HDPE Bag	Live
77	77	Delonix Regia	Gulmohar	8-10'	2-3"	19.267278	72.86919	21.07.2022	12:12 PM	Planted In HDPE Bag	Live
78	78	Delonix Regia	Gulmohar	8-10'	2-3"	19.26728	72.869175	21.07.2022	12:13 PM	Planted In HDPE Bag	Live
79	79	Delonix Regia	Gulmohar	8-10'	2-3"	19.267283	72.869174	21.07.2022	12:13 PM	Planted In HDPE Bag	Live
80	80	Delonix Regia	Gulmohar	8-10'	2-3"	19.267287	72.869177	21.07.2022	12:13 PM	Planted In HDPE Bag	Live
81	81	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267269	72.869119	21.07.2022	12:13 PM	Planted In HDPE Bag	Live
82	82	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267269	72.869118	21.07.2022	12:14 PM	Planted In HDPE Bag	Live
83	83	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267271	72.869117	21.07.2022	12:14 PM	Planted In HDPE Bag	Live
84	84	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267269	72.86912	21.07.2022	12:14 PM	Planted In HDPE Bag	Live
85	85	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267262	72.869122	21.07.2022	12:14 PM	Planted In HDPE Bag	Live
86	86	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26726	72.869138	21.07.2022	12:14 PM	Planted In HDPE Bag	Live
87	87	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267261	72.869162	21.07.2022	12:14 PM	Planted In HDPE Bag	Live
88	88	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26726	72.869171	21.07.2022	12:14 PM	Planted In HDPE Bag	Live
89	89	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267251	72.869179	21.07.2022	12:15 PM	Planted In HDPE Bag	Live
90	90	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267251	72.869192	21.07.2022	12:15 PM	Planted In HDPE Bag	Live
91	91	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267255	72.869195	21.07.2022	12:15 PM	Planted In HDPE Bag	Live
92	92	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267265	72.869228	21.07.2022	12:15 PM	Planted In HDPE Bag	Live
93	93	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267264	72.869246	21.07.2022	12:15 PM	Planted In HDPE Bag	Live
94	94	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267262	72.869261	21.07.2022	12:16 PM	Planted In HDPE Bag	Live
95	95	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267262	72.869261	21.07.2022	12:16 PM	Planted In HDPE Bag	Live
96	96	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26725	72.869274	21.07.2022	12:16 PM	Planted In HDPE Bag	Live
97	97	Cassia Fistula	Bahava	8-10'	2-3"	19.267247	72.869283	21.07.2022	12:16 PM	Planted In HDPE Bag	Live
98	98	Cassia Fistula	Bahava	8-10'	2-3"	19.267242	72.869229	21.07.2022	12:16 PM	Planted In HDPE Bag	Live
99	99	Cassia Fistula	Bahava	8-10'	2-3"	19.267238	72.869291	21.07.2022	12:16 PM	Planted In HDPE Bag	Live
100	100	Cassia Fistula	Bahava	8-10'	2-3"	19.267233	72.869288	21.07.2022	12:17 PM	Planted In HDPE Bag	Live
101	101	Cassia Fistula	Bahava	8-10'	2-3"	19.26723	72.869277	21.07.2022	12:17 PM	Planted In HDPE Bag	Live
102	102	Cassia Fistula	Bahava	8-10'	2-3"	19.267228	72.86926	21.07.2022	12:17 PM	Planted In HDPE Bag	Live
103	103	Cassia Fistula	Bahava	8-10'	2-3"	19.267218	72.869254	21.07.2022	12:17 PM	Planted In HDPE Bag	Live
104	104	Cassia Fistula	Bahava	8-10'	2-3"	19.267216	72.869238	21.07.2022	12:17 PM	Planted In HDPE Bag	Live
105	105	Cassia Fistula	Bahava	8-10'	2-3"	19.267214	72.869229	21.07.2022	12:17 PM	Planted In HDPE Bag	Live

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 DGM - Horticulture

Santosh Kamble
Santosh Kamble
 Manager - Horticulture

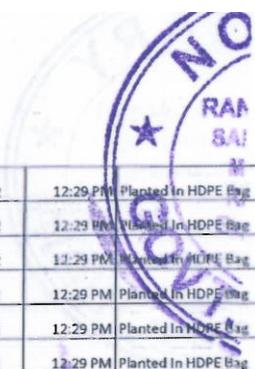
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Sanjay Potdar
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106	106	Cassia Fistula	Bahava	8-10'	2-3"	19.267231	72.869202	21.07.2022	12:18 PM	Planted In HDPE Bag	Live
107	107	Cassia Fistula	Bahava	8-10'	2-3"	19.267235	72.869183	21.07.2022	12:18 PM	Planted In HDPE Bag	Live
108	108	Cassia Fistula	Bahava	8-10'	2-3"	19.267241	72.869173	21.07.2022	12:18 PM	Planted In HDPE Bag	Live
109	109	Cassia Fistula	Bahava	8-10'	2-3"	19.267251	72.869166	21.07.2022	12:18 PM	Planted In HDPE Bag	Live
110	110	Cassia Fistula	Bahava	8-10'	2-3"	19.267253	72.869155	21.07.2022	12:18 PM	Planted In HDPE Bag	Live
111	111	Cassia Fistula	Bahava	8-10'	2-3"	19.267248	72.869145	21.07.2022	12:18 PM	Planted In HDPE Bag	Live
112	112	Cassia Fistula	Bahava	8-10'	2-3"	19.267244	72.869139	21.07.2022	12:19 PM	Planted In HDPE Bag	Live
113	113	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267252	72.869145	24.07.2022	11:22 PM	Planted In HDPE Bag	Live
114	114	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267239	72.869145	21.07.2022	12:19 PM	Planted In HDPE Bag	Live
115	115	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267276	72.86915	21.07.2022	12:19 PM	Planted In HDPE Bag	Live
116	116	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267276	72.86915	21.07.2022	12:19 PM	Planted In HDPE Bag	Live
117	117	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267272	72.869154	21.07.2022	12:19 PM	Planted In HDPE Bag	Live
118	118	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267259	72.869164	21.07.2022	12:20 PM	Planted In HDPE Bag	Live
119	119	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267252	72.869177	21.07.2022	12:20 PM	Planted In HDPE Bag	Live
120	120	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267251	72.869183	21.07.2022	12:20 PM	Planted In HDPE Bag	Live
121	121	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267251	72.869186	21.07.2022	12:20 PM	Planted In HDPE Bag	Live
122	122	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267246	72.869185	21.07.2022	12:20 PM	Planted In HDPE Bag	Live
123	123	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267244	72.869184	21.07.2022	12:20 PM	Planted In HDPE Bag	Live
124	124	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267243	72.869186	21.07.2022	12:20 PM	Planted In HDPE Bag	Live
125	125	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267238	72.869188	21.07.2022	12:21 PM	Planted In HDPE Bag	Live
126	126	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267235	72.869194	21.07.2022	12:21 PM	Planted In HDPE Bag	Live
127	127	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267236	72.869204	21.07.2022	12:21 PM	Planted In HDPE Bag	Live
128	128	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267242	72.869219	21.07.2022	12:21 PM	Planted In HDPE Bag	Live
129	129	Saraca indica	Sita Ashok	8-10'	2-3"	19.267249	72.869227	21.07.2022	12:21 PM	Planted In HDPE Bag	Live
130	130	Saraca indica	Sita Ashok	8-10'	2-3"	19.267215	72.869248	21.07.2022	12:21 PM	Planted In HDPE Bag	Live
131	131	Saraca indica	Sita Ashok	8-10'	2-3"	19.267214	72.869254	21.07.2022	12:22 PM	Planted In HDPE Bag	Live
132	132	Saraca indica	Sita Ashok	8-10'	2-3"	19.267209	72.869266	21.07.2022	12:22 PM	Planted In HDPE Bag	Live
133	133	Saraca indica	Sita Ashok	8-10'	2-3"	19.267216	72.869278	21.07.2022	12:22 PM	Planted In HDPE Bag	Live
134	134	Saraca indica	Sita Ashok	8-10'	2-3"	19.267215	72.86928	21.07.2022	12:22 PM	Planted In HDPE Bag	Live
135	135	Saraca indica	Sita Ashok	8-10'	2-3"	19.267211	72.869271	21.07.2022	12:23 PM	Planted In HDPE Bag	Live
136	136	Saraca indica	Sita Ashok	8-10'	2-3"	19.26721	72.869258	21.07.2022	12:23 PM	Planted In HDPE Bag	Live
137	137	Saraca indica	Sita Ashok	8-10'	2-3"	19.267216	72.869234	21.07.2022	12:23 PM	Planted In HDPE Bag	Live
138	138	Saraca indica	Sita Ashok	8-10'	2-3"	19.267214	72.869233	21.07.2022	12:23 PM	Planted In HDPE Bag	Live
139	139	Saraca indica	Sita Ashok	8-10'	2-3"	19.267206	72.869236	21.07.2022	12:24 PM	Planted In HDPE Bag	Live
140	140	Saraca indica	Sita Ashok	8-10'	2-3"	19.267215	72.869194	21.07.2022	12:24 PM	Planted In HDPE Bag	Live
141	141	Saraca indica	Sita Ashok	8-10'	2-3"	19.267225	72.869182	21.07.2022	12:24 PM	Planted In HDPE Bag	Live
142	142	Saraca indica	Sita Ashok	8-10'	2-3"	19.267229	72.869177	21.07.2022	12:24 PM	Planted In HDPE Bag	Live
143	143	Saraca indica	Sita Ashok	8-10'	2-3"	19.267231	72.869188	21.07.2022	12:25 PM	Planted In HDPE Bag	Live
144	144	Saraca indica	Sita Ashok	8-10'	2-3"	19.267237	72.869168	21.07.2022	12:25 PM	Planted In HDPE Bag	Live
145	145	Ficus benghalensis	Vad	8-10'	2-3"	19.267242	72.869169	21.07.2022	12:25 PM	Planted In HDPE Bag	Live
146	146	Ficus benghalensis	Vad	8-10'	2-3"	19.267232	72.869164	21.07.2022	12:26 PM	Planted In HDPE Bag	Live
147	147	Ficus benghalensis	Vad	8-10'	2-3"	19.267231	72.869162	21.07.2022	12:26 PM	Planted In HDPE Bag	Live
148	148	Ficus benghalensis	Vad	8-10'	2-3"	19.267222	72.86916	21.07.2022	12:26 PM	Planted In HDPE Bag	Live
149	149	Ficus benghalensis	Vad	8-10'	2-3"	19.267214	72.869173	21.07.2022	12:26 PM	Planted In HDPE Bag	Live
150	150	Ficus benghalensis	Vad	8-10'	2-3"	19.267197	72.869181	21.07.2022	12:26 PM	Planted In HDPE Bag	Live
151	151	Ficus benghalensis	Vad	8-10'	2-3"	19.267195	72.869192	21.07.2022	12:27 PM	Planted In HDPE Bag	Live
152	152	Ficus benghalensis	Vad	8-10'	2-3"	19.267195	72.869192	21.07.2022	12:27 PM	Planted In HDPE Bag	Live
153	153	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267212	72.869238	21.07.2022	12:27 PM	Planted In HDPE Bag	Live
154	154	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267204	72.869235	21.07.2022	12:27 PM	Planted In HDPE Bag	Live
155	155	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267204	72.869235	21.07.2022	12:27 PM	Planted In HDPE Bag	Live
156	156	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267206	72.869227	21.07.2022	12:27 PM	Planted In HDPE Bag	Live
157	157	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267205	72.86923	21.07.2022	12:28 PM	Planted In HDPE Bag	Live
158	158	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267208	72.869243	21.07.2022	12:28 PM	Planted In HDPE Bag	Live
159	159	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267196	72.869243	21.07.2022	12:28 PM	Planted In HDPE Bag	Live
160	160	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267188	72.869252	21.07.2022	12:28 PM	Planted In HDPE Bag	Live

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 Manager - Horticulture DGM - Horticulture AP - Horticulture

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161	161	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267191	72.869259	21.07.2022	12:29 PM	Planted In HDPE Bag	Live
162	162	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267184	72.869269	21.07.2022	12:29 PM	Planted In HDPE Bag	Live
163	163	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267184	72.869268	21.07.2022	12:29 PM	Planted In HDPE Bag	Live
164	164	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267186	72.869254	21.07.2022	12:29 PM	Planted In HDPE Bag	Live
165	165	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267187	72.869258	21.07.2022	12:29 PM	Planted In HDPE Bag	Live
166	166	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267188	72.86924	21.07.2022	12:29 PM	Planted In HDPE Bag	Live
167	167	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267189	72.869239	21.07.2022	12:30 PM	Planted In HDPE Bag	Live
168	168	Terminalia catappa	Desi Badam	8-10'	2-3"	19.26719	72.869239	21.07.2022	12:30 PM	Planted In HDPE Bag	Live
169	169	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267191	72.869241	21.07.2022	12:30 PM	Planted In HDPE Bag	Live
170	170	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267191	72.869241	21.07.2022	12:30 PM	Planted In HDPE Bag	Live
171	171	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267195	72.869241	21.07.2022	12:30 PM	Planted In HDPE Bag	Live
172	172	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267196	72.869237	21.07.2022	12:30 PM	Planted In HDPE Bag	Live
173	173	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267198	72.869227	21.07.2022	12:31 PM	Planted In HDPE Bag	Live
174	174	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267194	72.869175	21.07.2022	12:31 PM	Planted In HDPE Bag	Live
175	175	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267207	72.869168	21.07.2022	12:31 PM	Planted In HDPE Bag	Live
176	176	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267209	72.869158	21.07.2022	12:31 PM	Planted In HDPE Bag	Live
177	177	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267203	72.869159	21.07.2022	12:31 PM	Planted In HDPE Bag	Live
178	178	Spathodea Campanulata	African Tulip tree	8-10'	2-3"	19.267203	72.869159	21.07.2022	12:32 PM	Planted In HDPE Bag	Live
179	179	putranjiva roxburghii	putranjiva	8-10'	2-3"	19.26721	72.869151	21.07.2022	12:32 PM	Planted In HDPE Bag	Live
180	180	putranjiva roxburghii	putranjiva	8-10'	2-3"	19.267211	72.869158	21.07.2022	12:32 PM	Planted In HDPE Bag	Live
181	181	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267206	72.869156	21.07.2022	12:32 PM	Planted In HDPE Bag	Live
182	182	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267204	72.869156	21.07.2022	12:33 PM	Planted In HDPE Bag	Live
183	183	Mimusops elengi	Bakul	8-10'	2-3"	19.267212	72.869168	21.07.2022	12:33 PM	Planted In HDPE Bag	Live
184	184	Mimusops elengi	Bakul	8-10'	2-3"	19.267228	72.869181	21.07.2022	1:33 PM	Planted In HDPE Bag	Live
185	185	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267231	72.869183	21.07.2022	2:33 PM	Planted In HDPE Bag	Live
186	186	Khaya senegalensis	African mahogany	8-10'	2-3"	19.26723	72.869179	21.07.2022	2:33 PM	Planted In HDPE Bag	Live
187	187	Cassia Fistula	Bahava	8-10'	2-3"	19.267226	72.869179	21.07.2022	2:34 PM	Planted In HDPE Bag	Live
188	188	Cassia Fistula	Bahava	8-10'	2-3"	19.267226	72.869188	21.07.2022	2:34 PM	Planted In HDPE Bag	Live
189	189	Saraca indica	Sita Ashok	8-10'	2-3"	19.26722	72.869188	21.07.2022	2:34 PM	Planted In HDPE Bag	Live
190	190	Saraca indica	Sita Ashok	8-10'	2-3"	19.267196	72.869201	21.07.2022	2:34 PM	Planted In HDPE Bag	Live
191	191	Saraca indica	Sita Ashok	8-10'	2-3"	19.267196	72.869201	21.07.2022	2:34 PM	Planted In HDPE Bag	Live
192	192	Saraca indica	Sita Ashok	8-10'	2-3"	19.267177	72.869259	21.07.2022	2:35 PM	Planted In HDPE Bag	Live
193	193	Ficus glomerata	Umber	8-10'	2-3"	19.267172	72.869259	21.07.2022	2:35 PM	Planted In HDPE Bag	Live
194	194	Ficus glomerata	Umber	8-10'	2-3"	19.26717	72.86927	21.07.2022	2:35 PM	Planted In HDPE Bag	Live
195	195	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267159	72.869272	21.07.2022	2:35 PM	Planted In HDPE Bag	Live
196	196	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26717	72.869267	21.07.2022	2:35 PM	Planted In HDPE Bag	Live
197	197	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267164	72.869274	21.07.2022	2:35 PM	Planted In HDPE Bag	Live
198	198	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267158	72.869278	21.07.2022	2:36 PM	Planted In HDPE Bag	Live
199	199	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267154	72.86928	21.07.2022	2:36 PM	Planted In HDPE Bag	Live
200	200	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267153	72.86928	21.07.2022	2:36 PM	Planted In HDPE Bag	Live
201	201	Cassia Fistula	Bahava	8-10'	2-3"	19.267151	72.869279	21.07.2022	2:36 PM	Planted In HDPE Bag	Live
202	202	Cassia Fistula	Bahava	8-10'	2-3"	19.267149	72.869273	21.07.2022	2:36 PM	Planted In HDPE Bag	Live
203	203	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267146	72.869269	21.07.2022	2:37 PM	Planted In HDPE Bag	Live
204	204	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267143	72.869268	21.07.2022	2:37 PM	Planted In HDPE Bag	Live
205	205	Saraca indica	Sita Ashok	8-10'	2-3"	19.267147	72.869265	21.07.2022	2:37 PM	Planted In HDPE Bag	Live
206	206	Saraca indica	Sita Ashok	8-10'	2-3"	19.267147	72.869265	21.07.2022	2:37 PM	Planted In HDPE Bag	Live
207	207	Cassia Fistula	Bahava	8-10'	2-3"	19.267132	72.869064	21.07.2022	3:13 PM	Planted In HDPE Bag	Live
208	208	Cassia Fistula	Bahava	8-10'	2-3"	19.267332	72.869064	21.07.2022	3:13 PM	Planted In HDPE Bag	Live
209	209	Cassia Fistula	Bahava	8-10'	2-3"	19.26733	72.869098	21.07.2022	3:14 PM	Planted In HDPE Bag	Live
210	210	Cassia Fistula	Bahava	8-10'	2-3"	19.267338	72.869098	21.07.2022	3:14 PM	Planted In HDPE Bag	Live
211	211	Cassia Fistula	Bahava	8-10'	2-3"	19.267325	72.869106	21.07.2022	3:15 PM	Planted In HDPE Bag	Live
212	212	Cassia Fistula	Bahava	8-10'	2-3"	19.267441	72.869418	21.07.2022	3:30 PM	Planted In HDPE Bag	Live
213	213	Cassia Fistula	Bahava	8-10'	2-3"	19.267344	72.86909	21.07.2022	3:30 PM	Planted In HDPE Bag	Live
214	214	Cassia Fistula	Bahava	8-10'	2-3"	19.267335	72.869064	21.07.2022	3:30 PM	Planted In HDPE Bag	Live
215	215	Cassia Fistula	Bahava	8-10'	2-3"	19.267326	72.869134	24.07.2022	11:56 PM	Planted In HDPE Bag	Live

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Santosh Kamble
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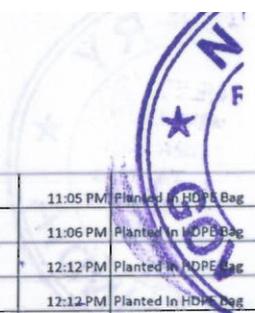
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216	216	Cassia Fistula	Bahava	8-10'	2-3"	19 26733	72.869035	21.07.2022	3:30 PM	Planted In HDPE Bag	Live
217	217	Cassia Fistula	Bahava	8-10'	2-3"	19 267285	72 869155	24.07.2022	11:57 PM	Planted In HDPE Bag	Live
218	218	Cassia Fistula	Bahava	8-10'	2-3"	19 267285	72 869155	24.07.2022	11:57 PM	Planted In HDPE Bag	Live
219	219	Cassia Fistula	Bahava	8-10'	2-3"	19.267273	72.8689937	21.07.2022	3:43 PM	Planted In HDPE Bag	Live
220	220	Cassia Fistula	Bahava	8-10'	2-3"	19 267306	72 868948	21.07.2022	3:43 PM	Planted In HDPE Bag	Live
221	221	Cassia Fistula	Bahava	8-10'	2-3"	19 267314	72 868967	21.07.2022	3:43 PM	Planted In HDPE Bag	Live
222	222	Cassia Fistula	Bahava	8-10'	2-3"	19.267314	72 868967	21.07.2022	3:43 PM	Planted In HDPE Bag	Live
223	223	Ficus glomerata	Umber	8-10'	2-3"	19.267226	72 869176	21.07.2022	3:15 PM	Planted In HDPE Bag	Live
224	224	Ficus glomerata	Umber	8-10'	2-3"	19 267279	72 869193	21.07.2022	3:15 PM	Planted In HDPE Bag	Live
225	225	Ficus glomerata	Umber	8-10'	2-3"	19 2673	72.869122	21.07.2022	3:15 PM	Planted In HDPE Bag	Live
226	226	Ficus glomerata	Umber	8-10'	2-3"	19 267295	72.86917	24.07.2022	11:57 PM	Planted In HDPE Bag	Live
227	227	Ficus glomerata	Umber	8-10'	2-3"	19.267269	72 86904	21.07.2022	3:16 PM	Planted In HDPE Bag	Live
228	228	Ficus glomerata	Umber	8-10'	2-3"	19.267336	72 86904	21.07.2022	3:30 PM	Planted In HDPE Bag	Live
229	229	Ficus glomerata	Umber	8-10'	2-3"	19.267286	72.869016	21.07.2022	3:31 PM	Planted In HDPE Bag	Live
230	230	Ficus glomerata	Umber	8-10'	2-3"	19.267296	72.869046	21.07.2022	3:31 PM	Planted In HDPE Bag	Live
231	231	Ficus glomerata	Umber	8-10'	2-3"	19.267317	72 869028	21.07.2022	3:31 PM	Planted In HDPE Bag	Live
232	232	Ficus glomerata	Umber	8-10'	2-3"	19.267294	72 869021	21.07.2022	3:32 PM	Planted In HDPE Bag	Live
233	233	Saraca indica	Sita Ashok	8-10'	2-3"	19.267294	72.869029	21.07.2022	3:16 PM	Planted In HDPE Bag	Live
234	234	Saraca indica	Sita Ashok	8-10'	2-3"	19.267269	72 869042	21.07.2022	3:16 PM	Planted In HDPE Bag	Live
235	235	Saraca indica	Sita Ashok	8-10'	2-3"	19.267262	72 869041	21.07.2022	3:17 PM	Planted In HDPE Bag	Live
236	236	Saraca indica	Sita Ashok	8-10'	2-3"	19 267314	72.869132	24.07.2022	11:59 PM	Planted In HDPE Bag	Live
237	237	Saraca indica	Sita Ashok	8-10'	2-3"	19 267315	72 86903	21.07.2022	3:32 PM	Planted In HDPE Bag	Live
238	238	Saraca indica	Sita Ashok	8-10'	2-3"	19.267222	72.869163	24.07.2022	11:59 PM	Planted In HDPE Bag	Live
239	239	Saraca indica	Sita Ashok	8-10'	2-3"	19.267286	72 869028	21.07.2022	3:32 PM	Planted In HDPE Bag	Live
240	240	Saraca indica	Sita Ashok	8-10'	2-3"	19.267201	72.86949	21.07.2022	3:32 PM	Planted In HDPE Bag	Live
241	241	Saraca indica	Sita Ashok	8-10'	2-3"	19.267207	72.86917	24.07.2022	11:59 PM	Planted In HDPE Bag	Live
242	242	Saraca indica	Sita Ashok	8-10'	2-3"	19.267315	72 86941	21.07.2022	3:48 PM	Planted In HDPE Bag	Live
243	243	Saraca indica	Sita Ashok	8-10'	2-3"	19.26731	72.868941	21.07.2022	3:48 PM	Planted In HDPE Bag	Live
244	244	Saraca indica	Sita Ashok	8-10'	2-3"	19.267319	72.8689456	21.07.2022	3:49 PM	Planted In HDPE Bag	Live
245	245	Saraca indica	Sita Ashok	8-10'	2-3"	19.266612	72.868798	21.07.2022	3:51 PM	Planted In HDPE Bag	Live
246	246	Saraca indica	Sita Ashok	8-10'	2-3"	19.267226	72.868863	21.07.2022	3:53 PM	Planted In HDPE Bag	Live
247	247	Saraca indica	Sita Ashok	8-10'	2-3"	19.26733	72.869011	21.07.2022	3:54 PM	Planted In HDPE Bag	Live
248	248	Saraca indica	Sita Ashok	8-10'	2-3"	19.267321	72.868979	21.07.2022	3:55 PM	Planted In HDPE Bag	Live
249	249	Cassia Fistula	Bahava	8-10'	2-3"	19 26731	72 86906	22.07.2022	10:54 PM	Planted In HDPE Bag	Live
250	250	Cassia Fistula	Bahava	8-10'	2-3"	19 267319	72.869039	22.07.2022	10:54 PM	Planted In HDPE Bag	Live
251	251	Cassia Fistula	Bahava	8-10'	2-3"	19.267315	72 86904	22.07.2022	10:54 PM	Planted In HDPE Bag	Live
252	252	Cassia Fistula	Bahava	8-10'	2-3"	19 26731	72.869036	22.07.2022	10:54 PM	Planted In HDPE Bag	Live
253	253	Cassia Fistula	Bahava	8-10'	2-3"	19.267298	72.869016	22.07.2022	10:54 PM	Planted In HDPE Bag	Live
254	254	Cassia Fistula	Bahava	8-10'	2-3"	19.267297	72 869005	22.07.2022	10:55 PM	Planted In HDPE Bag	Live
255	255	Cassia Fistula	Bahava	8-10'	2-3"	19 267302	72.868989	22.07.2022	10:55 PM	Planted In HDPE Bag	Live
256	256	Cassia Fistula	Bahava	8-10'	2-3"	19 267309	72.868983	22.07.2022	10:55 PM	Planted In HDPE Bag	Live
257	257	Cassia Fistula	Bahava	8-10'	2-3"	19.267316	72.868962	22.07.2022	10:55 PM	Planted In HDPE Bag	Live
258	258	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.2673	72.869051	21.07.2022	3:17 PM	Planted In HDPE Bag	Live
259	259	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19 267315	72 868934	22.07.2022	10:56 PM	Planted In HDPE Bag	Live
260	260	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19 267314	72.868941	22.07.2022	10:56 PM	Planted In HDPE Bag	Live
261	261	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19 267575	72 868972	22.07.2022	11:00 PM	Planted In HDPE Bag	Live
262	262	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19 267262	72.8689195	22.07.2022	11:42 PM	Planted In HDPE Bag	Live
263	263	Saraca indica	Sita Ashok	8-10'	2-3"	19 267281	72.869001	22.07.2022	11:00 PM	Planted In HDPE Bag	Live
264	264	Saraca indica	Sita Ashok	8-10'	2-3"	19.267291	72 8698971	22.07.2022	11:00 PM	Planted In HDPE Bag	Live
265	265	Saraca indica	Sita Ashok	8-10'	2-3"	19.267229	72.868972	22.07.2022	11:01 PM	Planted In HDPE Bag	Live
266	266	Saraca indica	Sita Ashok	8-10'	2-3"	19.267288	72.868972	22.07.2022	11:01 PM	Planted In HDPE Bag	Live
267	267	Saraca indica	Sita Ashok	8-10'	2-3"	19 267288	72.868971	22.07.2022	11:01 PM	Planted In HDPE Bag	Live
268	268	Saraca indica	Sita Ashok	8-10'	2-3"	19.267255	72.869189	24.07.2022	11:42 PM	Planted In HDPE Bag	Live
269	269	Saraca indica	Sita Ashok	8-10'	2-3"	19 267272	72.869259	24.07.2022	11:43 PM	Planted In HDPE Bag	Live
270	270	Saraca indica	Sita Ashok	8-10'	2-3"	19 26727	72.86882	22.07.2022	11:05 PM	Planted In HDPE Bag	Live

Sanjay Kambale
 Naresh Panwar
 Sanjay Potdar
 Manager - Horticulture DGM - Horticulture AVP - Horticulture

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271	271	Saraca indica	Sita Ashok	8-10'	2-3"	19.267285	72.868855	22.07.2022	11:05 PM	Planted In HDPE Bag	Live
272	272	Saraca indica	Sita Ashok	8-10'	2-3"	19.267293	72.868864	22.07.2022	11:06 PM	Planted In HDPE Bag	Live
273	273	Michelia champaca	Son chafha	8-10'	2-3"	19.267319	72.869049	22.07.2022	12:12 PM	Planted In HDPE Bag	Live
274	274	Michelia champaca	Son chafha	8-10'	2-3"	19.267317	72.869034	22.07.2022	12:12 PM	Planted In HDPE Bag	Live
275	275	Michelia champaca	Son chafha	8-10'	2-3"	19.267316	72.869033	22.07.2022	12:12 PM	Planted In HDPE Bag	Live
276	276	Michelia champaca	Son chafha	8-10'	2-3"	19.267319	72.869029	22.07.2022	11:12 PM	Planted In HDPE Bag	Live
277	277	Michelia champaca	Son chafha	8-10'	2-3"	19.267319	72.869026	22.07.2022	12:13 PM	Planted In HDPE Bag	Live
278	278	Michelia champaca	Son chafha	8-10'	2-3"	19.267109	72.868983	22.07.2022	12:15 PM	Planted In HDPE Bag	Live
279	279	Michelia champaca	Son chafha	8-10'	2-3"	19.267125	72.869031	22.07.2022	12:15 PM	Planted In HDPE Bag	Live
280	280	Michelia champaca	Son chafha	8-10'	2-3"	19.267125	72.869031	22.07.2022	12:15 PM	Planted In HDPE Bag	Live
281	281	Michelia champaca	Son chafha	8-10'	2-3"	19.267121	72.869067	22.07.2022	12:16 PM	Planted In HDPE Bag	Live
282	282	Michelia champaca	Son chafha	8-10'	2-3"	19.267121	72.869067	22.07.2022	12:16 PM	Planted In HDPE Bag	Live
283	283	Michelia champaca	Son chafha	8-10'	2-3"	19.267111	72.869088	22.07.2022	12:16 PM	Planted In HDPE Bag	Live
284	284	Michelia champaca	Son chafha	8-10'	2-3"	19.267111	72.869088	22.07.2022	12:16 PM	Planted In HDPE Bag	Live
285	285	Michelia champaca	Son chafha	8-10'	2-3"	19.267103	72.869095	22.07.2022	12:16 PM	Planted In HDPE Bag	Live
286	286	Michelia champaca	Son chafha	8-10'	2-3"	19.267102	72.869096	22.07.2022	12:16 PM	Planted In HDPE Bag	Live
287	287	Michelia champaca	Son chafha	8-10'	2-3"	19.267061	72.869069	22.07.2022	12:17 PM	Planted In HDPE Bag	Live
288	288	Michelia champaca	Son chafha	8-10'	2-3"	19.267248	72.869041	22.07.2022	12:18 PM	Planted In HDPE Bag	Live
289	289	Michelia champaca	Son chafha	8-10'	2-3"	19.267263	72.869048	22.07.2022	12:18 PM	Planted In HDPE Bag	Live
290	290	Michelia champaca	Son chafha	8-10'	2-3"	19.267282	72.869058	22.07.2022	12:18 PM	Planted In HDPE Bag	Live
291	291	Michelia champaca	Son chafha	8-10'	2-3"	19.267284	72.869064	22.07.2022	12:18 PM	Planted In HDPE Bag	Live
292	292	Michelia champaca	Son chafha	8-10'	2-3"	19.267284	72.869063	22.07.2022	12:18 PM	Planted In HDPE Bag	Live
293	293	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267259	72.869246	22.07.2022	11:26 AM	Planted In HDPE Bag	Live
294	294	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267272	72.869259	24.07.2022	11:45 AM	Planted In HDPE Bag	Live
295	295	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267259	72.869246	22.07.2022	11:26 AM	Planted In HDPE Bag	Live
296	296	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267238	72.869016	22.07.2022	11:27 AM	Planted In HDPE Bag	Live
297	297	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267246	72.869022	22.07.2022	11:27 AM	Planted In HDPE Bag	Live
298	298	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267244	72.869008	22.07.2022	11:28 AM	Planted In HDPE Bag	Live
299	299	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267246	72.869002	22.07.2022	11:28 AM	Planted In HDPE Bag	Live
300	300	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267245	72.869004	22.07.2022	11:28 AM	Planted In HDPE Bag	Live
301	301	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267245	72.869004	22.07.2022	11:28 AM	Planted In HDPE Bag	Live
302	302	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267275	72.869121	23.07.2022	5:28 AM	Planted In HDPE Bag	Live
303	303	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267245	72.869007	22.07.2022	11:30 AM	Planted In HDPE Bag	Live
304	304	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267246	72.869005	22.07.2022	11:30 AM	Planted In HDPE Bag	Live
305	305	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267276	72.869121	23.07.2022	5:28 PM	Planted In HDPE Bag	Live
306	306	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267245	72.869006	22.07.2022	11:31 AM	Planted In HDPE Bag	Live
307	307	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267246	72.869014	22.07.2022	11:31 AM	Planted In HDPE Bag	Live
308	308	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267244	72.869007	22.07.2022	11:35 AM	Planted In HDPE Bag	Live
309	309	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267246	72.869007	22.07.2022	11:35 AM	Planted In HDPE Bag	Live
310	310	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267272	72.86913	23.07.2022	5:29 PM	Planted In HDPE Bag	Live
311	311	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267244	72.869008	22.07.2022	11:36 AM	Planted In HDPE Bag	Live
312	312	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267244	72.869008	22.07.2022	11:36 AM	Planted In HDPE Bag	Live
313	313	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267299	72.869198	23.07.2022	5:22 PM	Planted In HDPE Bag	Live
314	314	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267246	72.869006	22.07.2022	11:40 AM	Planted In HDPE Bag	Live
315	315	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267181	72.86922	23.07.2022	5:23 PM	Planted In HDPE Bag	Live
316	316	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267266	72.869146	23.07.2022	5:15 PM	Planted In HDPE Bag	Live
317	317	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267247	72.868994	22.07.2022	11:41 AM	Planted In HDPE Bag	Live
318	318	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267273	72.8689155	23.07.2022	5:15 PM	Planted In HDPE Bag	Live
319	319	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267279	72.8689176	23.07.2022	5:16 PM	Planted In HDPE Bag	Live
320	320	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267276	72.869161	23.07.2022	5:15 PM	Planted In HDPE Bag	Live
321	321	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267278	72.869163	23.07.2022	5:16 PM	Planted In HDPE Bag	Live
322	322	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267279	72.869176	23.07.2022	5:16 PM	Planted In HDPE Bag	Live
323	323	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267241	72.868963	22.07.2022	11:47 AM	Planted In HDPE Bag	Live
324	324	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267285	72.869199	23.07.2022	5:17 PM	Planted In HDPE Bag	Live
325	325	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267285	72.869199	23.07.2022	5:17 PM	Planted In HDPE Bag	Live

Naresh Panwar
Naresh Panwar
 DGM - Horticulture

Santosh Kumbhoj
Santosh Kumbhoj
 Manager - Horticulture

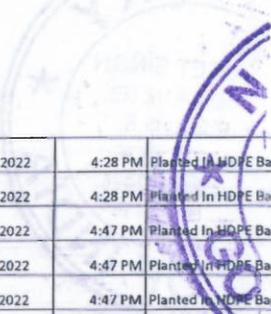
Sanjay Poudal
Sanjay Poudal
 AVP - Horticulture



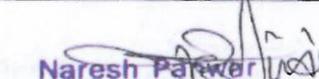
326	326	Peltophorum pterocarpum	Sonmaha	8-10'	2-3"	19.267285	72.869199	23.07.2022	5:18 PM	Planted In HDPE Bag	Live
327	327	Peltophorum pterocarpum	Sonmaha	8-10'	2-3"	19.267285	72.869202	23.07.2022	5:18 PM	Planted In HDPE Bag	Live
328	328	Michelia champaca	Sonmaha	8-10'	2-3"	19.266734	72.869212	22.07.2022	5:28 PM	Planted In HDPE Bag	Live
329	329	Michelia champaca	Son chafha	8-10'	2-3"	19.267985	72.869087	22.07.2022	5:28 PM	Planted In HDPE Bag	Live
330	330	Michelia champaca	Son chafha	8-10'	2-3"	19.267003	72.869072	22.07.2022	12:28 PM	Planted In HDPE Bag	Live
331	331	Michelia champaca	Son chafha	8-10'	2-3"	19.267023	72.869063	22.07.2022	12:28 PM	Planted In HDPE Bag	Live
332	332	Michelia champaca	Son chafha	8-10'	2-3"	19.267012	72.869068	22.07.2022	12:28 PM	Planted In HDPE Bag	Live
333	333	Michelia champaca	Son chafha	8-10'	2-3"	19.267034	72.869055	22.07.2022	12:28 PM	Planted In HDPE Bag	Live
334	334	Michelia champaca	Son chafha	8-10'	2-3"	19.267038	72.869051	22.07.2022	12:28 PM	Planted In HDPE Bag	Live
335	335	Michelia champaca	Son chafha	8-10'	2-3"	19.267029	72.86906	22.07.2022	12:28 PM	Planted In HDPE Bag	Live
336	336	Michelia champaca	Son chafha	8-10'	2-3"	19.267266	72.869127	23.07.2022	5:33 PM	Planted In HDPE Bag	Live
337	337	Michelia champaca	Son chafha	8-10'	2-3"	19.26703	72.869061	22.07.2022	12:29 PM	Planted In HDPE Bag	Live
338	338	Michelia champaca	Son chafha	8-10'	2-3"	19.267264	72.86912	23.07.2022	5:36 PM	Planted In HDPE Bag	Live
339	339	Michelia champaca	Son chafha	8-10'	2-3"	19.267269	72.869117	23.07.2022	5:36 PM	Planted In HDPE Bag	Live
340	340	Michelia champaca	Son chafha	8-10'	2-3"	19.267273	72.869122	23.07.2022	5:36 PM	Planted In HDPE Bag	Live
341	341	Michelia champaca	Son chafha	8-10'	2-3"	19.267264	72.869125	23.07.2022	5:37 PM	Planted In HDPE Bag	Live
342	342	Michelia champaca	Son chafha	8-10'	2-3"	19.267241	72.869019	22.07.2022	12:30 PM	Planted In HDPE Bag	Live
343	343	Michelia champaca	Son chafha	8-10'	2-3"	19.26707	72.869074	22.07.2022	12:31 PM	Planted In HDPE Bag	Live
344	344	Michelia champaca	Son chafha	8-10'	2-3"	19.267044	72.869068	22.07.2022	12:32 PM	Planted In HDPE Bag	Live
345	345	Michelia champaca	Son chafha	8-10'	2-3"	19.267038	72.869071	22.07.2022	12:32 PM	Planted In HDPE Bag	Live
346	346	Michelia champaca	Son chafha	8-10'	2-3"	19.267042	72.869073	22.07.2022	12:32 PM	Planted In HDPE Bag	Live
347	347	Michelia champaca	Son chafha	8-10'	2-3"	19.267046	72.869072	22.07.2022	12:32 PM	Planted In HDPE Bag	Live
348	348	Mimusops elengi	Bakul	8-10'	2-3"	19.267252	72.869045	22.07.2022	12:38 PM	Planted In HDPE Bag	Live
349	349	Mimusops elengi	Bakul	8-10'	2-3"	19.267305	72.869106	22.07.2022	12:38 PM	Planted In HDPE Bag	Live
350	350	Mimusops elengi	Bakul	8-10'	2-3"	19.267313	72.869141	22.07.2022	12:38 PM	Planted In HDPE Bag	Live
351	351	Mimusops elengi	Bakul	8-10'	2-3"	19.267318	72.869158	22.07.2022	12:38 PM	Planted In HDPE Bag	Live
352	352	Mimusops elengi	Bakul	8-10'	2-3"	19.267315	72.869171	22.07.2022	12:39 PM	Planted In HDPE Bag	Live
353	353	Mimusops elengi	Bakul	8-10'	2-3"	19.267312	72.869181	22.07.2022	12:39 PM	Planted In HDPE Bag	Live
354	354	Mimusops elengi	Bakul	8-10'	2-3"	19.267314	72.869187	22.07.2022	12:39 PM	Planted In HDPE Bag	Live
355	355	Mimusops elengi	Bakul	8-10'	2-3"	19.26732	72.869194	22.07.2022	12:39 PM	Planted In HDPE Bag	Live
356	356	Mimusops elengi	Bakul	8-10'	2-3"	19.267315	72.869214	22.07.2022	12:39 PM	Planted In HDPE Bag	Live
357	357	Mimusops elengi	Bakul	8-10'	2-3"	19.26732	72.869221	22.07.2022	12:40 PM	Planted In HDPE Bag	Live
358	358	Mimusops elengi	Bakul	8-10'	2-3"	19.267324	72.869232	22.07.2022	12:40 PM	Planted In HDPE Bag	Live
359	359	Mimusops elengi	Bakul	8-10'	2-3"	19.267325	72.869232	22.07.2022	12:40 PM	Planted In HDPE Bag	Live
360	360	Mimusops elengi	Bakul	8-10'	2-3"	19.267322	72.869246	22.07.2022	12:40 PM	Planted In HDPE Bag	Live
361	361	Mimusops elengi	Bakul	8-10'	2-3"	19.267315	72.869258	22.07.2022	12:40 PM	Planted In HDPE Bag	Live
362	362	Mimusops elengi	Bakul	8-10'	2-3"	19.2673	72.869282	22.07.2022	12:40 PM	Planted In HDPE Bag	Live
363	363	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267244	72.868911	22.07.2022	12:57 PM	Planted In HDPE Bag	Live
364	364	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267248	72.868906	22.07.2022	12:57 PM	Planted In HDPE Bag	Live
365	365	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26726	72.868904	22.07.2022	12:57 PM	Planted In HDPE Bag	Live
366	366	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267267	72.868903	22.07.2022	12:57 PM	Planted In HDPE Bag	Live
367	367	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267267	72.8689	22.07.2022	12:57 PM	Planted In HDPE Bag	Live
368	368	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267264	72.868897	22.07.2022	12:57 PM	Planted In HDPE Bag	Live
369	369	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26732	72.869102	24.07.2022	12:20 PM	Planted In HDPE Bag	Live
370	370	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267253	72.869086	24.07.2022	12:20 PM	Planted In HDPE Bag	Live
371	371	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267275	72.869109	24.07.2022	12:21 PM	Planted In HDPE Bag	Live
372	372	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26727	72.869089	24.07.2022	12:21 PM	Planted In HDPE Bag	Live
373	373	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267261	72.869074	24.07.2022	12:21 PM	Planted In HDPE Bag	Live
374	374	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267253	72.869075	24.07.2022	12:22 PM	Planted In HDPE Bag	Live
375	375	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267253	72.869031	24.07.2022	12:24 PM	Planted In HDPE Bag	Live
376	376	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26726	72.869053	22.07.2022	12:24 PM	Planted In HDPE Bag	Live
377	377	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267266	72.868904	24.07.2022	12:59 PM	Planted In HDPE Bag	Live
378	378	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267618	72.868031	24.07.2022	4:28 PM	Planted In HDPE Bag	Live
379	379	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267618	72.868031	24.07.2022	4:28 PM	Planted In HDPE Bag	Live
380	380	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267011	72.869087	24.07.2022	1:50 PM	Planted In HDPE Bag	Live

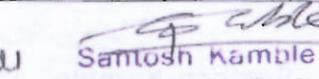
Santosh Kamble
 Manager - Horticulture
 Naresh Banwar
 DGM - Horticulture
 Sanjay Foidar
 APP - Horticulture

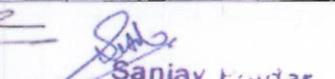
1050



381	381	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:28 PM	Planted In HDPE Bag	Live
382	382	Azadirachta indica	Kadu Neem	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:28 PM	Planted In HDPE Bag	Live
383	383	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267177	72.869394	22.07.2022	4:47 PM	Planted In HDPE Bag	Live
384	384	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267172	72.869383	22.07.2022	4:47 PM	Planted In HDPE Bag	Live
385	385	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267172	72.869384	22.07.2022	4:47 PM	Planted In HDPE Bag	Live
386	386	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.26717	72.869383	22.07.2022	4:47 PM	Planted In HDPE Bag	Live
387	387	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267163	72.869375	22.07.2022	4:47 PM	Planted In HDPE Bag	Live
388	388	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267128	72.869214	24.07.2022	1:52 PM	Planted In HDPE Bag	Live
389	389	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267169	72.869376	22.07.2022	4:47 PM	Planted In HDPE Bag	Live
390	390	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267171	72.869378	22.07.2022	4:48 PM	Planted In HDPE Bag	Live
391	391	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267167	72.869387	22.07.2022	4:48 PM	Planted In HDPE Bag	Live
392	392	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267125	72.8694	22.07.2022	4:48 PM	Planted In HDPE Bag	Live
393	393	putranjiva roxburghi	putranjiva	8-10'	2-3"	19.267117	72.869382	22.07.2022	4:48 PM	Planted In HDPE Bag	Live
394	394	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:33 PM	Planted In HDPE Bag	Live
395	395	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:33 PM	Planted In HDPE Bag	Live
396	396	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:33 PM	Planted In HDPE Bag	Live
397	397	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:34 PM	Planted In HDPE Bag	Live
398	398	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:34 PM	Planted In HDPE Bag	Live
399	399	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:34 PM	Planted In HDPE Bag	Live
400	400	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267618	72.868031	22.07.2022	4:34 PM	Planted In HDPE Bag	Live
401	401	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267231	72.869268	22.07.2022	4:49 PM	Planted In HDPE Bag	Live
402	402	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267249	72.869119	22.07.2022	4:51 PM	Planted In HDPE Bag	Live
403	403	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267248	72.869101	22.07.2022	4:51 PM	Planted In HDPE Bag	Live
404	404	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267247	72.869106	22.07.2022	4:52 PM	Planted In HDPE Bag	Live
405	405	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267248	72.869107	22.07.2022	4:52 PM	Planted In HDPE Bag	Live
406	406	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267249	72.869107	22.07.2022	4:52 PM	Planted In HDPE Bag	Live
407	407	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267246	72.869107	22.07.2022	4:52 PM	Planted In HDPE Bag	Live
408	408	Kananga odolata	Kawati chafha	8-10'	2-3"	19.26725	72.86911	22.07.2022	4:53 PM	Planted In HDPE Bag	Live
409	409	Kananga odolata	Kawati chafha	8-10'	2-3"	19.267291	72.869082	24.07.2022	12:04 PM	Planted In HDPE Bag	Live
410	410	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267128	72.869336	22.07.2022	5:00 PM	Planted In HDPE Bag	Live
411	411	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.26717	72.869304	22.07.2022	5:01 PM	Planted In HDPE Bag	Live
412	412	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267214	72.869186	24.07.2022	12:04 PM	Planted In HDPE Bag	Live
413	413	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267192	72.869208	26.07.2022	10:42 AM	Planted In HDPE Bag	Live
414	414	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.2671	72.869299	22.07.2022	12:01 PM	Planted In HDPE Bag	Live
415	415	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267197	72.8692	24.07.2022	12:06 PM	Planted In HDPE Bag	Live
416	416	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267214		26.07.2022		Planted In HDPE Bag	Live
417	417	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267202	72.869298	22.07.2022	5:02 PM	Planted In HDPE Bag	Live
418	418	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267105	72.869304	22.07.2022	5:02 PM	Planted In HDPE Bag	Live
419	419	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267107	72.869304	22.07.2022	5:02 PM	Planted In HDPE Bag	Live
420	420	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267099	72.869299	22.07.2022	5:02 PM	Planted In HDPE Bag	Live
421	421	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267097	72.869298	22.07.2022	5:03 PM	Planted In HDPE Bag	Live
422	422	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267101	72.869301	22.07.2022	5:03 PM	Planted In HDPE Bag	Live
423	423	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267106	72.869305	22.07.2022	5:03 PM	Planted In HDPE Bag	Live
424	424	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267108	72.869309	22.07.2022	5:03 PM	Planted In HDPE Bag	Live
425	425	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267109	72.869313	22.07.2022	5:08 PM	Planted In HDPE Bag	Live
426	426	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267114	72.869312	22.07.2022	5:08 PM	Planted In HDPE Bag	Live
427	427	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267117	72.86931	22.07.2022	5:08 PM	Planted In HDPE Bag	Live
428	428	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267118	72.86931	22.07.2022	5:09 PM	Planted In HDPE Bag	Live
429	429	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267118	72.869311	22.07.2022	5:09 PM	Planted In HDPE Bag	Live
430	430	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267119	72.869311	22.07.2022	5:09 PM	Planted In HDPE Bag	Live
431	431	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267121	72.869312	22.07.2022	5:09 PM	Planted In HDPE Bag	Live
432	432	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267121	72.869312	22.07.2022	5:09 PM	Planted In HDPE Bag	Live
433	433	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267125	72.869316	22.07.2022	5:11 PM	Planted In HDPE Bag	Live
434	434	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267126	72.869311	22.07.2022	5:11 PM	Planted In HDPE Bag	Live
435	435	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267126	72.869312	22.07.2022	5:11 PM	Planted In HDPE Bag	Live

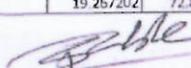
 Naresh Pawar
 DGM - Horticulture

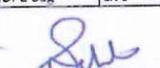
 Santosh Kamble
 Manager - Horticulture

 Sanjay Foidar
 AVP - Horticulture



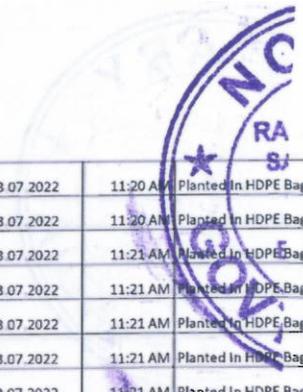
436	436	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267126	72.869312	22.07.2022	5:11 PM	Planted In HDPE Bag	Live
437	437	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267117	72.869301	22.07.2022	5:18 PM	Planted In HDPE Bag	Live
438	438	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267096	72.869296	22.07.2022	5:18 PM	Planted In HDPE Bag	Live
439	439	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267077	72.86929	22.07.2022	5:18 PM	Planted In HDPE Bag	Live
440	440	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267072	72.869286	22.07.2022	5:18 PM	Planted In HDPE Bag	Live
441	441	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267073	72.869288	22.07.2022	5:18 PM	Planted In HDPE Bag	Live
442	442	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267072	72.869289	22.07.2022	5:18 PM	Planted In HDPE Bag	Live
443	443	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267185	72.869211	26.07.2022	10:36 AM	Planted In HDPE Bag	Live
444	444	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267042	72.86931	22.07.2022	5:19 PM	Planted In HDPE Bag	Live
445	445	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267052	72.869317	22.07.2022	5:19 PM	Planted In HDPE Bag	Live
446	446	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267062	72.869286	22.07.2022	5:19 PM	Planted In HDPE Bag	Live
447	447	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267064	72.869291	22.07.2022	5:19 PM	Planted In HDPE Bag	Live
448	448	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267131	72.869198	24.07.2022	12:08 PM	Planted In HDPE Bag	Live
449	449	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267054	72.869319	22.07.2022	5:19 PM	Planted In HDPE Bag	Live
450	450	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267184	72.869157	24.07.2022	12:09 PM	Planted In HDPE Bag	Live
451	451	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267214	72.869102	24.07.2022	12:09 PM	Planted In HDPE Bag	Live
452	452	Wodyetia bifurcata	Fox tail Palm	8-10'	2-3"	19.267051	72.869067	22.07.2022	5:29 PM	Planted In HDPE Bag	Live
453	453	Wodyetia bifurcata	Fox tail Palm	8-10'	2-3"	19.267048	72.86906	22.07.2022	5:29 PM	Planted In HDPE Bag	Live
454	454	Wodyetia bifurcata	Fox tail Palm	8-10'	2-3"	19.267083	72.869015	22.07.2022	5:29 PM	Planted In HDPE Bag	Live
455	455	Wodyetia bifurcata	Fox tail Palm	8-10'	2-3"	19.267086	72.869024	22.07.2022	5:30 PM	Planted In HDPE Bag	Live
456	456	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267263	72.869078	24.07.2022	12:12 PM	Planted In HDPE Bag	Live
457	457	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267248	72.869052	24.07.2022	12:12 PM	Planted In HDPE Bag	Live
458	458	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267254	72.869144	22.07.2022	5:38 PM	Planted In HDPE Bag	Live
459	459	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267255	72.869069	24.07.2022	12:12 PM	Planted In HDPE Bag	Live
460	460	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.26727	72.869077	24.07.2022	12:12 PM	Planted In HDPE Bag	Live
461	461	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267267	72.869073	24.07.2022	12:12 PM	Planted In HDPE Bag	Live
462	462	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267262	72.869073	24.07.2022	12:13 PM	Planted In HDPE Bag	Live
463	463	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267262	72.86906	24.07.2022	12:13 PM	Planted In HDPE Bag	Live
464	464	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.86908	24.07.2022	12:13 PM	Planted In HDPE Bag	Live
465	465	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.86908	24.07.2022	12:13 PM	Planted In HDPE Bag	Live
466	466	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.869085	24.07.2022	12:13 PM	Planted In HDPE Bag	Live
467	467	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.869085	24.07.2022	12:13 PM	Planted In HDPE Bag	Live
468	468	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267273	72.869085	24.07.2022	5:40 PM	Planted In HDPE Bag	Live
469	469	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267218	72.869121	22.07.2022	5:40 PM	Planted In HDPE Bag	Live
470	470	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267218	72.869122	22.07.2022	5:40 PM	Planted In HDPE Bag	Live
471	471	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.267802	72.870174	24.07.2022	2:13 PM	Planted In HDPE Bag	Live
472	472	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19.266876	72.868932	24.07.2022	2:13 PM	Planted In HDPE Bag	Live
473	473	Mangifera Indica	Mango	8-10'	2-3"	19.26725	72.869039	23.07.2022	11:12 AM	Planted In HDPE Bag	Live
474	474	Mangifera Indica	Mango	8-10'	2-3"	19.267282	72.86887	23.07.2022	11:12 AM	Planted In HDPE Bag	Live
475	475	Mangifera Indica	Mango	8-10'	2-3"	19.267279	72.868871	23.07.2022	11:13 AM	Planted In HDPE Bag	Live
476	476	Mangifera Indica	Mango	8-10'	2-3"	19.267282	72.868866	23.07.2022	11:13 AM	Planted In HDPE Bag	Live
477	477	Mangifera Indica	Mango	8-10'	2-3"	19.26728	72.868868	23.07.2022	11:13 AM	Planted In HDPE Bag	Live
478	478	Mangifera Indica	Mango	8-10'	2-3"	19.267278	72.868873	23.07.2022	11:13 AM	Planted In HDPE Bag	Live
479	479	Mangifera Indica	Mango	8-10'	2-3"	19.267274	72.868873	23.07.2022	11:13 AM	Planted In HDPE Bag	Live
480	480	Mangifera Indica	Mango	8-10'	2-3"	19.267243	72.868872	23.07.2022	11:14 AM	Planted In HDPE Bag	Live
481	481	Mangifera Indica	Mango	8-10'	2-3"	19.267223	72.868876	23.07.2022	11:15 AM	Planted In HDPE Bag	Live
482	482	Mangifera Indica	Mango	8-10'	2-3"	19.267224	72.868874	23.07.2022	11:16 AM	Planted In HDPE Bag	Live
483	483	Mangifera Indica	Mango	8-10'	2-3"	19.267203	72.868887	23.07.2022	11:19 AM	Planted In HDPE Bag	Live
484	484	Mangifera Indica	Mango	8-10'	2-3"	19.267206	72.868888	23.07.2022	11:19 AM	Planted In HDPE Bag	Live
485	485	Mangifera Indica	Mango	8-10'	2-3"	19.267208	72.868887	23.07.2022	11:19 AM	Planted In HDPE Bag	Live
486	486	Mangifera Indica	Mango	8-10'	2-3"	19.267208	72.868891	23.07.2022	11:19 AM	Planted In HDPE Bag	Live
487	487	Mangifera Indica	Mango	8-10'	2-3"	19.267202	72.868891	23.07.2022	11:19 AM	Planted In HDPE Bag	Live
488	488	Mangifera Indica	Mango	8-10'	2-3"	19.2672	72.868878	23.07.2022	11:20 AM	Planted In HDPE Bag	Live
489	489	Mangifera Indica	Mango	8-10'	2-3"	19.267202	72.868877	23.07.2022	11:20 AM	Planted In HDPE Bag	Live
490	490	Mangifera Indica	Mango	8-10'	2-3"	19.267202	72.868878	23.07.2022	11:20 AM	Planted In HDPE Bag	Live





Santosh Kamble **Naresh Panwar** **Sanjay Poddar**
Manager - Horticulture **DGM - Horticulture** **AVP - Horticulture**

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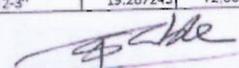
491	491	Mangifera Indica	Mango	8-10'	2-3"	19 267192	72 86881	23 07 2022	11:20 AM	Planted In HDPE Bag	Live
492	492	Mangifera Indica	Mango	8-10'	2-3"	19 267193	72.868878	23 07 2022	11:20 AM	Planted In HDPE Bag	Live
493	493	Millintonia hortensis	Booch	8-10'	2-3"	19 267196	72.868876	23 07 2022	11:21 AM	Planted In HDPE Bag	Live
494	494	Millintonia hortensis	Booch	8-10'	2-3"	19 267196	72.868898	23 07 2022	11:21 AM	Planted In HDPE Bag	Live
495	495	Millintonia hortensis	Booch	8-10'	2-3"	19 2672	72.868896	23 07 2022	11:21 AM	Planted In HDPE Bag	Live
496	496	Millintonia hortensis	Booch	8-10'	2-3"	19.2672	72.868898	23.07.2022	11:21 AM	Planted In HDPE Bag	Live
497	497	Millintonia hortensis	Booch	8-10'	2-3"	19 267196	72.868898	23 07 2022	11:21 AM	Planted In HDPE Bag	Live
498	498	Millintonia hortensis	Booch	8-10'	2-3"	19.267196	72.868902	23.07.2022	11:22 AM	Planted In HDPE Bag	Live
499	499	Millintonia hortensis	Booch	8-10'	2-3"	19 267196	72.868921	24 07 2022	2:09 PM	Planted In HDPE Bag	Live
500	500	Millintonia hortensis	Booch	8-10'	2-3"	19.26717	72.868922	24 07 2022	2:10 PM	Planted In HDPE Bag	Live
501	501	Millintonia hortensis	Booch	8-10'	2-3"	19 267195	72.868898	23 07 2022	11:24 AM	Planted In HDPE Bag	Live
502	502	Millintonia hortensis	Booch	8-10'	2-3"	19 267193	72.868899	23 07 2022	11:24 AM	Planted In HDPE Bag	Live
503	503	Millintonia hortensis	Booch	8-10'	2-3"	19.267194	72.868902	23 07 2022	11:25 AM	Planted In HDPE Bag	Live
504	504	Millintonia hortensis	Booch	8-10'	2-3"	19 267196	72.868894	23 07 2022	11:25 AM	Planted In HDPE Bag	Live
505	505	Millintonia hortensis	Booch	8-10'	2-3"	19 267195	72.868891	23 07 2022	11:25 AM	Planted In HDPE Bag	Live
506	506	Millintonia hortensis	Booch	8-10'	2-3"	19.267195	72.868892	23 07 2022	11:25 AM	Planted In HDPE Bag	Live
507	507	Millintonia hortensis	Booch	8-10'	2-3"	19 267192	72.868892	23 07 2022	11:26 AM	Planted In HDPE Bag	Live
508	508	Delonix Regia	Gulmohar	8-10'	2-3"	19 26728	72.868968	23 07 2022	10:29 AM	Planted In HDPE Bag	Live
509	509	Delonix Regia	Gulmohar	8-10'	2-3"	19.267277	72.869012	23 07 2022	10:29 AM	Planted In HDPE Bag	Live
510	510	Delonix Regia	Gulmohar	8-10'	2-3"	19 267267	72.869027	23 07 2022	10:29 AM	Planted In HDPE Bag	Live
511	511	Delonix Regia	Gulmohar	8-10'	2-3"	19 267265	72.869025	23 07 2022	10:29 AM	Planted In HDPE Bag	Live
512	512	Delonix Regia	Gulmohar	8-10'	2-3"	19 267258	72.869036	23 07 2022	10:29 AM	Planted In HDPE Bag	Live
513	513	Delonix Regia	Gulmohar	8-10'	2-3"	19.267255	72.869043	23 07 2022	10:29 AM	Planted In HDPE Bag	Live
514	514	Delonix Regia	Gulmohar	8-10'	2-3"	19 267252	72.869047	23 07 2022	10:30 AM	Planted In HDPE Bag	Live
515	515	Delonix Regia	Gulmohar	8-10'	2-3"	19.267252	72.869048	23 07 2022	10:30 AM	Planted In HDPE Bag	Live
516	516	Delonix Regia	Gulmohar	8-10'	2-3"	19.267251	72.869048	23 07 2022	10:30 AM	Planted In HDPE Bag	Live
517	517	Delonix Regia	Gulmohar	8-10'	2-3"	19 267247	72.869151	23 07 2022	10:30 AM	Planted In HDPE Bag	Live
518	518	Delonix Regia	Gulmohar	8-10'	2-3"	19.267251	72.869161	23 07 2022	10:31 AM	Planted In HDPE Bag	Live
519	519	Delonix Regia	Gulmohar	8-10'	2-3"	19 267253	72.869166	23 07 2022	10:31 AM	Planted In HDPE Bag	Live
520	520	Delonix Regia	Gulmohar	8-10'	2-3"	19 267253	72.869168	23 07 2022	10:31 AM	Planted In HDPE Bag	Live
521	521	Delonix Regia	Gulmohar	8-10'	2-3"	19 267244	72.869261	23 07 2022	10:32 AM	Planted In HDPE Bag	Live
522	522	Delonix Regia	Gulmohar	8-10'	2-3"	19 267248	72.86926	23 07 2022	10:32 AM	Planted In HDPE Bag	Live
523	523	Delonix Regia	Gulmohar	8-10'	2-3"	19.267255	72.869259	23 07 2022	10:32 AM	Planted In HDPE Bag	Live
524	524	Delonix Regia	Gulmohar	8-10'	2-3"	19.267209	72.869096	24 07 2022	2:15 PM	Planted In HDPE Bag	Live
525	525	Delonix Regia	Gulmohar	8-10'	2-3"	19.267238	72.869227	23 07 2022	10:33 AM	Planted In HDPE Bag	Live
526	526	Delonix Regia	Gulmohar	8-10'	2-3"	19.267254	72.869254	23 07 2022	10:34 AM	Planted In HDPE Bag	Live
527	527	Delonix Regia	Gulmohar	8-10'	2-3"	19.267253	72.869255	23 07 2022	10:34 AM	Planted In HDPE Bag	Live
528	528	Ficus religiosa	Pimpal	8-10'	2-3"	19 267253	72.869255	23 07 2022	10:34 AM	Planted In HDPE Bag	Live
529	529	Ficus religiosa	Pimpal	8-10'	2-3"	19 267191	72.868893	23 07 2022	11:26 AM	Planted In HDPE Bag	Live
530	530	Ficus religiosa	Pimpal	8-10'	2-3"	19 267184	72.868894	23 07 2022	11:27 AM	Planted In HDPE Bag	Live
531	531	Ficus religiosa	Pimpal	8-10'	2-3"	19 267185	72.868893	23 07 2022	11:27 AM	Planted In HDPE Bag	Live
532	532	Ficus religiosa	Pimpal	8-10'	2-3"	19.26719	72.868887	23 07 2022	11:27 AM	Planted In HDPE Bag	Live
533	533	Ficus religiosa	Pimpal	8-10'	2-3"	19 26719	72.868885	23 07 2022	11:28 AM	Planted In HDPE Bag	Live
534	534	Ficus religiosa	Pimpal	8-10'	2-3"	19 267178	72.868886	23 07 2022	11:28 AM	Planted In HDPE Bag	Live
535	535	Ficus religiosa	Pimpal	8-10'	2-3"	19 267183	72.868893	23 07 2022	11:31 AM	Planted In HDPE Bag	Live
536	536	Ficus religiosa	Pimpal	8-10'	2-3"	19 267184	72.868893	23 07 2022	11:31 AM	Planted In HDPE Bag	Live
537	537	Ficus religiosa	Pimpal	8-10'	2-3"	19.267184	72.868894	23 07 2022	11:31 AM	Planted In HDPE Bag	Live
538	538	Ficus religiosa	Pimpal	8-10'	2-3"	19 267188	72.868889	23 07 2022	11:31 AM	Planted In HDPE Bag	Live
539	539	Ficus religiosa	Pimpal	8-10'	2-3"	19 267185	72.8688891	23 07 2022	11:33 AM	Planted In HDPE Bag	Live
540	540	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19 26723	72.869156	23 07 2022	11:37 AM	Planted In HDPE Bag	Live
541	541	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19 267252	72.869143	23 07 2022	11:36 AM	Planted In HDPE Bag	Live
542	542	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19.267237	72.869153	23 07 2022	11:36 AM	Planted In HDPE Bag	Live
543	543	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19 267234	72.869107	24 07 2022	2:26 PM	Planted In HDPE Bag	Live
544	544	Tabebuia argentea	Tabebuia argentea	8-10'	2-3"	19 267201	72.86922	23 07 2022	11:40 AM	Planted In HDPE Bag	Live
545	545	Ficus benghalensis	Vad	8-10'	2-3"	19 267251	72.869147	23 07 2022	11:36 AM	Planted In HDPE Bag	Live

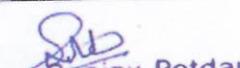
Nareish Panwar
Nareish Panwar
 DGM - Horticulture

Santosh Kamble
Santosh Kamble
 Manager - Horticulture

Banjay Potdar
Banjay Potdar
 AVP - Horticulture

546	546	Ficus benghalensis	Vad	8-10'	2-3"	19.267298	72.868947	23.07.2022	11:42 AM	Planted In HDPE Bag	Live
547	547	Ficus benghalensis	Vad	8-10'	2-3"	19.267197	72.868949	23.07.2022	11:43 AM	Planted In HDPE Bag	Live
548	548	Ficus benghalensis	Vad	8-10'	2-3"	19.267203	72.868985	23.07.2022	11:43 AM	Planted In HDPE Bag	Live
549	549	Ficus benghalensis	Vad	8-10'	2-3"	19.267205	72.869101	23.07.2022	11:43 AM	Planted In HDPE Bag	Live
550	550	Delonix Regia	Gulmohar	8-10'	2-3"	19.2672308	72.869159	23.07.2022	11:48 AM	Planted In HDPE Bag	Live
551	551	Delonix Regia	Gulmohar	8-10'	2-3"	19.267291	72.869171	23.07.2022	11:48 AM	Planted In HDPE Bag	Live
552	552	Delonix Regia	Gulmohar	8-10'	2-3"	19.267284	72.86918	23.07.2022	11:49 AM	Planted In HDPE Bag	Live
553	553	Delonix Regia	Gulmohar	8-10'	2-3"	19.267284	72.869184	23.07.2022	11:49 AM	Planted In HDPE Bag	Live
554	554	Delonix Regia	Gulmohar	8-10'	2-3"	19.267282	72.869192	23.07.2022	11:49 AM	Planted In HDPE Bag	Live
555	555	Delonix Regia	Gulmohar	8-10'	2-3"	19.267282	72.869197	23.07.2022	11:49 AM	Planted In HDPE Bag	Live
556	556	Delonix Regia	Gulmohar	8-10'	2-3"	19.26728	72.869197	23.07.2022	11:49 AM	Planted In HDPE Bag	Live
557	557	Delonix Regia	Gulmohar	8-10'	2-3"	19.267278	72.869201	23.07.2022	11:49 AM	Planted In HDPE Bag	Live
558	558	Delonix Regia	Gulmohar	8-10'	2-3"	19.267279	72.86921	23.07.2022	11:50 AM	Planted In HDPE Bag	Live
559	559	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267257	72.869226	23.07.2022	11:55 AM	Planted In HDPE Bag	Live
560	560	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267227	72.869287	23.07.2022	11:55 AM	Planted In HDPE Bag	Live
561	561	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267271	72.869288	23.07.2022	11:55 AM	Planted In HDPE Bag	Live
562	562	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26727	72.869293	23.07.2022	11:56 AM	Planted In HDPE Bag	Live
563	563	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267268	72.869291	23.07.2022	11:56 AM	Planted In HDPE Bag	Live
564	564	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267269	72.869291	23.07.2022	11:56 AM	Planted In HDPE Bag	Live
565	565	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26727	72.86929	23.07.2022	11:56 AM	Planted In HDPE Bag	Live
566	566	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267272	72.86929	23.07.2022	11:56 AM	Planted In HDPE Bag	Live
567	567	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267274	72.86929	23.07.2022	11:56 AM	Planted In HDPE Bag	Live
568	568	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267274	72.869286	23.07.2022	11:57 AM	Planted In HDPE Bag	Live
569	569	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26727	72.869282	23.07.2022	11:57 AM	Planted In HDPE Bag	Live
570	570	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26727	72.869282	23.07.2022	11:57 AM	Planted In HDPE Bag	Live
571	571	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267274	72.869281	23.07.2022	11:57 AM	Planted In HDPE Bag	Live
572	572	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267276	72.869281	23.07.2022	11:57 AM	Planted In HDPE Bag	Live
573	573	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.267276	72.869281	23.07.2022	11:57 AM	Planted In HDPE Bag	Live
574	574	Peltophorum pterocarpum	Sonmohar	8-10'	2-3"	19.26728	72.869278	23.07.2022	11:57 AM	Planted In HDPE Bag	Live
575	575	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267307	72.869191	23.07.2022	11:58 AM	Planted In HDPE Bag	Live
576	576	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267301	72.869178	23.07.2022	11:58 AM	Planted In HDPE Bag	Live
577	577	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267295	72.869173	23.07.2022	11:58 AM	Planted In HDPE Bag	Live
578	578	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267291	72.869167	23.07.2022	11:58 AM	Planted In HDPE Bag	Live
579	579	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267292	72.869166	23.07.2022	11:59 AM	Planted In HDPE Bag	Live
580	580	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267207	72.869114	24.07.2022	2:20 PM	Planted In HDPE Bag	Live
581	581	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26724	72.868929	23.07.2022	12:04 PM	Planted In HDPE Bag	Live
582	582	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267241	72.868919	23.07.2022	12:04 PM	Planted In HDPE Bag	Live
583	583	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267243	72.868921	23.07.2022	12:04 PM	Planted In HDPE Bag	Live
584	584	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267249	72.868926	23.07.2022	12:04 PM	Planted In HDPE Bag	Live
585	585	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267253	72.868932	23.07.2022	12:05 PM	Planted In HDPE Bag	Live
586	586	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267235	72.868936	23.07.2022	12:05 PM	Planted In HDPE Bag	Live
587	587	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267229	72.868934	23.07.2022	12:05 PM	Planted In HDPE Bag	Live
588	588	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267223	72.868932	23.07.2022	12:05 PM	Planted In HDPE Bag	Live
589	589	Khaya senegalensis	African mohogany	8-10'	2-3"	19.2672233	72.868926	23.07.2022	12:05 PM	Planted In HDPE Bag	Live
590	590	Khaya senegalensis	African mohogany	8-10'	2-3"	19.26724	72.868924	23.07.2022	12:06 PM	Planted In HDPE Bag	Live
591	591	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267218	72.869087	24.07.2022	2:20 PM	Planted In HDPE Bag	Live
592	592	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267216	72.869096	24.07.2022	2:20 PM	Planted In HDPE Bag	Live
593	593	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267245	72.8698926	23.07.2022	12:07 PM	Planted In HDPE Bag	Live
594	594	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267244	72.8698922	23.07.2022	12:07 PM	Planted In HDPE Bag	Live
595	595	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267242	72.8698919	23.07.2022	12:07 PM	Planted In HDPE Bag	Live
596	596	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267244	72.8698917	23.07.2022	12:07 PM	Planted In HDPE Bag	Live
597	597	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267244	72.8698917	23.07.2022	12:07 PM	Planted In HDPE Bag	Live
598	598	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267246	72.8698915	23.07.2022	12:08 PM	Planted In HDPE Bag	Live
599	599	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267246	72.869892	23.07.2022	12:08 PM	Planted In HDPE Bag	Live
600	600	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267243	72.869892	23.07.2022	12:08 PM	Planted In HDPE Bag	Live




Santosh Kamble **Naresh Panwar** **Sanjay Potdar**
 Manager - Horticulture DGM - Horticulture AVP - Horticulture

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601	601	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267212	72.8699097	24.07.2022	2:19 PM	Planted In HDPE Bag	Live
602	602	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267202	72.869106	24.07.2022	2:19 PM	Planted In HDPE Bag	Live
603	603	Khaya senegalensis	African mohogany	8-10'	2-3"	19.267188	72.869082	24.07.2022	2:22 PM	Planted In HDPE Bag	Live
604	604	Largerstromia speciosa	Taman	8-10'	2-3"	19.267197	72.869205	23.07.2022	2:57 PM	Planted In HDPE Bag	Live
605	605	Largerstromia speciosa	Taman	8-10'	2-3"	19.267197	72.869202	23.07.2022	2:57 PM	Planted In HDPE Bag	Live
606	606	Largerstromia speciosa	Taman	8-10'	2-3"	19.267201	72.869199	23.07.2022	2:58 PM	Planted In HDPE Bag	Live
607	607	Largerstromia speciosa	Taman	8-10'	2-3"	19.2672	72.869201	23.07.2022	2:58 PM	Planted In HDPE Bag	Live
608	608	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869202	23.07.2022	2:58 PM	Planted In HDPE Bag	Live
609	609	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869201	23.07.2022	2:58 PM	Planted In HDPE Bag	Live
610	610	Largerstromia speciosa	Taman	8-10'	2-3"	19.267209	72.869187	23.07.2022	2:59 PM	Planted In HDPE Bag	Live
611	611	Largerstromia speciosa	Taman	8-10'	2-3"	19.26721	72.869192	23.07.2022	2:59 PM	Planted In HDPE Bag	Live
612	612	Largerstromia speciosa	Taman	8-10'	2-3"	19.267214	72.869195	23.07.2022	2:59 PM	Planted In HDPE Bag	Live
613	613	Largerstromia speciosa	Taman	8-10'	2-3"	19.267213	72.869195	23.07.2022	2:59 PM	Planted In HDPE Bag	Live
614	614	Largerstromia speciosa	Taman	8-10'	2-3"	19.267225	72.86918	23.07.2022	2:59 PM	Planted In HDPE Bag	Live
615	615	Largerstromia speciosa	Taman	8-10'	2-3"	19.267217	72.869186	23.07.2022	3:00 PM	Planted In HDPE Bag	Live
616	616	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267181	72.869247	23.07.2022	2:55 PM	Planted In HDPE Bag	Live
617	617	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267181	72.869249	23.07.2022	2:55 PM	Planted In HDPE Bag	Live
618	618	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267182	72.869251	23.07.2022	2:55 PM	Planted In HDPE Bag	Live
619	619	Largerstromia speciosa	Taman	8-10'	2-3"	19.267221	72.869181	23.07.2022	3:00 PM	Planted In HDPE Bag	Live
620	620	Largerstromia speciosa	Taman	8-10'	2-3"	19.267208	72.869183	23.07.2022	3:00 PM	Planted In HDPE Bag	Live
621	621	Largerstromia speciosa	Taman	8-10'	2-3"	19.267206	72.869178	23.07.2022	3:01 PM	Planted In HDPE Bag	Live
622	622	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.86917	23.07.2022	3:01 PM	Planted In HDPE Bag	Live
623	623	Largerstromia speciosa	Taman	8-10'	2-3"	19.267203	72.869172	23.07.2022	3:01 PM	Planted In HDPE Bag	Live
624	624	Largerstromia speciosa	Taman	8-10'	2-3"	19.267203	72.8691723	23.07.2022	3:02 PM	Planted In HDPE Bag	Live
625	625	Largerstromia speciosa	Taman	8-10'	2-3"	19.267203	72.869173	23.07.2022	3:02 PM	Planted In HDPE Bag	Live
626	626	Largerstromia speciosa	Taman	8-10'	2-3"	19.2672	72.869168	23.07.2022	3:03 PM	Planted In HDPE Bag	Live
627	627	Largerstromia speciosa	Taman	8-10'	2-3"	19.267197	72.869171	23.07.2022	3:03 PM	Planted In HDPE Bag	Live
628	628	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869173	23.07.2022	3:03 PM	Planted In HDPE Bag	Live
629	629	Largerstromia speciosa	Taman	8-10'	2-3"	19.267197	72.869171	23.07.2022	3:03 PM	Planted In HDPE Bag	Live
630	630	Largerstromia speciosa	Taman	8-10'	2-3"	19.267194	72.869174	23.07.2022	3:04 PM	Planted In HDPE Bag	Live
631	631	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869172	23.07.2022	3:04 PM	Planted In HDPE Bag	Live
632	632	Largerstromia speciosa	Taman	8-10'	2-3"	19.267198	72.869178	23.07.2022	3:04 PM	Planted In HDPE Bag	Live
633	633	Largerstromia speciosa	Taman	8-10'	2-3"	19.267189	72.869179	23.07.2022	3:04 PM	Planted In HDPE Bag	Live
634	634	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267117	72.869214	23.07.2022	3:09 PM	Planted In HDPE Bag	Live
635	635	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267096	72.869227	23.07.2022	3:09 PM	Planted In HDPE Bag	Live
636	636	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267345	72.869052	23.07.2022	12:50 PM	Planted In HDPE Bag	Live
637	637	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267086	72.869236	23.07.2022	3:10 PM	Planted In HDPE Bag	Live
638	638	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.2671	72.869226	23.07.2022	3:10 PM	Planted In HDPE Bag	Live
639	639	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267094	72.869232	23.07.2022	3:10 PM	Planted In HDPE Bag	Live
640	640	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.26711	72.869226	23.07.2022	3:11 PM	Planted In HDPE Bag	Live
641	641	Largerstromia speciosa	Taman	8-10'	2-3"	19.267079	72.869227	23.07.2022	3:14 PM	Planted In HDPE Bag	Live
642	642	Largerstromia speciosa	Taman	8-10'	2-3"	19.267177	72.869127	23.07.2022	3:14 PM	Planted In HDPE Bag	Live
643	643	Largerstromia speciosa	Taman	8-10'	2-3"	19.267178	72.869125	23.07.2022	3:14 PM	Planted In HDPE Bag	Live
644	644	Largerstromia speciosa	Taman	8-10'	2-3"	19.267178	72.869125	23.07.2022	3:14 PM	Planted In HDPE Bag	Live
645	645	Largerstromia speciosa	Taman	8-10'	2-3"	19.267181	72.869137	23.07.2022	3:14 PM	Planted In HDPE Bag	Live
646	646	Largerstromia speciosa	Taman	8-10'	2-3"	19.267182	72.869144	23.07.2022	3:15 PM	Planted In HDPE Bag	Live
647	647	Largerstromia speciosa	Taman	8-10'	2-3"	19.267178	72.869151	23.07.2022	3:15 PM	Planted In HDPE Bag	Live
648	648	Largerstromia speciosa	Taman	8-10'	2-3"	19.267175	72.869149	23.07.2022	3:15 PM	Planted In HDPE Bag	Live
649	649	Largerstromia speciosa	Taman	8-10'	2-3"	19.267178	72.869143	23.07.2022	3:15 PM	Planted In HDPE Bag	Live
650	650	Largerstromia speciosa	Taman	8-10'	2-3"	19.267182	72.86914	23.07.2022	3:15 PM	Planted In HDPE Bag	Live
651	651	Largerstromia speciosa	Taman	8-10'	2-3"	19.267183	72.869136	23.07.2022	3:15 PM	Planted In HDPE Bag	Live
652	652	Largerstromia speciosa	Taman	8-10'	2-3"	19.267179	72.869138	23.07.2022	3:16 PM	Planted In HDPE Bag	Live
653	653	Largerstromia speciosa	Taman	8-10'	2-3"	19.267177	72.869141	23.07.2022	3:16 PM	Planted In HDPE Bag	Live
654	654	Largerstromia speciosa	Taman	8-10'	2-3"	19.267176	72.869144	23.07.2022	3:16 PM	Planted In HDPE Bag	Live
655	655	Largerstromia speciosa	Taman	8-10'	2-3"	19.267177	72.869149	23.07.2022	3:16 PM	Planted In HDPE Bag	Live

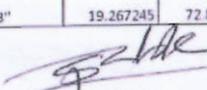
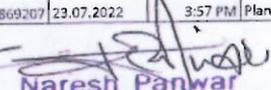
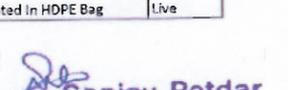
Naresh Parwar
Naresh Parwar
DGM - Horticulture

Santosh Kamble
Santosh Kamble
Manager - Horticulture

Sanjay Poudar
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AVP - Horticulture

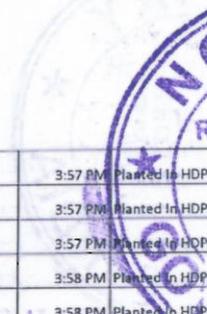


656	656	Lagerstromia speciosa	Tamara	8-10'	2-3"	19.267184	72.869147	23.07.2022	3:16 PM	Planted In HDPE Bag	Live
657	657	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267191	72.869132	23.07.2022	3:25 PM	Planted In HDPE Bag	Live
658	658	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869129	23.07.2022	3:25 PM	Planted In HDPE Bag	Live
659	659	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869128	23.07.2022	3:25 PM	Planted In HDPE Bag	Live
660	660	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869128	23.07.2022	3:26 PM	Planted In HDPE Bag	Live
661	661	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869128	23.07.2022	3:26 PM	Planted In HDPE Bag	Live
662	662	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267202	72.869128	23.07.2022	3:26 PM	Planted In HDPE Bag	Live
663	663	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267204	72.86913	23.07.2022	3:26 PM	Planted In HDPE Bag	Live
664	664	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297202	72.869136	23.07.2022	3:26 PM	Planted In HDPE Bag	Live
665	665	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297202	72.869136	23.07.2022	3:26 PM	Planted In HDPE Bag	Live
666	666	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297203	72.869136	23.07.2022	3:26 PM	Planted In HDPE Bag	Live
667	667	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297207	72.869144	23.07.2022	3:27 PM	Planted In HDPE Bag	Live
668	668	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297207	72.869144	23.07.2022	3:27 PM	Planted In HDPE Bag	Live
669	669	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.297218	72.869211	23.07.2022	3:27 PM	Planted In HDPE Bag	Live
670	670	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.26721	72.869248	23.07.2022	3:28 PM	Planted In HDPE Bag	Live
671	671	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267191	72.869276	23.07.2022	3:28 PM	Planted In HDPE Bag	Live
672	672	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267251	72.869224	23.07.2022	3:29 PM	Planted In HDPE Bag	Live
673	673	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267254	72.86922	23.07.2022	3:30 PM	Planted In HDPE Bag	Live
674	674	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267269	72.869204	23.07.2022	3:30 PM	Planted In HDPE Bag	Live
675	675	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267269	72.869204	23.07.2022	3:30 PM	Planted In HDPE Bag	Live
676	676	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267292	72.869177	23.07.2022	3:30 PM	Planted In HDPE Bag	Live
677	677	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267303	72.869173	23.07.2022	3:30 PM	Planted In HDPE Bag	Live
678	678	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267294	72.869186	23.07.2022	3:30 PM	Planted In HDPE Bag	Live
679	679	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267297	72.869186	23.07.2022	3:30 PM	Planted In HDPE Bag	Live
680	680	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267303	72.869172	23.07.2022	3:30 PM	Planted In HDPE Bag	Live
681	681	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267299	72.869169	23.07.2022	3:31 PM	Planted In HDPE Bag	Live
682	682	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267273	72.869207	23.07.2022	3:31 PM	Planted In HDPE Bag	Live
683	683	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267468	72.869561	24.07.2022	12:37 PM	Planted In HDPE Bag	Live
684	684	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267224	72.869261	23.07.2022	3:32 PM	Planted In HDPE Bag	Live
685	685	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267222	72.869261	23.07.2022	3:32 PM	Planted In HDPE Bag	Live
686	686	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267221	72.869262	23.07.2022	3:33 PM	Planted In HDPE Bag	Live
687	687	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267237	72.869268	23.07.2022	3:34 PM	Planted In HDPE Bag	Live
688	688	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267222	72.869266	23.07.2022	3:34 PM	Planted In HDPE Bag	Live
689	689	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267221	72.869265	23.07.2022	3:34 PM	Planted In HDPE Bag	Live
690	690	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267224	72.869261	23.07.2022	3:34 PM	Planted In HDPE Bag	Live
691	691	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267224	72.869258	23.07.2022	3:34 PM	Planted In HDPE Bag	Live
692	692	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267222	72.869256	23.07.2022	3:34 PM	Planted In HDPE Bag	Live
693	693	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267223	72.869244	23.07.2022	3:35 PM	Planted In HDPE Bag	Live
694	694	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267231	72.869223	23.07.2022	3:52 PM	Planted In HDPE Bag	Live
695	695	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.26724	72.869227	23.07.2022	3:52 PM	Planted In HDPE Bag	Live
696	696	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267235	72.869223	23.07.2022	3:52 PM	Planted In HDPE Bag	Live
697	697	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267238	72.869233	23.07.2022	3:53 PM	Planted In HDPE Bag	Live
698	698	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.26724	72.869232	23.07.2022	3:53 PM	Planted In HDPE Bag	Live
699	699	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267239	72.869231	23.07.2022	3:53 PM	Planted In HDPE Bag	Live
700	700	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267239	72.869232	23.07.2022	3:53 PM	Planted In HDPE Bag	Live
701	701	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.26724	72.869226	23.07.2022	3:54 PM	Planted In HDPE Bag	Live
702	702	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267238	72.869226	23.07.2022	3:54 PM	Planted In HDPE Bag	Live
703	703	Plumeria Rubra	Chafha Red	8-10'	2-3"	19.267232	72.869224	23.07.2022	3:54 PM	Planted In HDPE Bag	Live
704	704	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267238	72.869224	23.07.2022	3:55 PM	Planted In HDPE Bag	Live
705	705	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267238	72.869223	23.07.2022	3:56 PM	Planted In HDPE Bag	Live
706	706	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26724	72.869222	23.07.2022	3:56 PM	Planted In HDPE Bag	Live
707	707	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267243	72.869218	23.07.2022	3:56 PM	Planted In HDPE Bag	Live
708	708	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267241	72.86922	23.07.2022	3:56 PM	Planted In HDPE Bag	Live
709	709	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267245	72.869218	23.07.2022	3:56 PM	Planted In HDPE Bag	Live
710	710	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267245	72.869207	23.07.2022	3:57 PM	Planted In HDPE Bag	Live




Santosh Kamble Manager - Horticulture
Naresh Panwar DGM - Horticulture
Sanjay Potdar AVP - Horticulture

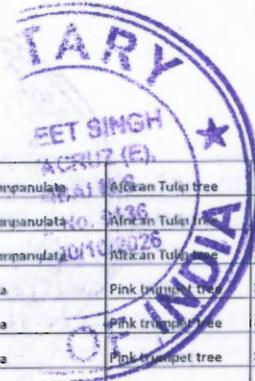
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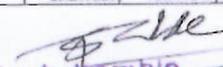


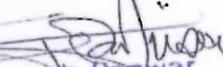
711	711	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19 267242	72 869207	23 07 2022	3:57 PM	Planted In HDPE Bag	Live
712	712	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.26724	72 86921	23 07 2022	3:57 PM	Planted In HDPE Bag	Live
713	713	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19.267235	72 869216	23 07 2022	3:57 PM	Planted In HDPE Bag	Live
714	714	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19 267239	72.869224	23 07 2022	3:58 PM	Planted In HDPE Bag	Live
715	715	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19 267239	72.869226	23 07 2022	3:58 PM	Planted In HDPE Bag	Live
716	716	Bauhinia Purpulata	Kanchan	8-10'	2-3"	19 267239	72 869226	23 07 2022	3:58 PM	Planted In HDPE Bag	Live
717	717	Pongamina Pinnata	Karanj	8-10'	2-3"	19 267236	72 86922	23 07 2022	3:59 PM	Planted In HDPE Bag	Live
718	718	Pongamina Pinnata	Karanj	8-10'	2-3"	19 267237	72 86922	23 07 2022	3:59 PM	Planted In HDPE Bag	Live
719	719	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267231	72.869224	23.07.2022	3:59 PM	Planted In HDPE Bag	Live
720	720	Pongamina Pinnata	Karanj	8-10'	2-3"	19 267232	72 869227	23 07 2022	3:59 PM	Planted In HDPE Bag	Live
721	721	Pongamina Pinnata	Karanj	8-10'	2-3"	19.267233	72.869229	23 07 2022	4:00 PM	Planted In HDPE Bag	Live
722	722	Pongamina Pinnata	Karanj	8-10'	2-3"	19 267234	72 869229	23 07 2022	4:00 PM	Planted In HDPE Bag	Live
723	723	Pongamina Pinnata	Karanj	8-10'	2-3"	19 267233	72 869231	23 07 2022	4:00 PM	Planted In HDPE Bag	Live
724	724	Pongamina Pinnata	Karanj	8-10'	2-3"	19 26723	72 869228	23 07 2022	4:00 PM	Planted In HDPE Bag	Live
725	725	Pongamina Pinnata	Karanj	8-10'	2-3"	19 267235	72 869225	23 07 2022	4:01 PM	Planted In HDPE Bag	Live
726	726	Pongamina Pinnata	Karanj	8-10'	2-3"	19 26723	72 869224	23 07 2022	4:01 PM	Planted In HDPE Bag	Live
727	727	Pongamina Pinnata	Karanj	8-10'	2-3"	19 267232	72 869226	23 07 2022	4:02 PM	Planted In HDPE Bag	Live
728	728	Saraca indica	Sita Ashok	8-10'	2-3"	19.2672	72.869121	23 07 2022	4:05 PM	Planted In HDPE Bag	Live
729	729	Saraca indica	Sita Ashok	8-10'	2-3"	19.2672	72 869121	23 07 2022	4:05 PM	Planted In HDPE Bag	Live
730	730	Saraca indica	Sita Ashok	8-10'	2-3"	19 267202	72 869122	23 07 2022	4:05 PM	Planted In HDPE Bag	Live
731	731	Saraca indica	Sita Ashok	8-10'	2-3"	19 267208	72 869125	23 07 2022	4:05 PM	Planted In HDPE Bag	Live
732	732	Saraca indica	Sita Ashok	8-10'	2-3"	19.267211	72 869125	23 07 2022	4:05 PM	Planted In HDPE Bag	Live
733	733	Saraca indica	Sita Ashok	8-10'	2-3"	19 26721	72 869128	23 07 2022	4:06 PM	Planted In HDPE Bag	Live
734	734	Saraca indica	Sita Ashok	8-10'	2-3"	19.267211	72 869131	23 07 2022	4:06 PM	Planted In HDPE Bag	Live
735	735	Saraca indica	Sita Ashok	8-10'	2-3"	19 26721	72 86913	23 07 2022	4:07 PM	Planted In HDPE Bag	Live
736	736	Saraca indica	Sita Ashok	8-10'	2-3"	19 267198	72 869151	23 07 2022	4:07 PM	Planted In HDPE Bag	Live
737	737	Saraca indica	Sita Ashok	8-10'	2-3"	19 267196	72 869168	23 07 2022	4:07 PM	Planted In HDPE Bag	Live
738	738	Saraca indica	Sita Ashok	8-10'	2-3"	19 267194	72 8692	23 07 2022	4:07 PM	Planted In HDPE Bag	Live
739	739	Saraca indica	Sita Ashok	8-10'	2-3"	19.26719	72 869213	23 07 2022	4:08 PM	Planted In HDPE Bag	Live
740	740	Saraca indica	Sita Ashok	8-10'	2-3"	19 267191	72 869218	23 07 2022	4:08 PM	Planted In HDPE Bag	Live
741	741	Saraca indica	Sita Ashok	8-10'	2-3"	19.267152	72 8692172	23 07 2022	4:08 PM	Planted In HDPE Bag	Live
742	742	Saraca indica	Sita Ashok	8-10'	2-3"	19 267212	72 86925	23 07 2022	4:10 PM	Planted In HDPE Bag	Live
743	743	Saraca indica	Sita Ashok	8-10'	2-3"	19.267206	72 869252	23 07 2022	4:11 PM	Planted In HDPE Bag	Live
744	744	Saraca indica	Sita Ashok	8-10'	2-3"	19 267204	72 869261	23 07 2022	4:13 PM	Planted In HDPE Bag	Live
745	745	Saraca indica	Sita Ashok	8-10'	2-3"	19 267204	72 869261	23 07 2022	4:13 PM	Planted In HDPE Bag	Live
746	746	Saraca indica	Sita Ashok	8-10'	2-3"	19 267203	72 869266	23 07 2022	4:13 PM	Planted In HDPE Bag	Live
747	747	Saraca indica	Sita Ashok	8-10'	2-3"	19.267204	72 869262	23 07 2022	4:13 PM	Planted In HDPE Bag	Live
748	748	Saraca indica	Sita Ashok	8-10'	2-3"	19.267204	72 869262	23 07 2022	4:14 PM	Planted In HDPE Bag	Live
749	749	Saraca indica	Sita Ashok	8-10'	2-3"	19 26721	72 869259	23 07 2022	4:14 PM	Planted In HDPE Bag	Live
750	750	Saraca indica	Sita Ashok	8-10'	2-3"	19.267215	72 869259	23 07 2022	4:14 PM	Planted In HDPE Bag	Live
751	751	Saraca indica	Sita Ashok	8-10'	2-3"	19 267218	72 869259	23 07 2022	4:14 PM	Planted In HDPE Bag	Live
752	752	Saraca indica	Sita Ashok	8-10'	2-3"	19 267219	72 86926	23 07 2022	4:14 PM	Planted In HDPE Bag	Live
753	753	Saraca indica	Sita Ashok	8-10'	2-3"	19 267201	72 86926	23 07 2022	4:14 PM	Planted In HDPE Bag	Live
754	754	Saraca indica	Sita Ashok	8-10'	2-3"	19 267201	72 86926	23 07 2022	4:15 PM	Planted In HDPE Bag	Live
755	755	Saraca indica	Sita Ashok	8-10'	2-3"	19 2672	72 869253	23 07 2022	4:15 PM	Planted In HDPE Bag	Live
756	756	Saraca indica	Sita Ashok	8-10'	2-3"	19 267193	72 869254	23 07 2022	4:15 PM	Planted In HDPE Bag	Live
757	757	Saraca indica	Sita Ashok	8-10'	2-3"	19 267161	72 869132	23 07 2022	4:16 PM	Planted In HDPE Bag	Live
758	758	Michelia champaca	Son chafha	8-10'	2-3"	19 267325	72 869069	24 07 2022	12:47 PM	Planted In HDPE Bag	Live
759	759	Michelia champaca	Son chafha	8-10'	2-3"	19 267047	72 86912	23 07 2022	4:21 PM	Planted In HDPE Bag	Live
760	760	Michelia champaca	Son chafha	8-10'	2-3"	19 267341	72 869049	24 07 2022	12:47 PM	Planted In HDPE Bag	Live
761	761	Michelia champaca	Son chafha	8-10'	2-3"	19 267345	72 869052	24 07 2022	12:48 PM	Planted In HDPE Bag	Live
762	762	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19 267218	72 869167	23 07 2022	4:25 PM	Planted In HDPE Bag	Live
763	763	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19 267204	72 869117	23 07 2022	4:25 PM	Planted In HDPE Bag	Live
764	764	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19 267226	72 869107	23 07 2022	4:26 PM	Planted In HDPE Bag	Live
765	765	Spathodea Companulata	African Tulip tree	8-10'	2-3"	19 267223	72 869092	23 07 2022	4:26 PM	Planted In HDPE Bag	Live

Naresh Panwar
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766	766	Spathodea Complanata	African Tulip tree	8-10'	2-3"	19.267219	72.869091	23.07.2022	4:26 PM	Planted In HDPE Bag	Live
767	767	Spathodea Complanata	African Tulip tree	8-10'	2-3"	19.267213	72.86909	23.07.2022	4:26 PM	Planted In HDPE Bag	Live
768	768	Spathodea Complanata	African Tulip tree	8-10'	2-3"	19.267209	72.869094	23.07.2022	4:27 PM	Planted In HDPE Bag	Live
769	769	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267215	72.869098	23.07.2022	4:30 PM	Planted In HDPE Bag	Live
770	770	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267215	72.869106	23.07.2022	4:30 PM	Planted In HDPE Bag	Live
771	771	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267212	72.869108	23.07.2022	4:31 PM	Planted In HDPE Bag	Live
772	772	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267209	72.869107	23.07.2022	4:31 PM	Planted In HDPE Bag	Live
773	773	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267209	72.869126	23.07.2022	4:31 PM	Planted In HDPE Bag	Live
774	774	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267208	72.869164	23.07.2022	4:31 PM	Planted In HDPE Bag	Live
775	775	Tabebuia rosea	Pink trumpet tree	8-10'	2-3"	19.267208	72.869164	23.07.2022	4:31 PM	Planted In HDPE Bag	Live
776	776	Mimusops elengi	Bakul	8-10'	2-3"	19.267338	72.869181	24.07.2022	10:47 AM	Planted In HDPE Bag	Live
777	777	Mimusops elengi	Bakul	8-10'	2-3"	19.267358	72.869195	24.07.2022	10:47 AM	Planted In HDPE Bag	Live
778	778	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.2672	72.869179	24.07.2022	10:49 AM	Planted In HDPE Bag	Live
779	779	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267207	72.869174	24.07.2022	10:49 AM	Planted In HDPE Bag	Live
780	780	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.26722	72.869174	24.07.2022	10:50 AM	Planted In HDPE Bag	Live
781	781	Anthocephalus cadamba	Cadamba	8-10'	2-3"	19.267215	72.869174	24.07.2022	10:50 AM	Planted In HDPE Bag	Live
782	782	Delonix Regia	Gulmohar	8-10'	2-3"	19.267295	72.869214	24.07.2022	10:53 AM	Planted In HDPE Bag	Live
783	783	Delonix Regia	Gulmohar	8-10'	2-3"	19.267288	72.869248	24.07.2022	10:53 AM	Planted In HDPE Bag	Live
784	784	Delonix Regia	Gulmohar	8-10'	2-3"	19.267306	72.869231	24.07.2022	10:53 AM	Planted In HDPE Bag	Live
785	785	Delonix Regia	Gulmohar	8-10'	2-3"	19.267308	72.86923	24.07.2022	10:53 AM	Planted In HDPE Bag	Live
786	786	Delonix Regia	Gulmohar	8-10'	2-3"	19.267309	72.86923	24.07.2022	10:53 AM	Planted In HDPE Bag	Live
787	787	Kananga odolata	Kawati chaffa	8-10'	2-3"	19.267183	72.869252	24.07.2022	10:55 AM	Planted In HDPE Bag	Live
788	788	Kananga odolata	Kawati chaffa	8-10'	2-3"	19.267198	72.869246	24.07.2022	10:55 AM	Planted In HDPE Bag	Live
789	789	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267212	72.869187	24.07.2022	10:56 AM	Planted In HDPE Bag	Live
790	790	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267202	72.869168	24.07.2022	10:56 AM	Planted In HDPE Bag	Live
791	791	Khaya senegalensis	African mahogany	8-10'	2-3"	19.267216	72.869204	24.07.2022	10:57 AM	Planted In HDPE Bag	Live
792	792	Millintonia hortensis	Booch	8-10'	2-3"	19.267138	72.868977	24.07.2022	2:39 PM	Planted In HDPE Bag	Live
793	793	Millintonia hortensis	Booch	8-10'	2-3"	19.267217	72.868882	24.07.2022	11:02 AM	Planted In HDPE Bag	Live
794	794	Millintonia hortensis	Booch	8-10'	2-3"	19.267157	72.868956	24.07.2022	2:40 PM	Planted In HDPE Bag	Live
795	795	Millintonia hortensis	Booch	8-10'	2-3"	19.267155	72.868962	24.07.2022	2:40 PM	Planted In HDPE Bag	Live
796	796	Millintonia hortensis	Booch	8-10'	2-3"	19.26714	72.868949	24.07.2022	2:40 PM	Planted In HDPE Bag	Live
797	797	Millintonia hortensis	Booch	8-10'	2-3"	19.267137	72.868948	24.07.2022	2:40 PM	Planted In HDPE Bag	Live
798	798	Ficus religiosa	Pimpal	8-10'	2-3"	19.267137	72.868948	24.07.2022	2:40 PM	Planted In HDPE Bag	Live
799	799	Ficus religiosa	Pimpal	8-10'	2-3"	19.267137	72.868948	24.07.2022	2:40 PM	Planted In HDPE Bag	Live
800	800	Ficus religiosa	Pimpal	8-10'	2-3"	19.267217	72.868857	24.07.2022	11:07 AM	Planted In HDPE Bag	Live
801	801	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267291	72.869234	24.07.2022	11:11 AM	Planted In HDPE Bag	Live
802	802	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267245	72.868229	24.07.2022	11:11 AM	Planted In HDPE Bag	Live
803	803	Pongamia Pinnata	Karanj	8-10'	2-3"	19.26725	72.868221	24.07.2022	11:11 AM	Planted In HDPE Bag	Live
804	804	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267251	72.868221	24.07.2022	11:11 AM	Planted In HDPE Bag	Live
805	805	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267266	72.868253	24.07.2022	11:11 AM	Planted In HDPE Bag	Live
806	806	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267262	72.869252	24.07.2022	11:11 AM	Planted In HDPE Bag	Live
807	807	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267255	72.869253	24.07.2022	11:12 AM	Planted In HDPE Bag	Live
808	808	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267254	72.869258	24.07.2022	11:12 AM	Planted In HDPE Bag	Live
809	809	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267191	72.869285	24.07.2022	11:15 AM	Planted In HDPE Bag	Live
810	810	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267177	72.869234	24.07.2022	11:15 AM	Planted In HDPE Bag	Live
811	811	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267193	72.869284	24.07.2022	11:15 AM	Planted In HDPE Bag	Live
812	812	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267161	72.869261	24.07.2022	11:16 AM	Planted In HDPE Bag	Live
813	813	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267166	72.86926	24.07.2022	11:16 AM	Planted In HDPE Bag	Live
814	814	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267169	72.869261	24.07.2022	11:16 AM	Planted In HDPE Bag	Live
815	815	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267169	72.869261	24.07.2022	11:16 AM	Planted In HDPE Bag	Live
816	816	Pongamia Pinnata	Karanj	8-10'	2-3"	19.26717	72.869257	24.07.2022	11:16 AM	Planted In HDPE Bag	Live
817	817	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267246	72.86904	24.07.2022	11:17 AM	Planted In HDPE Bag	Live
818	818	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267161	72.869313	24.07.2022	11:17 AM	Planted In HDPE Bag	Live
819	819	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267154	72.869303	24.07.2022	11:19 AM	Planted In HDPE Bag	Live
820	820	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267218	72.869245	24.07.2022	11:19 AM	Planted In HDPE Bag	Live

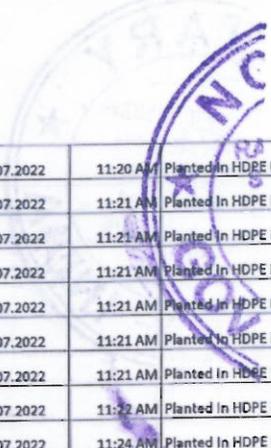

 Santosh Kambale
 Manager - Horticulture


 Naresh Panwar
 NCM - Horticulture

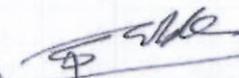

 Sanjay Poldar
 AYP - Horticulture

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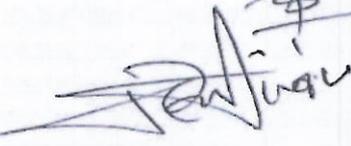
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821	821	Pongamia Pinnata	Karanj	8-10'	2-3"	19.267164	72.869315	24.07.2022	11:20 AM	Planted In HDPE Bag	Live
822	822	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267167	72.869309	24.07.2022	11:21 AM	Planted In HDPE Bag	Live
823	823	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267173	72.869302	24.07.2022	11:21 AM	Planted In HDPE Bag	Live
824	824	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267173	72.869296	24.07.2022	11:21 AM	Planted In HDPE Bag	Live
825	825	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267175	72.869288	24.07.2022	11:21 AM	Planted In HDPE Bag	Live
826	826	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267175	72.869288	24.07.2022	11:21 AM	Planted In HDPE Bag	Live
827	827	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267175	72.869288	24.07.2022	11:21 AM	Planted In HDPE Bag	Live
828	828	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267177	72.869285	24.07.2022	11:22 AM	Planted In HDPE Bag	Live
829	829	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267219	72.869285	24.07.2022	11:24 AM	Planted In HDPE Bag	Live
830	830	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267198	72.869249	24.07.2022	11:24 AM	Planted In HDPE Bag	Live
831	831	Terminalia catappa	Desi Badam	8-10'	2-3"	19.267192	72.869245	24.07.2022	11:24 AM	Planted In HDPE Bag	Live
832	832	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267273	72.869238	24.07.2022	11:25 AM	Planted In HDPE Bag	Live
833	833	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267277	72.86924	24.07.2022	11:26 AM	Planted In HDPE Bag	Live
834	834	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267275	72.869274	24.07.2022	11:26 AM	Planted In HDPE Bag	Live
835	835	Plumeria Obtusa	Chafha white	8-10'	2-3"	19.267287	72.869197	24.07.2022	11:26 AM	Planted In HDPE Bag	Live

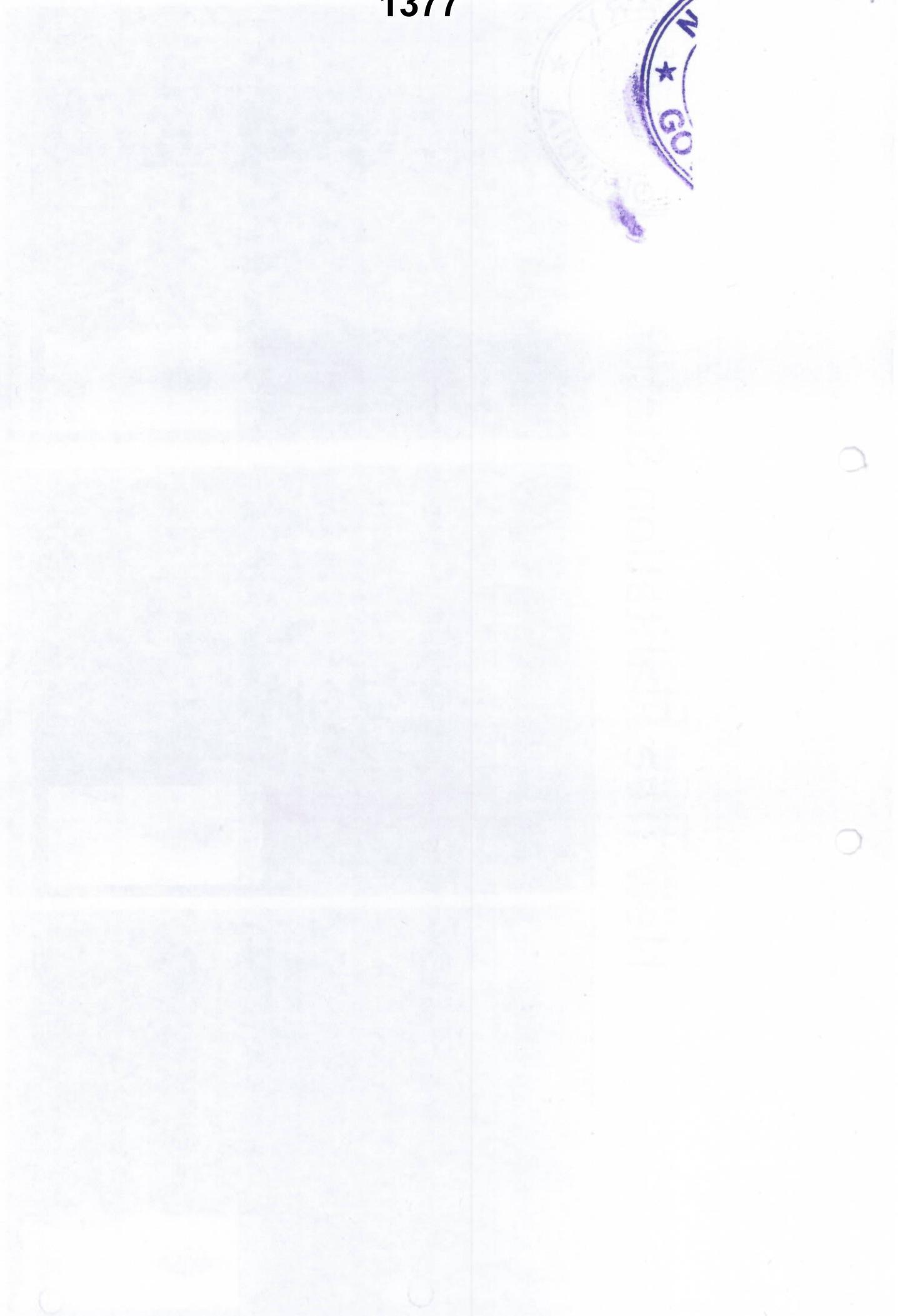

Santosh Kamble
 Manager - Horticulture


Sanjay Potdar
 AVP - Horticulture


Naresh Panwar
 DGM - Horticulture



Department of Health and Human Services
Centers for Disease Control and Prevention
Molecular Epidemiology and Global Health
1600 Clifton Road, NE
Atlanta, GA 30333
www.cdc.gov



New Tree Plantation Status



1378

1061



Santosh Kamble
Manager - Horticulture
Nareish Panwar
Sanjay Potdar



मन्त्रालय - कृषि
सचिवालय - नई दिल्ली

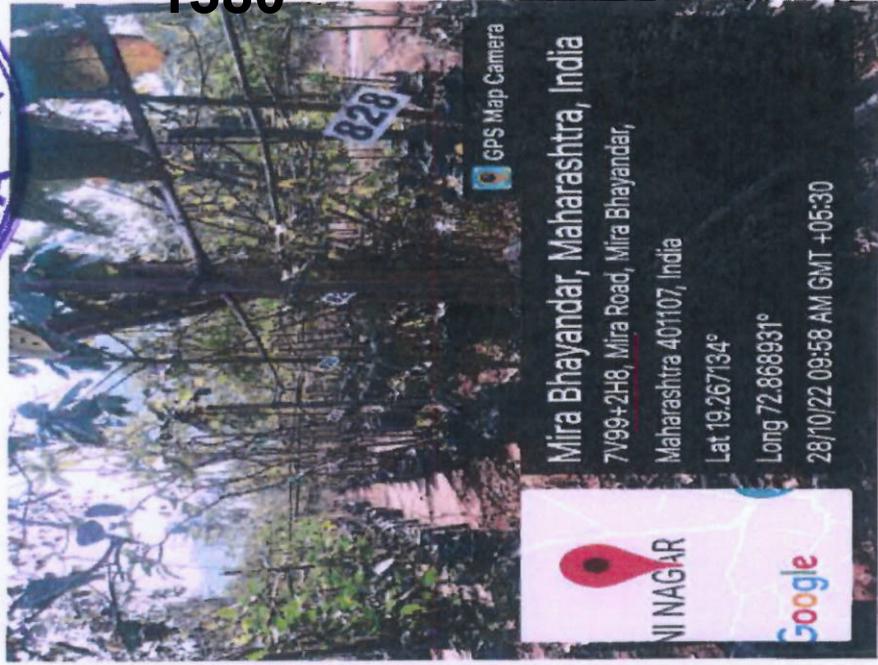
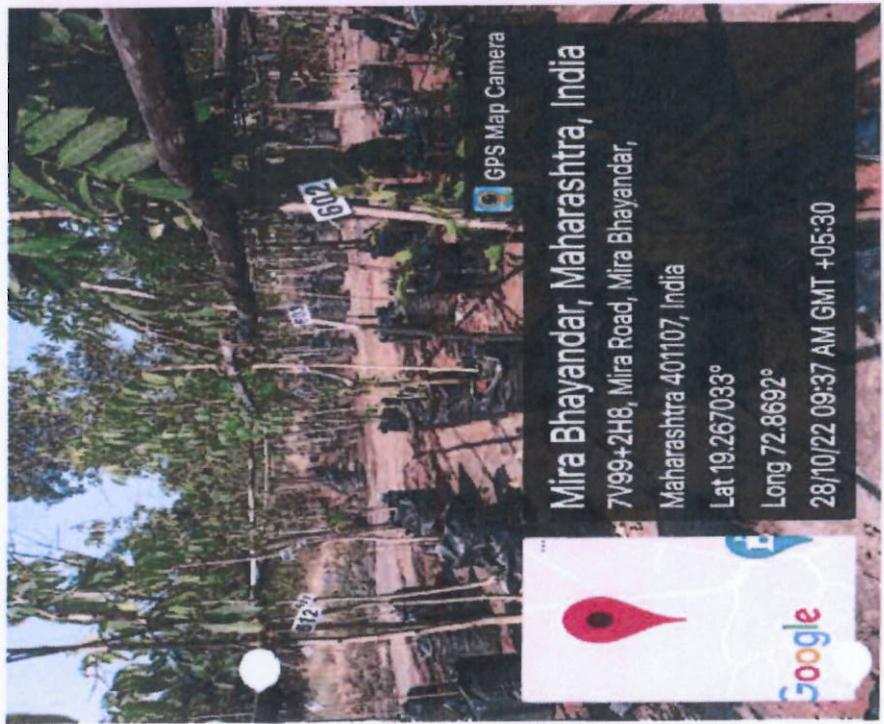
संज्ञक संख्या: 1379/1981

New Tree Plantation Status



1380

1061



Santosh Kambale
Santosh Kambale
Manager - Horticulture

Sanjay Poldar
Sanjay Poldar
AVP - Horticulture

Naresh Panwar
Naresh Panwar



C.C. (Legal) 2022-02

मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया, मिरा रोड (पु)
जि. ठणे - 401 107. दूरध्वनी : 022-28121455, * E-mail Id : tp@mbmc.gov.in

जा.क्र :- मनपा/नर/ ४६२२/२०२१-२२

दिनांक :- ३१/०३/२०२२

प्रति,

अधिकार पत्रधारक - मे. एव्हरस्माईल प्रॉपर्टीज प्रा.लि.

द्वारा - सल्लागार अभियंता - मे. तेजस कन्सल्टंट

विषय :- मिरा भाईंदर महानगरपालिका क्षेत्रातील मॉजे - पेणकरपाडा येथील सर्वे क्र./ हिस्सा क्र. 63(231), 65(232), 66(233), 67(234), 68(235), 64/2(240/2), 39(207), 49(217), 50(218), 51(219), 52(220), 60/1,2(228/1,2), 61(229), 62/1,2(230/1,2), 4(175), 79(187), 71(236), 74(238), 76(239), 77(244), 78(255), 69(256), 70(257), 75(258) या जागेत नियोजित बांधकाम "सृष्टी संकुलनातील प्रस्तावित इमारत प्रकार "अ" ते "आय, के व एल आणि "क्लब हाऊस" या इमारतीकरिता UDCPR नियमावली मधील तरतुदीनुसार नकाशे मंजुरीसह सुधा रीत बांधकाम परवानगी मिळणेबाबत.

- संदर्भ :-
- 1) आपला दि. 02/03/2022, दि.25/03/2022 व दि.30/03/2022 चा अर्ज.
 - 2) मे. सक्षम प्राधिकारी नागरी संकुलन ठाणे यांचेकडील आदेश क्र.युएलसी/टीए/ एफ-62/एसआर/142,143 & 144 दि.10/08/1994 अन्वये [शुद्धीपत्रक] कलम 21 खालील योजनेची मंजुरी व दि. 31/08/2004 अन्वयेची मुदतवाढ व शासन परिपत्रक क्र. नाजक 2018/प्र.क्र. 29/नाजकधा-1 दि.05/12/2018 तसेच क्र.युएलसी/टीए/एफ-62/कलम21/एसआर/142+143+144/02/2019 /133 दि.20/02/2019 अन्वयेचे पत्र.
 - 3) मा. जिल्हाधिकारी ठाणे यांचेकडील अकृषिक परवानगी आदेश क्र. रेव्हेन्हू/डेस्क- I/एनएपी/VII/एसआर/221 दि. 20/03/1985, क्र.रेव्हेन्हू/डेस्क-I/एनएपी/VII/ एसआर/ 222 दि.02.07.1985 व क्र.रेव्हेन्हू/डेस्क-I/एनएपी/VII/एसआर/223 दि.28/02/85 अन्वये अकृषिक परवानगी आदेश व अपर तहसिलदार, मिरा भाईंदर यांचेकडील पत्र क्र. महसुल/क-2/टे-2/जमिनबाब/कावि-335/2020 दि.10/11/2020 अन्वये रूपांतरीत कर भरणा पत्र
 - 4) या कार्यालयाचे पत्र क्र. मनपा/नर/1599/2021-22 दि.26/08/2021 अन्वये सुधारीत नकाशे मंजुरीसह बांधकाम परवानगी
 - 5) दि इस्टेट इनवेस्टमेंट कंपनी प्रा.लि. यांचेकडील पत्र क्र. ईआय/280 दि.25/02/2009, क्र. ईआय/278 दि.25/02/2009, क्र.ईआय/279 दि.25/02/2009 अन्वये नाहरकत दाखला.
 - 6) महानगरपालिकेचे अग्निशमन विभागाचे पत्र क्र. एमबीएमसी/फायर/1156/2021-22 दि. 29/12/2021 अन्वये प्राथमिक नाहरकत दाखला



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C.C. (Legal) 2022-02



मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया, मिरारोड (पु.)

जि. ठाणे - 401 107. दूरध्वनी : 022-28121455, * E-mail Id : tp@mbmc.gov.in



जा.क्र :- मनपा/नर/४६२२/२०२१-२२

दिनांक :- ३१/०३/२०२१

- 7) शासनाचे पर्यावरण विभागाकडील पत्र क्र.F.NO 21-69/2020-IA-III दि.28/12/2020 अन्वये दाखला
- 8) शासनाचे MCZMA प्राधिकरणाकडील पत्र क्र. CRZ-2018/CR/273/TC-4 दि.07/06/2019 रोजीचा दाखला.
- 9) IGBC या संस्थेने Green Building अंतर्गत दि.21/12/2021 रोजीचा दाखला.

-: सुधारीत बांधकाम परवानगी :- (सुधारीत नकाशे मंजूरीसह)

महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 च्या कलम 44, 45 अन्वये व महाराष्ट्र महानगरपालिका अधिनियम 1949 चे कलम 253 ते 269 विकास कार्य करण्यासाठी / बांधकाम प्रारंभपत्र मिळण्यासाठी आपण विनंती केले नुसार मिरा भाईंदर महानगरपालिका क्षेत्रातील मौजे - पेणकरपाडा येथील सर्व क्र./हिस्सा क्र. 63(231), 65(232), 66(233), 67(234), 68(235), 64/2(240/2), 39(207), 49(217), 50(218), 51(219), 52(220), 60/1,2(228/1,2), 61(229), 62/1,2(230/1,2), 4(175), 79(187), 71(236), 74(238), 76(239), 77(244), 78(255), 69(256), 70(257), 75(258) या जागेतील रेखांकन, इमारतीचे बांधकाम नकाशांस खालील अटी व शर्तीचे अनुपालन आपणाकडून होण्याच्या अधीन राहून ही मंजूरी देण्यात येत आहे.

- 1) सदर भूखंडाचा वापर फक्त बांधकाम नकाशात दर्शविलेल्या रहिवास + वाणिज्य वापरासाठीच करण्याचा आहे.
- 2) सदरच्या बांधकाम परवानगीने आपणास आपल्या हक्कात नसलेल्या जागेवर कोणतेही बांधकाम करता येणार नाही.
- 3) मंजूर नकाशाप्रमाणे जागेवर प्रत्यक्ष मोजणी करून घेणेची आहे व त्यांची उपअधिक्षक भूमि अभिलेख, ठाणे यांनी प्रमाणीत केलेली नकाशाची प्रत या कार्यालयाच्या अभिलेखार्थ दोन प्रतीमध्ये पाठविणेची आहे व त्यास मंजूरी घेणे आवश्यक आहे.
- 4) सदर भूखंडाची उपविभागणी महानगरपालिकेच्या पूर्वपरवानगी शिवाय करता येणार नाही. तसेच मंजूर रेखांकनातील इमारती विकसित करण्यासाठी इतर / दुस-या विकासकास अधिकार दिल्यास / विकासासाठी प्राधिकृत केल्यास दुय्यम / दुस-या विकासकाने मंजूर बांधकाम नकाशे व चटईक्षेत्राचे व परवानगीत नमुद अटी व शर्तीचे उल्लंघन केल्यास / पालन न झाल्यास या सर्व कृतीस मुळ विकासक व वास्तुविशारद जबाबदार राहिल.





मिरा भाईंदर महानगरपालिका

नगररचना विभाग

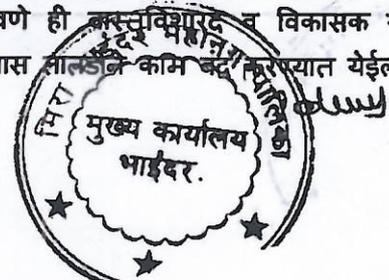


स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया, मिरारोड (पु.)
जि. ठणे - 401 107. दूरध्वनी : 022-28121455, * E-mail Id : tp@mbmc.gov.in

जा.क्र :- मनपा/नर/ ४६२२ / २०२१-२२

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- 5) या जागेच्या आजुबाजुला जे पुर्वीचे नकाशे मंजूर झाले आहेत त्याचे रस्ते हे सदर नकाशातील रस्त्याशी प्रत्यक्ष मोजणीचे व सिमांकनाचे वेळी सुसंगत जुळणे आवश्यक आहे. तसेच या जागेवरील प्रस्तावित होणा-या बांधकामास रस्ते संलग्नित ठेवणे व सार्वजनिक वापरासाठी खुले ठेवणेची जबाबदारी विकासक / वास्तुविशारद / धारक यांची राहिल. रस्त्याबाबत व वापराबाबत आपली / धारकांची कोणताही हरकत असणार नाही.
- 6) नागरी जमीन धारणा कायदा 1976 चे तरतुदींना व महाराष्ट्र जमीन महसूल अधिनियमाच्या तरतुदीस कोणत्याही प्रकारची बाधा येता कामा नये व या दोन्ही कायद्यान्वये पारित झालेल्या व यापुढे वेळोवेळी होणा-या सर्व आदेशाची अंमलबजावणी करण्याची जबाबदारी विकासक व वास्तुविशारद इतर धारक यांची राहिल.
- 7) रेखांकनात / बांधकाम नकाशात इमारतीचे समोर दर्शविण्यात / प्रस्तावित करण्यात आलेली सामासिक अंतराची जागा ही सार्वजनिक असून महानगरपालिकेच्या मालकीची राहिल व या जागेचा वापर सार्वजनिक रस्त्यासाठी / रस्ता रुंदीकरणासाठी करण्यात येईल. याबाबत अर्जदार व विकासक व इतर धारकांचा कोणताही कायदेशीर हक्क असणार नाही.
- 8) मालकीहक्काबाबतचा वाद उत्पन्न झाल्यास त्यास अर्जदार, विकासक, वास्तुविशारद, धारक व संबंधित व्यक्ती जबाबदार राहतील. तसेच वरील जागेस पोच मार्ग उपलब्ध असल्याची व जागेच्या हद्दी जागेवर प्रत्यक्षपणे जुळविण्याची जबाबदारी अर्जदार, विकासक, वास्तुविशारद यांची राहिल. यामध्ये काही तफावत निर्माण झाल्या झाल्यास सुधारीत मंजूरी घेणे क्रमप्राप्त आहे.
- 9) मंजूर रेखांकनातील रस्ते, ड्रेनेज, गटारे व खुली जागा (आर.जी.) अर्जदाराने / विकासकाने महानगरपालिकेच्या नियमाप्रमाणे पूर्ण करून सुविधा सार्वजनिक वापरासाठी कायम स्वरूपी खुली ठेवणे बंधनकारक राहिल.
- 10) इमारतीचे उद्वाहन, अग्निशमन तरतुद, पाण्याची जमिनीवरील व इमारतीवरील अशा दोन टाक्या, दोन इलेक्ट्रीक पंपसेटसह तरतुद केलेली असली पाहिजे.
- 11) महानगरपालिका आपणास बांधकामासाठी व पिण्यासाठी व इतर कारणासाठी पाणीपुरवठा करण्याची हमी घेत नाही. याबाबतची सर्व जबाबदारी विकासक / धारक यांची राहिल. तसेच सांडपाण्याची सोय व मलविसर्जनाची व्यवस्था करण्याची जबाबदारी विकासकाची / धारकाची राहिल. तसेच बांधकाम सुरु करतेवेळी बांधकाम संपेपर्यंत तेथील बांधकाम कामगारांसाठी आवश्यकतेप्रमाणे पुरेशा शौचालयाची व पाळणाघराची व्यवस्था करणे आपणावर बंधनकारक राहिल.
- 12) अर्जदाराने स.क्र. / हि.क्र. मौजे, महानगरपालिका मंजूरी, बिल्डरचे नाव, आर्किटेक्टचे नाव, अकृषिक मंजूरी व इतर मंजूरीचा तपशील दर्शविणारा फलक प्रत्यक्ष जागेवर लावण्यात आल्यानंतरच इतर विकास कामास सुरुवात करणे बंधनकारक राहिल. तसेच सर्व मंजूरीचे मुळ कागदपत्र तपासणीसाठी / निरीक्षणासाठी जागेवर सर्व कालावधीसाठी उपलब्ध करून ठेवणे ही जबाबदारी विकासक यांची संयुक्त जबाबदारी आहे. अशी कागदपत्रे जागेवर प्राप्त न झाल्यास मालकी काम बंद करण्यात येईल.





मिरा भाईंदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया, मिरारोड (पु.)

जि. ठाणे - 401 107. दूरध्वनी : 022-28121455, * E-mail Id : tp@mbmc.gov.in



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- 13) मंजूर रेखांकनातील इमारतीचे बांधकाम करण्यापूर्वी मातीची चाचणी (Soil Test) घेऊन व बांधकामाची जागा भूकंप प्रवण क्षेत्राचे अनुषंगाने सर्व तांत्रिक बाबी विचारात घेऊन (Specifically earthquake of highest intensity in seismic zone should be considered) आर.सी.सी. डिझाईन तयार करून संबंधीत सक्षम अधिका-यांची मंजूरी घेणे. तसेच इमारतीचे आयुष्यमान, वापर, बांधकाम चालू साहित्याचा दर्जा व गुणवत्ता व अग्नि क्षमण व्यवस्था याबाबत नॅशनल बिल्डींग कोड प्रमाणे तरतुदी करून कार्यान्वीत करणे तसेच बांधकाम चालू असतांना तांत्रिक व अतांत्रिक कार्यवाही पूर्ण करून त्याची पालन करण्याची जबाबदारी अर्जदार, विकासक, स्ट्रक्चरल अभियंता, वास्तुविशारद, बांधकाम पर्यवेक्षक, धारक संयुक्तपणे राहिल.
- 14) रेखांकनातील जागेत विद्यमान झाडे असल्यास तोडण्यासाठी महानगरपालिकेची व इतर विभागांची पूर्व मंजूरी प्राप्त करणे बंधनकारक आहे. तसेच खुल्या जागेत वृक्षारोपण करण्यात यावे.
- 15) मंजूर बांधकाम नकाशे व जागेवरील बांधकाम यामध्ये तफावत असल्यास नियमावलीनुसार त्वरीत सुधारीत बांधकाम नकाशांना मंजूरी घेणे बंधनकारक आहे अन्यथा हे बांधकाम मंजूर विकास नियंत्रण नियमावलीनुसार अनाधिकृत ठरते त्यानुसार उक्त अनाधिकृत बांधकाम तोडण्याची कार्यवाही करण्यात येईल.
- 16) बांधकाम साहित्य रस्त्यावर व सार्वजनिक ठिकाणी ठेवता येणार नाही. याबाबतचे उल्लंघन झाल्यास महानगरपालिकेकडून आपणाविरुद्ध दंडात्मक कार्यवाही करण्यात येईल.
- 17) महानगरपालिकेने मंजूर केलेले बांधकाम नकाशे व बांधकाम प्रारंभपत्र रद्द करण्याची कार्यवाही खालील बाबतीत करण्यात येईल व महाराष्ट्र महानगरपालिका अधिनियम 1949 व महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 च्या तरतुदीनुसार संबंधिताविरुद्ध विहित कार्यवाही करण्यात येईल.

- 1) मंजूर बांधकाम नकाशाप्रमाणे बांधकाम न केल्यास.
- 2) मंजूर बांधकाम नकाशे व प्रारंभपत्रातील नमुद सर्व अटी व शर्तीचे पालन होत नसल्याचे निदर्शनास आल्यास.
- 3) प्रस्तावित जागेचे वापरात महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 व इतर अधिनियमान्वये प्रस्तावाखालील जागेच्या वापरात बदल होत असल्यास अथवा वापरात बदल करण्याचे नियोजित केल्यास.
- 4) महानगरपालिकेकडे सादर केलेल्या प्रस्तावात चुकीची माहिती व विधी ग्राह्यता नसलेली कागदपत्रे सादर केल्यास व प्रस्तावाच्या अनुषंगाने महानगरपालिकेची दिशाभूल केल्याचे निदर्शनास आल्यास या अधिनियमाचे कलम २५८ अन्वये कार्यवाही करण्यात येईल.



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मिरा भाईंदर महानगरपालिका

नगररचना विभाग



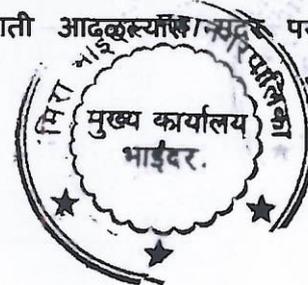
स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया, मिरारोड (पु.)

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दिनांक :- ३१/०३/२०२२

- 18) प्रस्तावित इमारतीमध्ये तळ मजल्यावर स्टिल्ट (Stillt) प्रस्तावित केले असल्यास स्टिल्टची उंची मंजूर बांधकाम नकाशाप्रमाणे ठेवण्यात यावी व या जागेचा वापर वाहनतळासाठीच करण्यात यावा.
- 19) मंजूर विकास योजनेत विकास योजना रस्त्याने / रस्ता रुंदीकरणाने बाधित होणारे क्षेत्र 63392.40 चौ.मी. महानगरपालिकेकडे हस्तांतर केले असल्याने व ह्या हस्तांतर केलेल्या जागेच्या मोबदल्यात आपणास अतिरिक्त चटईक्षेत्रांचा लाभ / मंजूरी देण्यात आली असल्याने सदरचे क्षेत्र कायमस्वरूपाची खुले, मोकळे, अतिक्रमणविरहीत ठेवण्याची जबाबदारी विकासकाची राहिल. तसेच या जागेचा मालकीहक्क इतरांकडे कोणत्याही परिस्थितीत व केव्हाही वर्ग करता येणार नाही. तसेच या क्षेत्राचा इतरांकडून मोबदला आपणास वा इतर संबंधितास व धारकास स्विकारता येणार नाही.
- 20) मंजूर रेखांकनाच्या जागेत विद्यमान इमारत तोडण्याचे प्रस्तावित केले असल्यास विद्यमान बांधकाम क्षेत्र महानगरपालिकेकडून प्रमाणीत करून घेतल्यानंतर विद्यमान इमारत तोडून नविन बांधकामास प्रारंभ करणे बंधनकारक आहे.
- 21) प्रस्तावातील इमारतीचे बांधकाम पूर्ण झाल्यानंतर नियमाप्रमाणे पूर्ण झालेल्या इमारतीस प्रथम वापर परवाना प्राप्त करून घेणे व तदनंतरच इमारतीचा वापरासाठी वापर करणे अनिवार्य आहे. महानगरपालिकेकडून वापर परवाना न घेता इमारतीचा वापर चालू असल्याचे निदर्शनास आल्यास वास्तुविशारद, विकासक व धारक यांच्यावर व्यक्तिशः कायदेशीर कार्यवाही करण्यात येईल.
- 22) या मंजूरीची मुदत चार वर्षांपर्यंत राहिल. तथापि एका वर्षात काम सुरु न केल्यास UDCPR मधील विनियम 2.71 नुसार परवानगी नुतनीकरण करण्याची जबाबदारी विकासकाची राहिल. अन्यथा सदरची मंजूरी कायदेशीररित्या आपोआप रद्द होईल.
- 23) सदरच्या आदेशातील अटी व शर्तीचे पालन करणेची जबाबदारी अधिकारपत्रधारक, बांधकाम पर्यवेक्षक, वास्तुविशारद, स्ट्रक्चरल अभियंता व धारक यांची राहिल.
- 24) सदर जागेच्या मालकीबाबत व न्यायालयात दावा प्रलंबित नसल्याबाबत आपण प्रतिज्ञापत्र दि.29/12/2021 रोजी दिलेले आहे. याबाबत काहीही विसंगती आढळून आल्यास दिलेली परवानगी रद्द करण्यात येईल.
- 25) सदर जागेच्या मालकीहक्काबाबत जागेच्या हद्दीबाबत मा. न्यायालयीन दाव्याबाबत व पोहोच रस्त्याबाबत सर्वस्वी जबाबदारी विकासकांची राहणार असून त्याबाबत महानगरपालिका जबाबदार राहणार नाही. तसेच याबाबत कोणत्याही प्रकारची विसंगती आढळल्यास परवानगी रद्द समजणेत येईल.



1067

1387

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मिरा भाईदर महानगरपालिका

नगररचना विभाग

स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया, मिरारोड (पु.)

जि. ठाणे - 401 107. दूरध्वनी : 022-28121455, * E-mail Id : tp@mbmc.gov.in



जा.क्र :- मनपा/नर/४६२२ / २०२१ - २२

दिनांक :- ३१/०३/२०२२

26) यासोबतच्या मंजूर रेखांकनात प्रस्तावित केलेल्या इमारतीचे बांधकाम खालीलप्रमाणे मर्यादीत ठेवून त्यानुसार कार्यान्वीत करणे बंधनकारक राहिल.

अ.क्र.	इमारतीचे नांव / प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र (चौ.मी.)
1	विंग "अ"	1	2 बेसमेंट + स्टिक्ट + 2 पार्ट पोजिअम + 5 मजले	3928.84
2	विंग "बी"	1	2 बेसमेंट + स्टिक्ट + 2 पार्ट पोजिअम + 5 मजले	3647.15
3	विंग "सी"	1	2 बेसमेंट + स्टिक्ट / कमर्शियल + 1 पार्ट पोजिअम / कमर्शियल	780.25
4	विंग "एच"	1	2 बेसमेंट + स्टिक्ट	34.81
5	इमारत प्रकार अ, बी व STP यांस जोडणारा पोडीअम भाग	1	---	---

शासनाचे पर्यावरण विभागाकडील सुधारीत नाहरकत दाखला प्राप्त होऊन तो महानगरपालिकेस सादर केल्यानंतर महानगरपालिकेच्या पूर्व परवानगीने खालील प्रमाणे बांधकाम परवानगी अनुज्ञेय करणेत येईल.

अ.क्र.	इमारतीचे नांव / प्रकार	संख्या	तळ + मजले	प्रस्तावित बांधकाम क्षेत्र (चौ.मी.)
1	"अ"	1	2 बेसमेंट + पार्ट तळ + 2 पार्ट पोजियम + 1 ते 33 मजले	20622.96
2.	"बी"	1	2 बेसमेंट + पार्ट तळ + 2 पार्ट पोजियम + 1 ते 33 मजले	20401.06
3	"सी"	1	2 बेसमेंट + पार्ट तळ + 2 पार्ट पोजियम + 1 ते 33 मजले	19683.21
4.	"डी"	1	3 बेसमेंट + पार्ट तळ + 2 पार्ट पोजियम + 1 ते 33	19219.74
5.	"ई"	1	3 बेसमेंट + पार्ट तळ + 2 पार्ट पोजियम + 1 ते 31	20155.07
	"एफ"	1	3 बेसमेंट + पार्ट तळ + 2 पार्ट पोजियम + 1 ते 31	20168.67
	"जी"	1	2 बेसमेंट + पार्ट तळ + 2 पार्ट पोजियम + 1 ते 31	20161.19





मिरा भाईंदर महानगरपालिका
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स्वामी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया, मिरारोड (पु.)

जि. ठाणे - 401 107. दूरध्वनी : 022-28121455, * E-mail Id : tp@mbmc.gov.in

जा.क्र :- मनपा/नर/ ४६२२/२०२१-२२

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8.	"एच"	1	2 बेसमेंट + पार्ट तळ + 2 पार्ट पोडियम + 1 ते 31	20084.48
9.	"आय"	1	2 बेसमेंट + पार्ट तळ + 2 पार्ट पोडियम + 1 ते 2	1983.98
10.	"के"	1	2 बेसमेंट + पार्ट तळ + 2 पार्ट पोडियम + 1 ते 21	14093.53
11	"एल"	1	2 बेसमेंट + पार्ट तळ + 2 पार्ट पोडियम + 1 ते 33	16400.29
12.	क्लब हाऊस	1	2 बेसमेंट + पार्ट तळ + 1 पार्ट पोडियम + 1	683.54
एकूण बांधकाम क्षेत्र				1,93,657.72

- 27) यापूर्वी पत्र क्र. मनपा/नर/1599/2021-22 दि.26/08/2021 अन्वये देण्यात आलेली मंजूरी रद्द करण्यात येत आहे.
- 28) जागेवर रेन वॉटर हार्वेस्टिंगची व्यवस्था करणे तसेच त्याबाबतची यंत्रणा स्वतंत्र ओव्हरटॅक व प्लंबिंग लाईनसह कार्यान्वीत ठेवणे व त्याबाबत पाणीपुरवठा विभागाकडील प्रमाणपत्र सादर करणे बंधनकारक राहिल.
- 29) रेखांकनातील जागेत सेप्टिक टँकचे बांधकाम IS-2470 च्या मानकानुसार बांधणे आवश्यक राहिल.
- 30) प्रस्तावित इमारतीसाठी भोगवटा दाखल्यापूर्वी प्रती सदनिका 100 लिटर या क्षमतेची सौर उर्जा वरिल पाणी गरम करण्याची व्यवस्था (सोलार वॉटर हीटिंग सिस्टीम) किंवा UDCPR Regulation No. 13.2 अन्वये Roof Top Photovoltaic (RTPV) System बसवून कार्यान्वीत करणे व त्याबाबत सार्वजनिक बांधकाम विभागाकडील नाहरकत दाखला सादर करणे आपणावर बंधनकारक राहिल.
- 31) भोगवटा दाखल्यापूर्वी सदर वृक्ष प्राधिकरणाच्या सल्ल्याप्रमाणे भूखंडामध्ये प्रती 100 चौ.मी. करिता दोन झाडे याप्रमाणे तसेच आर.जी. च्या भूखंडामध्ये प्रती 100 चौ.मी. करिता पाच झाडांची लागवड करून त्याबाबत वृक्ष प्राधिकरण विभागाकडील नाहरकत दाखला सादर करणे बंधनकारक राहिल.
- 32) भोगवटा दाखल्यापूर्वी अग्निशमन विभागाकडील तात्पूरता नाहरकत दाखल्यामधील अटीशर्तीची पूर्तता करून अंतिम नाहरकत दाखला सादर करणे बंधनकारक राहिल.
- 33) विषयांकित जागेसाठी रुपांतरीत कराचा भरणा करणेसह सदर जागेसाठीची सनद सादर करणे व सदर सनद मधील अटीशर्तीची व अकृषिक परवानगीच्या आदेशामधील अटीशर्तीची पूर्तता करणे आपणावर बंधनकारक राहिल.





मिरा भाईंदर महानगरपालिका

नगररचना विभाग

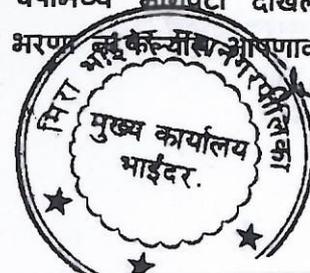


स्वामी विवेकानंद भवन.आरबीके.स्कूलच्या बाजूला.कनाकिया,मिराराड (पु.)
जि. ठाणे - 401 107. दूरध्वनी : 022-28121455, * E-mail Id : tp@mbmc.gov.in

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- 34) महाराष्ट्र महानगरपालिका अधिनियम 1949 चे कलम 263 अन्वये भोगवटा दाखला घेणे आपणावर बंधनकारक राहिल.
- 35) सदरच्या जागेवर बांधकामासाठी 200 पेक्षा जास्त बांधकाम कामगार असल्यास काम करणा-या बांधकाम कामगारांसाठी महाराष्ट्र इमारत व इतर बांधकाम कामगार कल्याणकारी मंडळ यांचेमार्फत राबविण्यात येणा-या योजना, त्यासाठीचे अर्ज, त्यासंबंधी इतर आवश्यक माहिती तसेच पात्र बांधकाम कामगारांची नोंदणी करिता आवश्यक प्रक्रिया नोंदणी, नुतनीकरण, बांधकाम कामगारांचे बँक खाते उघडणे इत्यादी सर्व प्रकारची संबंधित कामे करणेसाठी Facilitation Centre उभारणे बंधनकारक राहिल.
- 36) इमारत पूर्ण झाल्यानंतर बांधकाम परवानगी मधील नमुद अटी व शर्तीचे पालन केल्याशिवाय बांधकाम पूर्णत्वाचे प्रमाणपत्र व भोगवटा दाखला देण्यात येणार नाही. अटीची पूर्तता न केल्यास महाराष्ट्र प्रादेशिक व नगररचना अधिनियम 1966 व महाराष्ट्र महानगरपालिका अधिनियम 1949 अन्वये विकासकावर गुन्हा नोंद करून पुढील कार्यवाही करण्यात येईल.
- 37) सदर जागेमध्ये इमारतीचे बांधकाम सुरु करतांना बांधकामाच्या अनुषंगीक कामामुळे सभोवतालच्या इमारतींना / बांधकामांना / रहिवाश्यांना त्रास होणार नाही किंवा जिवीत वा वित्त हानी होणार नाही याची खबरदारी घेणेची सर्वस्वी जबाबदारी विकासक / वास्तुविशारद, स्ट्रक्चरल इंजिनिअर / साईट सुपरव्हाईजर यांची राहणार असून त्यासाठी महानगरपालिका जबाबदार राहणार नाही.
- 38) सदर गृहसंकुलातील रहिवाश्यांसाठी आवश्यक क्षमतेचा जैविक खत निर्माती प्रकल्प उभारून कार्यान्वीत करणे आपणावर बंधनकारक राहिल.
- 39) रेखांकनातील प्रस्तावित वाहनतळांमध्ये इलेक्ट्रिक वाहनांकरीता मान्यताप्राप्त संस्थेकडून इलेक्ट्रिक चार्जिंग पॉईंट लावणे व त्याबाबतचा दाखला इमारतीच्या भोगवटा दाखल्यापूर्वी सादर करणे प्रस्तावाचे विकासक यांचेवर बंधनकारक राहिल.
- 40) सदर जागेमध्ये माती भरणी किंवा खोदकाम करणेसाठी संबंधित महसूल प्राधिकरणाकडून परवानगी घेणे व त्याअनुषंगीक आवश्यक शुल्काचा भरणा करणे बंधनकारक राहिल.
- 41) सदर जागेबाबत भविष्यात शासन / केंद्रशासन यांचे काही निर्देश / आदेश प्राप्त झाल्यास त्याप्रमाणे आवश्यक असणा-या परवानग्या / नाहरकत दाखले प्राप्त करून घेणेची जबाबदारी विकासकाची राहिल.
- 42) मोकळ्या जागेच्या कराचा भरणा प्रत्येक वर्षाच्या आर्थिक वर्षामध्ये भोगवटा दाखला प्राप्त दिनांकापर्यंत भरणा करणे आपणावर बंधनकारक राहिल. कराचा भरणा न करता भोगवटा दाखला घेणेसाठी कार्यादेशीर कार्यवाही करण्यात येईल.





C.C. (Legal) 2022-02



मिरा भाईंदर महानगरपालिका

नगररचना विभाग



स्वासी विवेकानंद भवन आरबीके स्कूलच्या बाजूला कनाकिया, मिरारोड (पु.)

नि. ठाणे - 401 107. दूरध्वनी : 022-28121455, * E-mail Id : tp@mbmc.gov.in

जा.क्र :- मनपा/नर/४६२२/२०२१-२२

दिनांक :- ३१/०३/२०२२

43) भोगवटा दाखल्यापूर्वी शासन अधिसूचना क्र. टिपीएस-1218/2710/प्र.क्र.117/18, नवि-12, दि.06/10/2018 प्रमाणे सदर जागेमध्ये आवश्यक क्षमतेचा सांडपाणी प्रक्रिया व पुर्नवापरासाठीचा प्रकल्प उभारून कार्यान्वीत करणे बंधनकारक राहिल.

जा.क्र. मनपा / नर / ४६२२ / २०२१ - २२ दि. ३१/०३/२०२२

(मा. आयुक्त सो. यांच्या मंजूरीने)

[Handwritten Signature]

(हे. रा. ठाकूर)

सहा. संचालक, नगररचना
मिरा भाईंदर महानगरपालिका



प्रत - माहितीस्त्व व पुढील कार्यवाहीस्त्व

- 1) विभाग प्रमुख
अतिक्रमण तथा अनाधिकृत बांधकाम नियंत्रण विभाग
- 2) कर निर्धारक व संकलक अधिकारी
कर विभाग



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MIRA BHAYANDER MUNICIPAL CORPORATION

Town Planning Department

Swami Vivekananda Bhavan R.B.K. Next to the school, Kanakiya, Miraroad (East)

District Thane - 401 107

Tel: 022-28121455 E-mail ID- ty@mbmc.gov.in

O/w. No. MNP/TP/ 4622/2021-22

Date : 31/03/2022

To,

Authority Holder – M/s. Eversmile Pvt. Ltd.

through - Consultant Engineer – M/s. Tejas Consultant.

Sub: For revised construction permission with approved plan as per the provisions of the UDCPR Regulation for the proposed building type "A" to "I" , "K and L" and "Club House" buildings in the Srishti Complex at Village Penkarpada bearing Survey No. / Part No. at Penkarpada. 63(231), 65(232), 66(233), 67(234), 68(235), 64/2(240/2), 39(207), 49(217), 50(218),



51(219), 52(220), 60/1,2(228/1,2), 61(229), 62/1,2(230/1,2), 4(175),
79(187), 71(236), 74(238), 76(239), 77(244), 78(255), 69(256), 70(257),
75(258) within the limits of Mira Bhayander Municipal Corporation area.

Ref .: 1) Your application dated 02/03/2022, dated 25/03/2022 and dated
30/03/2022

2) Approval of the scheme under Section 21 (Corrigendum) as per order No.
ULC / TA / F-62 / SR / 142, 143 and 144 dated 10/08/1994 from Hon.
Competent Authority Urban Agglomeration Thane and extension dated
31/08/2004 and Government Circular No. ULC 2018 / CR.No.29/ULC-1
dated 05/12/2018 as well as Letter under No. ULC/ TA/ F-62 / Section21 /
SR / 142 + 143 + 144 / 02 / 2019 / 133 dated 20/02/2019.

3) Non-Agricultural Permission Order of Hon'ble Collector Thane bearing
No. Revenue / Desk-1 / NAP / VII / SR / 221 dated 20/03/1985 and No.
Revenue / Desk-1 / NAP / VII / SR / 222 dated 02.07.1985 and No. Revenue
/ Desk-1 / NAP / VII / SR / 223 dated 28/02/85 and Conversion Tax



Demand letter vide letter of Additional Tehsildar Mira Bhayander No.

Revenue / C-2 / T-2 / landmatters/ Desk-335/2020 dated 10/11/2020.

- 4) Construction permission with amended Plans approval as per Letter of this Office No. MNC/TP/1599 /2021-22 dated 26/08/2021.
- 5) Letter from the Estate Investment Company Pvt. Ltd. No. EI / 280 dated 25/02/2009, No. EI/278 dated 25/02/2009, No. EI/279 dated 25/02/2009.
- 6) Preliminary NOC Certificate vide Letter from the Fire Department of the Municipal Corporation No. MBMC/Fire/1156/2021-22 dated 29/12/2021.

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MIRA BHAYANDER MUNICIPAL CORPORATION

Town Planning Department

Swami Vivekananda Bhavan R.B.K. Next to the school, Kanakiya, Miraroad (East)

District Thane - 401 107

Tel: 022-28121455 E-mail ID- ty@mbmc.gov.in

O/w. No. MNP/TP/ 4622/2021-22

Date : 31/03/2022

- 7) Certificate vide letter from Environment Department of Government No. 21-69 / 2020-IA- III dated 28/12/2020.
- 8) Certificate vide MCZMA Authority of Government letter No. CRZ-2018 / CR / 273 / TC-4 dated 07/06/2019.
- 9) Certificate under Green Building dated 21/12/2021 issued by IGBC organization.

Revised Construction Permission :- (with revised Plan approval)



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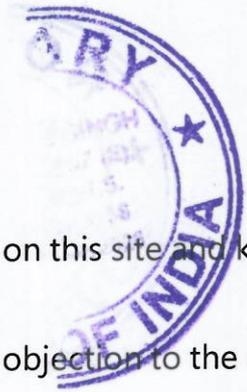
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Pursuant to your request for development work / construction Permission under Sections 44 and 45 of the Maharashtra Regional and Town Planning Act, 1966 and Sections 253 to 269 of the Maharashtra Municipal Corporation Act, 1949, this permission is being granted to the Layout and construction plans of the building on Survey No. / Part No. 63 (231), 65(232), 66(233), 67(234), 68(235), 64/2(240/2), 39(207), 49(217), 50(218), 51(219), 52(220), 60/1,2(228/1,2), 61(229), 62/1,2(230/1,2), 4(175), 79(187), 71(236), 74(238), 76(239), 77(244), 78(255), 69(256), 70(257), 75(258) at village Penkarpada within the limits of Mira-Bhyandar Municipal Corporation subject to your compliance with the following terms and conditions.

- 1) This plot is to be used only for the residential+ commercial use as shown in the construction Plan.
- 2) With this Construction Permission you shall not be able to do any construction on the land which is not in your possession.



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- 3) Actual survey is to be carried on the site as per the approved Plan and a copy of the said Plan certified by their Deputy Superintendent of Land Records, Thane is to be sent in two copies for the records of this office and it is necessary to obtain approval for the same.
 - 4) The subdivision of this plot cannot be done without the prior permission of the Municipal Corporation. Also, if the rights to develop the other buildings in the approved layout are granted to other/another Developer/ authorized for development, and if the Secondary/other Developer committed a breach / does not comply with the approved construction plans and FSI and the terms and conditions mentioned in the Permission then the Original Developer and the Architect shall be responsible for all these acts.
 - 5) The roads around this plot for which the Plans that have been approved earlier shall be consistent with the road in this Plan at the time of actual measurement and demarcation. Similarly, it shall also be the responsibility of the Developer / Architect / holder to keep the adjacent roads to the construction proposed



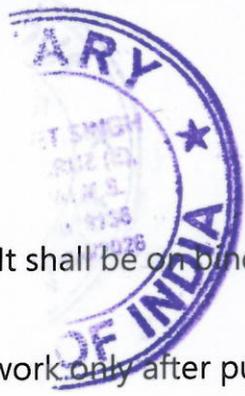
on this site and keep it open for public use and you / the holder shall have no objection to the road and the use.

- 6) The provisions of the Urban Land Ceiling Act, 1976 and the provisions of the Maharashtra Land Revenue Act shall not be interfered with in any way and Developer and Architect, other Holders shall have the responsibility of implementation of all the Orders passed under these Acts form time to time.
- 7) The common open spaces in the Layout / construction Plan, shown / proposed in front of the building is public and shall be owned by the Municipal Corporation and this space shall be used for public road / road widening. The Applicant, Developer and other holders shall not have any legal right in this regard.
- 8) The Applicant, the Developer, the Architect, the holder and the concerned persons shall be responsible in case of dispute arises regarding the ownership right. Also, the Applicant, Developer and Architect shall have the responsibility to ensure that the access road is available to the above site and



to match with the boundaries of the site actually. In case of any discrepancy, it is necessary to obtain the revised approval.

- 9) It shall be mandatory for the Applicant / Developer to complete the roads, drainage, gutters and open space (RG) in the approved layout as per the Rules of the Municipal Corporation and keep the amenities permanently open for public use.
- 10) There shall be provision for building lift, fire extinguisher, two water tanks one is on the land and another on building with two electric pump sets.
- 11) Municipal Corporation does not guarantee to supply water for construction and drinking and other purposes. The Developer / holder shall have the entire responsibility for the same. The Developer / holder shall also have the responsibility to provide sewerage and drainage. It is binding on you to provide adequate toilets and crèches for the construction workers as required at the time of commencing the construction and till the completion of construction.

- 
- 12) It shall be on binding on the Applicant to commence the other development work only after putting a board on site displaying the S.No./H.No., Municipal approval, Builder's name, Architect's name, Non-agricultural approval and other approval details. It is also the joint responsibility of the Architect and the Developer to make the original documents of all the approvals available on site for inspection / scrutiny at all times. If such documents are not received on the spot, the work shall be stopped immediately.
- 13) Before constructing the building in the approved Layout, by taking soil test and taking into consideration all the technical aspects related to the construction site earthquake prone area (specifically earthquake of highest intensity in seismic zone should be considered) prepare RCC design and obtain the approval of the concerned Competent Authorities. Also, the Applicant, Developer, Structural Engineer, Architect, Construction Supervisor shall jointly responsible for the implementation of the National Building Code by providing provisions regarding the life of the, use, quality and standard of construction materials and fire extinguishing system and during the

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construction work technical and non-technical process shall be completed and comply it.

- 14) In case of existing trees in the Layout, prior approval of Municipal Corporation and other departments is mandatory for cutting it. Also plantation to be done in the open space.
- 15) If there is a discrepancy between the approved construction plans and the construction on the site, then as per Rules, obtaining approval for the revised construction plans immediately otherwise, as per Sanctioned Development Control Regulation this construction becomes unauthorized and accordingly, the action for demolishing the above unauthorized construction shall be done.
- 16) Construction materials cannot be kept on the road or in public places. In case of violation of this, the Municipal Corporation shall take punitive action against you.
- 17) In the following cases, the cancellation of the approved construction plans and Construction Commence permission by the Municipal Corporation shall



be done and prescribed action shall be taken against the concerned as per the provisions of Maharashtra Municipal Corporation Act 1949 and Maharashtra Regional and Town Planning Act 1966.

1. If construction is not done as per approved construction plan.
2. If it is observed that all the terms and conditions mentioned in the approved Construction plan and Commencement Letter are not being complied with.
3. If there is any change in the use of the land under proposal under the Maharashtra Regional Land and Town Planning Act, 1966 and other Acts, or if it is proposed to change the use.
4. Action shall be taken under section 258 of this Act, in case of submission of incorrect information and non-legal documents in the proposal submitted to the Municipal Corporation and if it is observed that the Municipal Corporation has been misled in accordance with the proposal.

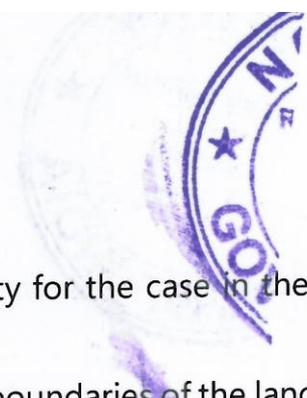


- 18) If stilt is proposed on the ground floor of the proposed building, the height of stilt shall be kept as per the approved construction plan and this space shall be used for parking only.
- 19) In the approved development plan, the (Set-back) area adm. 63392.40 sq.mtr affected by Development Planning Road / road widening has been transferred to the Municipal Corporation therefore, the benefit of additional FSI/approval in lieu of this transferred land has been given to you hence, the Developer shall have the responsibility to keep the area permanently open, vacant, free from encroachment. Also, the ownership of this land cannot be transferred to others under any circumstances and at any time. Also, you or other concerned and holders shall not accept the consideration for this area from others.
- 20) If it is proposed to demolish the existing building in the approved Layout, then it is mandatory to demolish the existing building and start the construction of the new building after getting the existing construction area certified by the Municipal Corporation.

- 
- 21) After the completion of the construction of the proposed building, it is mandatory to obtain the User Permission for the completed building first and thereafter use the building for use. If it is observed that the use of the building is going on without obtaining the User Permission from the Municipal Corporation then legal action shall be taken against the Architects, Developers and holders personally.
 - 22) This Approval shall be valid for four years. However, if the work does not start within one year, the Developer shall be responsible for renewing the Permission as per Regulation 2.71 of the UDCPR. Otherwise, legally the approval shall be revoked automatically.
 - 23) The responsibility of compliance of the terms and conditions of the said order shall be of the Authority holder, Construction Supervisor, Architect, Structural Engineer and holder.
 - 24) You have given affidavit dated 29/12/2021 regarding ownership of the said land and no suit is pending in the Court. The Permission granted shall be revoked if any discrepancies are found in this regard.

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- 25) The Developer shall have the sole responsibility for the case in the Hon'ble court regarding the ownership of the land, the boundaries of the land and the access road and the Municipal Corporation shall not be responsible for the same. Also, if there is any discrepancy in this regard, the permission shall be considered as revoked.
- 26) The construction of the building proposed in the accompanying approved Layout shall be limited to the following and shall be binding accordingly.

S.N o.	Name / type of building	Num ber	Ground + Floors	Proposed construction area (sq.m.)
1	Wing 'A'	1	2 basements + Stilt + 2 part podium + 5 floors	3928.84
2	Wing 'B'	1	2 basements + Stilt + 2 part podium + 5 floors	3647.15
3	Wing 'C'	1	2 basements + stilts / commercial +1 part podium/ commercial	780.25
4	Wing 'H'	1	2 basement + stilt	34.81

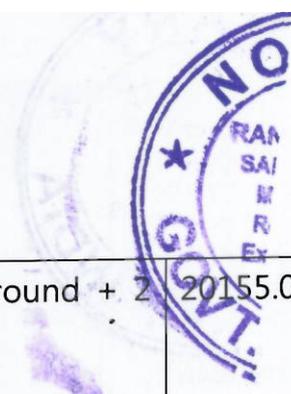
5	Podium part connecting building type A, B and STP	---	---
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The following Construction Permission shall be granted with the prior permission of the Corporation, after receiving the revised No Objection Certificate from the Environment Department of the Government and submitting it to the Municipal Corporation.

S.N o.	Name / type of building	Num ber	Ground + Floors	Proposed construction area (sq.m.)
1	'A'	1	2 basement + Part Ground + 2 part Podium + 1 to 33 floor	20622.96
2	'B'	1	2 basement + part Ground + 2 part podium + 1 to 33 floor	210401.06
3	'C'	1	2 basement + part Ground + 2 part podium + 1 to 33 floor	19683.21
4	'D'	1	3 basement + part Ground + 2 part podium + 1 to 33	19219.74

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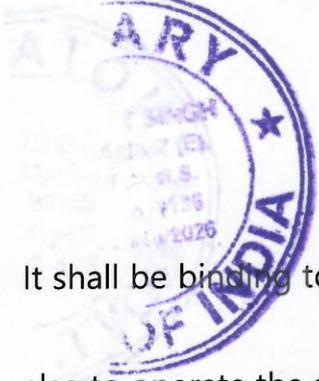
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5	'E'	1	3 basement + part Ground + 2 part podium + 1 to 31	20155.07
6	'F'	1	3 basement + part Ground + 2 part podium + 1 to 31	20168.67
7	'G'	1	2 basement + part Ground + 2 part podium + 1 to 31	20161.19
8	'H'	1	2 basement + part Ground + 2 part podium + 1 to 31	200084.48
9	'I'	1	2 basement + part Ground + 2 part podium + 1 to 2	1983.98
10	'K'	1	2 basement + part Ground + 2 part podium + 1 to 21	14093.53
11	'L'	1	2 basement + part Ground + 2 part podium + 1 to 33	16400.29
12	Club House	1	2 basement + part Ground + 2 part podium + 1	683.54
Total construction area				1,93,657.72

27) The approval granted earlier under Letter No. MNC / TP / 1599 / 2021-22

dated 26/08/2021 is being cancelled.

- 
- 28) It shall be binding to make arrangement of rainwater harvesting on site and also to operate the system with separate over tank and plumbing line and to submit a certificate for the same from Water Supply Department.
- 29) Construction of septic tank in the Layout space shall be required as per IS-2470 standards.
- 30) Prior to Occupancy Certificate for the proposed building, solar water heating system of 100 liter capacity per flat or Roof Top Photovoltaic System as per UDCPR Regulation No. 13.2, you shall be required to install and operate a Roof Top Photovoltaic (RTPV) System and it shall be binding on you to submit a No objection Certificate for the same from the Public Works Department.
- 31) Before the Occupancy Certificate, it shall be binding on you to submit No Objection of Tree Authority regarding two trees for per 100 sq. mtrs. in the plot as well as planting five trees for per 100 sq. mtrs in R.G. as advised by the said Tree Authority.



- 32) It shall be binding to submit a final No Objection Certificate of Fire Extinguisher Department by complying the terms and conditions of the temporary No Objection Certificate.
- 33) It shall be binding on you to pay the conversion tax for the land under subject, submit the Sanad for the said land and comply the terms and conditions of the Non-agriculture Permission Order.
- 34) It shall be binding on you to obtain Occupancy Certificate under Section 263 of the Maharashtra Municipal Corporation Act, 1949.
- 35) It shall be binding on you to open a Facilitation Center to do all the work related to the Schemes to be implemented by Maharashtra Building and Other Construction Workers Welfare Board for the construction workers, applications for the same, other necessary information in that regards as well as necessary registration process for registration of eligible construction workers, renewal, opening Bank account for the construction workers etc if there are more than 200 construction workers for construction on the site.

- 
- 36) After completion of the building, Occupancy Certificate shall not be issued without complying the terms and condition in the Construction Permission. In case of non-fulfillment of conditions, offence shall be recorded against the Developer under Maharashtra Regional and Town Planning Act 1966 and Maharashtra Municipal Corporation Act 1949 and further action shall be taken.
- 37) The Developer / Architect, Structural Engineer / Site Supervisor shall be solely responsible for ensuring that the adjacent buildings / constructions / occupants shall not be disturbed or life or financial loss shall be incurred due to ancillary work while constructing the building in this place.
- 38) It shall be binding on you to set up and operate a bio fertilizer production plant of the required capacity for the residents of this housing complex.
- 39) It shall be binding on the Developer to install an electric charging point for the electric vehicle in the proposed parking lot in the Layout and submit the Certificate for the same before the Occupancy Certificate of the building.

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- 40) It shall be mandatory to get permission from the concerned Revenue Authority for filling or excavation of soil on the said plot and to pay the necessary fee accordingly.
- 41) The Developer shall be responsible for obtaining the necessary Permissions / No Objection Certificates, in future, in case of any instructions / orders are received from the Government / Central Government regarding this land.
- 42) It shall be binding on you to pay the tax in each financial year for the vacant plot tax till the date of receipt of Occupancy Certificate. Failure to pay the tax shall result in further legal action on you.
- 43) It shall be binding on you to set up and implement the required capacity wastewater treatment and reuse project as per Government Notification No. TPS-1218/2710 /CR.No.117 / 18, UD-12, dated 06/10/2018, on this site

O.No. Sr. No. MNS /TP/ 4622 / 2021-22,

dated 31/03/2022

Sd/-

(H. R. Thakur)



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Assistant Director, Town Planning

Mira Bhayander Municipal Corporation

(With the approval of Hon'ble Commissioner)

Copy - for information and further action

1) Head of Department

Department of Encroachment and Unauthorized Construction Control

2) Tax Assessor and Collecting Officer

Tax department

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Tej's
CONSULTANTS



BASAVARAJ S. GADEKAR
BE (Civil)
VIJAYALAXMI B. GADEKAR
DArch.
**Consulting Civil Engineers
& Asst. Architects**

Mob : 9820195711

Off : 9619905711

E-mail : consultingarchitect9@gmail.com

Ref. No.: AR-58/2023

Date : 20/1/2023

AREA CERTIFICATE

To,
The Member Secretary, SEAC -II, Maharashtra,
Environment Department,
15th Floor, New Administrative Building,
Mumbai-400032.

**Sub- Proposed Residential /Commercial Development On Land Bearing Old
Survey Nos. 233 (Pt.) ,235(Pt.) & 256 (Pt.) (New Survey Nos. 66 (Pt.),68 (Pt.)
&69 (Pt.)) At Village Penkarpada, District :Thane**

**Ref: 1. EC application no. SIA/MH/MIS/238569/2021
2. CC issued by MBMC in the name of M/s. Eversmile properties pvt. Ltd.
under No जा. क्र : मनपा/नर/४६२२/२०२१-२२ dated. 31/03/2022.**

Sir,

With reference to the above it is to state hereby that the onsite construction area for the project is **16733 sq.m.**

The details of construction area as per Proposed EC ,CC & construction done are given in additional sheet.

Thanking you
Yours faithfully

For **TEJ'S CONSULTANTS**

AR. MEHSANIYA MOHAMMED K.
(CA/2016/80464)



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S. No	Area as per Approved EC			Area as per Approved CC			Constructed on site			Proposed area					
	Configuration per	FSI area	Non FSI area per	Configuration as per CC	FSI area As per C.C	Non FSI area As per C.C	Total Construction area as per CC.	Configuration Constructed on site	FSI area Constructed on site	Non FSI area Constructed on site	Total Construction area on site.	Configuration Proposed	FSI area	Non FSI area	Total Construction area
NIL	NIL	NIL	NIL	Tower - A, B 2B + Ground + 1st Podium(pt) + 2nd podium(pt) + 1 to 5th floor	8391.050 sq. m	11582.19 sq. m	19973.24 sq. m.	Tower - A 2B + Ground + 1st Podium (pt) + 2nd Podium(pt) + 1st to 5th Slab above 2nd Podium	6563 sq. m	10170.05	16733sq. m	Tower - A, B & L 2B + Ground + 1st Podium + 2nd Podium - 1st to 33th floor	1,85,303.99 sq. m	138352.19 sq. m	323656.18 sq. m
				Tower - C 2B + Ground/Shopping + 1st Podium(pt)/ Shopping				Tower - B 2B + Ground + 1st Podium(pt) + 1st to 2nd Slab above 2nd podium				Tower - C 2B + Ground/Shopping + 1st Podium/Shopping + 2nd Podium + 1st to 33th floor			
				Tower - H 2B + Ground STP Area				Tower - H 2B + Top of 1st Basement i.e. floor of Ground Floor.				Tower - D 3B + Ground/Shopping + 1st Podium/Shopping + 2nd Podium + 1st to 33th floor			
												Tower - E & F 3B + Ground + 1st Podium + 2nd Podium + 1st to 31st floor			
												Tower - G & H 2B + Ground + 1st Podium + 2nd Podium + 1st to 31st floor			
												Tower - I 2B + Ground + 1st Podium + 2nd Podium + 1st to 2nd floor			
												Tower - J 2B + Ground + 1st to 4th floor			
												Tower - K 2B + Ground + 1st Podium + 2nd Podium + 1st to 3rd floor			

Thanking you .
Yours faithfully
For **TELJ'S CONSULTANTS**

AR. MEHSANIYA MOHAMMED K.
(CA/2016/80464)

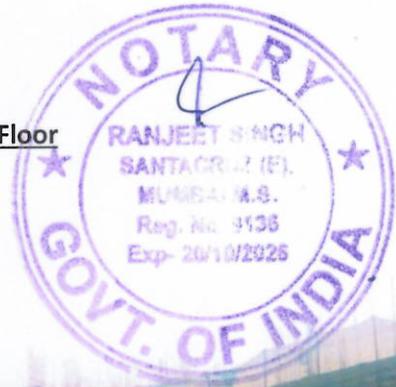


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WING - A - Construction upto 5th Floor



WING - B - Construction upto 2nd Floor



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WING - C - Construction upto Podium (first level)



WING - H - Construction upto Ground Level



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Minutes of the 178th meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 29th June, 2022 & 1st July, 2022 through Video Conferencing.

Item No.28: Eversmile Properties Pvt Ltd. (SIA/MH/MIS/238569/2021)

Environmental Clearance for proposed residential development at old Survey No. 233 (Pt.), 235 (Pt.), and 256 (Pt.), {new survey no. 66 (Pt.), 68 (Pt.), and 69 (Pt.)} at Village: Penkapada, Mira road, Thane by Eversmile Properties Pvt Ltd.

Introduction:

PP submitted the application for environment clearance to their proposed Residential Development project having total plot area of 37,880.43 Sq. Mtrs, Total construction area of 3,23,656.18 Sq. Mtrs and FSI area of 1,85,303.99 Sq. Mtrs. PP proposes to construct 12 Nos. of Residential buildings with shops as mentioned at Sr. no-20 of the project details.

Representative of PP was present during the meeting along with environmental consultant Enviro Analysts & Engineers Pvt Ltd. The details of project are as mentioned below:

Sr No.	Description	Details	
1	Proposal Number	SIA/MH/MIS/238569/2021	
2	Name of Project	Proposed residential development at old Survey No. 233 (Pt.), 235(Pt.) and 256(Pt.) (new survey no. 66(Pt.), 68(Pt.) and 69(Pt.) at Village: Penkapada, Mira road, Thane by M/s Eversmile Properties Pvt Ltd.	
3	Project category	8(b) B1	
4	Type of Institution	Private	
5	Project Proponent	Name	Mr. Parag Saraiya
		Regd. Office address	101, Kalpataru Synergy, Opp. Grand Hyatt, Santacruz (E), Mumbai 400 055.
		Contact number	022 30645000
		e-mail	eversmile@kalpataru.com
6	Consultant	Name: M/s. Enviro Analysts & Engineers Pvt. Ltd. NABET Accreditation No: NABET/EIA/2023/RA0206 Validity: 13.05.2023	
7	Applied for	New	
8	Location of the project	Old Survey No. 233 (Pt.), 235(Pt.) and 256(Pt.) (new survey no. 66(Pt.), 68(Pt.) and 69(Pt.) at Village: Penkapada, Mira road, Thane.	


Member Secretary


Member

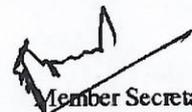
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Minutes of the 178th meeting of the State Level Expert Appraisal Committee-II (MMR & Konkkan Region) held on 29th, 30th June, 2022 & 1st July, 2022 through Video Conferencing.

9	Latitude and Longitude		Latitude: 19°16'19.39"N Longitude: 72°52'10.49"E					
10	Plot Area (sq.m.)		37,880.43 sq. mt.					
11	Deductions (sq.m.)		0.00 sq. mt.					
12	Net Plot area (sq.m.)		37,880.43 sq. mt.					
13	Ground coverage (m ²) & %		22869.166 sq. mt. (60.371 %)					
14	FSI Area (sq.m.)		1,85,303.99 sq. mt.					
15	Non-FSI (sq.m.)		138352.19 sq. mt.					
16	Proposed built-up area (FSI + Non FSI) (sq.m.)		323656.18 sq. mt.					
17	TBUA (m ²) approved by Planning Authority till date		CC has been received dated -31//3/2022 from MBMC. Approved FSI area- 1,93,657. 72sq.m					
18	Earlier EC details with Total Construction area, if any.		NA. This is fresh project.					
19	Construction completed (FSI + Non FSI) (sq.m.)							
20	Previous EC / Existing Building		Proposed Configuration			Reason for Modification / Change		
	Buildi ng Name	Configurat ion	Heig ht (m)	Building Name	Configurat ion		Heig ht (m)	
		NA	NA	A	2B + Ground + 1 st Podium + 2 nd Podium+ 1st to 33th floor		108.60	NA
				B	2B + Ground + 1 st Podium + 2 nd Podium+ 1st to 33th floor		108.60	
				C	2B + Ground/Shopping+ 1 st Podium/Shopp ing + 2 nd Podium + 1st to 33th floor		108.60	
			D	3B + Ground/Shopping + 1 st Podium/Shopping + 2 nd Podium + 1st to 33th floor	108.60			


Member Secretary


Chairman

Minutes of the 178th meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 29th, 30th June, 2022 & 1st July, 2022 through Video Conferencing.

		E	3B + Ground + 1st Podium + 2 nd Podium + 1st to 31 st floor	102.7 0
		F	3B + Ground + 1st Podium + 2 nd Podium + 1st to 31 st floor	102.7 0
		G	2B + Ground + 1st Podium + 2 nd Podium + 1st to 31 st floor	102.7 0
		H	2B + Ground + 1st Podium + 2 nd Podium + 1st to 31 st floor	102.7 0
		I	2B + Ground + 1st Podium + 2 nd Podium + 1st to 2 nd floor	16.00
		J	2B + Ground + 1st to 4 th floor	14.95
		K	2B + Ground + 1st Podium + 2 nd Podium + 1st to 3 rd floor	18.95
		L	2B + Ground + 1st Podium + 2 nd Podium + 1st to 33 th floor	108.6 0
21	No. of Tenements & Shops	Flats-2521 Nos. Shops-21 nos		
22	Total Population	11602 Nos.		
23	Total Water Requirements CMD	Total Water Requirement:1705 Domestic: 1103 Flushing: 572 Landscape: 30		
24	Under Ground Tank (UGT) location	Below ground		
25	Source of water	MBMC		
26	STP Capacity & Technology	1624 KLD MBBR technology		


Member Secretary



1099

1425

Minutes of the 178th meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 29th, 30th June, 2022 & 1st July, 2022 through Video Conferencing.

27	STP Location	Ground				
28	Sewage Generation CMD & % of sewage discharge in sewer line	Sewage Generation is 1455 CMD & 634 CMD (35% of sewage discharge in the sewer line.)				
29	Solid Waste Management during Construction Phase	Type	Quantity (Kg/d)		Treatment/ disposal	
		Dry waste	20		Will be handed over to a recycler	
		Wet waste	30		Will be handed over to municipal waste collector	
		Constructi on waste	Top Soil	68057 cum		To be preserved for landscaping.
			Demoliti on waste	Nil		NA
		Excavate d material	137550 cum		The excavated soil shall be reused for backfilling to the extent possible. The excess shall be disposed off	
		Cement Bags	91338		The empty bags shall be recycled and reused.	
		Paint container (@20L)	23168 Cans		To be sold to recyclers	
Scrap metal generate d	706 Mt		The steel shall be sent for recycling			
	Tiles	199787 Sq ft		The excess shall be disposed of through authorized vendors.		
30	Total Solid Waste Quantities with type during Operation Phase & Capacity of OWC to be installed	Type	Quantity (Kg/d)		Treatment / disposal	
		Dry waste	3543 kg/day		Will be handed over to a recycler.	

 Member Secretary

36



Minutes of the 178th meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 29th, 30th June, 2022 & 1st July, 2022 through Video Conferencing.

		Wet waste	2362 kg/day	Will be treated on OWC. Manure obtained shall be used as manure for landscaping.						
		E-Waste	8535 kg/year	Will be collected and sent to MPCB authorized recyclers.						
		STP Sludge (dry)	73 kg/day	Sewage sludge is used as manure for gardening.						
31	R.G. Area in sq. m.	<p>RG required – 3788.04 sq.m. RG provided on Mother earth- 1.5 strip proposed RG provided on Podium - 3788.04 sq.m. Total – 3788.04 sq.m.</p> <p>Existing trees on the plot: 197nos</p> <p>Number of trees to be planted: 1298 nos. a) In RG area: 625 nos. b) In Miyawaki Plantation; 1000 nos.</p> <p>Number of trees to be cut: 167 nos.</p> <p>Number of trees to be transplanted: 30 nos.</p>								
32	Power requirement	<p>During Operation Phase:</p> <table border="1"> <thead> <tr> <th colspan="2">Details</th> </tr> </thead> <tbody> <tr> <td>Connected load (kW)</td> <td>37788</td> </tr> <tr> <td>Demand load (kW)</td> <td>10674</td> </tr> </tbody> </table>			Details		Connected load (kW)	37788	Demand load (kW)	10674
Details										
Connected load (kW)	37788									
Demand load (kW)	10674									
33	Energy Efficiency	<p>a) Total Energy saving (%): 20% b) Solar energy (%): 5%</p>								
34	D.G. set capacity	3 x 910 KVA								
35	No. of 4-W & 2-W Parking with 25% EV	<p>4W – 2917 No's 2W – 3036 No's 25% EV Charging Points provided</p>								
36	No. & capacity of Rain water harvesting tanks /Pits	11 Recharge Pits								
37	Project Cost in (Cr.)	Rs 1084.26crores								
38	EMP Cost	<p>Capital Cost: Rs. 366.25 lakhs O & M Cost: Rs. 47.34 lakhs/annum</p>								
39	CER Details with justification if any....as per MoEF&CC circular dated 01/05/2018	OM dated 30.9.2020 U/n F.No- 22-65/2017.IA.III supersedes earlier OM under even number dated 1st May, 2018 regarding guidelines in respect to CER								


Member Secretary


Chairman

Minutes of the 178th meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 29th, 30th June, 2022 & 1st July, 2022 through Video Conferencing.

40	Details of Court Cases/litigations w.r.t the project and project location, if any.	Nil
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Deliberation: -

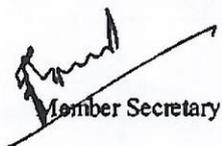
PP informed that the project comes in the jurisdiction of Mira Bhayandar Municipal Corporation (MBMC). PP also informed that the project site is accessible by 30.0 Mtr wide existing DP road. PP further informed that the project is proposed for IGBC Green homes certification.

PP submitted that the project has received Terms of Reference (ToR) vide letter No-SIA/MH/MIS/238569/2021, dated: 23.03.2022 for total plot area of 37,880.34 Sq. Mtrs, Total construction area of 3,85,708.276 Sq. Mtrs. and FSI area of 2,44,659.300 Sq. Mtrs. Accordingly, PP has submitted EIA report on Parivesh portal for appraisal. However, Committee noted that the proposed total construction area of the project is 3,23,656.18 Sq. Mtrs which is well within the total construction area of 3,85,708.276 Sq. Mtrs. approved in ToR dated: 23.03.2022.

The project proposal was discussed on the basis of presentation made and documents submitted by the proponent along with environmental consultant Enviro Analysts & Engineers Pvt Ltd. All issues related to environment, including air, water, land, soil, ecology and biodiversity and social aspects were discussed. Committee noted that the project is under 8(b) B1 category of EIA Notification, 2006. Consolidated Statements, Form- 2/1A, presentation & plans submitted are taken on the record.

During discussion following points emerged:

- 1.PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions as per the Circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra.
- 2.PP to submit revised CRZ NOC from MCZMA as per latest revised planning of the project.
- 3.PP to submit details energy calculation with terrace floor plan in accordance with shadow analysis & ensure that the energy savings from renewable sources shall be minimum 5 % & over all energy saving of the project is minimum 20%.
- 4.PP to reduce discharge of treated water up to 35%. PP to submit undertaking from concerned authority/agency/third party regarding use of excess treated water.


Member Secretary


Chairman

Minutes of the 178th meeting of the State Level Expert Appraisal Committee-II (MMR & Konkan Region) held on 29th, 30th June, 2022 & 1st July, 2022 through Video Conferencing.

5.PP to revise biodiversity chapter in EIA including details of trees to be cut & compensatory plantation details.

6.PP to provide adequate mechanical ventilation in the STP-2 & include cost of it in EMP.

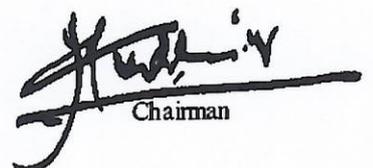
7.PP to provide two row plantations all along the project boundary to mitigate noise and air pollution due to vehicular movements on roads.

8.Planning authority to ensure that water supply, sewer and storm water networks are made available in the vicinity of the project before issuing occupation certificate to the project.

Decision: -

In view of above discussion and subject to compliance of above points the proposal is recommended to SEIAA for grant of Environmental Clearance.


Member Secretary


Chairman

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Minutes of 249th Day 2 (Part C) meeting of SEIAA held on 26th August, 2022**Item no. 39****Proposal No.:-** SIA/MH/MIS/238569/2021**Type of Project:** EC**Subject-** Environmental Clearance for proposed residential development at old Survey No. 233 (Pt.), 235 (Pt.) and 256 (Pt.), {new survey no. 66 (Pt.), 68 (Pt.), and 69 (Pt.)} at Village: Penkarpada, Mira road, Thane by Eversmile Properties Pvt Ltd.**Project Details-**

PP submitted the application for environment clearance to their proposed Residential Development project having total plot area of 37,880.43 Sq. Mtrs, Total construction area of 3,23,656.18 Sq. Mtrs and FSI area of 1,85,303.99 Sq. Mtrs. PP proposes to construct 12 Nos. of Residential buildings with shops as mentioned at Sr. no-20 of the project details.

Representative of PP was present during the meeting along with environmental consultant Enviro Analysts & Engineers Pvt Ltd. The details of project are as mentioned below:

Sr No.	Description	Details	
1	Proposal Number	SIA/MH/MIS/238569/2021	
2	Name of Project	Proposed residential development at old Survey No. 233 (Pt.), 235(Pt.) and 256(Pt.) (new survey no. 66(Pt.), 68(Pt.) and 69(Pt.) at Village: Penkarpada, Mira road, Thane by M/s Eversmile Properties Pvt Ltd.	
3	Project category	8(b) B1	
4	Type of Institution	Private	
5	Project Proponent	Name	Mr. Parag Saraiya
		Regd. Office address	101, Kalpataru Synergy, Opp. Grand Hyatt, Santacruz (E), Mumbai 400 055.
		Contact number	022 30645000
		e-mail	eversmile@kalpataru.com
6	Consultant	Name: M/s. Enviro Analysts & Engineers Pvt. Ltd. NABET Accreditation No: NABET/EIA/2023/RA0206 Validity: 13.05.2023	
7	Applied for	New	
8	Location of the project	Old Survey No. 233 (Pt.), 235(Pt.) and 256(Pt.) (new survey no. 66(Pt.), 68(Pt.) and 69(Pt.) at Village: Penkarpada, Mira road, Thane.	
9	Latitude and Longitude	Latitude: 19°16'19.39"N Longitude: 72°52'10.49"E	
10	Plot Area (sq.m.)	37,880.43 sq. mt.	
11	Deductions (sq.m.)	0.00 sq. mt.	
12	Net Plot area (sq.m.)	37,880.43 sq. mt.	
13	Ground coverage (m ²) & %	22869.166 sq .mt. (60.371 %)	

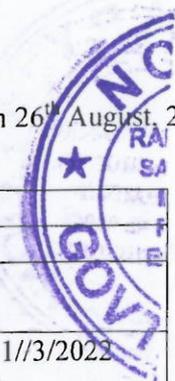
M. Chau
Member Secretary

[Signature]
Chairman

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Minutes of 249th Day 2 (Part C) meeting of SEIAA held on 26th August, 2022



14	FSI Area (sq.m.)	1,85,303.99 sq. mt.					
15	Non-FSI (sq.m.)	138352.19 sq. mt.					
16	Proposed built-up area (FSI + Non FSI) (sq.m.)	323656.18 sq. mt.					
17	TBUA (m ²) approved by Planning Authority till date	CC has been received dated -31//3/2022 from MBMC. Approved FSI area- 1,93,657. 72sq.m					
18	Earlier EC details with Total Construction area, if any.	NA. This is fresh project.					
19	Construction completed (FSI + Non FSI) (sq.m.)						
20	Previous EC / Existing Building	Proposed Configuration				Reason for Modification / Change	
		Buildi ng Name	Configura tion	Heig ht (m)	Building Name		Configuration
		NA	NA	A	2B + Ground + 1 st Podium + 2 nd Podium+ 1st to 33th floor	108.60	NA
				B	2B + Ground + 1 st Podium + 2 nd Podium+ 1st to 33th floor	108.60	
				C	2B + Ground/Shoppin g+ 1 st Podium/Sho pping + 2 nd Podium + 1st to 33th floor	108.60	
				D	3B + Ground/Shoppin g + 1 st Podium/Shoppin g + 2 nd Podium + 1st to 33th floor	108.60	
				E	3B + Ground + 1st Podium + 2 nd Podium + 1st to 31 st floor	102.70	
				F	3B + Ground + 1st Podium + 2nd Podium + 1st to 31st floor	102.70	

M. S. Rao
Member Secretary

M. S. Rao
Chairman

Minutes of 249th Day 2 (Part C) meeting of SEIAA held on 26th August, 2022

		G	2B + Ground + 1st Podium + 2nd Podium + 1st to 31st floor	102.70
		H	2B + Ground + 1st Podium + 2nd Podium + 1st to 31st floor	102.70
		I	2B + Ground + 1st Podium + 2nd Podium + 1st to 2nd floor	16.00
		J	2B + Ground + 1st to 4th floor	14.95
		K	2B + Ground + 1st Podium + 2nd Podium + 1st to 3rd floor	18.95
		L	2B + Ground + 1st Podium + 2nd Podium + 1st to 33th floor	108.60
21	No. of Tenements & Shops	Flats-2521 Nos. Shops-21 nos		
22	Total Population	11602 Nos.		
23	Total Water Requirements CMD	Total Water Requirement:1705 Domestic: 1103 Flushing: 572 Landscape: 30		
24	Under Ground Tank (UGT) location	Below ground		
25	Source of water	MBMC		
26	STP Capacity & Technology	1624 KLD MBBR technology		
27	STP Location	Ground		
28	Sewage Generation CMD & % of sewage discharge in sewer line	Sewage Generation is 1455 CMD & 634 CMD (35% of sewage discharge in the sewer line.)		
29	Solid Waste Management during Construction Phase	Type	Quantity (Kg/d)	Treatme nt / disposal
		Dry waste	20	Will be handed over to a recycler
		Wet waste	30	Will be handed over to

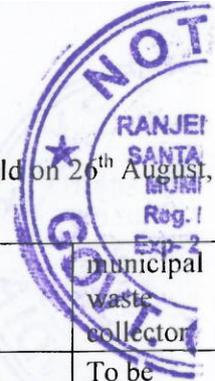
K. Anu
Member Secretary

Shilpi
Chairman

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Minutes of 249th Day 2 (Part C) meeting of SEIAA held on 26th August, 2022



				municipal waste collector
	Constructi on waste	Top Soil	6805 7 cum	To be preserved for landscaping.
		Demoliti on waste	Nil	NA
		Excavate d material	1375 50 cum	The excavated soil shall be reused for backfilling to the extent possible. The excess shall be disposed off
		Cement Bags	9133 8	The empty bags shall be recycled and reused.
		Paint containe r (@20L)	2316 8 Cans	To be sold to recyclers
		Scrap metal generate d	706 Mt	The steel shall be sent for recycling
		Tiles	1997 87 Sq ft	The excess shall be disposed of through authorized vendors.


Member Secretary


Chairman

Minutes of 249th Day 2 (Part C) meeting of SEIAA held on 26th August, 2022

30	Total Solid Waste Quantities with type during Operation Phase & Capacity of OWC to be installed	Type	Quantity (Kg/d)	Treatment / disposal						
		Dry waste	3543 kg/day	Will be handed over to a recycler.						
		Wet waste	2362 kg/day	Will be treated on OWC. Manure obtained shall be used as manure for landscaping.						
		E-Waste	8535 kg/year	Will be collected and sent to MPCB authorized recyclers.						
		STP Sludge (dry)	73 kg/day	Sewage sludge is used as manure for gardening.						
31	R.G. Area in sq. m.	RG required – 3788.04 sq.m. RG provided on Mother earth- 1.5 strip proposed RG provided on Podium - 3788.04 sq.m. Total – 3788.04 sq.m.								
		Existing trees on the plot: 197nos								
		Number of trees to be planted: 1298 nos.								
		a) In RG area: 625 nos.								
		b) In Miyawaki Plantation; 1000 nos.								
		Number of trees to be cut: 167 nos.								
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32	Power requirement	During Operation Phase:								
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Details										
Connected load (kW)	37788									
Demand load (kW)	10674									

Member Secretary

Chairman

Minutes of 249th Day 2 (Part C) meeting of SEIAA held on 26th August, 2022

33	Energy Efficiency	a) Total Energy saving (%): 20% b) Solar energy (%): 5%
34	D.G. set capacity	3 x 910 KVA
35	No. of 4-W & 2-W Parking with 25% EV	4W – 2917 No's 2W – 3036 No's 25% EV Charging Points provided
36	No. & capacity of Rain water harvesting tanks /Pits	11 Recharge Pits
37	Project Cost in (Cr.)	Rs 1084.26crores
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39	CER Details with justification if any....as per MoEF&CC circular dated 01/05/2018	OM dated 30.9.2020 U/n F.No- 22-65/2017.IA.III supersedes earlier OM under even number dated 1st May, 2018 regarding guidelines in respect to CER
40	Details of Court Cases/litigations w.r.t the project and project location, if any.	Nil

SEAC Deliberation –

PP informed that the project comes in the jurisdiction of Mira Bhayandar Municipal Corporation (MBMC). PP also informed that the project site is accessible by 30.0 Mtr wide existing DP road. PP further informed that the project is proposed for IGBC Green homes certification.

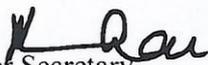
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The project proposal was discussed on the basis of presentation made and documents submitted by the proponent along with environmental consultant Enviro Analysts & Engineers Pvt Ltd. All issues related to environment, including air, water, land, soil, ecology and biodiversity and social aspects were discussed. Committee noted that the project is under 8(b) B1 category of EIA Notification, 2006. Consolidated Statements, Form- 2/1A, presentation & plans submitted are taken on the record.

During discussion following points emerged:

- 1.PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions as per the Circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra.
- 2.PP to submit revised CRZ NOC from MCZMA as per latest revised planning of the project.
- 3.PP to submit details energy calculation with terrace floor plan in accordance with shadow analysis & ensure that the energy savings from renewable sources shall be minimum 5 % & over all energy saving of the project is minimum 20%.

Member Secretary



Chairman



Minutes of 249th Day 2 (Part C) meeting of SEIAA held on 26th August, 2022

4. PP to reduce discharge of treated water up to 35%. PP to submit undertaking from concerned authority/agency/third party regarding use of excess treated water.
5. PP to revise biodiversity chapter in EIA including details of trees to be cut & compensatory plantation details.
6. PP to provide adequate mechanical ventilation in the STP-2 & include cost of it in EMP.
7. PP to provide two row plantations all along the project boundary to mitigate noise and air pollution due to vehicular movements on roads.
8. Planning authority to ensure that water supply, sewer and storm water networks are made available in the vicinity of the project before issuing occupation certificate to the project.

Recommendations of SEAC-

In view of above discussion and subject to compliance of above points the proposal is recommended to SEIAA for grant of Environmental Clearance.

Deliberation in SEIAA-

Proposal is a new construction project. Proposal is recommended by SEAC-2 in its 178th meeting for grant of Environment Clearance for total plot area of 37880.43 m², FSI area of 185303.99 m², Non FSI area of 138352.19 m² and total BUA of 323656.18 m².

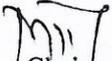
The proposal was then considered in 247th meeting of SEIAA wherein PP was absent for the meeting.

During the meeting, PP submitted that they have not obtained approved plan from MBMC. SEIAA after deliberation decided to defer the proposal for want of above point.

SEIAA Decision-

SEIAA after deliberation decided to defer the proposal.


Member Secretary


Chairman

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EXhibit M

1170



- 1 -

(WPL 655 of 2014)

VAT

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

WRIT PETITION (L) No.655 OF 2014

Glomore Constructions and Ors. ...Petitioners
Vs.
The Union of India and Ors. ...Respondents

Mr.Virag Tulzapurkar, Senior Counsel with Mr. Rafi Patni with Ms.
Anjali S. Mohan i/b. Wadia Ghandy & Co. for Petitioners
None for Respondents

**CORAM : V. M. KANADE &
A.K. MENON, JJ.**

DATE : MARCH 24, 2014

P.C.

1. Heard the learned counsel appearing on behalf of the Petitioners. None appears on behalf of the Respondents, though they were served. Two affidavits of services are taken on record.

2. The grievance of the Petitioners is that though the Petitioners propose to construct the buildings, which are less than 20000 sq.mtrs. and though this Court, in number of cases, has held that for construction of buildings, which are below 20000 sq.mtrs., environmental clearance is not required, even then, Respondents State have issued a stop work notice, directing the Petitioners to stop the construction work of the buildings which are in project and are admittedly below 20000 sq.mtrs. It is submitted that the

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EXHIBIT M

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- 2 -

(WPL 655 of 2014)

Petitioners have given an undertaking that they shall not carry out construction work of the buildings beyond 20000 sq.mtrs. It is submitted that in view of this, the impugned notice which has been issued by Respondent No.3 may be stayed.

3. This Court in several petitions, has already held that environmental clearance for the purpose of construction of buildings below 20000 sq. mtrs. is not required and the said orders have not been challenged by the Government in the Apex Court. A Notification, accordingly, has been issued by the State Government recently, taking into consideration, the law laid down by this Court. In spite of that, the impugned notice has been issued by Respondent No. 2. Prima facie, therefore, case is made out for grant of ad-interim relief.

4. Ad-interim relief is granted in terms of prayer clauses (j) and (k). Undertaking given by the Petitioners in Ground (M) is accepted. The Petitioners, however, shall file a further undertaking that they shall not carry out any construction beyond 20000 sq.mtrs., within one week. It is clarified that the Petitioners may be permitted to carry out construction of the free sell component of the buildings in the said project.

5. Issue notice to Respondent Nos.1 to 7, returnable on 28.4.2014. Humdust permitted.

[A.K. MENON, J.]

[V. M. KANADE, J.]



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nsc.

**IN THE HIGH COURT OF JUDICATURE AT BOMBAY
ORDINARY ORIGINAL CIVIL JURISDICTION**

WRIT PETITION NO.1352 OF 2014

Glomore Constructions and Ors.

... Petitioners

Vs

The Union of India and Ors.

... Respondents

Mr. Arnav N. i/b Wadia Ghandy & Co., for the Petitioners.

Mr. Niranjana Pandit, AGP for Respondent No.2.

**CORAM : V.M.KANADE &
REVATI MOHITE DERE, JJ.**

DATE : 18th DECEMBER, 2014

P.C. :

1. We are informed that Environment clearance has been granted. Learned Counsel for the petitioners have placed before us the Minutes of the meeting of SEIAA held on 28th and 29th October, 2014, which shows that Environment clearance has been granted to the petitioners. The said order has been communicated to the petitioners by a letter

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dated 11th December, 2014.

2. That being the position, the petition has become infructuous and is accordingly disposed of reserving the rights of the petitioners to apply for restoration in the event according to the petitioners counsel some reliefs still survive in the petition.

REVATI MOHITE DERE, J.

V.M.KANADE, J.

Government of Maharashtra

Tel. No. 22793132

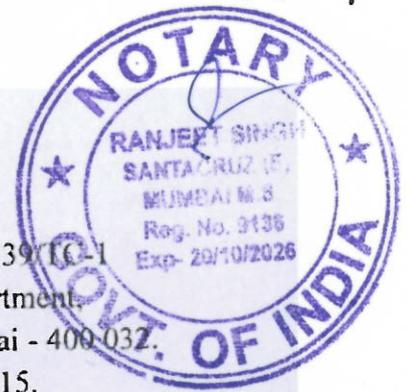
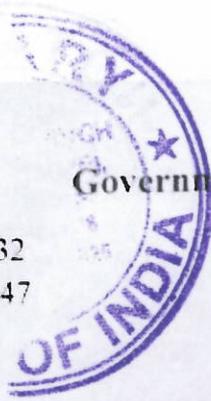
Fax No. 22813947

No. ENV 2013/CR 39/TC-1

Environment Department

Mantralaya, Mumbai - 400 032.

Dated: 21 April, 2015.



CIRCULAR

Sub: Requirement of Environmental Clearance for building projects modification regarding.

This department, vide circular no. ENV 2013/CR 39/TC-1 dated 17/04/2014 had issued guidelines indicating procedure for consideration of violations of EIA Notification. Vide this circular it was decided that in view of orders of Hon'ble High Court in the matters of redevelopment projects wherein rehabilitation of tenants in SRA/Dilapidated/CESS buildings was involved, construction of rehab component below 20,000 m² was not to be considered as a violation of EIA Notification read with OM of MoEF dated 12/12/2012 and 27/06/2013.

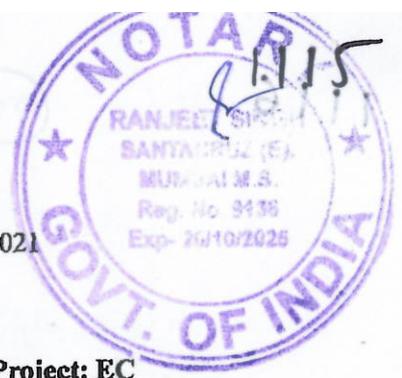
Now, Hon'ble High Court in the matter of Glomore Construction and others Vs. Union of India (W.P. No. 655 of 2014) vide order dated 24/03/2014 & 18/12/2014 allowed construction up to 20,000 m² of free sell component, even in residential and commercial projects, indicating no violation of EIA Notification of 2006. Further, AGP, High Court, Original Side, Mumbai, vide his letter no. NPP/18087 dated 3/12/2014 informed State Government to take note of High Court orders and comply them accordingly to avoid issuance of contempt notice against the officers of Government of Maharashtra for continuing to disregard the orders of High Court.

In view of the above orders of Hon'ble High Court, Mumbai, proposed construction projects wherein project proponent has undertaken total construction below 20,000 m² may not be considered as a violation of EIA Notification of 2006 (Amended time to time) and read with OM of MoEF dated 12/12/2012 and 27/06/2013. However, it is to be noted that by this way indemnity is not given to the construction under taken by project proponent. If, at the time of appraisal of the project, it is found that the construction undertaken is not fulfilling the environmental considerations, project proponent will have to comply with the direction of concern committee to accommodate environmental concerns. Therefore, it is desirable that in such cases all environmental concerns are addressed at the planning stage only. The State Environmental Appraisal Committees (SEACs) should ensure the compliance of above order of Hon'ble High Court to avoid contempt of its orders. This is subject to further orders of the Hon'ble High Court.

Ajaj Mehta
(Ajaj Mehta)
Principal Secretary

Copy to,

1. Director (IA), MoEF CC, New Delhi, is kindly requested to convey his say, if any, in the above said matter within 8 days.



Minutes of 222nd meeting of SEIAA held on 14th & 15th June, 2021

Item no. 27

Proposal No.:- SLA/MH/MIS/134882/2020

Type of Project: EC

Subject- Environment Clearance for Eiffel Tower at plot bearing C. S. No.368 of Mazgaon division at 16, Balwant Singh Dhody Marg, Nesbit Road, Mazgaon, Mumbai – 400010 proposed by M/s Empress Developers

Project Details-

PP submitted an application for environmental clearance to redevelopment project Eiffel Tower comprising of composite building of Wing A - low-rise club house, Wing C - school building and Wing B- Sale building for commercial and residential purpose having total plot area of 3186.90 Sq. Mtrs., total Construction area of 28,863.54 Sq. Mtrs and FSI area of 10,475.04 Sq. Mtrs. PP proposes to construct composite buildings of maximum height of 157.62 Mtrs. as mentioned at Sr. No. 5 of consolidated statement.. Committee noticed that total built up area mentioned in Form-1 is 26,424.36 Sq. Mtrs., while total built up area mentioned in 203rd SEIAA minutes is 28,863.54 Sq. Mtrs.

Representative of PP was present during the meeting along with Environmental Consultant M/s. Enviro Analyst & Engineers Pvt. Ltd. The details of project are as mentioned below:

Sr. No.	Description	Details												
1	Plot area	3186.90 Sq.m.												
2	FSI	10475.04 Sq.m.												
3	Non FSI	18388.40 Sq.m.												
4	Total Built up area	28863.54 Sq.m.												
5	Building configuration	<table border="1"> <thead> <tr> <th>Building Name & Number</th> <th>Number of floors</th> <th>Height (mtrs.)</th> </tr> </thead> <tbody> <tr> <td>Wing A - Goa Club</td> <td>Ground + 3 Floors</td> <td>14.00</td> </tr> <tr> <td>Wing B - Res. bldg.</td> <td>Ground + 1st to 8th Podium Floors + 9th to 45th part upper floors</td> <td>157.62</td> </tr> <tr> <td>Wing C - School</td> <td>Ground + 4 Floors</td> <td>18.60</td> </tr> </tbody> </table>	Building Name & Number	Number of floors	Height (mtrs.)	Wing A - Goa Club	Ground + 3 Floors	14.00	Wing B - Res. bldg.	Ground + 1st to 8th Podium Floors + 9th to 45th part upper floors	157.62	Wing C - School	Ground + 4 Floors	18.60
Building Name & Number	Number of floors	Height (mtrs.)												
Wing A - Goa Club	Ground + 3 Floors	14.00												
Wing B - Res. bldg.	Ground + 1st to 8th Podium Floors + 9th to 45th part upper floors	157.62												
Wing C - School	Ground + 4 Floors	18.60												
6	Total population	715 nos.												
7	Water requirement	During Dry season - 71 KLD During Wet season - 67 KLD												
8	Sewage generation	63 KLD												
9	STP Capacity & Technology	70 KLD & MBBR												
10	STP location	Ground												
11	RG area required & provided - mother earth	175.48 sq.m. on mother earth 173.85 sq.m. on 8 th part terrace floor Total RG - 348.33 sq.m.												

M. Sai
Member Secretary

M. J.
Chairman

1116

1445

Minutes of 222nd meeting of SEIAA held on 14th & 15th June, 2021

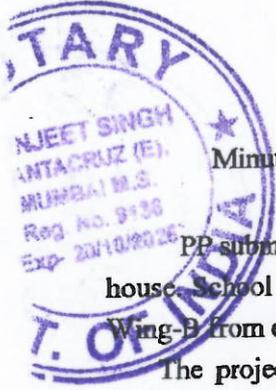
12	Energy requirement	During operation phase –	
		Total Connected Load KW	Total Demand Load KW
		2545	1339
13	Energy saving total by solar	Energy saving – 18% Total solar saving – 5 %	
14	No. of DG sets & capacities	1 x 700 kVA	
15	Solid waste generation	300 kg/day	
	Bio-degradable generation	120 kg/day	
	Non-Biodegradable	180 kg/day	
16	OWC capacities	OWC120 Area required for machines – 3 sq.m. for each machine	
17	Parking	Area – 8818.75 sq.m.	
	2 - Wheeler	-	
	4- Wheeler	144 Nos.	
18	EMP cost	Set up cost – 78 lakhs O&M – 10.9 lakhs/annum DMP Capital Cost – 179 Lacs. and O&M – 14.76 Lacs.	
19	Rain water harvesting		
	No. of pits & size of pits	Rain water collection tank – 1 Nos. Size – 45,000 liter.	
	Details of UG tanks & no. of capacity	2,50,000.00 Lakh	
20	CER	CER will be as per OM dated 30.9.2020 U/n F.No – 22 - 65/2017.IA.III that supersedes earlier OM under even number dated 1 st May, 2018.	

SEAC Deliberation –

PP submitted that the proposal was appraised in 133rd SEAC-2 meeting wherein committee noticed that PP had already started construction activity on site and had already constructed around 17,000 plus Sq. Mtrs. without obtaining prior EC though the potential construction of the project is more than 20,000 Sq. Mtrs.; thus there being prima facie violation of EIA notification. Therefore, then SEAC-2 committee had referred the proposal to SEIAA for further necessary action as it seems to be violation of notification. Thereafter, the proposal was considered in 203rd SEIAA meeting wherein SEIAA observed that as per Government of Maharashtra circular dated 21.04.2015, the total constructed area is below 20,000 Sq. Mtrs.; this does not come under violation. Hence, SEIAA after deliberation decided to refer back the proposal to SEAC-2. Now, as per the directions received from SEIAA, Committee decided to appraise the proposal.

Member Secretary

Chairman



Minutes of 222nd meeting of SEIAA held on 14th & 15th June, 2021

PP submitted that they have received Occupancy Certificate for School building and Club house. School building has to handover to MCGM. Now, PP proposes vertical expansion of Wing-B from existing 33rd floor to 45th floor as residential cum commercial building.

The project proposal was discussed on the basis of presentation made and documents submitted by the proponent. All issues related to environment, including air, water, land, soil, ecology and biodiversity and social aspects were discussed. Committee noted that the project is under 8(a) (B2) category of EIA Notification, 2006. Consolidated statements, synopsis of compliances, form 1, 1A, presentation & plans submitted are taken on the record.

During discussion following points emerged:

1. PP to submit IOD/IOA/Concession Document/Plan Approval or any other form of documents as applicable clarifying its conformity with local planning rules and provisions there under as per the Circular dated 30.01.2014 issued by the Environment Department, Govt. of Maharashtra.
2. PP to submit Water, HRC, SWD, Sewer NOCs as per latest amended plan.
3. PP to provide separate entry/exit and environmental facilities to school and other buildings.
4. PP to ensure STP to be kept minimum 40% open to sky; otherwise provide appropriate technology for mechanical ventilation. If not, PP to explore the possibility of redesigning and relocating STP as its some part/area comes under drive-way.
5. PP to submit contract/agreement for maintenance of all environmental facilities provided including STP for 10 years.
6. PP to provide Two-wheeler parking as per prevailing DCR.
7. PP to adopt water conservation measures by providing Low Flow Devices (LFD) as plumbing fixtures.
8. PP to explore minimum 5% energy saving from renewable energy.
9. PP to ensure that at least 25% of four-wheeler parking should be provided with electric charging facilities.
10. PP to ensure proper collection, segregation and disposal of personal protective equipment used by residents considering the COVID pandemic.

Recommendations of SEAC-

In view of above discussion and subject to compliance of above points, the proposal is recommended to SEIAA for grant of Environmental Clearance.

Deliberation in SEIAA-

Proposal was recommended in 145th meeting of SEAC-2 for grant of Environment Clearance subject to conditions mentioned in SEAC MoM.

SEIAA asked PP about the status of school building whether it is handed over to MCGM. PP showed the documents of handing over, SEIAA noted the same.

SEIAA asked PP to ensure that, playground for the school shall not be paved, and not to use for further development.

SEIAA after deliberation decided to grant Environment Clearance for- FSI- 10475.04 m2, Non FSI- 18388.50 m2, Total BUA- 28,863.54 m2 (Plan Approval- EB/3483/E/A/337/2/Amend dated 03.03.2021).

Member Secretary 

Chairman 

Minutes of 222nd meeting of SEIAA held on 14th & 15th June, 2021

SEIAA after deliberation decided to grant Environment Clearance subject to compliance of following conditions-

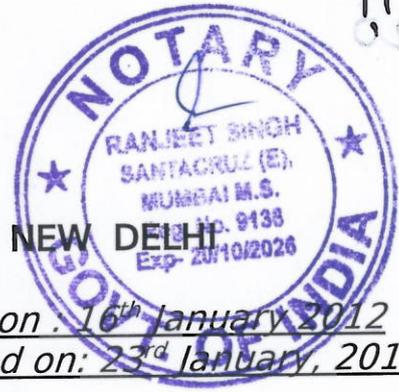
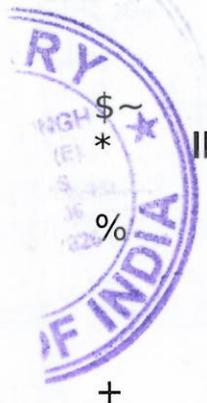
1. PP to provide grass pavers of suitable types & strength to allow the fire tender movement.
2. PP to explore the possibility to provide the RG on mother earth
3. PP to submit revised HRC NOC. EC is restricted to 142.40 m height.
4. PP to strictly adhere to all the conditions mentioned in Maharashtra (Urban Areas) Protection and Preservation of Trees Act, 1975 as amended during the validity of Environment Clearance.
5. PP to achieve at least 5% of total energy requirement from solar/other renewable sources.
6. PP Shall comply with Standard EC conditions mentioned in the Office Memorandum issued by MoEF& CC vide F.No.22-34/2018-IA.III dt.04.01.2019.

SEIAA Decision-

SEIAA after deliberation decided to grant Environment Clearance.


Member Secretary


Chairman



IN THE HIGH COURT OF DELHI AT NEW DELHI

Judgment Reserved on : 16th January 2012
Judgment Pronounced on: 23rd January, 2012

LPA 895/2010

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through: Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

SPLENDOR LANDBASE LTD Respondent
Through: Mr.B.B. Gupta, Ms.Mandeep Kaur and
Mr.Harsh Hari Haran, Advocates

LPA 1/2011 & CM No.6781/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

SACHDEVA BUILDON PVT LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 6/2011 & CM No.6779/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.



versus

VARDHMAN PROPERTIES LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1

LPA 7/2011 & CM No.6780/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

VARDHMAN PROPERTIES LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1

LPA 8/2011 & CM No.6782/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

VARDHMAN PROPERTIES LTD & ORS Respondents
Through Mr.Anil Sapra, Sr. Advocate with Ms.Urvi
Kothiala, Ms.Praneeta Vir and Mr.Sanjay
Goswami, Advocates

LPA 9/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

MANISH BUILDWELL PVT LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1

**LPA 10/2011**

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

MANISH BUILDWELL PVT LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1

LPA 11/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

VARDHMAN LAND DEVELOPERS PVT
LTD & ANR Respondents
Through None

LPA 22/2011 & CM No.6824/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

PANKAJ BUILDWELL LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 23/2011 & CM No.6832/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant

1122

1451



Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

RAJESH PROJECTS INDIA PVT LTD & ORS. Respondents
Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 24/2011 & CM No.8168/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

BEST REALTORS (INDIA) LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 25/2011 & CM No.6828/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

BEST CITY DEVELOPERS (INDIA) PVT LTD.
& ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI



LPA 26/2011 & CM No.6831/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

HOME LINKERS PVT LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 27/2011 & CM No.6833/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

RAJESH PROJECTS INDIA PVT LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 28/2011 & CM No.6826/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

VARDHMAN PROPERTIES LTD & ORS. Respondents

Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 45/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

JINDAL BIOCHEM PVT LTD & ORS Respondents
Through Mr.Neeeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 46/2011 & CM No.8164/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

AS BUILDWELL PVT LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 47/2011 & CM No.6825/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus



MAITRI MUTUAL BENEFITS LTD & ORS Respondents
 Through Mr.Sanjay Goswami, Advocate for R-1
 Mr.Neeeraj Chaudhari, CGSC with
 Mr.Akshay Chandra and Mr.Khalid Arshad,
 Advocates for UOI

LPA 48/2011 & CM No.6823/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
 Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
 Advocates with Mr.Dinesh Jindal, L.O.

versus

NIRVAN HIRE PURCHASE LTD & ORS Respondents
 Through Mr.Sanjay Goswami, Advocate for R-1
 Mr.Neeeraj Chaudhari, CGSC with
 Mr.Akshay Chandra and Mr.Khalid Arshad,
 Advocates for UOI

LPA 50/2011 & CM No.6827/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
 Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
 Advocates with Mr.Dinesh Jindal, L.O.

versus

NIPUN BUILDERS & DEVELOPERS PVT
 LTD & ORS Respondents
 Through Mr.Sanjay Goswami, Advocate for R-1
 Mr.Neeeraj Chaudhari, CGSC with
 Mr.Akshay Chandra and Mr.Khalid Arshad,
 Advocates for UOI

LPA 51/2011 & CM No.6829/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
 Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
 Advocates with Mr.Dinesh Jindal, L.O.



versus

VARDHMAN PROPERTIES LTD & ORS Respondents
 Through Mr.Sanjay Goswami, Advocate for R-1
 Mr.Neeraj Chaudhari, CGSC with
 Mr.Akshay Chandra and Mr.Khalid Arshad,
 Advocates for UOI

LPA 53/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
 Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
 Advocates with Mr.Dinesh Jindal, L.O.

versus

ESS CEE CEE & ASSOCIATES (INDIA) PVT LTD .. Respondent
 Through Mr.Anil Sapra, Sr. Advocate with Ms.Urvi
 Kothiala, Ms.Praneeta Vir and Mr.Sanjay
 Goswami, Advocates

LPA 54/2011 & CM No.6004/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
 Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
 Advocates with Mr.Dinesh Jindal, L.O.

versus

FARGO ESTATES PVT LTD Respondent
 Through Mr.Ankit Jain, Advocate

LPA 58/2011& CM No.6830/2011 (Cross Objections)

DELHI POLLUTION CONTROL COMMITTEE Appellant
 Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
 Advocates with Mr.Dinesh Jindal, L.O.

versus



VARDHMAN PROPERTIES LTD & ORS Respondents
 Through Mr.Sanjay Goswami, Advocate for R-1
 Mr.Neeraj Chaudhari, CGSC with
 Mr.Akshay Chandra and Mr.Khalid Arshad,
 Advocates for UOI

LPA 94/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
 Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
 Advocates with Mr.Dinesh Jindal, L.O.

versus

DLF RETAILER DEVELOPERS LTD Respondent
 Through Mr.B.B. Gupta, Ms.Mandeep Kaur and
 Mr.Harsh Hari Haran, Advocates

LPA 95/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
 Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
 Advocates with Mr.Dinesh Jindal, L.O.

versus

LAXMI BUILDTECH PVT LTD & ANR Respondents
 Through Mr.Kailash Vasdev, Sr. Advocate with
 Ms.Neoma Vasdev Gupta, Ms.Ekta Mehta
 and Ms.Joanne Pudussery, Advocates for
 respondent No.1.
 Mr.Neeraj Chaudhari, CGSC with
 Mr.Akshay Chandra and Mr.Khalid Arshad,
 Advocates for UOI

LPA 96/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
 Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,

1128

1457

Advocates with Mr.Dinesh Jindal, L.O.

versus

MANISH BUILDWELL PVT LTD & ORS Respondents
Through Mr.Sanjay Goswami, Advocate for R-1
Mr.Neeeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 97/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

BRIGHTWAYS HOUSING & DEVELOPMENT
LTD & ANR Respondents
Through Mr.Anil Sapra, Sr. Advocate with Ms.Urvi
Kothiala and Ms.Praneeta Vir, Advocates
for R-1.
Mr.Neeeraj Chaudhari, CGSC with
Mr.Akshay Chandra and Mr.Khalid Arshad,
Advocates for UOI

LPA 98/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

DLF COMMERCIAL DEVELOPERS LTD Respondent



Through

Mr.B.B. Gupta, Ms.Mandeep Kaur and
Mr.Harsh Hari Haran, Advocates**LPA 99/2011**

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

GALLERIA PROPERTY MANAGEMENT
SERVICES PVT LTD Respondent
Through Mr.B.B. Gupta, Ms.Mandeep Kaur and
Mr.Harsh Hari Haran, Advocates

LPA 100/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

PROSPEROUS ESTATES PVT LTD Respondent
Through None

LPA 101/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

REGENCY PARK PROPERTY MANAGEMENT
SERVICES PVT LTD Respondent
Through Mr.B.B. Gupta, Ms.Mandeep Kaur and
Mr.Harsh Hari Haran, Advocates

**LPA 102/2011**

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

PALIWAL DEVELOPERS LTD Respondent
Through Mr.B.B. Gupta, Ms.Mandeep Kaur and
Mr.Harsh Hari Haran, Advocates

LPA 103/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

RIDGE VIEW CONSTRUCTION PVT LTD Respondent
Through Mr.Anil Sapra, Sr. Advocate with Ms.Urvi
Kothiala and Ms.Praneeta Vir, Advocates.

LPA 104/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

RC SOOD & CO PVT LTD Respondent
Through Mr.Shobhit Chandra, Advocate

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LPA 709/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

LODHI PROPERTY CO LTD Respondent
Through Mr.B.B. Gupta, Ms.Mandeep Kaur and
Mr.Harsh Hari Haran, Advocates

LPA 710/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

BHARTI REALTY LTD Respondent
Through Mr.Dushyant Manocha and Ms.Tarunima
Vijra, Advocates

LPA 866/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

ANUSH FINLEASE & CONSTRUCTION PVT
LTD Respondent
Through Mr.Ajay Kumar and Mr.Naveen Tayal,
Advocates

11321

1461

LPA 867/2011

DELHI POLLUTION CONTROL COMMITTEE Appellant
Through Mr.C. Mohan Rao and Mr.Lokesh Sharma,
Advocates with Mr.Dinesh Jindal, L.O.

versus

TIRUPATI INFRAPROJECTS PVT LTD Respondent
Through Mr.Ajay Kumar and Mr.Naveen Tayal,
Advocates

CORAM:

HON'BLE MR. JUSTICE PRADEEP NANDRAJOG
HON'BLE MS. JUSTICE PRATIBHA RANI

PRADEEP NANDRAJOG, J.

1. A batch of 38 writ petitions was decided by a learned Single Judge vide order dated September 30, 2010. The said decision has been followed subsequently by another learned Single Judge. Instant appeals lay a challenge to the said decisions pronounced by the learned Single Judges of this Court; and since the reasoned decision is the one which was pronounced on September 30, 2010, learned counsel for the parties conceded that it is said decision which needs to be reflected upon by us in the appeal(s).

2. Writ petitions were filed challenging notices issued by the Delhi Pollution Control Committee (DPCC) to the writ petitioners or penalties levied, which were paid under protest or bank guarantees submitted by the writ petitioners, which were under threat of being invoked. The petitions have succeeded, not in full, but in part. Directions have been issued to DPCC to take

action afresh and guided by the decision of the learned Single Judge.

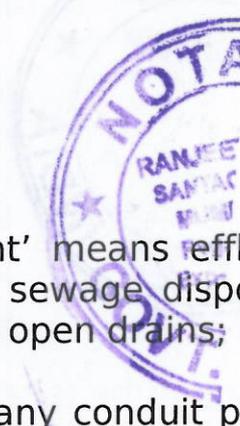
3. The buildings with respect where to action was proposed to be taken or was taken by DPCC, are of three kinds: (i) Residential Housing Complexes, (ii) Commercial Shopping Complexes, and (iii) Shopping Malls. Actions were initiated or decisions were taken on the allegation that with respect to the buildings constructed, the writ petitioners had not obtained a '*consent to establish*' as required under The Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as 'the Water Act') and '*consent to operate*' as required under The Air (Prevention and Control of Pollution) Act, 1981 (hereinafter referred to as 'the Air Act').

4. Issues have been debated before the learned Single Judge and even before us with reference to Sections 2(g), 2(gg), 2(k), Section 25 and Section 33A of the Water Act, and Sections 2(a), 2(j), 2(k), Section 21 and Section 31A of the Air Act. Thus, we begin our chartered journey by noting the said provisions.

5. Section 2(g), 2(gg), 2(k), relevant part of Section 25 and Section 33A of The Water (Prevention and Control of Pollution) Act, 1974 read as under:-

"2. Definitions.- In this Act, unless the context otherwise requires,-

- (a)
- (b)
- (c)
- (d)
- (e)
- (f)



(g) 'sewage effluent' means effluent from any sewerage system or sewage disposal works and includes sullage from open drains;

(gg) 'sewer' means any conduit pipe or channel, open or closed, carrying sewage or trade effluent;

(h)

(i)

(j)

(k) 'trade effluent' includes any liquid, gaseous or solid substance which is discharged from any premises used for carrying on any industry, operation or process, or treatment and disposal system, other than domestic sewage.

25. Restrictions on new outlets and new discharges.-

(1) Subject to the provisions of this section, no person shall, without the previous consent of the State Board,-

(a) establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent into a stream or well or sewer or on land (such discharge being hereafter in this section referred to as discharge of sewage); or

(b)

(c)

Provided that a person in the process of taking any steps to establish any industry, operation or process immediately before the commencement of the Water (Prevention and Control of Pollution) Amendment Act,



1988, for which no consent was necessary prior to such commencement, may continue to do so for a period of three months from such commencement or, if he has made an application for such consent, within the said period of three months, till the disposal of such application.

(2)

(3)

(4)

(5) Where, without the consent of the State Board, any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, is established, or any steps for such establishment have been taken or a new or altered outlet is brought into use for the discharge of sewage or a new discharge of sewage is made, the State Board may serve on the person who has established or taken steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, or using the outlet, or making the discharge, as the case may be, a notice imposing any such conditions as it might have imposed on an application for its consent in respect of such establishment, such outlet or discharge.

(6)

(7) The consent referred to in sub-section (1) shall, unless given or refused earlier, be deemed to have been given unconditionally on the expiry of a period of four months of the making of an application in this behalf complete in all respects to the State Board.

(8)



33A. Power to give directions.— Notwithstanding anything contained in any other law, but subject to the provisions of this Act, and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, officer or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanation.— For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct—

- (a) the closure, prohibition or regulation of any industry, operation or process; or
- (b) the stoppage or regulation of supply of electricity, water or any other service."

6. Section 2(a), 2(j), 2(k), relevant part of Section 21 and Section 31A of The Air (Prevention and Control of Pollution) Act, 1981 read as under:-

2. Definitions.— In this Act, unless the context otherwise requires,—

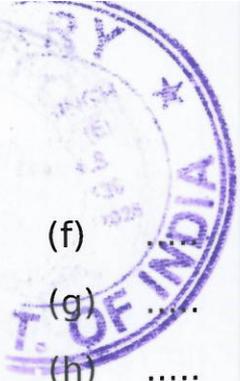
(a) 'air pollutant' means any solid, liquid or gaseous substance (including noise) present in the atmosphere in such concentration as may be or tend to be injurious to human beings or other living creatures or plants or property or environment;

(b)

(c)

(d)

(e)



(f)

(g)

(h)

(i)

(j) 'emission' means any solid or liquid or gaseous substance coming out of any chimney, duct or flue or any other outlet;

(k) 'industrial plant' means any plant used for any industrial or trade purposes and emitting any air pollutant into the atmosphere;

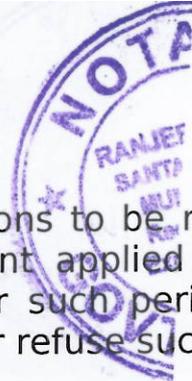
21. Restrictions on use of certain industrial plants.— (1) Subject to the provisions of this section, no person shall, without the previous consent of the State Board, establish or operate any industrial plant in an air pollution control area:

Provided that a person operating any industrial plant in any air pollution control area immediately before the commencement of section 9 of the Air (Prevention and Control of Pollution) Amendment Act, 1987 (47 of 1987), for which no consent was necessary prior to such commencement, may continue to do so for a period of three months from such commencement or, if he has made an application for such consent within the said period of three months, till the disposal of such application.

(2)

(3)

(4) Within a period of four months after the receipt of the application for consent referred to in sub-section (1), the State Board shall, by order



in writing, and for reasons to be recorded in the order, grant the consent applied for subject to such conditions and for such period as may be specified in the order, or refuse such consent:

Provided that it shall be open to the State Board to cancel such consent before the expiry of the period for which it is granted or refuse further consent after such expiry if the conditions subject to which such consent has been granted are not fulfilled:

Provided further that before cancelling a consent or refusing a further consent under the first proviso, a reasonable opportunity of being heard shall be given to the person concerned.

- (5)
- (6)
- (7)

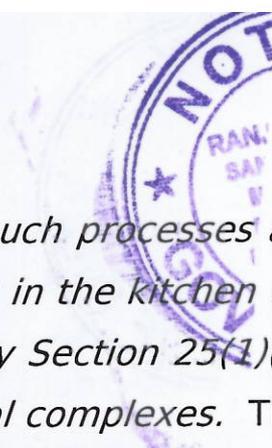
31A. Power to give directions.– Notwithstanding anything contained in any other law, but subject to the provisions of this Act and to any directions that the Central Government may give in this behalf, a Board may, in the exercise of its powers and performance of its functions under this Act, issue any directions in writing to any person, office or authority, and such person, officer or authority shall be bound to comply with such directions.

Explanation.– For the avoidance of doubts, it is hereby declared that the power to issue directions under this section includes the power to direct–

- 
- (a) the closure, prohibition or regulation of any industry, operation or process; or
- (b) the stoppage or regulation of supply of electricity, water or any other service.

7. With reference to the Water Act as originally framed in the year 1974 and as amended in the year 1988 and with reference to the Statement of Objects and Reasons of the Amending Act, the learned Single Judge has opined that the legislative amendments carried out in the original Water Act were intended to expand the scope of the Water Act. The learned Single Judge has highlighted that the expression '*establish any industry, operation or process or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent*' in clause (a) of Sub-Section (1) of Section 25 made it clear that the requirement to obtain previous consent to establish any industry, operation or process was no longer restricted to trade effluent being discharged but would also encompass if 'sewage effluent' was discharged and with reference to the definition of 'sewage effluent' as per Section 2(g), has held that the same would include sewage of any kind, including domestic sewage. The learned Single Judge has also noted the expanded definition of 'trade effluent' as per Section 2(k) of the Water Act. Noting the definition of the words 'operation' and 'process' in para 12 of the decision, and thereafter noting the decisions that purposive construction needs to be followed where the mischief which existed before passing the statute was detected and was intended to be remedied, the learned Single Judge has concluded that *collective operation or process of*

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bathing in the bathroom and such processes as take place in the toilet and cooking and washing in the kitchen would be operations and processes contemplated by Section 25(1)(a) of the Water Act for its applicability to residential complexes. This is the conclusion arrived at in para 16, but in the immediate next para i.e. para 17, the learned Single Judge has lodged a caveat by stating that he was not answering the question with reference to single storeyed constructions.

8. With reference to the commercial complexes i.e. Commercial Shopping Complexes and Shopping Malls, the learned Single Judge has held that the definition of 'trade effluent' as per Section 2(k) would encompass all kinds of non-domestic sewage and has thus held that these buildings would be governed by clause (a) of Sub-Section 1 of Section 25 of the Water Act.

9. As regards the very act of constructing a building, in paras 19 and 20, the learned Single Judge has held that the very act of constructing a commercial shopping complex, shopping mall or a residential complex would make applicable clause (a) of Sub-Section 1 of Section 25 and for which the reasoning of the learned Single Judge is that construction of commercial shopping or residential complexes is likely to have impact on water pollution because large quantities of water are used during construction and are also discharged.

10. Since, in all the cases, DPCC rose from the slumber after buildings were completed and put to use, the learned Single Judge opined that DPCC could not levy penalties and for which remedial action, as per the learned Single Judge, was as provided

in Sub-Section 5 of Section 25 of the Water Act.

11. The argument of DPCC that the power to give directions under Section 33A of the Water Act has been negated by the learned Single Judge, with reference to various decisions cited which hold that the power to levy penalty has to be expressly conferred by the statute.

12. Pertaining to the Water Act, the learned Single Judge has summarized the legal position, in para 29 as under:-

"29. The discussion so far on the legal position under the Water Act in relation to the petitioners may be summarized thus:

- (i) Section 25 (1) of the Water Act is intended to cover not just 'industry' which discharges 'trade effluent' but any 'process or operation' that results in a discharge of 'sewage' not limited to trade effluent.
- (ii) The words 'operation or process' occurring in Section 25(1)(a) have to be given the widest possible meaning and scope. This approach is consistent with the SOR of the 1988 amendments to the Water Act which make it clear that the legislative intent was to expand the scope of the regulatory powers of the state PCC. The principle of *ejusdem generis* is therefore inapposite in the context.
- (iii) Commercial shopping complexes, shopping malls and even residential complexes are covered by Section 25(1)(a) of the Water Act.
- (iv) The liability under the Water Act does not get exempted only because the sewage

discharged from such complexes joins the main municipal sewerage system which may or may not be treated in keeping with the water pollution norms.

- (v) The pollution caused by discharge of domestic sewage from a residential complex or trade effluent from a commercial complex or industry during the construction phase as well as at any stage after the complex becomes functional would attract the various provisions of the Water Act.
- (vi) With the buildings in question having already been constructed without obtaining prior consent to establish, the direction of the DPCC that those who had failed to obtain prior consent to establish should now apply for such consent is a direction that is not capable of being complied with. Instead the DPCC should invoke the powers under Section 25(5) of the Water Act, issue show cause notices setting out the conditionalities required to be complied with within a time frame and upon failure to do so, invoke the powers to issue directions under Section 33A Water Act.
- (vii) The Water Act is in a separate domain and its provisions will have to be complied with notwithstanding that the MCD has the power to lay down a separate set of regulations and bye-laws for use of water.

Where an applicant has not been communicated any decision of the DPCC for four months after the making of an application, the deeming provision of Section 25(7) would kick in and it would be deemed that the consent to establish has been granted. In such circumstances, Section 25(1) of the Water Act cannot

obviously thereafter be enforced.”

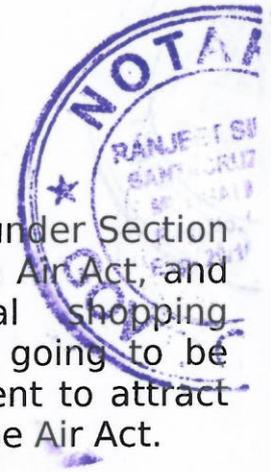
13. Discussing the applicability of the Air Act, as conceded to by learned counsel for the parties at the hearing of the appeal, the learned Single Judge has inadvertently referred to the pre-amended provisions of the Air Act, though the learned Single Judge has referred and noted the fact that the Air Act of 1981 was amended in the year 1988.

14. Pertaining to residential complexes, the learned Single Judge has noted the unamended Section 21 of the Air Act which did not have the word ‘establish’ and had only the word ‘operate’ in Sub-Section 1 thereof, and thus the learned Single Judge has held that no permission from DPCC is needed to establish residential complexes, but on the same reasoning as followed in paras 19 and 20 pertaining to the Water Act, has held that during construction phase of residential complexes, permission under the Air Act has to be obtained. Qua shopping complexes and shopping malls, it has been held that under the Air Act, for these complexes, to operate them, prior permission has to be obtained as also during construction phase.

15. The learned Single Judge has summarized the position under the Air Act, in para 41 as under:-

“41. The position under the Air Act may be summarized:

(i) A collective reading of Section 21(1) of the Air Act with Section 2(a), 2(b) and 2(k) thereof leads this Court to the conclusion that a commercial shopping complex or a shopping mall would be covered within the scope of Section 21(1) of the Air Act.



(ii) The definition of 'air pollution' under Section 2(a) read with Section 21(1) of the Air Act, and the fact that the commercial shopping complexes or shopping malls are going to be used for a trade activity, is sufficient to attract the provisions of Section 21(1) of the Air Act.

(iii) As far as a purely residential complex is concerned, on the present wording of Section 21(1) of the Air Act, there is no requirement of obtaining the prior consent of the DPCC to operate.

(iv) During the construction phase and after the complex becomes functional, every building, whether it is a commercial shopping complex or a shopping mall or a residential complex, will have to comply with the norms under the Air Act and the Water Act and for that matter the EPA.

(v) Where the construction of a commercial shopping complex or shopping mall has been allowed to be completed without a prior consent to operate, the DPCC can inspect the building, issue a show cause notice requiring time bound compliance with the conditionalities imposed by it under the Air Act failing which it can issue directions under Section 31A Air Act."

16. A perusal of Section 25 of the Water Act would reveal, on a bare reading thereof, that without the previous consent of the State Pollution Board, '*no person could establish or take any steps to establish any industry, operation or process,..... which is likely to discharge sewage or trade effluent*'. Thus, even if sewage effluent as defined in Section 2(g) was discharged from any



industry, operation or process intended to be established, the requirement of prior consent would be necessary and to this extent the view taken by the learned Single Judge is correct.

17. But, what would encompass '*any industry, operation or process*'?

18. The Water Act does not define, 'industry', 'operation' or 'process'. As held in the decisions reported as 1993 (3) SC 2529 Commissioner of Income Tax Orissa vs. M/s.N.C.Budhiraja & Co. and 2010 (320) ITR 420 (Delhi) Ansal Housing & Construction Ltd. vs. Commissioner of Income Tax, the ordinary dictionary meaning of 'industry' or an 'industrial undertaking' would not include the activity of construction. The word 'operation' is defined, as noted by the learned Single Judge, in the New Shorter Oxford English Dictionary (Lesie Brown Ed.) as follows:

"operation: An action, deed; exertion of force or influence; working, activity; an act of a practical or technical nature, *esp* one forming a step in a process."

19. The same dictionary defines 'process', as noted by the learned Single Judge, as under:-

"process : The action or fact of going on or being carried on; a continuous series of actions, events or changes; a systematic series of actions or operations directed at a particular end."

20. As noted herein above, applying purposive construction, the learned Single Judge has held, in para 15, that the two words 'operation' and 'process' have to be given their widest amplitude and meaning. The purposive construction



applied by the learned Single Judge is that widest amplitude needs to be given to Section 25(1)(a) of the Water Act.

21. The error committed by the learned Single Judge is to mechanically note the definition of '*operation*' and '*process*', and ignore the sweep of the span of the two words. We do so. Operation is defined as an *activity or an act of a practical or technical nature*, with emphasis of the acts forming '*a step in a process*'. The word '*process*' is a going on action or a continuous series of actions '*directed at a particular end*'. Thus, an operation would be a working or an activity, where the core of the act constituting the activity is of a practical or technical nature especially one forming a step in a process, and since process is an going on action or a continuous series of action directed at a particular end, the conjoint reading of an operation and a process or even if the two have to be read disjunctively would mean that the expression '*establish or take any steps to establish any industry, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to discharge sewage or trade effluent*' would mean to take steps to establish any industry, establishment or undertaking where the operation or process i.e. activity is of a practical or technical nature, at the core of which are ongoing acts, in a series, directed at a particular end. Thus, the act of ablution in the toilet or washing vegetables and dishes in the kitchen of a residential complex, within the precincts of residential flats, by no stretch of imagination can be called or labeled as an operation or a process.

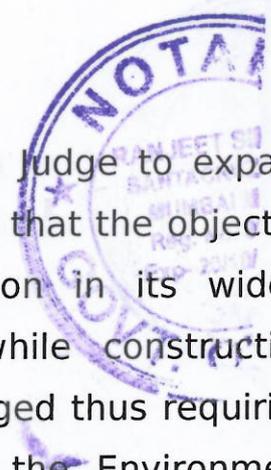
22. The view taken by the learned Single Judge pertaining



to shopping malls and commercial shopping complexes on the applicability of the Water Act is accordingly upheld and the view taken pertaining to the applicability of the Water Act to residential housing complexes is incorrect.

23. A building where shops would be made and in which shops goods or services would be sold as also shopping malls would be buildings where operation and or process is carried on for the reason they would be places where the activity carried on is of a practical or a technical nature and at the core of which activity would be ongoing acts, in a series, directed at a particular end i.e. if goods are purchased and sold, the sale and purchase of goods; and if service is rendered, the rendition of service directed towards a particular end. If from these buildings sewage is discharged, since sewage effluent as defined in Section 2(k) of the Water Act means effluent from any sewage system, if these buildings are intended to be established, necessary permission would be required from the Board under the Water Act.

24. With respect to the decisions reported as 1993 (3) SC 2529 Commissioner of Income Tax Orissa vs. M/s.N.C.Budhiraja & Co. and 2010 (320) ITR 420 (Delhi) Ansal Housing & Construction Ltd. vs. Commissioner of Income Tax, where it has been held that constructing a building per-se is not an industrial activity the view taken by the learned Single Judge that constructing a building, whether to be used for a residential purpose or to be used for a commercial shopping complex or for shopping malls would be an industrial activity; running contrary to the aforesaid judgments is incorrect.



25. The reasoning of the learned Single Judge to expand the scope of Section 25(1)(a) of the Water Act; that the object of the Water Act was to control water pollution in its widest amplitude and hence the reasoning that while constructing buildings, water is used and sometimes discharged thus requiring a wider meaning to be given, ignores that the Environment (Protection) Act 1986 deals with this larger issue in the context of 'environment' therein being defined to include water, air and land and the inter relationship which exists amongst them and human beings and other living creatures, plants and micro-organisms. The said Act and the Rules framed under the said Act are wide enough to cover exploitation of water and the impact thereof on environment and we see no vacuum in the fight against environmental degradation, by understanding the various expressions and their meaning in Section 25(1)(a) of the Water Act as adopted by us.

26. A word on purposive construction. It simply means that while adopting a purposive approach, Courts should seek to give effect to the true purpose of legislation and must keep in view all material that bears on the background against which a legislation was effected and where more than one construction is possible, the one which eliminates the mischief identified should be favoured. But, where only one construction is possible, the Court is not to strain backwards and then bend forward followed by leaning to the left and then to the right to appropriate a space not intended to be appropriated by the legislation. The Water Act requires prior permission to establish any industry, operation or



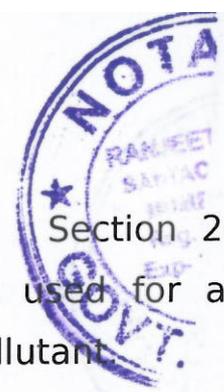
process which is likely to discharge sewage or trade effluent. It is not intended to apply to all and sundry establishments. It is restricted to only when a building, housing an industry is sought to be established or a building in which an operation or a process is intended to be carried on where effluent or trade effluent would be discharged.

27. To summarize the position under the Water Act the position may be summarized thus: 'Section 25(1) of the Water Act would apply where a building is proposed to be constructed to set up an industry or carry on an operation or a process as explained in para 21 above and this would mean that the Water Act would not apply to buildings housing residential apartments/units. It would apply to all other buildings where effluent or trade effluent is discharged, be they where manufacturing activity is carried on, sale or purchase of goods is carried on or services are provided.

28. Pertaining to the Air Act, there is a material difference in the language used in Section 21 of the said Act, vis-à-vis the language used in Section 25 of the Water Act. Whereas the Water Act requires a permission to establish any industry, operation or process, the Air Act restricts its span to prior permission being necessary only where it is intended to establish or operate any industrial plant.

29. Since the learned Single Judge has referred to the unamended provision and has ignored the amendments carried out to the Air Act in the year 1988, we note that as per the amended Section 21, the obligation to obtain the consent of the State Pollution Control Board is only to establish or operate any

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industrial plant in an Air Pollution Control Area. Section 2(k) defines an 'industrial plant' to mean any plant used for any industrial or trade purposes and emitting any air pollutant.

30. The learned Single Judge has read the unamended Section 21 of the Air Act to mean that prior consent is needed to operate an industrial plant. Since the decision of the learned Single Judge has not noted the language of the amended Section where the words 'establish or' have been inserted prior to the word 'operate', we need to re-look into the issue.

31. Highlighting the definition of the words 'industrial plant' as defined in Section 2(k) of the Air Act, the learned Single Judge has noted that the definition expands the meaning of the words 'industrial plant' to include a building used for a trade purpose and with reference to Section 21 of the Air Act has held that a building where trade is carried on the prior consent would be required to operate the building.

32. Since the learned Single Judge has noted the unamended Section 21 and since the amended Section 21 requires prior consent even to establish an industrial plant in an Air Pollution Control Area, agreeing with the reasoning of the learned Single Judge that in view of the extended definition of the expression 'industrial plant', which includes a building where trade is carried on, the inevitable conclusion has to be that prior consent under the Air Act would be needed where a building is proposed to be constructed wherefrom trade would be carried on and since from a shopping mall and from a commercial shopping complex trade is carried on, we hold that prior consent under the Air Act



would be required when commercial shopping complexes and shopping malls are established i.e. at the commencement of the process of establishment i.e. before the building construction activity commences.

33. As noted herein above, the learned Single Judge has held construction per-se as requiring prior permission, both under the Water Act and the Air Act, and thus the learned Single Judge has held that under the Air Act, consent during construction phase would have to be obtained.

34. For our reasoning herein above pertaining to the Water Act, the said reasoning of the learned Single Judge pertaining to the Air Act is overruled, but would make no difference to the final conclusion arrived at by us pertaining to the applicability of the Air Act when construction activity commences in respect of shopping malls and commercial shopping complexes for the reason, prior consent to establish the same is required on the language of Section 21 of the Air Act in view of the expanded definition of the expression 'industrial plant'. But, for residential complexes, we hold that neither to establish nor to operate, (in fact the concept of 'to operate' is not even applicable to a residential complex), any permission is required under the Air Act.

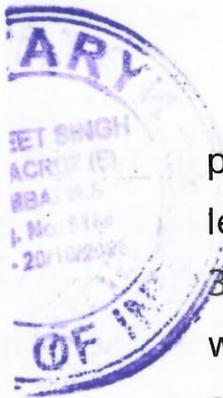
35. The learned Single Judge has held that neither the language of Section 33A of the Water Act nor the language of Section 31A of the Air Act contemplates the power on the State Pollution Boards to levy any penalty.

36. The learned Single Judge has noted the decisions reported as 1975 (2) SCC 22 *Khemka & Co. (Agencies) Pvt. Ltd. vs.*

State of Maharashtra, 1994 (4) SCC 276 J.K.Synthetics Ltd. & Birla Cement Works vs. Commercial Taxes Officer and 1997 (6) SCC 479 India Carbon Ltd. vs. State of Assam to opine that power to levy penalty has to be conferred by a substantive provision in the enactment.

37. We concur with the reasoning of the learned Single Judge in paras 58 to 64 of the impugned decision and thus do not elaborate any further, but would additionally highlight that the power to issue directions under Section 33A of the Water Act and the power to issue directions under Section 31A of the Air Act, on their plain language, does not confer the power to levy any penalty. We would further highlight that under Chapter VII of the Water Act, and under Chapter VI of the Air Act penalties and procedure to levy the same have been set out. A perusal of the provisions under the Water Act would reveal that penalties can be levied as per procedure prescribed and only Courts can take cognizance of offences under the Act and levy penalties, whether by way of imprisonment or fine. Similar is the position under the Air Act. The legislature having enacted specific provisions for levy of penalties and procedures to be followed has specifically made the offences cognizable by Courts and the power to levy penalties under both Acts has been vested in the Courts. The role of the Pollution Control Boards is to initiate proceedings before the Court of Competent Jurisdiction and no more.

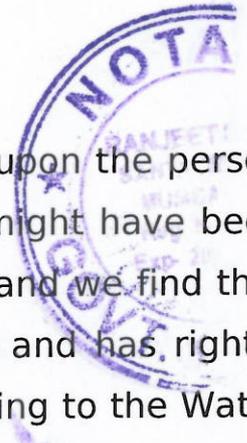
38. We would be failing not to note that on the issue of a delegatee not being empowered (by law) to further sub-delegate the delegated power, learned counsel for DPCC conceded to said



position and thus we leave undisturbed the view taken by the learned Single Judge on the subject.

39. Since our reasoning aforesaid results in the finding, by way of interpreting the provisions in the Water Act and the Air Act, as requiring prior consent to establish and operate shopping malls and commercial shopping complexes and the provisions being not applicable to residential complexes, we declare void actions initiated by DPCC pertaining to residential complexes and we further hold that said writ petitions are allowed in terms of the prayers made. The impugned decision(s) by the learned Single Judge(s) qua residential complexes is set aside. Qua shopping malls and commercial shopping complexes, since we have held that prior permission is required under both Acts to establish shopping malls and commercial shopping complexes as also to operate them and noting that even DPCC was not too sure of the legal position and thus misinformed a few applicants that no permission was required and qua most persons permitted them to commence and complete construction of shopping malls and commercial shopping complexes, the question which now needs to be answered is: Whether, pertaining to the Water Act, Sub-Section 5 of Section 25 is the answer to what needs to be done and in the absence of a similar provision in the Air Act, what action needs to be directed to be taken.

40. The language of Sub-Section 5 of Section 25 of the Water Act makes it plain clear that the only solution to a situation of a building being constructed to establish an industry, operation or process without obtaining prior consent of the State Pollution



Control Board is the power of the Board to serve upon the person concerned a notice imposing such conditions as might have been imposed on an application seeking prior consent; and we find that the learned Single Judge has correctly so opined and has rightly issued the direction that the only way out, pertaining to the Water Act, is to permit DPCC to inspect the shopping malls and the shopping commercial complexes and if it is found that pertaining to discharge of sewage from these buildings any steps are required to prevent water pollution, DPCC would be authorized to issue notices requiring the owner of the building to take steps in terms of the notice issued. Pertaining to the Air Act, notwithstanding there being no similar provision, but the concept of a post decisional hearing may be made applicable with the modification that no hearing would be required inasmuch as there is no decision, but DPCC should be empowered to inspect the shopping malls and the shopping commercial complexes and pertaining to air pollution, if any deficiencies are found, to notify the same to the owner requiring corrective action to be taken. Needless to state, if the owners of the buildings do not take corrective action, DPCC would always have the power to file criminal complaints before the Courts of Competent Jurisdiction, which Courts would alone have the power to impose fine and additionally impose sentence of imprisonment upon the offending persons.

41. On the issue of Air Pollution, we would like to pen a post-script pertaining to shopping complexes and shopping malls for the reason the only activity of air pollution in these buildings

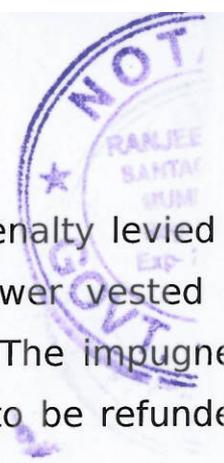


would be through the air conditioning plants and generators installed to supply electricity to the buildings in case of power cuts, for the reason the trade of sale and purchase of goods in these complexes does not entail any activity which causes air pollution. We find that pertaining to DG sets, permissions in any case have to be obtained from DPCC if the capacity of the DG set is beyond a prescribed wattage and thus DPCC may suitably reconsider all shopping complexes and shopping malls where consent of DPCC has been obtained with respect to DG sets installed as also air-conditioning plants installed in the buildings, for if for the DG sets and air-conditioning plants, sanctions have already been obtained, nothing further remains to be got sanctioned under the Air Act.

42. In a few cases, we find that since DPCC was not permitting the buildings to be occupied, under protest, the owners paid the penalty to DPCC and have immediately approached the Court seeking refund and the same has been ordered for the reason neither under the Water Act nor under the Air Act there exists any power in DPCC to levy penalty or impose conditions of furnishing bank guarantee. The decision of the learned Single Judge is correct in directing the bank guarantees to be discharged and penalties levied to be refunded for the reason the said act of DPCC is ultra-vires its power under the two statutes and the levy of penalty is without any authority of law. In the decision reported as 1997 (5) SCC 536 Mafatlal Industries Ltd. & Ors. vs. UOI & Ors., under writ jurisdiction refund can be directed where the levy is without jurisdiction and the same would include a penalty levied

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without any jurisdiction. In the instant case the penalty levied is unconstitutional being not sanctioned by any power vested in DPCC either under the Water Act or the Air Act. The impugned decisions where penalty levied has been directed to be refunded are upheld.

43. The appeals filed by DPCC are dismissed and the cross objections filed are allowed in terms of paras 27, 33, 34 and 39 above.

44. We leave the parties to bear their own costs.

45. All interim orders stand vacated.

(PRADEEP NANDRAJOG)
JUDGE

(PRATIBHA RANI)
JUDGE

JANUARY 23, 2012
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